



DOCUMENT INFORMATION

FILE NAME : Ch_XIX.9

VOLUME : VOL-2

CHAPTER : Chapter XI. COMMODITIES

TITLE : 19.9 International Cocoa Agreement, 1972
Geneva, 21 October 1972



**INTERNATIONAL
COCOA AGREEMENT, 1972**



UNITED NATIONS

1972

INTERNATIONAL COCOA AGREEMENT, 1972

CHAPTER I - OBJECTIVES

Article 1

Objectives

The objectives of this Agreement take into account the recommendations as contained in the Final Act of the first session of the United Nations Conference on Trade and Development and are:

(a) to alleviate serious economic difficulties which would persist if adjustment between the production and consumption of cocoa cannot be effected by normal market forces alone as rapidly as circumstances require;

(b) to prevent excessive fluctuations in the price of cocoa which affect adversely the long-term interests of both producers and consumers;

(c) to make arrangements which will help stabilize and increase the export earnings from cocoa of producing countries thereby helping to provide such countries with resources for accelerated economic growth and social development, while at the same time taking into account the interests of consumers in importing countries;

(d) to assure adequate supplies at reasonable prices, equitable to producers and consumers; and

(e) to facilitate expansion of consumption and, if necessary, and insofar as possible, an adjustment of production, so as to secure an equilibrium in the long term between supply and demand.

CHAPTER II - DEFINITIONS

Article 2

Definitions

For the purposes of this Agreement:

- (a) Cocoa means cocoa beans and cocoa products;
- (b) Cocoa products means products made exclusively from cocoa beans, such as cocoa paste, cocoa butter, unsweetened cocoa powder, cocoa cake and cocoa nibs as well as such other products containing cocoa as the Council may determine if necessary;
- (c) Fine or flavour cocoa means cocoa produced in the countries listed in Annex C to the extent specified therein;
- (d) Ton means the metric ton of 1,000 kilogrammes or 2204.6 pounds; and pound means 453.597 grammes;
- (e) Crop year means the period of twelve months from 1 October to 30 September inclusive;
- (f) Quota year means the period of twelve months from 1 October to 30 September inclusive;
- (g) Basic quota means the quota referred to in Article 30;
- (h) Annual export quota means the quota, of each exporting member, as determined under Article 31;
- (i) Export quota in effect means the quota of each exporting member, at any given time, as determined under Article 31, or as adjusted under Article 34, or as reduced under paragraphs (4), (5) and (6) of Article 35, or as may be affected under the provisions of Article 36;
- (j) Export of cocoa means any cocoa which leaves the customs territory of any country; and import of cocoa means any cocoa which enters the customs territory of any country; provided that for the purposes of these definitions customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member;
- (k) Organization means the International Cocoa Organization established under Article 5;

(l) Council means the International Cocoa Council referred to in Article 6;

(m) Member means a Contracting Party to this Agreement, including a Contracting Party as referred to in paragraph (2) of Article 3, or a territory or a group of territories in respect of which a notification has been made in accordance with paragraph (2) of Article 70, or an intergovernmental organization as provided for in Article 4;

(n) Exporting country or exporting member means a country or a member respectively whose exports of cocoa expressed in terms of beans exceed its imports;

(o) Importing country or importing member means a country or a member respectively whose imports of cocoa expressed in terms of beans exceed its exports;

(p) Producing country or producing member means a country or member respectively which grows cocoa in commercially significant quantities;

(q) Simple distributed majority vote means a majority of the votes cast by exporting members and a majority of the votes cast by importing members, counted separately;

(r) Special vote means two-thirds of the votes cast by exporting members and two-thirds of the votes cast by importing members, counted separately, on condition that the number of votes thus expressed represent half the present and voting members;

(s) Entry into force means, except when qualified, the date on which this Agreement first enters into force, whether provisionally or definitively.

CHAPTER III - MEMBERSHIP

Article 3

Membership in the Organization

(1) Each Contracting Party shall constitute a single member of the Organization, except as otherwise provided in paragraph (2).

(2) If any Contracting Party, including the territories for whose international relations it is for the time being ultimately responsible and to which this Agreement is extended in accordance with paragraph (1) of Article 70, consists of one or more units that would individually constitute an exporting member and of one or more units that would individually constitute an importing member, there may be either a joint membership for the Contracting Party together with these territories or, where the Contracting Party has made a notification to that effect under paragraph (2) of Article 70, separate membership, singly, all together or in groups for the territories that would individually constitute an exporting member and separate membership singly, all together or in groups for the territories that would individually constitute an importing member.

Article 4

Membership by Intergovernmental Organizations

(1) Any reference in this Agreement to a "Government invited to the United Nations Cocoa Conference, 1972" shall be construed as including a reference to any intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature or to deposit of instruments of ratification, acceptance or approval or to notification or to indication of provisional application or to accession by a Government shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, or to deposit of instruments of ratification, acceptance or approval or to notification or to indication of provisional application or to accession by such intergovernmental organizations.

(2) Such intergovernmental organizations shall not themselves have any votes, but in the case of a vote on matters within their competence, they shall be entitled to cast the votes of their member States and shall cast them collectively. In such cases, the member States of such intergovernmental organizations shall not be entitled to exercise their individual voting rights.

(3) The provisions of paragraph (1) of Article 15 shall not apply to such intergovernmental organizations; but they may participate in the discussions of the Executive Committee on matters within their competence. In the case of a vote on matters within their competence, the votes that their member States are entitled to cast in the Executive Committee shall be cast collectively by any one of those member States.

CHAPTER IV - ORGANIZATION AND ADMINISTRATION

Article 5

Establishment, Headquarters and Structure of the International Cocoa Organization

- (1) The International Cocoa Organization is hereby established to administer the provisions of this Agreement and to supervise its operation.
- (2) The Organization shall function through:
 - (a) the International Cocoa Council and the Executive Committee;
 - (b) the Executive Director and the staff.
- (3) The Council shall decide at its first session on the location of the headquarters of the Organization.

Article 6

Composition of the International Cocoa Council

- (1) The highest authority of the Organization shall be the International Cocoa Council, which shall consist of all the members of the Organization.
- (2) Each member shall be represented on the Council by a representative and, if it so desires, by one or more alternates. Each member may also appoint one or more advisers to its representative or alternates.

Article 7

Powers and Functions of the Council

- (1) The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the express provisions of this Agreement.
- (2) The Council shall adopt by special vote such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith, including its rules of procedure and those of its committees, the financial and staff regulations of the Organization and rules for the operation and administration of the buffer stock. The Council may, in its rules of procedure, provide a procedure whereby it may, without meeting, decide specific questions.

(3) The Council shall keep such records as are required to perform its functions under this Agreement and such other records as it considers appropriate.

(4) The Council shall publish an annual report. This report shall cover the annual review for which provision is made in Article 58. The Council shall also publish such other information as it considers appropriate.

Article 8

Chairman and Vice-Chairman of the Council

(1) The Council shall elect a Chairman and a Vice-Chairman for each quota year, who shall not be paid by the Organization.

(2) The Chairman and the Vice-Chairman shall be elected, one from among the delegations of the exporting members and the other from among the delegations of the importing members. This distribution shall alternate each quota year.

(3) In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both, the Council may elect from among the appropriate delegations new officers, temporary or permanent as required.

(4) Neither the Chairman nor any other officer presiding at meetings of the Council shall vote. His alternate may exercise the voting rights of the member which he represents.

Article 9

Sessions of the Council

(1) As a general rule, the Council shall hold one regular session in each half of the quota year.

(2) The Council, in addition to meeting in the other circumstances specifically provided for in this Agreement, shall also meet in special session whenever it so decides or on the request of:

- (a) any five members; or
- (b) a member or members having at least 200 votes; or
- (c) the Executive Committee.

(3) Notice of sessions shall be given at least 30 days in advance, except in case of emergency or where the provisions of this Agreement require otherwise.

(4) Sessions shall be held at the headquarters of the Organization unless by special vote the Council decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs involved.

Article 10

Votes

(1) The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes, distributed within each category of members - that is, exporting and importing members, respectively - in accordance with the following paragraphs of this Article.

(2) The votes of exporting members shall be distributed as follows: 100 shall be divided equally among all exporting members to the nearest whole vote for each member. The remaining votes shall be distributed in proportion to the basic quotas.

(3) The votes of importing members shall be distributed as follows: 100 shall be divided equally among all importing members to the nearest whole vote for each member. The remaining votes shall be distributed in proportion to their imports as set out in Annex D.

(4) No member shall have more than 300 votes. Any votes above this figure arising from the calculations in paragraphs (2) and (3) shall be redistributed among other members on the basis of paragraphs (2) and (3) respectively.

(5) When the membership in the Organization changes or when the voting rights of a member are suspended or restored under any provision of this Agreement, the Council shall provide for the redistribution of votes in accordance with this Article.

(6) There shall be no fractional votes.

Article 11

Voting Procedure of the Council

(1) Each member shall be entitled to cast the number of votes it holds and cannot divide its votes. It may, however, cast differently from such votes any votes which it is authorized to cast under paragraph (2).

(2) By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to cast its votes at any meeting of the Council. In this case the limitation provided for in paragraph (4) of Article 10 shall not apply.

(3) Exporting members producing exclusively fine or flavour cocoa shall not take part in voting on matters relating to the establishing and adjustment of quotas and the administration and operation of the buffer stock.

Article 12

Decisions of the Council

(1) All decisions of the Council shall be taken, and all recommendations shall be made, by a simple distributed majority vote cast by the members of the Council unless this Agreement provides for a special vote.

(2) In arriving at the number of votes necessary for any of the decisions or recommendations of the Council, votes of members abstaining shall not be reckoned.

(3) The following procedure shall apply with respect to any action by the Council which under this Agreement requires a special vote:

(a) if the required majority is not obtained because of the negative vote of three or less exporting or three or less importing members, the proposal shall, if the Council so decides by a simple distributed majority vote, be put to a vote again within 48 hours;

(b) if the required majority is again not obtained because of the negative vote of two or less importing or two or less exporting members, the proposal shall, if the Council so decides by a simple distributed majority vote, be put to a vote again within 24 hours;

(c) if the required majority is not obtained in the third vote because of the negative vote cast by one exporting member or one importing member, the proposal shall be considered adopted;

(d) if the Council fails to put a proposal to a further vote, it shall be considered rejected.

(4) Members undertake to accept as binding all decisions of the Council under the provisions of this Agreement.

Article 13

Co-operation with other Organizations

(1) The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular the United Nations Conference on Trade and Development and with the Food and Agriculture Organization and such other specialized agencies of the United Nations and intergovernmental organizations as may be appropriate.

(2) The Council, bearing in mind the particular role of the United Nations Conference on Trade and Development in international commodity trade, shall as appropriate keep that organization informed of its activities and programmes of work.

(3) The Council may also make whatever arrangements are appropriate for maintaining effective contact with international organizations of cocoa producers, traders and manufacturers.

Article 14

Admission of Observers

(1) The Council may invite any non-member that is a member of the United Nations, its specialized agencies or the International Atomic Energy Agency to attend any of its meetings as an observer.

(2) The Council may also invite any of the organizations referred to in Article 13 to attend any of its meetings as an observer.

Article 15

Composition of the Executive Committee

(1) The Executive Committee shall consist of eight exporting members and eight importing members, provided that if either the number of exporting members in the Organization or the number of importing members in the Organization is ten or less the Council may, while maintaining parity between the two categories of members, decide by special vote the total number on the Executive Committee. Members of the Executive Committee shall be elected for each quota year in accordance with Article 16 and may be re-elected.

(2) Each elected member shall be represented on the Executive Committee by a representative and, if it so desires, by one or more alternates. Each member may also appoint one or more advisers to its representative or alternates.

(3) The Chairman of the Executive Committee shall be elected by the Council for each quota year and may be re-elected. In the temporary or permanent absence of the Chairman, the Executive Committee may elect an acting Chairman until the Chairman returns or until a new Chairman is elected by the Council. Neither the Chairman nor the acting Chairman shall vote. If a representative is elected Chairman or acting Chairman, his alternate may vote in his place.

(4) The Executive Committee shall meet at the headquarters of the Organization unless by special vote it decides otherwise. If on the invitation of any member the Executive Committee meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs involved.

Article 16

Election of the Executive Committee

(1) The exporting and importing members of the Executive Committee shall be elected in the Council by the exporting and importing members of the Organization respectively. The election within each category shall be held in accordance with the following paragraphs of this Article.

(2) Each member shall cast all the votes to which it is entitled under Article 10 for a single candidate. A member may cast for another candidate any votes which it is authorized to cast under paragraph (2) of Article 11.

(3) The candidates receiving the largest number of votes shall be elected.

Article 17

Competence of the Executive Committee

(1) The Executive Committee shall be responsible to and work under the general direction of the Council.

(2) The Executive Committee shall keep the market under continuous review and recommend to the Council such measures as it may consider advisable.

(3) Without prejudice to the right of the Council to exercise any of its powers the Council may, by a simple distributed majority vote or a special vote depending on whether a decision by the Council on the subject requires a simple distributed majority vote or a special vote, delegate to the Executive Committee the exercise of any of its powers, except the following:

- (a) redistribution of votes under Article 10;
 - (b) approval of the administrative budget and assessment of contributions under Article 23;
 - (c) revision of the minimum and maximum prices under paragraph (2) of Article 29;
 - (d) revision of Annex C under paragraph (3) of Article 33;
 - (e) determination of annual export quotas under Article 31 and quarterly quotas under paragraph (8) of Article 35;
 - (f) restriction or suspension of purchases by the buffer stock under paragraph (9) (b) of Article 39;
 - (g) action relating to diversion of cocoa to non-traditional uses under Article 45;
 - (h) relief from obligations under Article 59;
 - (i) decision of disputes under Article 61;
 - (j) suspension of rights under paragraph (3) of Article 62;
 - (k) establishment of conditions for accession under Article 68;
 - (l) exclusion of a member under Article 72;
 - (m) extension or termination of this Agreement under Article 74;
 - (n) recommendation of amendments to members under Article 75.
- (4) The Council may at any time, by a simple distributed majority vote, revoke any delegation of powers to the Executive Committee.

Article 18

Voting Procedure and Decisions of the Executive Committee

(1) Each member of the Executive Committee shall be entitled to cast the number of votes received by it under the provisions of Article 16 and cannot divide its votes.

(2) Without prejudice to the provisions of paragraph (1) and by informing the Chairman in writing, any exporting or importing member which is not a member of the Executive Committee and which has not cast its votes under paragraph (2) of Article 16 for any of the members elected may authorize any exporting or importing member of the Executive Committee as appropriate to represent its interests and to cast its votes in the Executive Committee.

(3) In the course of any quota year a member may, after consultation with the member of the Executive Committee for which it voted under Article 16, withdraw its votes from that member. The votes thus withdrawn may be reassigned to another member of the Executive Committee but may not be withdrawn from that member for the remainder of that quota year. The member of the Executive Committee from which the votes have been withdrawn shall nevertheless retain its seat on the Executive Committee for the remainder of that quota year. Any action taken pursuant to the provisions of this paragraph shall become effective after the Chairman has been informed in writing thereof.

(4) Any decision taken by the Executive Committee shall require the same majority as that decision would require if taken by the Council.

(5) Any member shall have the right of appeal to the Council, under such conditions as the Council shall prescribe in its rules of procedure, against any decision of the Executive Committee.

Article 19

Quorum for the Council and the Executive Committee

(1) The quorum for the opening meeting of any session of the Council shall be constituted by the presence of a majority of exporting members and a majority of importing members, provided that such members together hold in each category at least two-thirds of the total votes of the members in that category.

(2) If there is no quorum in accordance with paragraph (1) on the day appointed for the opening meeting of any session and on the following day, the quorum on the third day and throughout the remainder of the session shall be constituted by the presence of a majority of exporting members and a majority of importing members, provided that such members together hold in each category a simple majority of the total votes of the members in that category.

(3) The quorum for meetings subsequent to the opening meeting of any session pursuant to paragraph (1) shall be that prescribed in paragraph (2).

(4) Representation in accordance with paragraph (2) of Article 11 shall be considered as presence.

(5) The quorum for any meeting of the Executive Committee shall be prescribed by the Council in the rules of procedure of the Executive Committee.

Article 20

The Staff of the Organization

(1) The Council, after consulting the Executive Committee, shall appoint the Executive Director by special vote. The terms of appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

(2) The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with the decisions of the Council.

(3) The Council, after consulting the Executive Committee, shall appoint the Buffer Stock Manager by special vote. The terms of appointment of the Manager shall be fixed by the Council.

(4) The Manager shall be responsible to the Council for the functions conferred upon him by this Agreement as well as for such additional functions as the Council may determine. The responsibility for these functions shall be exercised in consultation with the Executive Director.

(5) Without prejudice to the provisions of paragraph (4) the staff of the Organization shall be responsible to the Executive Director, who in turn shall be responsible to the Council.

(6) The Executive Director shall appoint the staff in accordance with regulations established by the Council. In drawing up such regulations the Council shall have regard to those applying to officials of similar intergovernmental organizations. Staff appointments shall be made in so far as is practicable from nationals of exporting and importing members.

(7) Neither the Executive Director, the Manager nor any other member of the staff shall have any financial interest in the cocoa industry, cocoa trade, cocoa transportation or cocoa publicity.

(8) In the performance of their duties, the Executive Director, the Manager and the other members of staff shall not seek or receive instructions from any member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each member undertakes to respect the exclusively international character of the responsibilities of the Executive Director, the Manager and the staff and not to seek to influence them in the discharge of their responsibilities.

CHAPTER V - PRIVILEGES AND IMMUNITIES

Article 21

Privileges and Immunities

(1) The Organization shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

(2) The Government of the country in which the headquarters of the Organization is situated (hereinafter referred to as "the host Government") shall, as soon as possible after the entry into force of the present Agreement, conclude with the Organization an agreement to be approved by the Council relating to the status, privileges and immunities of the Organization, of its Executive Director, its staff and experts and of representatives of members whilst in the territory of the host Government for the purpose of exercising their functions.

(3) The agreement envisaged in paragraph (2) shall be independent of the present Agreement. It shall, however, terminate:

(a) by agreement between the host Government and the Organization,
or

(b) in the event of the headquarters of the Organization being moved from the territory of the host Government, or

(c) in the event of the Organization ceasing to exist.

(4) Pending the entry into force of the agreement envisaged in paragraph (2) the host Government shall grant exemption from taxation.

(a) on remuneration paid by the Organization to its employees other than those employees who are nationals of the host member, and

(b) on the assets, income and other property of the Organization.

(5) Following the approval by the Council of the agreement envisaged in paragraph (2) the Organization may conclude with one or more other members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of the present Agreement.

CHAPTER VI - FINANCE

Article 22

Finance

(1) There shall be kept two accounts - the Administrative Account and the Buffer Stock Account - for the administration and operation of this Agreement.

(2) The expenses necessary for the administration and operation of this Agreement excluding those attributable to the operation and maintenance of the buffer stock instituted under Article 37, shall be brought into the Administrative Account and shall be met by annual contributions from members assessed in accordance with Article 23. If, however, a member requests special services, the Council may require that member to pay for them.

(3) Any expenditure which is attributable to the operation and maintenance of the buffer stock under paragraph (6) of Article 37 shall be brought into the Buffer Stock Account. The liability of the Buffer Stock Account for any expenditure other than that specified in paragraph (6) of Article 37 shall be decided by the Council.

(4) The financial year of the Organization shall be the same as the quota year.

(5) The expenses of delegations to the Council, to the Executive Committee and to any of the committees of the Council or of the Executive Committee shall be met by the members concerned.

Article 23

Approval of the Administrative Budget
and Assessment of Contributions

(1) During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year, and shall assess the contribution of each member to that budget.

(2) The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its

votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

(3) The initial contribution of any member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessment made upon other members for the current financial year shall not be altered.

(4) If this Agreement comes into force more than eight months before the beginning of the first full financial year, the Council shall at its first session approve an administrative budget covering only the period up to the commencement of the first full financial year. Otherwise the first administrative budget shall cover both the initial period and the first full financial year.

Article 24

Payment of Contributions to the Administrative Budget

(1) Contributions to the administrative budget for each financial year shall be payable in freely convertible currencies, shall be exempt from foreign exchange restrictions, and shall become due on the first day of that financial year.

(2) If at the end of five months after the beginning of the financial year a member has not paid its full contribution to the administrative budget, the Executive Director shall request the member to make payment as quickly as possible. If at the expiration of two months after the request of the Executive Director the member has still not paid its contribution, the voting rights of that member in the Council and the Executive Committee shall be suspended until such time as it has made full payment of the contribution.

(3) A member whose voting rights have been suspended under paragraph (2) shall not be deprived of any of its other rights or relieved of any of its obligations under this Agreement unless the Council so decides by special vote. It shall remain liable to pay its contribution and to meet any other financial obligations under this Agreement.

Article 25

Audit and Publication of Accounts

(1) As soon as possible but not later than six months after the close of each financial year, the statement of the Organization's accounts for that financial year and the balance sheet at the close of that financial year under each of the accounts referred to in paragraph (1) of Article 22 shall be audited. The audit shall be carried out by an independent auditor of recognized standing in co-operation with two qualified auditors from member Governments, one from exporting members and one from importing members to be elected by the Council for each financial year. The auditors from member Governments shall not be paid by the Organization.

(2) The terms of appointment of the independent auditor of recognized standing as well as the intentions and objectives of the audit shall be laid down in the financial regulations of the Organization. The audited statement of the Organization's accounts and the audited balance sheet shall be presented to the Council at its next regular session for approval.

(3) A summary of the audited accounts and balance sheet shall be published.

CHAPTER VII - PRICE, QUOTAS, BUFFER STOCK
AND DIVERSION TO NON-TRADITIONAL USES

Article 26

Operation of this Agreement

(1) In furthering the objectives of this Agreement, members shall adopt measures for maintaining the price of cocoa beans between agreed prices, and for that purpose and under the control of the Council an export quota system shall be established, a buffer stock arrangement shall be instituted and arrangements shall be made for the diversion to non-traditional uses, under strict regulation, of cocoa surplus to quotas and of cocoa beans surplus to the buffer stock.

(2) Members shall conduct their trade policies so that the objectives of this Agreement may be attained.

Article 27

Consultation and Co-operation with the Cocoa Industry

(1) The Council shall encourage members to seek the views of experts in cocoa matters.

(2) Members shall, in fulfilling their obligations under this Agreement, conduct their activities in a manner consonant with the established channels of trade and shall take due account of the legitimate interests of the cocoa industry.

(3) Members shall not interfere with the arbitration of commercial disputes between cocoa buyers and sellers if contracts cannot be fulfilled because of regulations established in order to implement this Agreement, nor place impediments in the way of the conclusion of arbitration proceedings. The requirement of members to comply with the provisions of this Agreement shall not be accepted as grounds for non-fulfilment of contract or as a defence in such cases.

Article 28

Daily Price and Indicator Price

(1) For the purposes of this Agreement, the price of cocoa beans shall be determined by reference to a daily price and an indicator price.

(2) The daily price shall, subject to paragraph (3), be the average taken daily of the quotations for cocoa beans of the nearest three active future trading months on the New York Cocoa Exchange at noon and on the London Cocoa Terminal Market at closing time. The London prices shall be converted to US cents per pound by using the current six months forward rate of exchange published in London at closing time. The Council shall decide the method of calculation to be used when the quotations on only one of these two cocoa markets are available or when the London Exchange Market is closed. The time for shift to the next three months period is the fifteenth of the month immediately preceding the nearest active maturing month.

(3) The Council may, by special vote, decide on any other method of determining the daily price if it considers such method to be more satisfactory than that set out in paragraph (2).

(4) The indicator price shall be the average of the daily prices over a period of 15 consecutive market days or, for the purposes of paragraph (4) of Article 34, over a period of 22 consecutive market days. Any reference in this Agreement to the indicator price being at, below or above any figure means that the average of the daily prices over the required period of consecutive market days has been at, below or above that figure; the required period of consecutive market days shall commence on the first day on which the daily price is at, below or above that figure.

Article 29

Prices

(1) For the purpose of this Agreement a minimum price of cocoa beans shall be established at 23 US cents per pound and a maximum price at 32 US cents per pound.

(2) Before the end of the second quota year the Council shall review these prices and may, by special vote, revise them, except that the range between the minimum and the maximum prices shall remain the same. The provisions of Article 75 shall not be applicable to the revision of prices under the present paragraph.

Article 30

Basic Quotas

(1) For the first quota year each exporting member listed in Annex A shall have the basic quota set out in that Annex. There shall be no basic quota for the exporting members producing less than 10,000 tons of bulk cocoa listed in Annex B.

(2) Before the beginning of the second quota year and taking into account the tonnages of cocoa produced by each exporting member in each of the three immediately preceding crop years for which final figures of production have been furnished to the Council, the basic quotas shall be automatically revised and the new basic quotas to apply for the remaining life of this Agreement shall be calculated on the following basis:

(a) Where, for any exporting member, the highest annual production figure during the three preceding crop years aforementioned is higher than the production figure set out in Annex A, the higher of these two comparative figures shall be adopted in calculating the new basic quota which shall apply in respect of that member for the remaining life of this Agreement.

(b) Where, for any exporting member, the highest annual production figure during the three preceding crop years aforementioned is more than 20 per cent below the production figure set out in Annex A, the lower of these two comparative figures shall be adopted in calculating the new basic quota which shall apply in respect of that member for the remaining life of this Agreement.

(c) Where, for any exporting member, the highest annual production figure during the three preceding crop years aforementioned falls below the production figure set out in Annex A but the shortfall is not more than 20 per cent, the production figure set out in Annex A shall be adopted in calculating the new basic quota which shall apply in respect of that member for the remaining life of this Agreement.

(3) The Council shall revise the lists in Annexes A and B if the development of production of an exporting member so requires.

Article 31

Annual Export Quotas

(1) At least 40 days before the beginning of each quota year, the Council shall, by special vote, and taking into account all the relevant factors such as the past trend of grindings, the long-term trends in consumption, possible sales by the buffer stock, prospective stock variations, the current market price of cocoa and the estimate of production, adopt an estimate of world demand for cocoa in that quota year, together with an estimate of exports not subject to annual export quotas. In the light of these estimates, the Council shall forthwith by special vote determine annual export quotas of exporting members for that quota year in the manner set out in this Article.

(2) If, at least 35 days before the beginning of the quota year, the Council is unable to reach agreement on annual export quotas the Executive Director shall submit to the Council his own proposal. The Council shall immediately proceed to a decision by special vote on the proposal. The Council shall, in any event, determine the annual export quotas at least 30 days before the beginning of the quota year.

(3) The annual export quota for each exporting member shall be proportionate to the basic quota as provided in Article 30.

(4) On the presentation of such evidence as the Council considers satisfactory it shall authorize an exporting member producing less than 10,000 tons in any quota year to export that year a quantity not greater than its effective production available for exports.

Article 32

Scope of Export Quotas

(1) Annual export quotas cover:

(a) exports of cocoa from exporting members; and

(b) cocoa from the current crop year registered for export within the limit of the export quota in effect at the end of the quota year but shipped after the quota year, provided that such exports shall be made not later than the end of the first quarter of the succeeding quota year and shall be subject to conditions to be established by the Council.

(2) For the purpose of determining the beans equivalent of the exports of cocoa products from exporting members and exporting non-members

the following shall be the conversion factors - cocoa butter: 1.33; cocoa cake and powder: 1.18; cocoa paste and nibs: 1.25. The Council may determine if necessary that other products containing cocoa are cocoa products. The conversion factors for cocoa products other than those for which conversion factors are set out in this paragraph shall be fixed by the Council.

(3) The Council shall, on the basis of any document referred to in Article 48, keep the exports of cocoa products by exporting members and imports of cocoa products from exporting non-members under continuous observation. If the Council finds that, during the quota year, the difference between exports of cocoa cake and/or cocoa powder by an exporting country and its exports of cocoa butter has considerably increased at the expense of cocoa cake and/or cocoa powder because, for example, of increased extraction-method processing, the conversion factors to be used for the purpose of determining the beans equivalent of its exports of cocoa products during that quota year, and/or, if the Council so decides, in a subsequent quota year, will be as follows: cocoa butter: 2.15; cocoa paste and nibs: 1.25; cocoa cake and powder: 0.30 with consequential adjustment in the contribution remaining to be collected in accordance with Article 38. However, this provision shall not apply if the decrease in exports of products other than cocoa butter is due to increased domestic human consumption or to other reasons - to be provided by the exporting country - considered as satisfactory and acceptable to the Council.

(4) Deliveries to the Buffer Stock Manager by exporting members under paragraphs (2) and (3) of Article 39 and under paragraph (1) of Article 45, as well as diversion of cocoa under paragraph (2) of Article 45, shall not be counted against the export quotas of those members.

(5) If the Council is satisfied that cocoa has been exported by exporting members for humanitarian or other non-commercial purposes, such cocoa shall not be counted against the export quotas of those members.

Article 33

Fine or Flavour Cocoa

(1) Notwithstanding Articles 31 and 38 the provisions of this Agreement concerning export quotas and contributions for financing the buffer stock shall not apply to fine or flavour cocoa from any exporting member listed in paragraph (1) of Annex C, whose production is exclusively of fine or flavour cocoa.

(2) Paragraph (1) shall also apply in the case of any exporting member listed in paragraph (2) of Annex C, part of whose production consists of fine or flavour cocoa to the extent of the proportion of their production stated in paragraph (2) of Annex C. With regard to the remaining proportion, the provisions of this Agreement concerning export quotas and contributions for financing the buffer stock and other limitations of this Agreement shall apply.

(3) The Council may, by special vote, revise Annex C.

(4) If the Council finds that the production of, or export from, countries listed in Annex C has risen sharply, it shall take appropriate steps to ensure that no abuse or evasion of this Agreement is taking place.

(5) Each exporting member listed in Annex C undertakes to require the presentation of an authorized Council control document before permitting the export of fine or flavour cocoa from its territory. Each importing member undertakes to require the presentation of an authorized Council control document before permitting the import of fine or flavour cocoa into its territory.

Article 34

Operation and Adjustment of Annual Export Quotas

(1) The Council shall keep the market situation under review and shall meet whenever circumstances so require.

(2) The following quotas shall have effect unless the Council decides by special vote to increase or reduce them:

(a) When the indicator price is above the minimum price, and below or at the minimum price + 1 US cent per pound, the export quotas in effect shall be 90 per cent of annual export quotas;

(b) When the indicator price is above the minimum price + 1, and below or at the minimum price + 3 US cents per pound, the export quotas in effect shall be 95 per cent of annual export quotas;

(c) When the indicator price is above the minimum price + 3, and below or at the minimum price + $4\frac{1}{2}$ US cents per pound, the export quotas in effect shall be 100 per cent of annual export quotas;

(d) When the indicator price is above the minimum price + $4\frac{1}{2}$, and below or at the minimum price + 6 US cents per pound, the export quotas in effect shall be 105 per cent of annual export quotas.

(3) With regard to quota reductions which have been carried out pursuant to paragraph (2), the Council may, by special vote, decide that such reductions shall be restored at price levels higher than those stipulated in that paragraph, provided that such higher price levels shall be within the price zone within which the restored quota shall be in effect.

(4) When the indicator price is above the minimum price + 6 US cents per pound the export quotas in effect shall be suspended unless the Council decides otherwise by special vote. In accordance with the provisions of paragraph (4) of Article 28, for the purpose of determining when the indicator price is above the minimum price + 6 US cents per pound, the average of the daily prices shall have been above the minimum price + 6 US cents per pound over a period of 22 consecutive market days. Once export quotas have been suspended, a period of the same duration shall apply for determining when the indicator price has fallen to, or below, the minimum price + 6 US cents per pound.

(5) When the indicator price is at the minimum price + 8 US cents per pound, the Buffer Stock Manager shall commence sales from the buffer stock in accordance with the provisions of Article 40 unless the Council decides otherwise by special vote.

(6) When the indicator price is at the maximum price, mandatory sales from the buffer stock shall take place under the terms provided for by paragraph (1) of Article 40.

(7) When the indicator price is at the minimum price the Council shall meet within four working days to review the market situation and decide by special vote on further measures to defend the minimum price.

(8) When the indicator price is above the maximum price the Council shall meet within four working days to review the market situation and decide by special vote on further measures to defend the maximum price.

(9) During the last 45 days of the quota year there shall be no introduction of export quotas or reduction of export quotas in effect, unless the Council decides otherwise by special vote.

Article 35

Compliance with Export Quotas

(1) Members shall adopt the measures required to ensure full compliance with the obligations undertaken by them in this Agreement in respect of export quotas. The Council may call upon members to adopt additional measures, if necessary, for the effective implementation of the export quota system, including the making of regulations by exporting members providing for the registration of all their cocoa to be exported within the limit of the export quota in effect.

(2) Exporting members undertake to regulate their sales in such a manner as to make for orderly marketing and to be in a position to comply at all times with their export quotas in effect. In any case, no exporting member shall export more than 85 per cent and 90 per cent of its annual export quota determined under Article 31 during the first two and the first three quarters respectively.

(3) Each exporting member undertakes that the volume of its exports of cocoa shall not exceed its export quota in effect.

(4) If an exporting member exceeds its export quota in effect by less than one per cent of its annual export quota this shall not be considered as being a breach of paragraph (3). However, any such excess shall be deducted from the export quota in effect of the member concerned in the following quota year.

(5) If an exporting member exceeds for the first time its export quota in effect beyond the margin of tolerance referred to in paragraph (4), that member shall sell to the buffer stock, unless the Council decides otherwise, an amount equal to the excess within three months of being discovered by the Council. This amount shall be automatically deducted from its export quota in effect for the quota year

immediately following the one in which the breach took place. Sales to the buffer stock under this paragraph shall be made in accordance with paragraphs (5) and (6) of Article 39.

(6) If an exporting member exceeds for a second or subsequent time its export quota in effect beyond the margin of tolerance referred to in paragraph (4), that member shall sell to the buffer stock, unless the Council decides otherwise, an amount equal to twice the excess within three months of being discovered by the Council. This amount shall be automatically deducted from its export quota in effect for the quota year immediately following the one in which the breach took place. Sales to the buffer stock under this paragraph shall be made in accordance with paragraphs (5) and (6) of Article 39.

(7) Any action taken under paragraphs (5) and (6) shall be without prejudice to the provisions of Chapter XV.

(8) When the Council determines annual export quotas under Article 31, it may decide by special vote to establish quarterly export quotas. It shall at the same time establish the rules for operating and removing such quarterly export quotas. In establishing such rules the Council shall take into account the production pattern of each exporting member.

(9) In the event that an introduction or a reduction of export quotas cannot be fully respected during the current quota year because of the existence of bona fide contracts entered into when export quotas were suspended or within export quotas in effect at the time the contracts were made, the adjustment shall be made in the export quotas in effect for the succeeding quota year. The Council may require evidence of such contracts.

(10) Members undertake to transmit immediately to the Council any information which they may obtain in relation to any breach of this Agreement or of any rules or regulations established by the Council.

Article 36

Redistribution of Shortfalls

(1) Each exporting member shall, as soon as possible and in any case before the end of May in each quota year, notify the Council of the extent to which and the reasons why it expects either that it will not use all its quota in effect or that it will have a surplus over that quota. In the light of such notifications and explanations the Executive Director

shall, unless the Council decides otherwise by special vote taking into account market conditions, redistribute shortfalls among exporting members in accordance with rules which the Council shall establish covering the conditions, timing and mode of such redistribution. Such rules shall include provisions regulating the manner in which reductions made under paragraphs (5) and (6) of Article 35 shall be dealt with.

(2) For exporting members not in a position to notify the Council of their expected shortfalls or surpluses before the end of May because of the timing of the harvest of their main crop, the time limit for notification of shortfalls or surpluses shall be extended up to the middle of July. The exporting countries which qualify for this extension of time are listed in Annex E.

Article 37

Institution and Financing of the Buffer Stock

(1) A buffer stock arrangement is hereby instituted.

(2) The buffer stock shall purchase and hold only cocoa beans and its maximum capacity shall be 250,000 tons.

(3) The Buffer Stock Manager shall, in accordance with rules adopted by the Council, be responsible for the operation of the buffer stock and for buying, selling, and maintaining in good condition stocks of cocoa beans and, without incurring market risks, replacing lots of cocoa beans in accordance with the relevant provisions of this Agreement.

(4) In order to finance its operations, the buffer stock shall from the start of the first quota year after the entry into force of this Agreement, receive regular income in the form of contributions charged on cocoa in accordance with the provisions of Article 38. If, however, the Council has other sources of finance it may decide another date on which to implement the contribution.

(5) Should the income of the buffer stock through contributions at any time seem likely to be insufficient to finance its operations, the Council may by special vote borrow funds in freely convertible currency from appropriate sources, including the Governments of member countries. Any such loans shall be repaid out of the proceeds of contributions, of the sale of cocoa beans by the buffer stock and of miscellaneous income of the buffer stock, if any. Individual members of the Organization shall not be responsible for the repayment of such loans.

(6) The cost of operating and maintaining the buffer stock including

(a) the remuneration of the Manager and the members of the staff who operate and maintain the buffer stock, the cost to the Organization of administering and controlling the collection of contributions and interest or capital charges due on sums borrowed by the Council, and

(b) other costs such as the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage including fumigation, handling charges, insurance, management and inspection and any expenditure incurred in replacing lots of cocoa beans to maintain their condition and value

shall be met out of the regular source of income from contributions or loans under paragraph (5) or the proceeds of resale under paragraph (5) of Article 39.

Article 38

Contributions for Financing the Buffer Stock

(1) The contribution charged on cocoa either on first export by a member or on first import by a member shall not be more than one US cent per pound of cocoa beans and proportionately on cocoa products in accordance with paragraphs (2) and (3) of Article 32. In any case the contribution shall only be charged once. In the first two quota years for which the contribution is in effect the rate of contribution shall be one US cent per pound of cocoa beans and proportionately on cocoa products in accordance with paragraphs (2) and (3) of Article 32. For the period thereafter the Council may, by special vote, determine a lower rate of contribution in the light of the financial resources and obligations of the Organization in relation to the buffer stock. If no such determination is made the prevailing rate shall be maintained. If the Council, by special vote, decides that sufficient capital for the operation of the buffer stock and for the fulfilment of the financial obligations of the Organization in relation to the buffer stock has been accumulated, further contribution shall cease.

(2) Certificates of contribution shall be issued by the Council in accordance with the rules which it shall establish. Such rules shall take into account the interests of the cocoa trade and shall cover, inter alia,

the possible use of agents, the issuance of documents against contributions, and the payment of contributions within a given time limit.

(3) Contributions under this Article shall be payable in freely convertible currencies and shall be exempt from foreign exchange restrictions.

(4) Nothing contained in this Article shall affect the right of any buyer or seller to regulate the terms of payment for supplies of cocoa by agreement between them.

Article 39

Purchases by the Buffer Stock

(1) For the purposes of this Article, the maximum capacity of the buffer stock of 250,000 tons shall be divided into individual entitlements for each exporting member in the same proportion as its basic quota under Article 30.

(2) If annual export quotas are reduced under Article 34, each exporting member shall forthwith offer to sell to the Buffer Stock Manager and the Manager shall within ten days of the quota reduction enter into a contract to buy from each exporting member an amount of cocoa beans equal to the reduction in its quota.

(3) Not later than the end of the crop year, each exporting member shall notify the Manager of any excess of its production over its export quota in effect at the end of the quota year and the quantity of cocoa beans required for domestic consumption. Each exporting member notifying an excess shall forthwith offer to sell to the Manager and the Manager shall within ten days of the notification enter into a contract to buy from such exporting member, any cocoa beans produced in excess of its export quota in effect at the end of the quota year not already purchased under paragraph (2), after allowing for production required for domestic consumption.

(4) The Manager shall purchase only cocoa beans of recognized standard marketable grades and in quantities of not less than 100 tons.

(5) In purchasing cocoa beans from exporting members under the provisions of this Article, the Manager shall, subject to the provisions of paragraph (6), make:

(a) an initial payment of 10 US cents per pound f.o.b. on delivery of the cocoa beans; provided that at the end of the quota year concerned the Council, on the recommendation of the Manager, may decide in the light of the current and prospective financial position of the buffer stock that the initial payment shall be increased by an amount not exceeding 5 US cents per pound. The Manager may pay less than the full additional increment for individual parcels of cocoa beans, depending on their quality or condition, in accordance with rules approved under paragraph (3) of Article 37;

(b) a complementary payment on the sale of the cocoa beans by the buffer stock representing the proceeds of the sale less the payment made under (a) above and the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage and handling charges and costs, if any, of replacing lots of cocoa beans as necessary to maintain the condition and value of such lots.

(6) Where a member has already sold to the Manager a quantity of cocoa beans equal to its individual entitlement as defined in paragraph (1), the Manager shall for subsequent purchases pay at the time of delivery only such a price as would be realized by the disposal of the cocoa beans for non-traditional uses. If cocoa beans bought under the provisions of this paragraph are subsequently resold under the provisions of Article 40, the Manager shall make a complementary payment to the exporting member concerned representing the proceeds of the re-sale less the payment already made under this paragraph and the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage and handling charges and costs, if any, of replacing lots of cocoa beans as necessary to maintain the condition and value of such lots.

(7) Where cocoa beans are sold to the Manager under paragraph (2), the contract shall contain a clause allowing the exporting member to cancel all or part of the contract before the cocoa beans are delivered:

(a) if subsequently in the same quota year the reduction in quota which gave rise to the sale is restored under the provisions of Article 34; or

(b) to the extent that, after making such sales, production in the same quota year proves to be insufficient to satisfy the member's export quota in effect.

(8) Purchase contracts under this Article shall provide for delivery within a period to be stipulated in the contract but at the latest within two months after the end of the quota year.

(9) (a) The Manager shall keep the Council informed of the financial position of the buffer stock. If he considers that funds will not be sufficient to pay for the cocoa beans which he believes will be offered to him during the current quota year he shall request the Executive Director to convene a special session of the Council.

(b) If the Council is unable to find any other practicable solution it may by special vote suspend or restrict purchases under paragraphs (2), (3) and (6) until such time as it is able to resolve the financial situation.

(10) The Manager shall maintain appropriate records to enable him to fulfil his functions under this Agreement.

Article 40

Buffer Stock Sales in Defence of the Maximum Price

(1) The Buffer Stock Manager shall make sales from the buffer stock pursuant to paragraphs (5) and (6) of Article 34 in accordance with the provisions of this Article;

(a) Sales shall be at current market prices;

(b) When sales from the buffer stock commence pursuant to paragraph (5) of Article 34, the Manager shall continue to offer cocoa beans for sale until:

(i) the indicator price falls to the minimum price
+ 8 US cents per pound; or

(ii) he has exhausted all the supplies of cocoa beans at
his disposal; or

(iii) the Council, when the indicator price is between the
minimum price + 8 US cents per pound and the maximum
price, decides otherwise by special vote;

(c) When the indicator price is at or above the maximum price, the Manager shall continue to offer cocoa beans for sale until the indicator price falls to the maximum price or until he has exhausted all the cocoa beans at his disposal, whichever is earlier.

(2) In making sales in accordance with paragraph (1), the Manager shall sell through normal channels in member countries to firms and organizations engaged in the trade or processing of cocoa for the purpose of future processing in accordance with rules approved by the Council.

(3) In making sales in accordance with paragraph (1), the Manager shall, subject to the acceptability of the price bid, give first refusal to purchasers in member countries before accepting bids from purchasers in non-member countries.

Article 41

Withdrawal of Cocoa Beans from the Buffer Stock

(1) Notwithstanding the provisions of Article 40, an exporting member which is unable to fulfil its quota during a quota year owing to a shortfall in its crop may apply to the Council for approval to withdraw all or part of its cocoa beans purchased by the Buffer Stock Manager during the preceding quota year and still held in stock unsold to the extent of the amount by which its export quota in effect exceeds production for the quota year. The exporting member concerned shall pay to the Manager, on release of the cocoa beans, the costs incurred in respect of the cocoa beans covering the initial payment, the cost of transportation and insurance from the f.o.b. point into the buffer stock storage point, storage and handling charges.

(2) The Council shall establish the rules for the withdrawal of cocoa beans from the buffer stock under paragraph (1).

Article 42

Changes in the Exchange Rates of Currencies

A special session of the Council shall be called by the Executive Director within not more than four working days whenever a change occurs in the par value of either the US dollar or the pound sterling or the exchange rates for either of these currencies are not maintained within internationally prescribed margins of their par value. Pending this special session the Executive Director and the Buffer Stock Manager shall take such interim measures as they consider necessary. In particular, they may, after consultation with the Chairman of the Council, temporarily restrict or suspend the operations of the buffer stock. After consideration of the circumstances, including a review of the interim measures that may have

been taken by the Executive Director and the Manager, and the potential effect of a change in the par value of a currency or variations in exchange rates mentioned above on the effective operation of this Agreement, the Council may by special vote take any necessary corrective measures.

Article 43

Liquidation of the Buffer Stock

(1) If this Agreement is to be replaced by a new agreement which includes provisions relating to the buffer stock, the Council shall make such arrangements as it considers appropriate regarding the continued functioning of the buffer stock.

(2) If this Agreement terminates without being replaced by a new agreement which includes provisions relating to the buffer stock, the following provisions shall apply:

(a) No further contracts shall be made for the purchase of cocoa beans for the buffer stock. The Buffer Stock Manager shall, in the light of current market conditions, dispose of the buffer stock in accordance with the rules laid down by the Council by special vote on the entry into force of this Agreement, unless, prior to the termination of this Agreement, the Council revises these rules by special vote. The Manager shall retain the right to sell cocoa beans at any time during liquidation to meet the costs thereof.

(b) The proceeds of sales and monies standing to the account of the buffer stock shall be used to pay, in the following order:

- (i) the costs of liquidation;
- (ii) any outstanding balance of, plus interest on, any loan incurred by or on behalf of the Organization in respect of the buffer stock;
- (iii) any outstanding complementary payments under Article 39.

(c) Any monies remaining after payments have been made under (b) shall be paid to the exporting members concerned in proportion to the contribution-paid exports of each such exporting member.

Article 44

Assurance of Supplies

Exporting members undertake to pursue sales and export policies within the context of this Agreement which will not artificially restrict supplies of cocoa and which will ensure the regular supply of cocoa to importers in member countries. In offering cocoa for sale when the price is above the maximum price, exporting members shall give preference to importers in member countries as against importers in non-member countries.

Article 45

Diversion to Non-Traditional Uses

(1) If the quantity of cocoa beans held in store by the Buffer Stock Manager under Article 39 exceeds the maximum capacity of the buffer stock, the Manager shall, under terms and conditions laid down by the Council, dispose of such excess cocoa beans for diversion to non-traditional uses. Such terms and conditions shall, inter alia, be designed to ensure that the cocoa does not re-enter the normal cocoa market. Each member shall co-operate with the Council in this respect to the fullest extent possible.

(2) Instead of selling cocoa beans to the Manager when the maximum capacity of the buffer stock has been reached, an exporting member may, under the control of the Council, divert internally its surplus cocoa to non-traditional uses.

(3) Whenever any case of diversion inconsistent with this Agreement is brought to the attention of the Council, including any case of re-entry into the market of cocoa diverted to non-traditional uses, the Council shall decide at the earliest opportunity what measures should be taken to remedy the situation.

CHAPTER VIII - REPORTING OF IMPORTS AND EXPORTS,
RECORD OF QUOTA PERFORMANCE AND CONTROL MEASURES

Article 46

Reporting of Exports and Record of Quota Performance

(1) In accordance with rules to be established by the Council, the Executive Director shall maintain a record of the annual export quota and its adjustments in the case of each exporting member. Against the quota shall be recorded the exports for quota purposes which are made by that member so that the quota position of each exporting member is kept up-to-date.

(2) For this purpose, each exporting member shall report to the Executive Director at such intervals as the Council may determine the total quantity of exports registered, together with such other data as the Council may prescribe. This information shall be published at the end of each month.

(3) Exports for non-quota purposes shall be recorded separately.

Article 47

Reporting of Imports and Exports

(1) In accordance with rules to be established by the Council, the Executive Director shall maintain a record of members' imports and of exports from importing members.

(2) For this purpose, each member shall report to the Executive Director the total quantities of its imports and each importing member shall report to the Executive Director the total quantities of its exports at such intervals as the Council may determine together with such other data as the Council may prescribe. This information shall be published at the end of each month.

(3) Imports which, under this Agreement, do not count against export quotas shall be recorded separately.

Article 48

Control Measures

(1) Each member exporting cocoa shall require the presentation of a valid certificate of contribution or other authorized Council control

document before permitting the shipment of cocoa from its customs territory. Each member importing cocoa shall require the presentation of a valid certificate of contribution or other authorized Council control document before permitting the import of any cocoa into its customs territory whether from a member or a non-member.

(2) Certificates of contribution will not be required for cocoa exported under the provisions of paragraphs (4) and (5) of Article 32. The Council shall arrange to issue appropriate control documents to cover such shipments.

(3) Certificates of contribution or other authorized Council control documents shall not be issued to cover shipments, in any period, of cocoa in excess of authorized exports for that period.

(4) The Council shall by special vote adopt such rules as it considers necessary in respect of certificates of contribution and other authorized Council control documents.

(5) For fine or flavour cocoa the Council shall make such rules as it considers necessary in respect of the simplification of the procedure for authorized Council control documents taking into account all relevant factors.

CHAPTER IX - PRODUCTION AND STOCKS

Article 49

Production and Stocks

(1) Members recognize the necessity of keeping production in reasonable balance with consumption and shall co-operate with the Council in the attainment of this objective.

(2) Each producing member may develop a programme to adjust its production, in order that the objective set forth in paragraph (1) may be attained. Each producing member concerned shall be responsible for the policies and procedures it applies to attain this objective.

(3) The Council shall review annually the level of stocks held throughout the world and make any necessary recommendations based on this review.

(4) At its first session, the Council shall take measures to develop a programme for the collection of information needed to establish, on a scientific basis, the world's current and potential productive capacity, as well as the world's current and potential consumption. Members shall facilitate the carrying out of this programme.

CHAPTER X - EXPANSION OF CONSUMPTION

Article 50

Obstacles to the Expansion of Consumption

(1) Members recognize the importance of ensuring the greatest possible expansion of the cocoa economy and therefore of facilitating the expansion of cocoa consumption in relation to production so as to secure the best equilibrium in the long term between supply and demand, and in this connexion also recognize that it is important to bring about the gradual removal of all possible obstacles to such expansion.

(2) The Council shall identify the specific problems related to the obstacles to the expansion of the trade in and consumption of cocoa referred to in paragraph (1) and shall seek mutually acceptable practical measures designed to remove progressively such obstacles.

(3) In view of the objectives stated above and the provisions of paragraph (2) members shall endeavour to apply measures to reduce progressively the obstacles to the expansion of consumption and as far as possible eliminate them, or to diminish substantially their impact.

(4) The Council may, in order to further the purposes of this Article, make any recommendations to members and shall examine periodically, beginning at its first regular session in the second quota year, the results achieved.

(5) Members shall inform the Council of all measures adopted with a view to implementing the provisions of this Article.

Article 51

Promotion of Consumption

(1) The Council may establish a committee whose aim shall be to stimulate the expansion of consumption of cocoa in both exporting and importing countries. The Council shall periodically review the work of the committee.

(2) The cost of the promotion programme shall be met by contributions from exporting members. Importing members may also contribute financially. Membership of the committee shall be limited to members contributing to the promotion programme.

(3) The committee shall seek the approval of a member before conducting a campaign in the territory of that member.

Article 52
Cocoa Substitutes

(1) Members recognize that the use of substitutes may prejudice the expansion of cocoa consumption. In this regard they agree to establish regulations on cocoa products and chocolate or to adapt existing regulations, if necessary, so that the said regulations shall prohibit materials of non-cocoa origin from being used in place of cocoa to mislead the consumer.

(2) In preparing or reviewing regulations based on the principles in paragraph (1), members shall take fully into account the recommendations and decisions of competent international bodies such as the Council and the Codex Committee on Cocoa Products and Chocolate.

(3) The Council may recommend to a member that it take any measures which the Council considers advisable for assuring the observance of the provisions of this Article.

(4) The Executive Director shall present an annual report to the Council on the manner in which the provisions of this Article are being observed.

CHAPTER XI - PROCESSED COCOA

Article 53

Processed Cocoa

(1) The needs of developing countries to broaden the base of their economies through, inter alia, industrialization and the export of manufactured products - including cocoa processing and the export of cocoa products and chocolate - are recognized. In this connexion, the need to avoid serious injury to the cocoa economy of importing and exporting members is also recognized.

(2) If any member considers that there is a danger of injury to its interest in any of the above respects, that member may consult with the other member concerned with a view to reaching an understanding satisfactory to the parties concerned, failing which the member may report to the Council which shall use its good offices in the matter to reach such understanding.

CHAPTER XII - RELATIONS BETWEEN MEMBERS AND NON-MEMBERS

Article 54

Limitation of Imports from Non-Members

(1) Each member shall limit its annual imports of cocoa produced in non-member countries, other than imports of fine or flavour cocoa from exporting countries listed in Annex C, in accordance with the provisions of this Article.

(2) Each member undertakes for each quota year:

(a) Not to permit the import of a total quantity of cocoa produced in non-member countries as a group which is in excess of the average quantity imported from them as a group in the three calendar years 1970, 1971 and 1972;

(b) To reduce by half the quantity specified in paragraph (a) when the indicator price falls below the minimum price, and to maintain this reduction until the level of quotas in effect reaches that provided for in paragraph (2) (c) of Article 34.

(3) The Council may by special vote suspend in whole or in part the limitations under paragraph (2). The limitations in paragraph (2) (a) shall not in any event apply when the indicator price of cocoa is above the maximum price.

(4) The limitations under paragraph (2) (a) shall not apply to cocoa purchased under bona fide contracts concluded when the indicator price was above the maximum price, nor those in (2) (b) to cocoa purchased under bona fide contracts concluded before the indicator price fell below the minimum price. In such cases the reductions shall, subject to the provisions of paragraph (2) (b), be applied in the following quota year unless the Council decides to waive the reductions or to apply them in a subsequent quota year.

(5) Members shall inform the Council regularly of the quantities of cocoa imported by them from non-members or exported by them to non-members.

(6) Any imports by a member from non-members in excess of the quantity which it is permitted to import under this Article shall be deducted from the quantity which such member would otherwise be permitted to import in the next quota year, unless the Council decides otherwise.

(7) If a member on more than one occasion fails to comply with the provisions of this Article, the Council may by special vote suspend both its voting rights in the Council and its right to vote or to have its votes cast in the Executive Committee.

(8) The obligations set out in this Article shall not prejudice conflicting bilateral or multilateral obligations assumed by members with respect to non-members before the entry into force of this Agreement, provided that any member which has assumed such conflicting obligations shall fulfil them in such a way as to attenuate as much as possible the conflict between those obligations and the obligations set out in this Article, that it shall take steps as promptly as possible to reconcile those obligations and the provisions of this Article, and that it shall describe to the Council in detail the nature of those obligations and the steps it has taken to attenuate or eliminate the conflict.

Article 55

Commercial Transactions with Non-Members

(1) Exporting members undertake not to sell cocoa to non-members on terms commercially more favourable than those which they are prepared to offer at the same time to importing members, taking into account normal trade practices.

(2) Importing members undertake not to buy cocoa from non-members on terms commercially more favourable than those which they are prepared to accept at the same time from exporting members, taking into account normal trade practices.

(3) The Council shall periodically review the operation of paragraphs (1) and (2) and may require member countries to supply appropriate information in accordance with Article 56.

(4) Without prejudice to the provisions of paragraph (8) of Article 54, any member which has reason to believe that another member has not fulfilled the obligation under paragraphs (1) or (2) may so inform the Executive Director and call for consultations under Article 60, or refer the matter to the Council under Article 62.

CHAPTER XIII - INFORMATION AND STUDIES

Article 56

Information

(1) The Organization shall act as a centre for the collection, exchange and publication of:

(a) statistical information on world production, sales, prices, exports and imports, consumption and stocks of cocoa; and

(b) insofar as is considered appropriate, technical information on the cultivation, processing and utilization of cocoa.

(2) In addition to information which members are required to furnish under other Articles of this Agreement, the Council may require members to furnish such information as it considers necessary for its operations, including regular reports on policies for production and consumption, sales, prices, exports and imports, stocks and taxation.

(3) If a member fails to supply, or finds difficulty in supplying, within a reasonable time, statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the member concerned to explain the reasons therefor. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

Article 57

Studies

The Council shall, to the extent it considers necessary, promote studies of the economics of cocoa production and distribution, including trends and projections, the impact of governmental measures in exporting and importing countries on the production and consumption of cocoa, the opportunities for expansion of cocoa consumption for traditional and possible new uses, and the effects of the operation of this Agreement on exporters and importers of cocoa, including their terms of trade, and may submit recommendations to members on the subjects of these studies. In the promotion of these studies the Council may co-operate with international organizations.

Article 58

Annual Review

The Council shall, as soon as practicable after the end of each quota year, review the operation of this Agreement and the performance of members in conforming to the principles and promoting the objectives thereof. It may then make recommendations to members regarding ways and means of improving the functioning of this Agreement.

CHAPTER XIV - RELIEF FROM OBLIGATIONS IN EXCEPTIONAL CIRCUMSTANCES

Article 59

Relief from obligations in Exceptional Circumstances

(1) The Council may, by special vote, relieve a member of an obligation on account of exceptional or emergency circumstances, force majeure, or international obligations under the Charter of the United Nations for territories administered under the trusteeship system.

(2) The Council, in granting relief to a member under paragraph (1), shall state explicitly the terms and conditions on which and the period for which the member is relieved of the obligation.

(3) Notwithstanding the foregoing provisions of this Article, the Council shall not grant relief to a member in respect of:

(a) the obligation under Article 24 to pay contributions, or the consequences of a failure to pay them;

(b) any export quota or other limitation on exports, if the quota or other limitation has already been exceeded;

(c) the obligation to require payment of any charge or contribution under Article 37.

CHAPTER XV - CONSULTATIONS, DISPUTES AND COMPLAINTS

Article 60

Consultations

Each member shall accord sympathetic consideration to any representations made to it by another member concerning the interpretation or application of this Agreement and shall afford adequate opportunity for consultations. In the course of such consultations, on the request of either party and with the consent of the other, the Executive Director shall establish an appropriate conciliation procedure. The costs of such procedure shall not be chargeable to the Organization. If such procedure leads to a solution, this shall be reported to the Executive Director. If no solution is reached, the matter may, at the request of either party, be referred to the Council in accordance with Article 61.

Article 61

Disputes

(1) Any dispute concerning the interpretation or application of this Agreement which is not settled by the parties to the dispute shall, at the request of either party to the dispute, be referred to the Council for decision.

(2) When a dispute has been referred to the Council under paragraph (1), and has been discussed, a majority of members, or members holding not less than one third of the total votes, may require the Council, before giving its decision, to seek the opinion on the issues in dispute of an ad hoc advisory panel to be constituted as described in paragraph (3).

(3) (a) Unless the Council unanimously decides otherwise, the ad hoc advisory panel shall consist of:

- (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting members;

- (ii) two such persons nominated by the importing members;
and
 - (iii) a chairman selected unanimously by the four persons nominated under (i) and (ii) or, if they fail to agree, by the Chairman of the Council.
- (b) Nationals of Contracting Parties shall not be ineligible to serve on the ad hoc advisory panel.
- (c) Persons appointed to the ad hoc advisory panel shall act in their personal capacities and without instructions from any Government.
- (d) The cost of the ad hoc advisory panel shall be paid by the Organization.
- (4) The opinion of the ad hoc advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.

Article 62

Complaints and Action by the Council

- (1) Any complaint that any member has failed to fulfil its obligations under this Agreement shall, at the request of the member making the complaint, be referred to the Council, which shall consider it and make a decision on the matter.
- (2) Any finding by the Council that a member is in breach of its obligations under this Agreement shall be made by a simple distributed majority vote and shall specify the nature of the breach.
- (3) Whenever the Council, whether as a result of a complaint or otherwise, finds that a member is in breach of its obligations under this Agreement it may, without prejudice to such other measures as are specifically provided for in other Articles of this Agreement, including Article 72, by special vote:
- (a) suspend that member's voting rights in the Council and in the Executive Committee; and
 - (b) if it considers necessary, suspend additional rights of such member, including that of being eligible for, or of holding, office in the Council or in any of its committees until it has fulfilled its obligations.
- (4) A member whose voting rights are suspended under paragraph (3) shall remain liable for its financial and other obligations under this Agreement.

CHAPTER XVI.- FINAL PROVISIONS

Article 63

Signature

This Agreement shall be open for signature at United Nations Headquarters from 15 November 1972 until and including 15 January 1973 by any Government invited to the United Nations Cocoa Conference, 1972.

Article 64

Ratification, Acceptance, Approval

(1) This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.

(2) Except as provided in Article 65 instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than 30 April 1973.

(3) Any signatory Government which has not deposited its instrument of ratification, acceptance or approval in accordance with paragraph (2) may be granted one or more extensions of time by the Council.

(4) Each Government depositing an instrument of ratification, acceptance or approval shall, at the time of such deposit, indicate whether it is an exporting member or an importing member.

Article 65

Notification

(1) A signatory Government may notify the depositary authority that it is undertaking to seek ratification, acceptance or approval in accordance with its constitutional procedures as rapidly as possible, on or before 30 April 1973 or in any case within a period of two months thereafter.

(2) A Government for whom conditions of accession have been established by the Council may notify the depositary authority that it is undertaking to seek accession in accordance with its constitutional procedures as rapidly as possible and in any case not later than two months from the date of receipt of its notification by the depositary authority.

(3) A Government giving a notification in accordance with paragraph (1) or (2) shall have the status of observer from the date of receipt of its notification until either it has given an indication of provisional application in accordance with Article 66 or the time limit in its notification under paragraph (1) or (2) has expired. If the Government is unable either to ratify, accept, approve or accede within the specified period, or to give an indication in accordance with Article 66, the Council may, in the light of the action taken by the Government concerned in accordance with paragraph (1) or (2), extend the Government's status of observer for a further specified period.

Article 66

Indication of Provisional Application

(1) A signatory Government which gives a notification under paragraph (1) of Article 65 may also indicate in its notification, or at any time thereafter, that it will apply this Agreement provisionally either when it enters into force in accordance with Article 67 or, if this Agreement is already in force, at a specified date. An indication by a signatory Government that it will apply this Agreement when it enters into force in accordance with Article 67 shall, for the purposes of provisional entry into force of this Agreement, be equal in effect to an instrument of ratification, acceptance or approval. Each Government giving such an indication shall at that time state whether it is joining the Organization as an exporting member or an importing member.

(2) When this Agreement is in force, either provisionally or definitively, any Government which gives a notification under paragraph (2) of Article 65 may also indicate in its notification, or at any time thereafter, that it will apply this Agreement provisionally at a specified date. Each Government giving such an indication shall at that time state whether it is joining the Organization as an exporting member or an importing member.

(3) A Government which has indicated under paragraph (1) or (2) that it will apply this Agreement provisionally, either when it enters into force or at a specified date, shall, from that time, be a provisional member of the Organization until either it has deposited its instrument of ratification, acceptance, approval or accession or until the time limit

in its notification under Article 65 has expired, whichever is the earlier. If, however, the Council is satisfied that the Government concerned has not deposited its instrument owing to difficulties in completing its constitutional procedures, the Council may extend that Government's provisional membership for a further specified period.

Article 67

Entry into Force

(1) This Agreement shall enter definitively into force on 30 April 1973, or on any date within the following two months, if by that date Governments representing at least five exporting countries having at least 80 per cent of the basic quotas as set out in Annex A and Governments representing importing countries having at least 70 per cent of total imports as set out in Annex D have deposited their instruments of ratification, acceptance or approval with the Secretary-General of the United Nations. It shall also enter definitively into force at any time after it is provisionally in force and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance, approval or accession.

(2) This Agreement shall enter provisionally into force on 30 April 1973, or on any date within the following two months, if by that date Governments representing five exporting countries having at least 80 per cent of the basic quotas as set out in Annex A and Governments representing importing countries having at least 70 per cent of total imports as set out in Annex D have deposited their instruments of ratification, acceptance or approval with the Secretary-General of the United Nations or have indicated that they will apply this Agreement provisionally. During the period this Agreement is provisionally in force Governments that have deposited instruments of ratification, acceptance, approval or accession as well as those Governments that have indicated that they will apply this Agreement provisionally shall be provisional members of this Agreement.

(3) If the requirements for entry into force under paragraph (1) or (2) are not met within the prescribed period of time, the Secretary-General of the United Nations shall invite, at the earliest time he considers practicable after 30 June 1973, the Governments which

have deposited instruments of ratification, acceptance or approval, or have indicated in accordance with Article 66 that they will apply this Agreement provisionally, to meet to decide whether to put this Agreement provisionally or definitively into force among themselves in whole or in part. If no decision is reached at this meeting the Secretary-General may convene such further meetings as he considers appropriate. The Secretary-General shall invite the Governments which have given a notification in accordance with Article 65 to attend all such meetings as observers. Accession shall be in accordance with Article 58. During any period this Agreement is in force provisionally under this paragraph, Governments that have deposited instruments of ratification, acceptance, approval or accession as well as those Governments that have indicated that they will apply this Agreement provisionally, shall be provisional members of this Agreement. While this Agreement is in force provisionally under this paragraph, the Governments participating shall make the necessary arrangements to review the situation and decide whether this Agreement shall definitively enter into force among themselves, continue provisionally in force or terminate.

(4) The Secretary-General of the United Nations shall convene the first session of the Council to be held as soon as possible, but not later than 90 days after this Agreement enters provisionally or definitively into force.

Article 68

Accession

(1) The Government of any State Member of the United Nations, its specialized agencies or the International Atomic Energy Agency may accede to this Agreement upon conditions that shall be established by the Council.

(2) If the Government is the government of an exporting country which is not listed in Annex A or Annex C the Council shall, as appropriate, establish a basic quota for that country which shall be deemed to be listed in Annex A. If such a country is listed in Annex A, basic quota specified therein shall be the basic quota for that country.

(3) Accession shall be effected by deposit of an instrument of accession with the Secretary-General of the United Nations.

(4) Each Government which deposits an instrument of accession shall, at the time of such deposit, indicate whether it is joining the Organization as an exporting member or an importing member.

Article 69

Reservations

Reservations may not be made with respect to any of the provisions of this Agreement.

Article 70

Territorial Application

(1) A Government may at the time of signature or deposit of an instrument of ratification, acceptance, approval or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall extend to any of the territories for whose international relations it is for the time being ultimately responsible and this Agreement shall extend to the territories named therein from the date of such notification, or from the date on which this Agreement enters into force for that Government whichever is the later.

(2) Any Contracting Party which desires to exercise its rights under Article 3 in respect of any of the territories for whose international relations it is for the time being ultimately responsible may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval or accession, or at any later time. If the territory which becomes a separate member is an exporting member and is not listed in Annex A or Annex C the Council shall, as appropriate, establish a basic quota for it which shall be deemed to be listed in Annex A. If such territory is listed in Annex A, the basic quota specified therein shall be the basic quota for that territory.

(3) Any Contracting Party which has made a declaration under paragraph (1) may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall cease to extend to the territory named in the notification, and this Agreement shall cease to extend to such territory from the date of such notification.

(4) When a territory to which this Agreement has been extended under paragraph (1) and which subsequently attains independence, the Government of that territory may within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to this Agreement. It shall, as from the date of such notification, be a Contracting Party to this Agreement. If such Party is an exporting member and is not listed in Annex A or Annex C the Council shall, as appropriate, establish a basic quota for it which shall be deemed to be listed in Annex A. If such Party is listed in Annex A, the basic quota specified therein shall be the basic quota for that Party.

Article 71

Voluntary Withdrawal

At any time after the entry into force of this Agreement, any member may withdraw from this Agreement by giving written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received by the Secretary-General of the United Nations.

Article 72

Exclusion

If the Council finds, under paragraph (3) of Article 62, that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may by special vote exclude such member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such exclusion. Ninety days after the date of the Council's decision, that member shall cease to be a member of the Organization and, if such member is a Contracting Party, a Party to this Agreement.

Article 73

Settlement of Accounts with Withdrawing or Excluded Members

(1) The Council shall determine any settlement of accounts with a withdrawing or excluded member. The Organization shall retain any amounts already paid by a withdrawing or excluded member, and such member shall

remain bound to pay any amounts due from it to the Organization at the time the withdrawal or the exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in this Agreement under the provisions of paragraph (2) of Article 75 the Council may determine any settlement of accounts which it finds equitable.

(2) A member which has withdrawn or been excluded from, or has otherwise ceased to participate in, this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be burdened with any part of the deficit, if any, of the Organization upon termination of this Agreement.

Article 74

Duration and Termination

(1) This Agreement shall remain in force until the end of the third full quota year after its entry into force, unless extended under paragraphs (3) or (4) or terminated earlier under paragraph (5).

(2) The Council, before the end of the third quota year referred to in paragraph (1), may by special vote decide that this Agreement be renegotiated.

(3) If, before the end of the third quota year referred to in paragraph (1), negotiations for a new agreement to replace this Agreement have not yet been concluded, the Council may, by special vote, extend this Agreement for a further quota year. The Council shall notify the Secretary-General of the United Nations of any such extension.

(4) If, before the end of the third quota year referred to in paragraph (1), a new agreement to replace this Agreement has been negotiated, and has been signed by sufficient Governments to bring it into force after ratification, acceptance or approval, but the new agreement has not provisionally or definitively entered into force, this Agreement shall be extended until the provisional or definitive entry into force of the new agreement, provided that this extension shall not exceed one year. The Council shall notify the Secretary-General of the United Nations of any such extension.

(5) The Council may at any time, by special vote, decide to terminate this Agreement. Such termination shall take effect on such date as the

Council shall decide, provided that the obligations of members under Article 37 shall continue until the financial liabilities relating to the buffer stock have been discharged or until the end of the third quota year after its entry into force, whichever is the earlier. The Council shall notify the Secretary-General of the United Nations of any such decision.

(6) Notwithstanding termination of this Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organization, settlement of its accounts, and disposal of its assets, and shall have during that period such powers and functions as may be necessary for these purposes.

Article 75

Amendments

(1) The Council may by special vote recommend an amendment of this Agreement to the Contracting Parties. The Council may fix a time after which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 per cent of the exporting members holding at least 85 per cent of the votes of the exporting members, and from Contracting Parties representing at least 75 per cent of the importing members holding at least 85 per cent of the votes of the importing members or on such later date as the Council by special vote may have determined. The Council may fix a time within which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment, and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the Secretary-General with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

(2) Any member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective shall as of that date cease to participate in this Agreement, unless any such member satisfies the Council at its first meeting following

the effective date of the amendment that its acceptance could not be secured in time owing to difficulties in completing its constitutional procedures, and the Council decides to extend for such member the period fixed for acceptance until these difficulties have been overcome. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

Article 76

Notifications by the Secretary-General of the United Nations

The Secretary-General of the United Nations shall notify all States Members of the United Nations, of any of its specialized agencies or of the International Atomic Energy Agency of each signature, of each deposit of an instrument of ratification, acceptance, approval or accession, of each notification under Article 65 and indication under Article 66, and of the dates on which this Agreement comes provisionally and definitively into force. The Secretary-General shall notify all Contracting Parties of each notification under Article 70, of each notice of withdrawal, of each exclusion, of the termination of this Agreement, of any extension of this Agreement, of the date on which an amendment becomes effective or is considered withdrawn, and of cessation of participation in this Agreement under paragraph (2) of Article 75.

Article 77

Authentic Texts of this Agreement

The texts of this Agreement in the English, French, Russian and Spanish languages shall all be equally authentic. The originals shall be deposited in the archives of the United Nations, and the Secretary-General of the United Nations as the depositary authority shall transmit certified copies thereof to each signatory or acceding Government and to the Executive Director of the Organization.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

ANNEX A

Basic Quotas under paragraph (1) of Article 30

Exporting countries	Production (000 tons)	Basic Quotas (percentages)
Ghana	580.9	36.7
Nigeria	307.8	19.5
Ivory Coast	224.0	14.2
Brazil	200.6	12.7
Cameroon	126.0	8.0
Dominican Republic	47.0	3.0
Equatorial Guinea	38.7	2.4
Togo	28.0	1.8
Mexico	27.0	1.7
TOTAL	1580.0	100.0

NOTE: Calculated for the first quota year on the basis of the highest annual production figure during the past years beginning with and including the 1964/65 crop year.

ANNEX B

Countries producing less than 10,000 tons of bulk cocoa referred to in paragraph (1) of Article 30

Countries	000 tons	
	1969/70	1970/71
Zaire	4.9	5.6
Cabon	4.7	5.0
Philippines	4.3	3.6
Sierra Leone	4.0	5.1
Haiti	4.0	3.7
Malaysia	2.3	2.5
Peru	2.0	2.0
Liberia	1.9	1.8
Congo	1.3	2.0
Bolivia	1.3	1.4
Cuba	1.0	1.0
Nicaragua	0.6	0.6
New Hebrides	0.6	0.7
Guatemala	0.5	0.5
United Republic of Tanzania	0.4	0.4
Uganda	0.4	0.5
Angola	0.3	0.3
Honduras	0.3	0.3

Source: FAO Cocoa Statistics, Monthly Bulletin, July 1972, (with the exception of the figures for Uganda which were provided by the delegation of that country to the United Nations Cocoa Conference, 1972.)

ANNEX C

Fine or flavour cocoa producers

(1) Exporting countries producing exclusively fine or flavour cocoa:

Dominica	Sri Lanka
Ecuador	St. Lucia
Grenada	St. Vincent
Indonesia	Surinam
Jamaica	Trinidad and Tobago
Madagascar	Venezuela
Panama	Western Samoa

(2) Exporting countries producing fine or flavour cocoa, but not exclusively :

	<u>Per cent of production consisting of fine or flavour cocoa</u>
Costa Rica	25
St. Tome and Principe	50
Australia (Papua New Guinea)	75

ANNEX D

Imports of cocoa calculated for the purposes of Article 10^{1/}
(000 tons)

Importing countries invited to the United Nations Cocoa Conference, 1972	
United States of America	352.9
Federal Republic of Germany	166.0
The Kingdom of the Netherlands	140.7
United Kingdom of Great Britain and Northern Ireland	133.2
Union of Soviet Socialist Republics	126.5
France	68.8
Japan	48.0
Italy	44.4
Canada	41.3
Spain	32.2
Belgium	31.9
Switzerland	28.0
Poland	19.6
Czechoslovakia	17.2
Austria	15.9
Ireland	14.4
Yugoslavia	12.5
Sweden	11.6
Argentina	10.8
Hungary	10.7
Colombia	9.5
Bulgaria	9.1
Norway	7.9
Denmark	7.4
South Africa	7.2
Romania	6.3
Finland	5.2
New Zealand	4.8
Philippines	4.7
Peru	1.8
Chile	1.7
India	0.8
Algeria	0.7
Uruguay	0.6
Tunisia	0.5
Malaysia	0.2
Honduras	0.1
TOTAL	1,395.1

Source: Based on FAO Cocoa Statistics, Monthly Bulletin, July 1972.

^{1/} Three-year average, 1969-1971 - or average of the three last years for which statistics were available - of net imports of cocoa beans plus gross imports of cocoa products, converted to beans equivalent by using the conversion factors contained in paragraph (2) of Article 32.

ANNEX E

Exporting Countries to which paragraph (2) of
Article 36 applies

Brazil

Dominican Republic

**ACCORD INTERNATIONAL DE 1972
SUR LE CACAO**



NATIONS UNIES

1972

ACCORD INTERNATIONAL DE 1972 SUR LE CACAO

CHAPITRE PREMIER - OBJECTIFS

Article premier

Objectifs

Les objectifs du présent Accord tiennent compte des recommandations énoncées dans l'Acte final de la première session de la Conférence des Nations Unies sur le commerce et le développement et sont les suivants :

- a) atténuer les graves difficultés économiques qui persisteraient si l'équilibre entre la production et la consommation de cacao ne pouvait être assuré uniquement par le jeu normal des forces du marché aussi rapidement que les circonstances l'exigent;
- b) empêcher les fluctuations excessives du prix du cacao qui nuisent aux intérêts à long terme des producteurs comme des consommateurs;
- c) aider, par les dispositions voulues, à maintenir et à accroître les recettes que les pays producteurs tirent de l'exportation du cacao, contribuant ainsi à fournir à ces pays des ressources en vue d'une croissance économique et d'un développement social accélérés, tout en tenant compte des intérêts des consommateurs dans les pays importateurs;
- d) assurer un approvisionnement suffisant à des prix raisonnables, équitables pour les producteurs et pour les consommateurs; et
- e) faciliter l'accroissement de la consommation et, au besoin, dans toute la mesure du possible, l'ajustement de la production, de façon à assurer un équilibre à long terme entre l'offre et la demande.

CHAPITRE II - DEFINITIONS

Article 2

Définitions

Aux fins du présent Accord :

- a) Par cacao, il faut entendre les fèves de cacao et les produits dérivés du cacao;
- b) Par produits dérivés du cacao, il faut entendre les produits fabriqués exclusivement à partir de fèves de cacao, tels que pâte de cacao, beurre de cacao, poudre de cacao sans addition de sucre, pâte débeurrée et amandes décortiquées, ainsi que tous autres produits que le Conseil peut désigner au besoin;
- c) Par cacao fin ("fine" ou "flavour"), il faut entendre le cacao produit dans les pays figurant dans l'annexe C, dans les limites qui y sont indiquées;
- d) Par tonne, il faut entendre la tonne métrique de 1 000 kilogrammes, soit 2 204,6 livres avoirdupois, et, par livre, il faut entendre la livre avoirdupois, soit 453,597 grammes;
- e) L'expression campagne de récolte désigne la période de douze mois allant du 1er octobre au 30 septembre inclus;
- f) L'expression année contingentaire désigne la période de douze mois allant du 1er octobre au 30 septembre inclus;
- g) L'expression contingent de base désigne le contingent mentionné à l'article 30;
- h) L'expression contingent annuel d'exportation désigne le contingent de chaque membre exportateur, tel qu'il est déterminé conformément à l'article 31;
- i) L'expression contingent d'exportation en vigueur désigne le contingent de chaque membre exportateur, à un moment donné, tel qu'il est déterminé conformément à l'article 31, ou ajusté conformément à l'article 34, ou réduit conformément aux paragraphes 4, 5 et 6 de l'article 35, ou tel qu'il peut être modifié du fait de l'application des dispositions de l'article 36;

j) L'expression exportation de cacao désigne tout cacao qui quitte le territoire douanier d'un pays quelconque, et l'expression importation de cacao désigne tout cacao qui entre dans le territoire douanier d'un pays quelconque, étant entendu qu'aux fins de ces définitions le territoire douanier, dans le cas d'un membre qui comprend plus d'un territoire douanier, est réputé désigner l'ensemble des territoires douaniers de ce membre;

k) Le terme Organisation désigne l'Organisation internationale du cacao créée en vertu de l'article 5;

l) Le terme Conseil désigne le Conseil international du cacao mentionné à l'article 6;

m) Le terme membre désigne une Partie contractante au présent Accord, y compris une Partie contractante visée au paragraphe 2 de l'article 3, ou un territoire ou un groupe de territoires au sujet duquel une notification a été faite conformément au paragraphe 2 de l'article 70, ou une organisation intergouvernementale visée à l'article 4;

n) L'expression pays exportateur ou membre exportateur désigne respectivement un pays ou un membre dont les exportations de cacao converties en équivalent de fèves de cacao dépassent les importations;

o) L'expression pays importateur ou membre importateur désigne respectivement un pays ou un membre dont les importations de cacao converties en équivalent de fèves de cacao dépassent les exportations;

p) L'expression pays producteur ou membre producteur désigne respectivement un pays ou un membre qui produit du cacao en quantités importantes du point de vue commercial;

q) Par majorité répartie simple, il faut entendre la majorité des suffrages exprimés par les membres exportateurs et la majorité des suffrages exprimés par les membres importateurs, comptés séparément;

r) Un vote spécial signifie les deux tiers des suffrages exprimés par les membres exportateurs et les deux tiers des suffrages exprimés par les membres importateurs, comptés séparément, à condition que le nombre de suffrages ainsi exprimés représente la moitié des membres présents et votants;

s) Par entrée en vigueur, il faut entendre, sauf précision contraire, la date dès laquelle le présent Accord entre en vigueur, que ce soit à titre provisoire ou à titre définitif.

CHAPITRE III - MEMBRES

Article 3

Membres de l'Organisation

1. Chaque Partie contractante constitue un seul membre de l'Organisation, sous réserve des dispositions du paragraphe 2.

2. Si une Partie contractante, y compris les territoires dont elle assure actuellement en dernier ressort les relations internationales et auxquels le présent Accord est rendu applicable en vertu du paragraphe 1 de l'article 70, se compose d'un ou de plusieurs éléments qui, pris séparément, constitueraient un membre exportateur, et d'un ou de plusieurs éléments qui, pris séparément, constitueraient un membre importateur, la Partie contractante et ces territoires peuvent être membres à titre conjoint, ou bien, si la Partie contractante a fait une notification à cet effet en vertu du paragraphe 2 de l'article 70, les territoires qui, pris séparément, constitueraient un membre exportateur, peuvent alors devenir membres à titre individuel, soit isolément, soit tous ensemble, soit par groupes, et les territoires qui, pris séparément, constitueraient un membre importateur peuvent devenir membres à titre individuel, soit isolément, soit tous ensemble, soit par groupes.

Article 4

Participation d'organisations intergouvernementales

1. Toute mention, dans le présent Accord, d'un "Gouvernement invité à la Conférence des Nations Unies sur le cacao, 1972" est réputée valoir pour toute organisation intergouvernementale ayant des responsabilités en ce qui concerne la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, ou du dépôt d'instruments de ratification, d'acceptation ou d'approbation, ou d'une notification, ou de l'indication de l'intention d'appliquer l'Accord à titre provisoire, ou d'une adhésion, par un Gouvernement, est, dans le cas de telles organisations intergouvernementales, réputée valoir aussi pour la signature, ou pour le dépôt d'instruments de ratification, d'acceptation ou

d'approbation, ou pour une notification, ou pour l'indication de l'intention d'appliquer l'Accord à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

2. Lesdites organisations intergouvernementales n'ont pas elles-mêmes de voix, mais, en cas de vote sur les questions relevant de leur compétence, elles sont autorisées à disposer des voix de leurs Etats membres, et elles les expriment en bloc. Dans ce cas, les Etats membres des organisations intergouvernementales en question ne sont pas autorisés à exercer individuellement leurs droits de vote.

3. Les dispositions du paragraphe 1 de l'article 15 ne sont pas applicables auxdites organisations intergouvernementales; toutefois, ces organisations peuvent participer aux discussions du Comité exécutif sur les questions relevant de leur compétence. En cas de vote sur des questions relevant de leur compétence, les voix dont leurs Etats membres sont autorisés à disposer au Comité exécutif sont utilisées en bloc par l'un quelconque de ces Etats membres.

CHAPITRE IV - ORGANISATION ET ADMINISTRATION

Article 5

Création, siège et structure de l'Organisation internationale du cacao

1. Il est créé une Organisation internationale du cacao chargée d'assurer la mise en oeuvre des dispositions du présent Accord et d'en contrôler l'application.
2. L'Organisation exerce ses fonctions par l'intermédiaire :
 - a) du Conseil international du cacao et du Comité exécutif;
 - b) du Directeur exécutif et du personnel.
3. Le Conseil décidera à sa première session de l'emplacement du siège de l'Organisation.

Article 6

Composition du Conseil international du cacao

1. L'autorité suprême de l'Organisation est le Conseil international du cacao, qui se compose de tous les membres de l'Organisation.
2. Chaque membre est représenté au Conseil par un représentant et, s'il le désire, par un ou plusieurs suppléants. Chaque membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

Article 7

Pouvoirs et fonctions du Conseil

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'exécution des dispositions expresses du présent Accord.
2. Le Conseil adopte, par un vote spécial, les règlements qui sont nécessaires à l'application des dispositions du présent Accord et qui sont compatibles avec celles-ci, notamment le règlement intérieur du Conseil et de ses comités, le règlement financier et le règlement du personnel de l'Organisation, ainsi que les règles relatives au fonctionnement et à la gestion du stock régulateur. Le Conseil peut prévoir, dans son règlement intérieur, une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions déterminées.

3. Le Conseil tient à jour la documentation dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère et toute autre documentation qu'il juge appropriée.

4. Le Conseil publie un rapport annuel. Ce rapport comporte l'examen annuel prévu à l'article 58. Le Conseil publie également tous autres renseignements qu'il juge appropriés.

Article 8

Président et Vice-Président du Conseil

1. Le Conseil élit pour chaque année contingentaire un Président et un Vice-Président, qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le Vice-Président sont élus, l'un parmi les délégations des membres exportateurs, l'autre parmi celles des membres importateurs. Cette répartition alterne chaque année contingentaire.

3. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire parmi les délégations, selon le même principe, de nouveaux titulaires de ces fonctions, temporaires ou permanents suivant le cas.

4. Ni le Président, ni aucun autre membre du Bureau qui préside une réunion du Conseil ne prend part au vote. Son suppléant peut exercer les droits de vote du membre qu'il représente.

Article 9

Sessions du Conseil

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année contingentaire.

2. Outre les réunions qu'il tient dans les autres circonstances prévues expressément dans le présent Accord, le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- a) soit par cinq membres,
- b) soit par un membre ou plusieurs membres détenant au moins 200 voix,
- c) soit par le Comité exécutif.

3. Les sessions du Conseil sont annoncées au moins 30 jours d'avance, sauf en cas d'urgence ou lorsque les dispositions du présent Accord exigent un autre délai.

4. A moins que le Conseil n'en décide autrement par un vote spécial, les sessions se tiennent au siège de l'Organisation. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

Article 10

Voix

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix; ces voix sont réparties à l'intérieur de chaque catégorie de membres, c'est-à-dire celle des membres exportateurs et celle des membres importateurs, conformément aux paragraphes suivants du présent article.

2. Les voix des membres exportateurs sont réparties comme suit : 100 voix sont réparties de manière égale entre tous les membres exportateurs, au nombre entier de voix le plus proche pour chaque membre; les voix restantes sont réparties au prorata des contingents de base.

3. Les voix des membres importateurs sont réparties comme suit : 100 voix sont réparties de manière égale entre tous les membres importateurs, au nombre entier de voix le plus proche pour chaque membre; les voix restantes sont réparties au prorata de leurs importations telles qu'elles sont calculées à l'annexe D.

4. Aucun membre ne détient plus de 300 voix. Les voix en sus de ce chiffre qui résultent des calculs indiqués aux paragraphes 2 et 3 sont redistribuées entre les autres membres selon les dispositions desdits paragraphes 2 ou 3, selon le cas.

5. Lorsque la participation à l'Organisation change ou que les droits de vote d'un membre sont suspendus ou rétablis en application d'une disposition du présent Accord, le Conseil procède à la redistribution des voix conformément au présent article.

6. Il ne peut y avoir de fractionnement de voix.

Article 11

Procédure de vote du Conseil

1. Chaque membre dispose pour le vote du nombre de voix qu'il détient; il ne peut diviser ses voix. Il n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à utiliser ses voix à toute réunion du Conseil. Dans ce cas, la limitation prévue au paragraphe 4 de l'article 10 n'est pas applicable.

3. Les membres exportateurs qui produisent uniquement du cacao fin ("fine" ou "flavour") ne prennent pas part au vote sur les questions relatives à la fixation et à l'ajustement des contingents ni sur celles qui ont trait à l'administration et au fonctionnement du stock régulateur.

Article 12

Décisions du Conseil

1. Le Conseil prend toutes ses décisions et fait toutes ses recommandations par un vote à la majorité répartie simple de ses membres, à moins que le présent Accord ne prévoie un vote spécial.

2. Dans le décompte des voix nécessaires pour toute décision ou recommandation du Conseil, les voix des membres qui s'abstiennent ne sont pas prises en considération.

3. La procédure suivante s'applique à toute décision que le Conseil doit, aux termes du présent Accord, prendre par un vote spécial :

a) Si la proposition n'obtient pas la majorité requise en raison du vote négatif d'un, deux ou trois membres exportateurs ou d'un, deux ou trois membres importateurs, elle est, si le Conseil en décide ainsi par un vote à la majorité répartie simple, remise aux voix dans les 48 heures;

b) Si, à ce deuxième scrutin, la proposition n'obtient encore pas la majorité requise en raison du vote négatif d'un ou deux membres exportateurs ou d'un ou deux membres importateurs, elle est, si le Conseil en décide ainsi par un vote à la majorité répartie simple, remise aux voix dans les 24 heures;

c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité requise en raison du vote négatif émis par un membre exportateur ou par un membre importateur, elle est réputée adoptée;

d) Si le Conseil ne remet pas la proposition aux voix, elle est réputée rejetée.

4. Les membres s'engagent à se considérer comme liés par toutes les décisions que le Conseil prend en application des dispositions du présent Accord.

Article 13

Coopération avec d'autres organisations

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou coopérer avec l'Organisation des Nations Unies et ses organes, en particulier la Conférence des Nations Unies sur le commerce et le développement, et avec l'Organisation pour l'alimentation et l'agriculture et les autres institutions spécialisées des Nations Unies et organisations intergouvernementales appropriées.

2. Le Conseil, eu égard au rôle particulier dévolu à la Conférence des Nations Unies sur le commerce et le développement dans le commerce international des produits de base, tient cette organisation, d'une manière appropriée, au courant de ses activités et de ses programmes de travail.

3. Le Conseil peut aussi prendre toutes dispositions appropriées pour entretenir des contacts effectifs avec les organisations internationales de producteurs, de négociants et de fabricants de cacao.

Article 14

Admission d'observateurs

1. Le Conseil peut inviter tout non-membre qui est Membre de l'Organisation des Nations Unies, membre de ses institutions spécialisées ou membre de l'Agence internationale de l'énergie atomique, à assister à l'une quelconque de ses réunions, en qualité d'observateur.

2. Le Conseil peut aussi inviter l'une quelconque des organisations visées à l'article 13 à assister à l'une quelconque de ses réunions, en qualité d'observateur.

Article 15

Composition du Comité exécutif

1. Le Comité exécutif se compose de huit membres exportateurs et de huit membres importateurs, sous réserve que, si le nombre des membres exportateurs de l'Organisation ou le nombre des membres importateurs de l'Organisation est égal ou inférieur à dix, le Conseil peut, tout en maintenant la parité entre les deux catégories de membres, décider par un vote spécial du nombre total des membres du Comité exécutif. Les membres du Comité exécutif sont élus pour chaque année contingentaire conformément à l'article 16 et sont rééligibles.

2. Chaque membre élu est représenté au Comité exécutif par un représentant et, s'il le désire, par un ou plusieurs suppléants. Chaque membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

3. Elu pour chaque année contingentaire par le Conseil, le Président du Comité exécutif est rééligible. En cas d'absence temporaire ou permanente du Président, le Comité exécutif peut élire un Président provisoire jusqu'au retour du Président ou jusqu'à ce que le Conseil élise un nouveau Président. Ni le Président ni le Président provisoire ne prennent part au vote. Si un représentant est élu Président ou Président provisoire, son suppléant peut voter à sa place.

4. Le Comité exécutif se réunit au siège de l'Organisation, à moins qu'il n'en décide autrement par un vote spécial. Si, sur l'invitation d'un membre, le Comité exécutif se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

Article 16

Election du Comité exécutif

1. Les membres exportateurs et les membres importateurs de l'Organisation élisent respectivement, au sein du Conseil, les membres exportateurs et les membres importateurs du Comité exécutif. L'élection dans chaque catégorie a lieu selon les dispositions des paragraphes suivants du présent article.

2. Chaque membre porte sur un seul candidat toutes les voix dont il dispose en vertu de l'article 10. Un membre peut porter sur un autre candidat les voix qu'il est autorisé à utiliser en vertu du paragraphe 2 de l'article 11.

3. Les candidats qui obtiennent le plus grand nombre de voix sont élus.

Article 17

Compétence du Comité exécutif

1. Le Comité exécutif est responsable devant le Conseil et exerce ses fonctions sous la direction générale du Conseil.

2. Le Comité exécutif suit constamment l'évolution du marché et recommande au Conseil les mesures qu'il estime opportunes.

3. Sans préjudice du droit du Conseil d'exercer l'un quelconque de ses pouvoirs, le Conseil peut, par un vote à la majorité répartie simple ou par un vote spécial, selon que la décision du Conseil en la matière exige un vote à la majorité répartie simple ou un vote spécial, déléguer au Comité exécutif l'un quelconque de ses pouvoirs, à l'exception des suivants :

- a) redistribution des voix conformément à l'article 10;
- b) approbation du budget administratif et fixation des contributions conformément à l'article 23;
- c) révision du prix minimum et du prix maximum conformément au paragraphe 2 de l'article 29;
- d) révision de l'annexe C en vertu du paragraphe 3 de l'article 33;
- e) détermination des contingents annuels d'exportation conformément à l'article 31 et des contingents trimestriels conformément au paragraphe 8 de l'article 35;
- f) restriction ou suspension des achats du stock régulateur conformément à l'alinéa b) du paragraphe 9 de l'article 39;
- g) décision relative à l'affectation du cacao à des usages non traditionnels conformément à l'article 45;
- h) dispense d'obligations conformément à l'article 59;
- i) règlement des différends conformément à l'article 61;
- j) suspension de droits conformément au paragraphe 3 de l'article 62;
- k) détermination des conditions d'adhésion conformément à l'article 68;
- l) exclusion d'un membre conformément à l'article 72;
- m) prorogation ou fin du présent Accord conformément à l'article 74;
- n) recommandation d'amendements aux membres conformément à l'article 75.

4. Le Conseil peut à tout moment, par un vote à la majorité répartie simple, révoquer toute délégation de pouvoirs au Comité exécutif.

Article 18

Procédure de vote et décisions du Comité exécutif

1. Chaque membre du Comité exécutif est autorisé à utiliser, pour le vote, le nombre de voix qui lui est attribué aux termes de l'article 16; il ne peut diviser ses voix.

2. Sans préjudice des dispositions du paragraphe 1 et sous réserve d'en informer le Président par écrit, tout membre exportateur ou tout membre importateur qui n'est pas membre du Comité exécutif et qui n'a pas porté ses voix, conformément au paragraphe 2 de l'article 16, sur l'un quelconque des membres élus, peut autoriser tout membre exportateur ou tout membre importateur, selon le cas, du Comité exécutif, à représenter ses intérêts et à utiliser ses voix au Comité exécutif.

3. Au cours d'une année contingentaie quelconque, un membre peut, après consultation avec le membre du Comité exécutif pour lequel il a voté conformément à l'article 16, retirer ses voix à ce membre. Les voix ainsi retirées peuvent être attribuées à nouveau à un autre membre du Comité exécutif, mais ne peuvent lui être retirées pendant le reste de l'année contingentaie. Le membre du Comité exécutif auquel les voix ont été retirées conserve néanmoins son siège au Comité exécutif pendant le reste de l'année contingentaie. Toute mesure prise en application des dispositions du présent paragraphe devient effective après que le Président en a été informé par écrit.

4. Toute décision prise par le Comité exécutif exige la même majorité que si elle était prise par le Conseil.

5. Tout membre a le droit d'en appeler au Conseil, dans les conditions que le Conseil prescrit dans son règlement intérieur, de toute décision du Comité exécutif.

Article 19

Quorum aux réunions du Conseil et du Comité exécutif

1. Le quorum exigé pour la réunion d'ouverture d'une session du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres de chaque catégorie ainsi présents détiennent au moins les deux tiers du total des voix des membres appartenant à cette catégorie.

2. Si le quorum prévu au paragraphe 1 n'est pas atteint le jour fixé pour la réunion d'ouverture de la session ni le lendemain, le quorum, à partir du troisième jour et pendant le reste de la session, est réputé constitué par la présence de la majorité des membres exportateurs et de la majorité des

membres importateurs, sous réserve que les membres de chaque catégorie ainsi présents détiennent la majorité simple du total des voix des membres appartenant à cette catégorie.

3. Le quorum exigé pour les réunions qui suivent la réunion d'ouverture d'une session conformément au paragraphe 1 est celui qui est prescrit au paragraphe 2.

4. Tout membre représenté conformément au paragraphe 2 de l'article 11 est considéré comme présent.

5. Le quorum exigé pour toute réunion du Comité exécutif est fixé par le Conseil dans le règlement intérieur du Comité exécutif.

Article 20

Le personnel de l'Organisation

1. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur exécutif par un vote spécial. Il fixe les conditions d'engagement du Directeur exécutif en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales semblables.

2. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de l'administration et du fonctionnement du présent Accord conformément aux décisions du Conseil.

3. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur du stock régulateur par un vote spécial. Les conditions d'engagement du Directeur du stock régulateur sont arrêtées par le Conseil.

4. Le Directeur du stock régulateur est responsable devant le Conseil de l'accomplissement des fonctions que le présent Accord lui confère ainsi que de toutes autres fonctions que le Conseil peut déterminer. La responsabilité qui lui incombe dans l'accomplissement de ces fonctions est exercée en consultation avec le Directeur exécutif.

5. Sans préjudice des dispositions du paragraphe 4, le personnel de l'Organisation est responsable devant le Directeur exécutif, lequel, de son côté, est responsable devant le Conseil.

6. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. Pour arrêter ce règlement, le Conseil tient compte de ceux qui s'appliquent au personnel d'organisations intergouvernementales analogues. Les fonctionnaires sont, dans la mesure où faire se peut, choisis parmi les ressortissants des membres exportateurs et des membres importateurs.

7. Ni le Directeur exécutif ni le Directeur du stock régulateur ni les autres membres du personnel ne doivent avoir d'intérêt financier dans l'industrie, le commerce, le transport ou la publicité du cacao.

8. Dans l'accomplissement de leurs devoirs, le Directeur exécutif, le Directeur du stock régulateur et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre, ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers l'Organisation. Chaque membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif, du Directeur du stock régulateur et du personnel, et à ne pas chercher à les influencer dans l'exercice de leurs fonctions.

CHAPITRE V - PRIVILEGES ET IMMUNITES

Article 21

Privilèges et immunités

1. L'Organisation a la personnalité juridique. Elle peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Aussitôt que possible après l'entrée en vigueur du présent Accord, le Gouvernement du pays où est situé le siège de l'Organisation (ci-après dénommé "le Gouvernement hôte") conclut avec l'Organisation un accord, qui doit être approuvé par le Conseil, touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des représentants des membres qui se trouvent sur le territoire du Gouvernement hôte pour exercer leurs fonctions.

3. L'accord mentionné au paragraphe 2 est indépendant du présent Accord. Il prend cependant fin :

- a) si un accord en ce sens est conclu entre le Gouvernement hôte et l'Organisation, ou
- b) dans le cas où le siège de l'Organisation n'est plus situé sur le territoire du Gouvernement hôte, ou
- c) dans le cas où l'Organisation cesse d'exister.

4. En attendant l'entrée en vigueur de l'accord visé au paragraphe 2, le Gouvernement hôte exonère de tous impôts :

- a) les rémunérations versées par l'Organisation à ses employés, cette mesure ne s'appliquant pas aux employés qui sont ressortissants du membre hôte; et
- b) les avoirs, revenus et autres biens de l'Organisation.

5. Après approbation par le Conseil de l'accord visé au paragraphe 2, l'Organisation peut conclure avec un ou plusieurs autres membres des accords, qui doivent être approuvés par le Conseil, touchant les privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

CHAPITRE VI - DISPOSITIONS FINANCIERES

Article 22

Dispositions financières

1. Il est tenu deux comptes - le compte administratif et le compte du stock régulateur - aux fins de l'administration et du fonctionnement du présent Accord.
2. Les dépenses requises pour l'administration et le fonctionnement du présent Accord, à l'exclusion de celles qui découlent du fonctionnement et de la conservation du stock régulateur institué conformément à l'article 37, sont imputées au compte administratif et sont couvertes par les contributions annuelles des membres fixées comme il est indiqué à l'article 23. Toutefois, si un membre demande des services particuliers, le Conseil peut lui en réclamer le paiement.
3. Toute dépense qui découle du fonctionnement et de la conservation du stock régulateur aux termes du paragraphe 6 de l'article 37 est imputée au compte du stock régulateur. Le Conseil décide si une dépense autre que celles qui sont spécifiées au paragraphe 6 de l'article 37 est imputable au compte du stock régulateur.
4. L'exercice budgétaire de l'Organisation coïncide avec l'année contingentaire.
5. Les dépenses des délégations au Conseil, au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif sont à la charge des membres intéressés.

Article 23

Approbation du budget administratif et fixation des contributions

1. Au cours du deuxième semestre de chaque exercice budgétaire, le Conseil adopte le budget administratif de l'Organisation pour l'exercice suivant et fixe la contribution de chaque membre à ce budget.
2. Pour chaque exercice, la contribution de chaque membre est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre de voix de tous les membres réunis. Pour fixer les contributions, les voix de

chaque membre sont comptées sans qu'il soit tenu compte de la suspension éventuelle des droits de vote d'un membre ni de la redistribution des voix qui peut en résulter.

3. Le Conseil fixe la contribution initiale de tout membre qui entre dans l'Organisation après l'entrée en vigueur du présent Accord sur la base du nombre des voix qui sont attribuées à ce membre et de la fraction non écoulee de l'exercice en cours; toutefois, les contributions assignées aux autres membres pour l'exercice en cours restent inchangées.

4. Si le présent Accord entre en vigueur plus de huit mois avant le début du premier exercice budgétaire complet, le Conseil, à sa première session, adopte un budget administratif qui ne couvre que la période s'étendant jusqu'au début du premier exercice complet. Dans les autres cas, le premier budget administratif couvre à la fois cette période initiale et le premier exercice complet.

Article 24

Versement des contributions au budget administratif

1. Les contributions au budget administratif de chaque exercice budgétaire sont payables en monnaies librement convertibles, ne sont pas assujetties au contrôle des changes et sont exigibles dès le premier jour de l'exercice.

2. Si un membre ne verse pas intégralement sa contribution au budget administratif dans un délai de cinq mois à compter du début de l'exercice, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si le membre en question ne paie pas sa contribution à l'expiration d'un délai de deux mois à compter de la date de la demande du Directeur exécutif, les droits de vote de ce membre au Conseil et au Comité exécutif sont suspendus jusqu'au versement intégral de sa contribution.

3. A moins que le Conseil n'en décide ainsi par un vote spécial, un membre dont les droits de vote ont été suspendus conformément au paragraphe 2 ne peut être privé d'aucun autre de ses droits ni dispensé d'aucune des obligations que lui impose le présent Accord. Il reste tenu de verser sa contribution et de faire face à toutes les autres obligations financières découlant du présent Accord.

Article 25

Vérification et publication des comptes

1. Aussitôt que possible, mais pas plus de six mois après la clôture de chaque exercice budgétaire, le relevé des comptes de l'Organisation pour cet exercice et le bilan à la clôture dudit exercice, au titre de chacun des comptes mentionnés au paragraphe 1 de l'article 22, sont vérifiés. La vérification est faite par un vérificateur indépendant de compétence reconnue, en collaboration avec deux vérificateurs qualifiés des Gouvernements membres, dont l'un représente les membres exportateurs et l'autre les membres importateurs et qui sont élus par le Conseil pour chaque exercice. Les vérificateurs des Gouvernements membres ne sont pas rémunérés par l'Organisation.

2. Les conditions d'engagement du vérificateur indépendant de compétence reconnue, ainsi que les intentions et les buts de la vérification, sont énoncés dans le règlement financier de l'Organisation. Le relevé des comptes et le bilan vérifiés de l'Organisation sont soumis au Conseil pour approbation à sa session ordinaire suivante.

3. Il est publié un sommaire des comptes et du bilan ainsi vérifiés.

CHAPITRE VII - PRIX, CONTINGENTS, STOCK REGULATEUR
ET AFFECTATION A DES USAGES NON TRADITIONNELS

Article 26

Fonctionnement du présent Accord

1. Aux fins du présent Accord, les membres adoptent des mesures pour maintenir le prix des fèves de cacao dans les limites des prix fixés d'un commun accord. A cet effet, sous le contrôle du Conseil, un système de contingents d'exportation est établi, un stock régulateur est institué et des dispositions sont prises en vue de l'affectation à des usages non traditionnels, dans des conditions strictement réglementées, des excédents de cacao par rapport aux contingents et des excédents de fèves de cacao par rapport au stock régulateur.

2. Les membres mènent leur politique commerciale de manière à assurer la réalisation des objectifs du présent Accord.

Article 27

Consultation et coopération avec l'industrie du cacao

1. Le Conseil encourage les membres à rechercher l'avis d'experts des questions relatives au cacao.

2. Dans l'exécution des obligations que leur impose le présent Accord, les membres mènent leurs activités de manière à respecter les circuits commerciaux habituels et tiennent dûment compte des intérêts légitimes de l'industrie du cacao.

3. Les membres n'interviennent pas dans l'arbitrage des différends commerciaux entre acheteurs et vendeurs de cacao si des contrats ne peuvent être exécutés en raison de règlements établis aux fins de l'application du présent Accord, et ils n'opposent pas d'entraves à la conclusion des procédures arbitrales. Le fait que les membres sont tenus de se conformer aux dispositions du présent Accord n'est pas accepté, en pareils cas, comme motif de non-exécution d'un contrat ou comme défense.

Article 28

Prix quotidien et prix indicatif

1. Aux fins du présent Accord, le prix des fèves de cacao est déterminé par rapport à un prix quotidien et à un prix indicatif.
2. Le prix quotidien est, sous réserve des dispositions du paragraphe 3, la moyenne calculée quotidiennement des cours des fèves de cacao des trois mois actifs à terme les plus rapprochés à la Bourse du cacao de New York à midi et au Marché à terme du cacao de Londres à la clôture. Les cours de Londres sont convertis en cents des Etats-Unis d'Amérique la livre au moyen du taux de change journalier à six mois de terme établi à Londres à la clôture. Le Conseil décide du mode de calcul à utiliser lorsque seuls les cours sur l'un de ces deux marchés du cacao sont disponibles ou que la Bourse de Londres est fermée. Le passage à la période de trois mois suivante s'effectue le quinze du mois qui précède immédiatement le mois actif le plus rapproché où les contrats viennent à échéance.
3. Le Conseil peut, par un vote spécial, décider d'utiliser, pour déterminer le prix quotidien, tout autre mode de calcul qu'il estime plus satisfaisant que celui qui est indiqué au paragraphe 2.
4. Le prix indicatif est la moyenne des prix quotidiens établie sur une période de 15 jours marchands consécutifs, ou, aux fins du paragraphe 4 de l'article 34, sur une période de 22 jours marchands consécutifs. Lorsqu'il est question dans le présent Accord du prix indicatif égal, inférieur ou supérieur à un chiffre quelconque, il faut entendre que la moyenne des prix quotidiens pour la période requise de jours marchands consécutifs a été égale, inférieure ou supérieure à ce chiffre; la période requise de jours marchands consécutifs commence le premier jour où le prix quotidien est égal, inférieur ou supérieur à ce chiffre.

Article 29

Prix

1. Aux fins du présent Accord, il est fixé pour les fèves de cacao un prix minimum de 23 cents des Etats-Unis d'Amérique la livre et un prix maximum de 32 cents des Etats-Unis d'Amérique la livre.

2. Avant la fin de la deuxième année contingentaire, le Conseil revoit ces prix et peut, par un vote spécial, les reviser, étant entendu toutefois que la marge qui sépare le prix minimum du prix maximum reste la même. Les dispositions de l'article 75 ne sont pas applicables à la révision des prix opérée conformément au présent paragraphe.

Article 30

Contingents de base

1. Pendant la première année contingentaire, chaque membre exportateur qui figure dans l'annexe A a le contingent de base spécifié dans ladite annexe. Il n'y a pas de contingent de base pour les membres exportateurs produisant moins de 10 000 tonnes de cacao ordinaire qui figurent dans l'annexe B.

2. Avant le début de la deuxième année contingentaire et compte tenu des tonnages de cacao produits par chaque membre exportateur pendant chacune des trois campagnes de récolte immédiatement antérieures pour lesquelles des chiffres définitifs de production ont été communiqués au Conseil, les contingents de base sont automatiquement révisés, et les nouveaux contingents de base applicables pendant le reste de la durée du présent Accord sont calculés de la manière suivante :

a) Dans le cas où, pour tout membre exportateur, le chiffre le plus élevé de production annuelle pendant les trois campagnes de récolte précédentes susmentionnées est supérieur au chiffre de production figurant dans l'annexe A, le plus élevé de ces deux chiffres comparatifs est retenu pour calculer le nouveau contingent de base applicable à ce membre pendant le reste de la durée du présent Accord;

b) Dans le cas où, pour tout membre exportateur, le chiffre le plus élevé de production annuelle pendant les trois campagnes de récolte précédentes susmentionnées est inférieur de plus de 20 % au chiffre de production figurant dans l'annexe A, le moins élevé de ces deux chiffres comparatifs est retenu pour calculer le nouveau contingent de base applicable à ce membre pendant le reste de la durée du présent Accord;

c) Dans le cas où, pour tout membre exportateur, le chiffre le plus élevé de production annuelle pendant les trois campagnes de récolte précédentes susmentionnées devient inférieur au chiffre de production figurant dans l'annexe A, mais ne l'est pas de plus de 20 %, le chiffre de production

figurant dans l'annexe A est retenu pour calculer le nouveau contingent de base applicable à ce membre pendant le reste de la durée du présent Accord.

3. Le Conseil revise les listes des annexes A et B si l'évolution de la production d'un membre exportateur l'exige.

Article 31

Contingents annuels d'exportation

1. Quarante jours au moins avant le début de chaque année contingentaire, le Conseil, tenant compte de toutes les données pertinentes telles que l'évolution des broyages, l'évolution à long terme de la consommation, les ventes éventuelles du stock régulateur, les variations prévisibles des stocks, le prix courant du cacao sur le marché et la prévision de la production, adopte, par un vote spécial, une prévision de la demande mondiale de cacao pour l'année contingentaire considérée, ainsi qu'une prévision des exportations non soumises aux contingents annuels d'exportation. Compte tenu de ces prévisions, le Conseil arrête immédiatement, par un vote spécial, les contingents annuels d'exportation des membres exportateurs pour l'année contingentaire considérée, de la manière indiquée dans le présent article.

2. Si, 35 jours au moins avant le début de l'année contingentaire, le Conseil ne peut arriver à un accord sur les contingents annuels d'exportation, le Directeur exécutif présente au Conseil ses propres propositions. Le Conseil procède immédiatement à un vote spécial sur ces propositions. Le Conseil arrête, en tout cas, les contingents annuels d'exportation 30 jours au moins avant le début de l'année contingentaire.

3. Le contingent annuel d'exportation pour chaque membre exportateur est proportionnel au contingent de base visé à l'article 30.

4. Sur présentation des preuves qu'il juge satisfaisantes, le Conseil autorise tout membre exportateur qui produit moins de 10 000 tonnes au cours d'une année contingentaire quelconque à exporter une quantité ne dépassant pas la production effective dont il dispose pour l'exportation.

Article 32

Champ des contingents d'exportation

1. Les contingents annuels d'exportation comprennent :

- a) les exportations de cacao provenant des membres exportateurs, et
- b) le cacao de la campagne de récolte en cours, enregistré pour être exporté dans les limites du contingent d'exportation en vigueur à la fin de l'année contingentaire, mais expédié après l'année contingentaire, étant

entendu que l'exportation sera faite avant la fin du premier trimestre de l'année contingentaire suivante et sera assujettie aux conditions que le Conseil fixera.

2. Aux fins de déterminer l'équivalent en fèves des exportations de produits dérivés du cacao provenant de membres exportateurs et de non-membres exportateurs, les coefficients de conversion sont les suivants : beurre de cacao : 1,33; tourteaux de cacao et poudre de cacao : 1,18; pâte de cacao et amandes décortiquées : 1,25. Le Conseil peut décider, s'il y a lieu, que d'autres produits contenant du cacao sont des produits dérivés du cacao. Les coefficients de conversion applicables aux produits dérivés du cacao autres que ceux pour lesquels des coefficients de conversion sont indiqués dans le présent paragraphe sont fixés par le Conseil.

3. Le Conseil, sur la base de tout document visé à l'article 48, suit de façon continue les exportations de produits dérivés du cacao effectuées par les membres exportateurs, et les importations de produits dérivés du cacao en provenance de non-membres exportateurs. Si le Conseil constate que, pendant une année contingentaire, l'écart entre les exportations de tourteaux de cacao et/ou de poudre de cacao effectuées par un pays exportateur et ses exportations de beurre de cacao s'est considérablement accentué au détriment des tourteaux et/ou de la poudre de cacao en raison, par exemple, d'un recours accru au procédé de transformation par extraction, les coefficients de conversion à appliquer pour déterminer l'équivalent en fèves des exportations de produits dérivés du cacao effectuées par le pays en question pendant l'année contingentaire considérée et/ou, si le Conseil en décide ainsi, pendant une année contingentaire ultérieure, sont les suivants : beurre de cacao : 2,15; pâte de cacao et amandes décortiquées : 1,25; tourteaux et poudre de cacao : 0,30, la contribution qui reste à percevoir conformément à l'article 38 étant ajustée en conséquence. Toutefois, cette disposition n'est pas applicable si la diminution des exportations de produits autres que le beurre de cacao est due à une augmentation de la consommation intérieure humaine ou à d'autres raisons, que le pays exportateur devra fournir et que le Conseil jugera probantes et acceptables.

4. Les livraisons faites au Directeur du stock régulateur par les membres exportateurs aux termes des paragraphes 2 et 3 de l'article 39 et du paragraphe 1 de l'article 45, ainsi que les quantités affectées à des usages non traditionnels aux termes du paragraphe 2 de l'article 45, ne sont pas imputées sur les contingents d'exportation de ces membres.

5. Si le Conseil acquiert la conviction que du cacao a été exporté par des membres exportateurs à des fins humanitaires ou à d'autres fins non commerciales, ce cacao n'est pas imputé sur les contingents d'exportation de ces membres.

Article 33

Cacao fin ("fine" ou "flavour")

1. Nonobstant les articles 31 et 38, les dispositions du présent Accord en matière de contingents d'exportation et de contributions destinées au financement du stock régulateur ne s'appliquent pas au cacao fin ("fine" ou "flavour") de tout membre exportateur figurant au paragraphe 1 de l'annexe C dont la production consiste exclusivement en cacao fin ("fine" ou "flavour").

2. Le paragraphe 1 s'applique également dans le cas de tout membre exportateur figurant au paragraphe 2 de l'annexe C dont une partie de la production consiste en cacao fin ("fine" ou "flavour"), à concurrence du pourcentage de sa production qui est indiqué au paragraphe 2 de l'annexe C. Les dispositions du présent Accord relatives aux contingents d'exportation et aux contributions destinées à financer le stock régulateur et les autres limitations prévues dans le présent Accord s'appliquent au pourcentage restant.

3. Le Conseil peut, par un vote spécial, reviser l'annexe C.

4. Si le Conseil constate que la production ou les exportations des pays figurant dans l'annexe C ont fortement augmenté, il prend les mesures voulues pour faire en sorte que les dispositions du présent Accord ne soient pas appliquées abusivement ou sciemment méconnues.

5. Chaque membre exportateur figurant à l'annexe C s'engage à exiger la présentation d'un document de contrôle agréé par le Conseil avant d'autoriser l'exportation de cacao fin ("fine" ou "flavour") de son territoire. Chaque membre importateur s'engage à exiger la présentation d'un document de contrôle agréé par le Conseil avant d'autoriser l'importation de cacao fin ("fine" ou "flavour") sur son territoire.

Article 34

Fonctionnement et ajustement des contingents annuels d'exportation

1. Le Conseil suit l'évolution du marché et se réunit chaque fois que la situation l'exige.

2. A moins que le Conseil, par un vote spécial, ne décide de les augmenter ou de les réduire, les contingents en vigueur sont les suivants :

a) lorsque le prix indicatif est supérieur au prix minimum et inférieur ou égal au prix minimum + 1 cent des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur représentent 90 % des contingents annuels d'exportation;

b) lorsque le prix indicatif est supérieur au prix minimum + 1 cent des Etats-Unis d'Amérique la livre et inférieur ou égal au prix minimum + 3 cents des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur représentent 95 % des contingents annuels d'exportation;

c) lorsque le prix indicatif est supérieur au prix minimum + 3 cents des Etats-Unis d'Amérique la livre et inférieur ou égal au prix minimum + 4 $\frac{1}{2}$ cents des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur représentent 100 % des contingents annuels d'exportation;

d) lorsque le prix indicatif est supérieur au prix minimum + 4 $\frac{1}{2}$ cents des Etats-Unis d'Amérique la livre et inférieur ou égal au prix minimum + 6 cents des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur représentent 105 % des contingents annuels d'exportation.

3. Lorsque des réductions de contingents ont été opérées en application du paragraphe 2, le Conseil peut, par un vote spécial, décider de les annuler à des niveaux de prix plus élevés que ceux que ledit paragraphe prescrit, étant entendu que ces niveaux plus élevés restent dans la tranche de prix dans laquelle le contingent rétabli est en vigueur.

4. Lorsque le prix indicatif est supérieur au prix minimum + 6 cents des Etats-Unis d'Amérique la livre, les contingents d'exportation en vigueur sont suspendus à moins que le Conseil, par un vote spécial, n'en décide autrement. Conformément aux dispositions du paragraphe 4 de l'article 28, aux fins de déterminer si le prix indicatif est supérieur au prix minimum + 6 cents des Etats-Unis d'Amérique la livre, la moyenne des prix quotidiens devra avoir été supérieure au prix minimum + 6 cents des Etats-Unis d'Amérique la livre sur une période de 22 jours marchands consécutifs. Une fois que les contingents d'exportation ont été suspendus, une période de même durée est à prendre en considération pour déterminer si le prix indicatif est tombé au prix minimum + 6 cents des Etats-Unis d'Amérique la livre ou au-dessous de ce chiffre.

5. Lorsque le prix indicatif est égal au prix minimum + 8 cents des Etats-Unis d'Amérique la livre, le Directeur du stock régulateur commence à vendre du cacao du stock régulateur conformément aux dispositions de l'article 40, à moins que le Conseil, par un vote spécial, n'en décide autrement.

6. Lorsque le prix indicatif est égal au prix maximum, les ventes obligatoires du stock régulateur ont lieu, dans les conditions prévues au paragraphe 1 de l'article 40.

7. Lorsque le prix indicatif est égal au prix minimum, le Conseil se réunit dans les quatre jours ouvrables pour examiner l'état du marché et décider, par un vote spécial, d'autres mesures à prendre pour défendre le prix minimum.

8. Lorsque le prix indicatif est supérieur au prix maximum, le Conseil se réunit dans les quatre jours ouvrables pour examiner l'état du marché et décider, par un vote spécial, d'autres mesures à prendre pour défendre le prix maximum.

9. Pendant les 45 derniers jours de l'année contingentaire, il n'est pas institué de contingents d'exportation et il n'y a pas réduction des contingents d'exportation en vigueur, à moins que le Conseil, par un vote spécial, n'en décide autrement.

Article 35

Respect des contingents d'exportation

1. Les membres prennent les mesures voulues pour assurer le respect absolu des obligations qu'ils ont souscrites dans le présent Accord et qui ont trait aux contingents d'exportation. Le Conseil peut demander aux membres de prendre des mesures complémentaires, s'il y a lieu, pour appliquer le système de contingents d'exportation de façon effective, y compris l'adoption, par les membres exportateurs, de règlements prescrivant l'enregistrement de tout le cacao qu'ils ont à exporter dans les limites du contingent d'exportation en vigueur.

2. Les membres exportateurs s'engagent à organiser leurs ventes de manière que la commercialisation se fasse en bon ordre et pour être à même de respecter à tout moment leur contingent d'exportation en vigueur. En tout état de cause, aucun membre exportateur n'exporte plus de 85 % au cours des deux premiers trimestres, ou plus de 90 % au cours des trois premiers trimestres, de son contingent annuel d'exportation déterminé conformément à l'article 31.

3. Chaque membre exportateur s'engage à ce que le volume de ses exportations de cacao ne dépasse pas son contingent d'exportation en vigueur.

4. Si un membre exportateur dépasse son contingent d'exportation en vigueur de moins de 1 % de son contingent annuel d'exportation, ce dépassement n'est pas considéré comme une infraction au paragraphe 3. Toutefois, la différence est déduite du contingent d'exportation en vigueur du membre intéressé pour l'année contingentaire suivante.

5. Si un membre exportateur dépasse une première fois son contingent d'exportation en vigueur d'une quantité supérieure à la marge de tolérance prévue au paragraphe 4, ce membre vend au stock régulateur, à moins que le Conseil n'en décide autrement, une quantité égale à la différence, dans les trois mois qui suivent la date à laquelle le Conseil a constaté le dépassement. Cette quantité est déduite automatiquement de son contingent d'exportation en vigueur pour l'année contingentaire qui suit immédiatement celle où l'infraction a eu lieu. Les ventes faites au stock régulateur en vertu du présent paragraphe sont effectuées conformément aux dispositions des paragraphes 5 et 6 de l'article 39.

6. Si un membre exportateur dépasse une deuxième fois ou plusieurs fois son contingent d'exportation en vigueur d'une quantité supérieure à la marge de tolérance prévue au paragraphe 4, ce membre vend au stock régulateur, à moins que le Conseil n'en décide autrement, une quantité égale à deux fois la différence, dans les trois mois qui suivent la date à laquelle le Conseil a constaté le dépassement. Cette quantité est déduite automatiquement de son contingent d'exportation en vigueur pour l'année contingentaire qui suit immédiatement celle où l'infraction a eu lieu. Les ventes faites au stock régulateur en vertu du présent paragraphe sont effectuées conformément aux dispositions des paragraphes 5 et 6 de l'article 39.

7. Les mesures prises en application des paragraphes 5 et 6 du présent article ne portent pas atteinte aux dispositions du chapitre XV.

8. Le Conseil, lorsqu'il détermine les contingents annuels d'exportation en vertu de l'article 31, peut, par un vote spécial, décider de fixer des contingents trimestriels d'exportation. Il définit en même temps les règles qui régissent l'application et la suppression de ces contingents trimestriels d'exportation. En définissant ces règles, le Conseil tient compte des caractéristiques de la production de chaque membre exportateur.

9. Dans le cas où l'institution ou la réduction de contingents d'exportation ne peut être pleinement opérée pendant l'année contingentaire en cours à cause de l'existence de contrats valables conclus lorsque les contingents d'exportation étaient suspendus ou dans les limites des contingents d'exportation en vigueur au moment où les contrats ont été passés, l'ajustement est opéré dans les contingents d'exportation en vigueur pour l'année contingentaire suivante. Le Conseil peut exiger des preuves de l'existence de ces contrats.

10. Les membres s'engagent à communiquer immédiatement au Conseil tout renseignement qu'ils pourraient recueillir sur toute infraction au présent Accord ou à toutes règles ou tout règlement établis par le Conseil.

Article 36

Redistribution des déficits

1. Aussitôt que possible et, en tout cas, avant la fin du mois de mai de chaque année contingentaire, chaque membre exportateur notifie au Conseil dans quelle mesure et pour quelles raisons il s'attend soit à ne pas utiliser la totalité de son contingent en vigueur, soit à avoir un excédent par rapport à ce contingent. Au vu de ces notifications et explications, le Directeur exécutif, à moins que le Conseil, par un vote spécial, n'en décide autrement compte tenu de l'état du marché, redistribue le montant des déficits entre les membres exportateurs conformément aux règles que le Conseil établit quant aux conditions, au moment et aux modalités de cette redistribution. Ces règles comprennent des dispositions régissant la manière dont sont faites les réductions opérées en application des paragraphes 5 et 6 de l'article 35.

2. Pour les membres exportateurs qui, à cause de la date de la récolte de leur principale culture, ne sont pas en mesure de notifier au Conseil avant la fin du mois de mai les excédents ou les déficits auxquels ils s'attendent, le délai de notification de ces excédents ou de ces déficits est prorogé jusqu'à la mi-juillet. La liste des pays exportateurs admis à bénéficier de cette prorogation figure dans l'annexe E.

Article 37

Institution et financement du stock régulateur

1. Un stock régulateur est institué.
2. Le stock régulateur achète et détient uniquement des fèves de cacao et sa capacité maximum est de 250 000 tonnes.

3. Le Directeur du stock régulateur, suivant les règles adoptées par le Conseil, est responsable du fonctionnement du stock régulateur, des opérations d'achat et de vente, de la conservation en bon état des stocks de fèves de cacao et, en évitant les risques du marché, du renouvellement des lots de fèves de cacao conformément aux dispositions pertinentes du présent Accord.

4. Pour financer ses opérations, le stock régulateur reçoit, dès le début de la première année contingentaire qui suit l'entrée en vigueur du présent Accord, un revenu ordinaire sous forme de contributions perçues sur le cacao conformément aux dispositions de l'article 38. Si toutefois le Conseil a d'autres sources de financement, il peut décider de mettre la contribution en recouvrement à une autre date.

5. Si, à un moment donné, le revenu du stock régulateur constitué par les contributions semble ne pas devoir suffire à en financer les opérations, le Conseil peut par un vote spécial, en s'adressant à des sources appropriées, y compris aux gouvernements des pays membres, emprunter des fonds en monnaie librement convertible. Les emprunts ainsi contractés sont remboursés sur le produit des contributions, de la vente de fèves de cacao du stock régulateur et, éventuellement, de revenus divers du stock régulateur. Les membres ne sont pas individuellement responsables du remboursement de ces emprunts.

6. Les dépenses de fonctionnement et de conservation du stock régulateur, y compris

a) la rémunération du Directeur du stock régulateur et des membres du personnel qui gèrent et assurent la conservation du stock régulateur, les dépenses que l'Organisation fait pour administrer et contrôler le recouvrement des contributions et les intérêts ou le remboursement des sommes empruntées par le Conseil, et

b) les autres dépenses telles que les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, l'entreposage, y compris la fumigation, les frais de manutention, d'assurance, de gestion et d'inspection et toutes dépenses engagées pour le renouvellement des lots de fèves de cacao afin d'en assurer la conservation et en maintenir la valeur,

sont couvertes par la source ordinaire de revenu provenant des contributions ou d'emprunts contractés aux termes du paragraphe 5 ou par le produit de ventes effectuées conformément au paragraphe 5 de l'article 39.

Article 38

Contributions au financement du stock régulateur

1. Le taux de la contribution perçue sur le cacao soit lors de sa première exportation par un membre, soit lors de sa première importation par un membre, ne dépasse pas un cent des Etats-Unis d'Amérique par livre de fèves de cacao et il est fixé proportionnellement pour les produits dérivés du cacao conformément aux paragraphes 2 et 3 de l'article 32. En tout état de cause, la contribution n'est perçue qu'une fois. Pendant les deux premières années contingentaires pour lesquelles la contribution est en vigueur, le taux de contribution est fixé à un cent des Etats-Unis d'Amérique par livre de fèves de cacao et proportionnellement pour les produits dérivés du cacao conformément aux paragraphes 2 et 3 de l'article 32. Pour la période qui suit, le Conseil peut, par un vote spécial, déterminer un taux inférieur de contribution, compte tenu des ressources et engagements financiers de l'Organisation concernant le stock régulateur. Dans le cas contraire, le taux en vigueur est maintenu. Si le Conseil, par un vote spécial, décide que des capitaux suffisants ont été réunis pour assurer le fonctionnement du stock régulateur et l'exécution des engagements financiers du Conseil concernant le stock régulateur, il n'est plus perçu de contribution.

2. Les certificats de contribution sont délivrés par le Conseil conformément aux règles qu'il a fixées. Ces règles tiennent compte des intérêts du commerce du cacao et régissent notamment l'utilisation éventuelle d'agents, la délivrance de documents contre versement des contributions, et le versement des contributions dans un délai donné.

3. Les contributions perçues conformément aux dispositions du présent article sont payables en monnaies librement convertibles et ne sont pas assujetties au contrôle des changes.

4. Aucune disposition du présent article ne porte atteinte au droit de tout acheteur et de tout vendeur de fixer d'un commun accord les conditions de paiement des livraisons de cacao.

Article 39

Achats du stock régulateur

1. Aux fins du présent article, la capacité maximum de 250 000 tonnes constituant le stock régulateur est divisée en parts individuelles qui sont réparties entre les membres exportateurs dans la même proportion que les contingents de base attribués conformément à l'article 30.

2. Si les contingents annuels d'exportation ont été réduits aux termes de l'article 34, chaque membre exportateur fait immédiatement une offre de vente au Directeur du stock régulateur, lequel, dans les dix jours qui suivent la réduction des contingents, passe avec lui un contrat d'achat pour une quantité de fèves de cacao égale à celle dont le contingent de ce membre exportateur a été réduit.

3. Au plus tard à la fin de la campagne de récolte, chaque membre exportateur notifie au Directeur du stock régulateur tout excédent de sa production par rapport à son contingent annuel d'exportation en vigueur à la fin de l'année contingentaire et la quantité de fèves de cacao nécessaire pour la consommation intérieure. Chaque membre exportateur intéressé fait immédiatement une offre de vente au Directeur du stock régulateur, lequel, dans les dix jours qui suivent la notification, passe avec lui un contrat d'achat pour toute quantité de fèves de cacao, produite en sus du contingent d'exportation de ce membre exportateur en vigueur à la fin de l'année contingentaire, qui n'ait pas déjà été achetée aux termes du paragraphe 2, déduction faite de la production nécessaire à la consommation intérieure.

4. Le Directeur du stock régulateur achète uniquement les fèves de cacao de qualités commerciales courantes reconnues et en quantité d'au moins 100 tonnes.

5. Lorsqu'il achète des fèves de cacao aux membres exportateurs conformément aux dispositions du présent article, le Directeur du stock régulateur fait, sous réserve des dispositions du paragraphe 6 :

a) un versement initial de 10 cents des Etats-Unis d'Amérique par livre f.o.b. à la livraison des fèves de cacao, étant entendu que le Conseil, à la fin de l'année contingentaire considérée, peut, sur la recommandation du Directeur du stock régulateur, décider, eu égard à la situation financière présente et prévue du stock, que le versement initial sera majoré d'un montant ne dépassant pas 5 cents des Etats-Unis d'Amérique par livre. Le Directeur du stock régulateur peut effectuer un versement moins fortement majoré pour

certaines envois de fèves de cacao, selon leur qualité ou leur état, conformément aux règles approuvées en application du paragraphe 3 de l'article 37;

b) un versement complémentaire à valoir sur la vente des fèves de cacao par le stock régulateur, représentant le produit de la vente moins le versement visé à l'alinéa a) ci-dessus et les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, les frais d'entreposage et de manutention, et les dépenses, s'il y en a, engagées pour le renouvellement des lots de fèves de cacao, ainsi qu'il est nécessaire pour en assurer la conservation et en maintenir la valeur.

6. Lorsqu'un membre a déjà vendu au Directeur du stock régulateur une quantité de fèves de cacao équivalente à sa part individuelle, telle qu'elle est définie au paragraphe 1, le Directeur du stock régulateur ne paie pour les achats suivants, au moment de la livraison, que le prix qui serait tiré de l'écoulement des fèves de cacao pour des usages non traditionnels. Si les fèves de cacao achetées aux termes du présent paragraphe sont revendues par la suite conformément aux dispositions de l'article 40, le Directeur du stock régulateur fait au membre exportateur intéressé un versement complémentaire représentant le produit de la revente moins le versement déjà fait aux termes du présent paragraphe et les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, les frais d'entreposage et de manutention, et les dépenses, s'il y en a, engagées pour le renouvellement des lots de fèves de cacao, ainsi qu'il est nécessaire pour en assurer la conservation et en maintenir la valeur.

7. Lorsque des fèves de cacao sont vendues au Directeur du stock régulateur conformément au paragraphe 2, le contrat renferme une clause autorisant le membre exportateur à annuler le contrat en totalité ou en partie avant la livraison des fèves de cacao :

a) si, par la suite, dans le courant de la même année contingente, le contingent dont la réduction a donné lieu à la vente est rétabli selon les dispositions de l'article 34, ou

b) dans la mesure où, après la conclusion de la vente, la production pendant la même année contingente est insuffisante pour que le membre puisse utiliser son contingent d'exportation en vigueur.

8. Les contrats d'achat conclus conformément au présent article prévoient que la livraison se fera dans un délai stipulé dans le contrat, mais au plus tard dans les deux mois qui suivront la fin de l'année contingente.

9. a) Le Directeur du stock régulateur tient le Conseil au courant de la situation financière du stock régulateur. S'il juge que les fonds ne suffiront pas à payer les fèves de cacao qui, selon ses prévisions, lui seront offertes pendant l'année contingentaire en cours, il demande au Directeur exécutif de convoquer une session extraordinaire du Conseil.

b) Si le Conseil est dans l'impossibilité de trouver une autre solution valable, il peut, par un vote spécial, suspendre ou restreindre les achats effectués aux termes des paragraphes 2, 3 et 6 jusqu'au moment où il est en mesure de régler la situation financière.

10. Le Directeur du stock régulateur tient les registres propres à lui permettre de s'acquitter des fonctions que le présent Accord lui confère.

Article 40

Ventes du stock régulateur visant à défendre le prix maximum

1. Le Directeur du stock régulateur procède à des ventes du stock régulateur en application des paragraphes 5 et 6 de l'article 34 conformément aux dispositions du présent article :

- a) les ventes se font aux prix courants du marché;
- b) une fois que les ventes du stock régulateur ont commencé en application du paragraphe 5 de l'article 34, le Directeur du stock régulateur continue de mettre des fèves de cacao en vente :
 - i) jusqu'à ce que le prix indicatif tombe au prix minimum + 8 cents des Etats-Unis d'Amérique la livre; ou
 - ii) jusqu'à avoir épuisé tous les approvisionnements de fèves de cacao dont il dispose; ou
 - iii) jusqu'à ce que le Conseil, au moment où le prix indicatif se situe entre le prix minimum + 8 cents des Etats-Unis d'Amérique la livre et le prix maximum, en décide autrement par un vote spécial;
- c) lorsque le prix indicatif est égal ou supérieur au prix maximum, le Directeur du stock régulateur continue de mettre des fèves de cacao en vente jusqu'à ce que le prix indicatif revienne au prix maximum ou, sinon, jusqu'à avoir épuisé tous les approvisionnements de fèves de cacao dont il dispose.

2. Lorsqu'il procède à des ventes conformément au paragraphe 1, le Directeur du stock régulateur vend suivant les voies normales, dans les pays membres, aux entreprises et aux organisations qui se livrent au commerce ou assurent la transformation du cacao, aux fins de transformation ultérieure, conformément aux règles approuvées par le Conseil.

3. Lorsqu'il procède à des ventes conformément au paragraphe 1, le Directeur du stock régulateur, sous réserve que le prix proposé soit acceptable, donne un droit de préemption aux acheteurs de pays membres avant d'agréer les offres d'acheteurs de pays non-membres.

Article 41

Retrait de fèves de cacao du stock régulateur

1. Nonobstant les dispositions de l'article 40, un membre exportateur qui, par suite d'une récolte insuffisante, n'est pas en mesure d'utiliser tout son contingent au cours d'une année contingente, peut demander au Conseil d'approuver le retrait de tout ou partie des fèves de cacao que le Directeur du stock régulateur lui avait achetées pendant l'année contingente précédente et qui se trouvent encore en stock sans avoir été vendues, jusqu'à concurrence du montant dont son contingent d'exportation en vigueur dépasse sa production pendant l'année contingente. Le membre exportateur intéressé rembourse au Directeur du stock régulateur, lors du déblocage des fèves de cacao, les frais occasionnés par ces fèves de cacao, comprenant le versement initial, les frais de transport et d'assurance à partir du point de livraison f.o.b. jusqu'au lieu d'entreposage du stock régulateur, les frais d'entreposage et de manutention.

2. Le Conseil établit les règles devant régir le retrait de fèves de cacao du stock régulateur conformément au paragraphe 1.

Article 42

Modifications des taux de change des monnaies

Le Directeur exécutif convoque une session extraordinaire du Conseil dans un délai de quatre jours ouvrables au plus chaque fois que se trouve modifiée la parité du dollar des Etats-Unis d'Amérique ou de la livre sterling ou que les taux de change de l'une ou l'autre de ces monnaies ne sont pas maintenus dans la limite des marges internationales prescrites de part et d'autre de leur parité. En attendant cette session extraordinaire, le Directeur exécutif et le Directeur du stock régulateur prennent les mesures provisoires qu'ils jugent nécessaires. En particulier, ils peuvent, après consultation avec le Président du Conseil, limiter temporairement ou

suspendre les opérations du stock régulateur. Après avoir examiné la situation, en particulier les mesures provisoires que le Directeur exécutif et le Directeur du stock régulateur auraient prises, ainsi que les conséquences possibles d'une modification de la parité d'une monnaie ou des variations des taux de change susmentionnés sur l'application effective du présent Accord, le Conseil peut, par un vote spécial, prendre toutes mesures correctives nécessaires.

Article 43

Liquidation du stock régulateur

1. Si le présent Accord doit être remplacé par un nouvel accord comportant des dispositions relatives au stock régulateur, le Conseil prend les mesures qu'il juge appropriées pour que le stock régulateur continue de fonctionner.

2. Si le présent Accord prend fin sans avoir été remplacé par un nouvel accord comportant des dispositions relatives au stock régulateur, les dispositions suivantes sont applicables :

a) Il n'est pas conclu d'autres contrats pour l'achat de fèves de cacao destinées au stock régulateur. Le Directeur du stock régulateur, eu égard aux conditions présentes du marché, écoule le stock régulateur conformément aux règles que le Conseil a établies, par un vote spécial, lors de l'entrée en vigueur du présent Accord, à moins que, avant la fin du présent Accord, le Conseil ne revise ces règles par un vote spécial. Le Directeur du stock régulateur conserve le droit de vendre des fèves de cacao à tout moment de la liquidation pour en régler les frais.

b) Le produit de la vente et les sommes inscrites au compte du stock régulateur servent à régler, dans l'ordre :

- i) les frais de liquidation;
- ii) tout montant restant dû, majoré des intérêts, au titre de tout emprunt contracté par l'Organisation ou en son nom à l'intention du stock régulateur;
- iii) tout versement complémentaire restant à faire en application de l'article 39.

c) Lorsque les paiements visés à l'alinéa b) ont été effectués, le solde éventuel est versé aux membres exportateurs intéressés, au prorata des exportations de chacun d'eux sur lesquelles la contribution a été perçue.

Article 44

Assurance d'approvisionnement

Les membres exportateurs s'engagent à suivre, dans le cadre du présent Accord, des politiques de vente et d'exportation qui n'aient pas pour effet de restreindre artificiellement l'offre de cacao et qui assurent l'approvisionnement régulier en cacao des importateurs des pays membres. Lorsqu'ils mettent du cacao en vente quand le prix est supérieur au prix maximum, les membres exportateurs donnent aux importateurs des pays membres la préférence sur les importateurs des pays non-membres.

Article 45

Affectation à des usages non traditionnels

1. Si la quantité de fèves de cacao détenue par le Directeur du stock régulateur conformément à l'article 39 dépasse la capacité maximum du stock régulateur, le Directeur du stock régulateur, selon les conditions et modalités fixées par le Conseil, écoule ces excédents de fèves de cacao pour affectation à des usages non traditionnels. Ces conditions et modalités doivent notamment être conçues pour que le cacao ne fasse pas retour sur le marché normal du cacao. Chaque membre coopère à cet égard avec le Conseil dans toute la mesure du possible.

2. Au lieu de vendre des fèves de cacao au Directeur du stock régulateur quand ce stock a atteint sa capacité maximum, un membre exportateur peut, sous le contrôle du Conseil, affecter sur le plan intérieur son excédent de cacao à des usages non traditionnels.

3. Chaque fois qu'un cas d'affectation à des usages non traditionnels incompatible avec les dispositions du présent Accord est porté à l'attention du Conseil, y compris s'il y a retour sur le marché de cacao affecté à des usages non traditionnels, le Conseil décide au plus tôt des mesures à prendre pour remédier à la situation.

CHAPITRE VIII - AVIS D'IMPORTATIONS ET D'EXPORTATIONS,
ENREGISTREMENT DES OPERATIONS AU TITRE DES CONTINGENTS
ET MESURES DE CONTROLE

Article 46

Avis d'exportations et enregistrement
des opérations au titre des contingents

1. Conformément aux règles que le Conseil établit, le Directeur exécutif tient un registre du contingent annuel d'exportation et des ajustements de ce contingent pour chaque membre exportateur. Il impute sur le contingent les exportations qui sont effectuées par ce membre au titre du contingent, de façon que la situation du contingent de chaque membre exportateur soit tenue à jour.

2. A cette fin, chaque membre exportateur avise le Directeur exécutif, à des intervalles que le Conseil peut fixer, du volume total des exportations enregistrées, en y joignant tous autres renseignements que le Conseil peut demander. Ces renseignements sont publiés à la fin de chaque mois.

3. Les exportations non imputables sur les contingents sont enregistrées séparément.

Article 47

Avis d'importations et d'exportations

1. Conformément aux règles que le Conseil établit, le Directeur exécutif tient un registre des importations des membres et des exportations en provenance des membres importateurs.

2. A cette fin, chaque membre avise le Directeur exécutif du volume total de ses importations et chaque membre importateur avise le Directeur exécutif, à des intervalles que le Conseil peut fixer, du volume total de ses exportations, en y joignant tous autres renseignements que le Conseil peut demander. Ces renseignements sont publiés à la fin de chaque mois.

3. Les importations qui, en conformité avec le présent Accord, ne sont pas imputables sur les contingents d'exportation, sont enregistrées séparément.

Article 48

Mesures de contrôle

1. Chaque membre qui exporte du cacao exige la présentation d'un certificat de contribution valide, ou d'un autre document de contrôle agréé par le Conseil, avant d'autoriser l'expédition de cacao de son territoire douanier. Chaque membre qui importe du cacao exige la présentation d'un certificat de contribution valide, ou d'un autre document de contrôle agréé par le Conseil, avant d'autoriser toute importation de cacao sur son territoire douanier, en provenance d'un membre ou d'un non-membre.

2. Aucun certificat de contribution n'est exigé pour le cacao exporté conformément aux dispositions des paragraphes 4 et 5 de l'article 32. Le Conseil fait le nécessaire pour délivrer les documents de contrôle appropriés relatifs à ces expéditions.

3. Il n'est pas délivré de certificat de contribution ni d'autre document de contrôle agréé par le Conseil pour les expéditions, au cours d'une période quelconque, de cacao en sus des exportations autorisées pour cette période.

4. Le Conseil adopte, par un vote spécial, les règles qu'il juge nécessaires en ce qui concerne les certificats de contribution et autres documents de contrôle agréés par lui.

5. Pour le cacao fin ("fine" ou "flavour"), le Conseil fixe les règles qu'il juge nécessaires en ce qui concerne la simplification de la procédure relative aux documents de contrôle agréés par le Conseil, en tenant compte de toutes les données pertinentes.

CHAPITRE IX - PRODUCTION ET STOCKS

Article 49

Production et stocks

1. Les membres reconnaissent la nécessité d'assurer un équilibre raisonnable entre la production et la consommation et coopèrent avec le Conseil pour atteindre cet objectif.

2. Chaque membre producteur peut établir un plan d'ajustement de sa production de manière que l'objectif énoncé au paragraphe 1 puisse être atteint. Chaque membre producteur intéressé est responsable de la politique et des méthodes qu'il applique pour atteindre cet objectif.

3. Le Conseil examine chaque année le niveau des stocks détenus dans le monde et fait les recommandations qui s'imposent à la suite de cet examen.

4. A sa première session, le Conseil prend des dispositions en vue d'élaborer un programme visant à réunir les informations nécessaires pour déterminer, selon des critères scientifiques, la capacité mondiale de production actuelle et potentielle, ainsi que la consommation mondiale actuelle et potentielle. Les membres facilitent l'exécution de ce programme.

CHAPITRE X - ACCROISSEMENT DE LA CONSOMMATION

Article 50

Obstacles à l'accroissement de la consommation

1. Les membres reconnaissent qu'il importe de développer le plus possible l'économie du cacao et, par conséquent, de faciliter l'accroissement de la consommation de cacao par rapport à la production, afin d'assurer le meilleur équilibre à long terme entre l'offre et la demande et, à cet égard, reconnaissent aussi qu'il importe d'amener la suppression progressive de tous les obstacles qui peuvent gêner cet accroissement.

2. Le Conseil définit les problèmes particuliers que posent les obstacles à l'accroissement du commerce et de la consommation de cacao visés au paragraphe 1 et recherche les mesures mutuellement acceptables qui pourraient être prises dans la pratique pour éliminer progressivement ces obstacles.

3. Compte tenu des objectifs mentionnés ci-dessus et des dispositions du paragraphe 2, les membres s'efforcent de mettre en oeuvre des mesures pour abaisser progressivement les obstacles à l'accroissement de la consommation et, dans la mesure du possible, les éliminer, ou pour en diminuer notablement les effets.

4. Aux fins du présent article, le Conseil peut adresser des recommandations aux membres et il examine périodiquement, à partir de sa première session ordinaire de la deuxième année contingentaire, les résultats obtenus.

5. Les membres informent le Conseil de toutes mesures adoptées en vue de mettre en oeuvre les dispositions du présent article.

Article 51

Propagande en faveur de la consommation

1. Le Conseil peut instituer un comité ayant pour objectif de stimuler la consommation de cacao à la fois dans les pays exportateurs et dans les pays importateurs. Le Conseil passe périodiquement en revue les travaux du Comité.

2. Les frais entraînés par le programme de propagande sont couverts par des cotisations des membres exportateurs. Les membres exportateurs peuvent aussi contribuer financièrement au programme. La composition du comité est limitée aux membres qui contribuent au programme de propagande.

3. Avant d'entreprendre une campagne de propagande dans le territoire d'un membre, le comité s'efforce d'obtenir l'agrément de ce membre.

Article 52

Produits de remplacement du cacao

1. Les membres reconnaissent que l'usage de produits de remplacement peut nuire à l'accroissement de la consommation de cacao. A cet égard, ils conviennent d'établir une réglementation relative aux produits dérivés du cacao et au chocolat, ou d'adapter, au besoin, la réglementation existante, de manière que ladite réglementation empêche que des matières ne provenant pas du cacao soient utilisées à la place du cacao pour induire le consommateur en erreur.

2. Lors de l'établissement ou de la révision de toute réglementation fondée sur les principes énoncés au paragraphe 1, les membres tiennent pleinement compte des recommandations et décisions des organismes internationaux compétents tels que le Conseil et le Comité du Codex sur les produits cacaotés et le chocolat.

3. Le Conseil peut recommander à un membre de prendre les mesures que le Conseil juge opportunes pour assurer le respect des dispositions du présent article.

4. Le Directeur exécutif présente au Conseil un rapport annuel sur la manière dont les dispositions du présent article sont respectées.

CHAPITRE XI - CACAO TRANSFORME

Article 53

Cacao transformé

1. Il est reconnu que les pays en voie de développement ont besoin d'élargir les bases de leur économie, notamment par l'industrialisation et l'exportation d'articles manufacturés, y compris la transformation du cacao et l'exportation de produits dérivés du cacao et de chocolat. A ce propos, il est également reconnu qu'il importe de veiller à ne pas porter de préjudice grave à la position du cacao dans l'économie des membres exportateurs et des membres importateurs.

2. Si un membre estime qu'il risque d'être porté préjudice à ses intérêts dans l'un quelconque de ces domaines, il peut engager des consultations avec l'autre membre intéressé, en vue d'arriver à une entente satisfaisante pour les parties en cause, faute de quoi le membre peut en référer au Conseil, qui prête ses bons offices en la matière en vue d'aboutir à cette entente.

CHAPITRE XII - RELATIONS ENTRE MEMBRES ET NON-MEMBRES

Article 54

Limitation des importations en provenance de non-membres

1. Chaque membre limite ses importations annuelles de cacao produit dans des pays non-membres, à l'exception des importations de cacao fin ("fine" ou "flavour") provenant de pays exportateurs figurant à l'annexe C, conformément aux dispositions du présent article.
2. Chaque membre s'engage pendant chaque année contingentaire :
 - a) à ne pas autoriser l'importation d'une quantité totale de cacao produit dans des pays non-membres pris collectivement qui dépasse la quantité moyenne qu'il a importée de ces pays non-membres pris collectivement pendant les trois années civiles 1970, 1971 et 1972;
 - b) à réduire de moitié la quantité fixée à l'alinéa a) lorsque le prix indicatif tombe au-dessous du prix minimum, et à maintenir cette réduction jusqu'à ce que le niveau des contingents en vigueur atteigne celui qui est prévu à l'alinéa c) du paragraphe 2 de l'article 34.
3. Le Conseil peut, par un vote spécial, suspendre en totalité ou en partie les limitations visées au paragraphe 2. En tout état de cause, les limitations prévues à l'alinéa a) du paragraphe 2 ne sont pas applicables lorsque le prix indicatif du cacao est supérieur au prix maximum.
4. Les limitations prévues à l'alinéa a) du paragraphe 2 ne visent pas le cacao acheté en vertu de contrats valables conclus lorsque le prix indicatif était supérieur au prix maximum, ni celles qui sont prévues à l'alinéa b) du paragraphe 2 le cacao acheté en vertu de contrats valables conclus avant que le prix indicatif ne tombe au-dessous du prix minimum. En pareils cas, sous réserve des dispositions de l'alinéa b) du paragraphe 2, les réductions sont opérées au cours de l'année contingentaire suivante, à moins que le Conseil ne décide de renoncer à ces réductions ou de les appliquer au cours d'une année contingentaire ultérieure.
5. Les membres informent régulièrement le Conseil des quantités de cacao qu'ils ont importées de non-membres ou qu'ils ont exportées vers des non-membres.

6. A moins que le Conseil n'en décide autrement, toute importation d'un membre en provenance de non-membres en sus de la quantité qu'il est autorisé à importer en vertu du présent article est déduite de la quantité qu'il aurait été normalement autorisé à importer au cours de l'année contingente suivante.

7. Si, à plusieurs reprises, un membre ne se conforme pas aux dispositions du présent article, le Conseil peut, par un vote spécial, suspendre les droits de vote de ce membre au Conseil et son droit de voter ou faire voter en son nom au Comité exécutif.

8. Les obligations énoncées dans le présent article ne portent pas atteinte aux obligations contraires de caractère bilatéral ou multilatéral que les membres auraient contractées à l'égard de non-membres avant l'entrée en vigueur du présent Accord, à condition que tout membre qui aurait contracté ces obligations contraires s'en acquitte de manière à atténuer autant que possible le conflit entre lesdites obligations et celles qui sont énoncées dans le présent article, qu'il prenne des mesures aussi rapidement que possible pour concilier lesdites obligations avec les dispositions du présent article et qu'il expose au Conseil, en détail, la nature desdites obligations et les mesures qu'il a prises pour atténuer ou supprimer le conflit.

Article 55

Opérations commerciales avec des non-membres

1. Les membres exportateurs s'engagent à ne pas vendre de cacao à des non-membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à offrir au même moment à des membres importateurs, compte tenu des pratiques commerciales normales.

2. Les membres importateurs s'engagent à ne pas acheter de cacao à des non-membres à des conditions commerciales plus favorables que celles qu'ils sont disposés à accepter au même moment de membres exportateurs, compte tenu des pratiques commerciales normales.

3. Le Conseil revoit périodiquement l'application des paragraphes 1 et 2 et peut requérir les pays membres de communiquer les renseignements appropriés conformément à l'article 56.

4. Sans préjudice de l'application des dispositions de l'article 54, tout membre qui a des raisons de croire qu'un autre membre a manqué à l'obligation énoncée au paragraphe 1 ou au paragraphe 2 peut en informer le Directeur exécutif et demander des consultations en application de l'article 60 ou en référer au Conseil conformément à l'article 62.

CHAPITRE XIII - INFORMATION ET ETUDES

Article 56

Information

1. L'Organisation sert de centre de rassemblement, d'échange et de publication pour :

a) des renseignements statistiques sur la production, les ventes, les prix, les exportations et les importations, la consommation et les stocks de cacao dans le monde; et,

b) dans la mesure où elle le juge approprié, des renseignements techniques sur la culture, le traitement et l'utilisation du cacao.

2. Outre les renseignements que les membres sont tenus de communiquer en vertu d'autres articles du présent Accord, le Conseil peut demander aux membres de lui fournir les données qu'il juge nécessaires à l'exercice de ses fonctions, notamment des rapports périodiques sur les politiques de production et de consommation, les ventes, les prix, les exportations et les importations, les stocks et les mesures fiscales.

3. Si un membre ne donne pas ou a peine à donner dans un délai raisonnable les renseignements, statistiques et autres, dont le Conseil a besoin pour la bonne marche de l'Organisation, le Conseil peut exiger du membre en question qu'il en explique les raisons. Si une assistance technique se révèle nécessaire à cet égard, le Conseil peut prendre les mesures qui s'imposent.

Article 57

Etudes

Dans la mesure qu'il juge nécessaire, le Conseil encourage des études sur les conditions économiques de la production et de la distribution du cacao, y compris les tendances et les projections, l'incidence des mesures prises par le gouvernement dans les pays exportateurs et dans les pays importateurs sur la production et la consommation de cacao, la possibilité d'accroître la consommation de cacao dans ses usages traditionnels et

éventuellement par de nouveaux usages, ainsi que les effets de l'application du présent Accord sur les exportateurs et les importateurs de cacao, notamment en ce qui concerne les termes de l'échange, et il peut soumettre des recommandations aux membres sur les sujets à étudier. Pour encourager ces études, le Conseil peut coopérer avec des organisations internationales.

Article 58

Examen annuel

Aussitôt que possible après la fin de chaque année contingentaire, le Conseil examine le fonctionnement du présent Accord et la manière dont les membres se conforment aux principes dudit Accord et en servent les objectifs. Il peut alors adresser aux membres des recommandations touchant les moyens d'améliorer le fonctionnement du présent Accord.

CHAPITRE XIV - DISPENSE D'OBLIGATIONS
DANS DES CIRCONSTANCES EXCEPTIONNELLES

Article 59

Dispense d'obligations dans des circonstances exceptionnelles

1. Le Conseil peut, par un vote spécial, dispenser un membre d'une obligation en raison de circonstances exceptionnelles ou critiques, d'un cas de force majeure, ou d'obligations internationales prévues par la Charte des Nations Unies à l'égard des territoires administrés sous le régime de tutelle.

2. Quand il accorde une dispense à un membre en vertu du paragraphe 1, le Conseil précise explicitement sous quelles modalités, à quelles conditions et pour combien de temps le membre est dispensé de ladite obligation.

3. Nonobstant les dispositions précédentes du présent article, le Conseil n'accorde pas de dispense à un membre en ce qui concerne :

- a) l'obligation faite audit membre à l'article 24 de verser sa contribution ou les conséquences qu'entraîne le défaut de versement;
- b) un contingent d'exportation ou une autre limitation imposée aux exportations, si ce contingent ou cette limitation ont déjà été dépassés;
- c) l'obligation d'exiger le paiement de toute charge ou contribution prévue à l'article 37.

CHAPITRE XV - CONSULTATIONS, DIFFERENDS ET PLAINTES

Article 60

Consultations

Chaque membre accueille favorablement les représentations qu'un autre membre peut lui faire au sujet de l'interprétation ou de l'application du présent Accord, et il lui donne des possibilités adéquates de consultations. Au cours de ces consultations, à la demande de l'une des parties et avec l'assentiment de l'autre, le Directeur exécutif fixe une procédure appropriée de conciliation. Les frais de ladite procédure ne sont pas imputables sur le budget de l'Organisation. Si cette procédure aboutit à une solution, il en est rendu compte au Directeur exécutif. Si aucune solution n'intervient, la question peut, à la demande de l'une des parties, être déférée au Conseil conformément à l'article 61.

Article 61

Différends

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par les parties au différend est, à la demande de l'une des parties au différend, déféré au Conseil pour décision.

2. Quand un différend est déféré au Conseil en vertu du paragraphe 1 et a fait l'objet d'un débat, la majorité des membres, ou plusieurs membres détenant ensemble un tiers au moins du total des voix, peuvent demander au Conseil de prendre, avant de rendre sa décision, l'opinion, sur les questions en litige, d'un groupe consultatif spécial constitué ainsi qu'il est indiqué au paragraphe 3.

3. a) A moins que le Conseil n'en décide autrement à l'unanimité, le groupe consultatif spécial est composé de :

- i) deux personnes, désignées par les membres exportateurs, dont l'une possède une grande expérience des questions du genre de celles qui sont en litige, et dont l'autre est un juriste qualifié et expérimenté;
- ii) deux personnes de qualifications analogues, désignées par les membres importateurs;

- iii) un président choisi à l'unanimité par les quatre personnes désignées en vertu des alinéas i) et ii), ou, en cas de désaccord entre elles, par le Président du Conseil;
 - b) Les ressortissants des Parties contractantes peuvent siéger au groupe consultatif spécial;
 - c) Les membres du groupe consultatif spécial siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement;
 - d) Les dépenses du groupe consultatif spécial sont à la charge de l'Organisation.
4. L'opinion motivée du groupe consultatif spécial est soumise au Conseil, qui règle le différend après avoir pris en considération toutes les données pertinentes.

Article 62

Action du Conseil en cas de plainte

1. Toute plainte pour manquement, par un membre, aux obligations que lui impose le présent Accord est, à la demande du membre auteur de la plainte, déférée au Conseil, qui l'examine et statue.
2. La décision par laquelle le Conseil conclut qu'un membre est en infraction avec les obligations que lui impose le présent Accord est prise à la majorité répartie simple et doit spécifier la nature de l'infraction.
3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un membre est en infraction avec les obligations que lui impose le présent Accord, le Conseil peut, par un vote spécial, sans préjudice des autres mesures prévues expressément dans d'autres articles du présent Accord, y compris l'article 72 :
 - a) suspendre les droits de vote de ce membre au Conseil et au Comité exécutif, et
 - b) s'il le juge nécessaire, suspendre d'autres droits de ce membre, notamment son éligibilité à une fonction au Conseil ou à l'un quelconque des comités de celui-ci, ou son droit d'exercer une telle fonction, jusqu'à ce qu'il se soit acquitté de ses obligations.
4. Un membre dont les droits de vote ont été suspendus conformément au paragraphe 3 demeure tenu de s'acquitter de ses obligations financières et des autres obligations prévues par le présent Accord.

CHAPITRE XVI - DISPOSITIONS FINALES

Article 63

Signature

Le présent Accord sera ouvert, au Siège de l'Organisation des Nations Unies, à partir du 15 novembre 1972 jusqu'au 15 janvier 1973 inclus, à la signature de tout Gouvernement invité à la Conférence des Nations Unies sur le cacao, 1972.

Article 64

Ratification, acceptation, approbation

1. Le présent Accord est sujet à ratification, acceptation ou approbation par les Gouvernements signataires conformément à leur procédure constitutionnelle.
2. Sauf dans les cas prévus à l'article 65, les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies, au plus tard le 30 avril 1973.
3. Tout Gouvernement signataire qui n'a pas déposé son instrument de ratification, d'acceptation ou d'approbation conformément au paragraphe 2 peut obtenir du Conseil un délai ou plusieurs délais.
4. Chaque Gouvernement qui dépose un instrument de ratification, d'acceptation ou d'approbation indique, au moment du dépôt, s'il est membre exportateur ou membre importateur.

Article 65

Notification

1. Un Gouvernement signataire peut notifier à l'autorité dépositaire qu'il s'engage à chercher à obtenir la ratification, l'acceptation ou l'approbation en conformité avec sa procédure constitutionnelle aussi rapidement que possible, le 30 avril 1973 ou avant cette date, ou, en tout cas, dans les deux mois qui suivent.

2. Tout Gouvernement dont les conditions d'adhésion ont été définies par le Conseil peut notifier à l'autorité dépositaire qu'il s'engage à chercher à obtenir l'adhésion en conformité avec sa procédure constitutionnelle aussi rapidement que possible et, en tout cas, au plus tard dans les deux mois qui suivent la date de réception de sa notification par l'autorité dépositaire.

3. Un Gouvernement qui fait une notification conformément au paragraphe 1 ou au paragraphe 2 a le statut d'observateur à partir de la date de réception de sa notification jusqu'à ce qu'il ait indiqué qu'il appliquera le présent Accord à titre provisoire conformément à l'article 66 ou jusqu'à l'expiration du délai mentionné dans la notification qu'il fait conformément au paragraphe 1 ou au paragraphe 2. Si le Gouvernement n'est pas en mesure de ratifier, d'accepter ou d'approuver le présent Accord ou d'y adhérer dans le délai spécifié, ou de donner l'indication visée à l'article 66, le Conseil peut, compte tenu des dispositions prises par le Gouvernement intéressé conformément au paragraphe 1 ou au paragraphe 2, prolonger le statut d'observateur de ce Gouvernement pour un nouveau délai spécifié.

Article 66

Indication d'application à titre provisoire

1. Un Gouvernement signataire qui fait une notification en application du paragraphe 1 de l'article 65 peut aussi indiquer dans sa notification, ou à tout moment par la suite, qu'il appliquera le présent Accord à titre provisoire soit lorsque celui-ci entrera en vigueur conformément à l'article 67, soit, si le présent Accord est déjà en vigueur, à une date spécifiée. L'indication, par un Gouvernement signataire, de son intention d'appliquer le présent Accord lorsque celui-ci entrera en vigueur conformément à l'article 67, est considérée, aux fins de l'entrée en vigueur du présent Accord à titre provisoire, comme équivalant dans ses effets à un instrument de ratification, d'acceptation ou d'approbation. Chaque Gouvernement qui donne cette indication déclare, au moment où il fait la notification, s'il entre dans l'Organisation en qualité de membre exportateur ou de membre importateur.

2. Quand le présent Accord est en vigueur à titre soit provisoire soit définitif, un Gouvernement qui fait une notification conformément au paragraphe 2 de l'article 65 peut aussi indiquer dans sa notification, ou à tout moment par la suite, qu'il appliquera le présent Accord à titre provisoire à une date spécifiée. Chaque Gouvernement qui donne cette indication déclare, au moment où il fait la notification, s'il entre dans l'Organisation en qualité de membre exportateur ou de membre importateur.

3. Un Gouvernement qui a indiqué, conformément au paragraphe 1 ou au paragraphe 2, qu'il appliquera le présent Accord à titre provisoire soit lorsque celui-ci entrera en vigueur, soit à une date spécifiée, est dès lors membre de l'Organisation à titre provisoire, jusqu'à ce qu'il ait déposé son instrument de ratification, d'acceptation, d'approbation ou d'adhésion ou, sinon, jusqu'à expiration du délai fixé dans la notification visée à l'article 65. Toutefois, si le Conseil acquiert la conviction que le Gouvernement intéressé n'a pas déposé son instrument en raison de difficultés qu'il a éprouvées pour mener à terme sa procédure constitutionnelle, il peut prolonger le statut de membre à titre provisoire de ce Gouvernement pour un nouveau délai spécifié.

Article 67

Entrée en vigueur

1. Le présent Accord entrera en vigueur à titre définitif le 30 avril 1973, ou à une date quelconque dans les deux mois qui suivront si, à cette date, des Gouvernements qui représentent au moins cinq pays exportateurs groupant 80 % au moins des contingents de base, tels qu'ils sont indiqués dans l'annexe A, et des Gouvernements qui représentent des pays importateurs groupant 70 % au moins des importations totales, telles qu'elles sont indiquées dans l'annexe D, ont déposé leurs instruments de ratification, d'acceptation ou d'approbation auprès du Secrétaire général de l'Organisation des Nations Unies. Il entrera aussi en vigueur à titre définitif à tout moment qui suivra l'entrée en vigueur provisoire lorsque les pourcentages requis seront atteints par suite du dépôt d'instruments de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Le présent Accord entrera en vigueur à titre provisoire le 30 avril 1973, ou à une date quelconque dans les deux mois qui suivront si, à cette date, des Gouvernements qui représentent cinq pays exportateurs groupant 80 % au moins des contingents de base, tels qu'ils sont indiqués dans l'annexe A, et des Gouvernements qui représentent des pays importateurs groupant 70 % au moins des importations totales, telles qu'elles sont indiquées dans l'annexe D, ont déposé leurs instruments de ratification, d'acceptation ou d'approbation auprès du Secrétaire général de l'Organisation des Nations Unies ou ont indiqué qu'ils appliqueront le présent Accord à titre provisoire. Pendant la période où le présent Accord sera en vigueur à titre

provisoire, les Gouvernements qui ont déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, de même que les Gouvernements qui ont indiqué qu'ils appliqueront le présent Accord à titre provisoire, seront membres du présent Accord à titre provisoire.

3. Si les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 ne sont pas remplies dans le délai prescrit, le Secrétaire général de l'Organisation des Nations Unies invitera, à la date la plus rapprochée qu'il jugera possible après le 30 juin 1973, les Gouvernements qui ont déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont indiqué, conformément à l'article 66, qu'ils appliqueront le présent Accord à titre provisoire, à se réunir pour décider s'ils vont mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Si aucune décision n'est prise à cette réunion, le Secrétaire général pourra convoquer ultérieurement d'autres réunions semblables s'il le juge approprié. Le Secrétaire général invitera les Gouvernements qui lui ont adressé une notification conformément à l'article 65 à assister à toutes ces réunions en qualité d'observateurs. L'adhésion se fera conformément à l'article 68. Pendant toute la période où le présent Accord sera en vigueur à titre provisoire conformément au présent paragraphe, les Gouvernements qui ont déposé un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, de même que les Gouvernements qui ont indiqué qu'ils appliqueront le présent Accord à titre provisoire, seront membres du présent Accord à titre provisoire. Pendant que le présent Accord sera en vigueur à titre provisoire conformément au présent paragraphe, les Gouvernements participants prendront les dispositions nécessaires pour reconsidérer la situation et décider si le présent Accord entrera en vigueur entre eux à titre définitif, restera en vigueur à titre provisoire ou cessera d'être en vigueur.

4. Le Secrétaire général de l'Organisation des Nations Unies convoquera la première session du Conseil, qui se tiendra aussitôt que possible, mais pas plus de 90 jours après l'entrée en vigueur provisoire ou définitive du présent Accord.

Article 68

Adhésion

1. Le Gouvernement de tout Etat Membre de l'Organisation des Nations Unies, membre de ses institutions spécialisées ou membre de l'Agence internationale de l'énergie atomique, peut adhérer au présent Accord aux conditions que le Conseil détermine.

2. Si le Gouvernement dont il s'agit est le Gouvernement d'un pays exportateur qui ne figure pas dans l'annexe A ni dans l'annexe C, le Conseil assigne à ce pays, ainsi qu'il y a lieu, un contingent de base qui est réputé figurer dans l'annexe A. Si ce pays figure dans l'annexe A, le contingent de base spécifié dans ladite annexe constitue le contingent de base de ce pays.

3. L'adhésion s'effectue par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

4. Tout Gouvernement qui dépose un instrument d'adhésion indique, au moment du dépôt, s'il adhère à l'Organisation en qualité de membre exportateur ou de membre importateur.

Article 69

Réserves

Aucune des dispositions du présent Accord ne peut faire l'objet de réserves.

Article 70

Application territoriale

1. Tout Gouvernement peut, au moment de la signature ou du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou à tout moment par la suite, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que le présent Accord est rendu applicable à tel ou tel des territoires dont il assure actuellement en dernier ressort les relations internationales, et le présent Accord s'applique aux territoires mentionnés dans ladite notification à compter de la date de celle-ci, ou de la date à laquelle le présent Accord entre en vigueur pour ce Gouvernement, si elle est postérieure à la notification.

2. Toute Partie contractante qui souhaite exercer, à l'égard de tel ou tel des territoires dont elle assure actuellement en dernier ressort les relations internationales, les droits que lui donne l'article 3, peut le faire en adressant au Secrétaire général de l'Organisation des Nations Unies une notification en ce sens, soit au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, soit à tout moment par la suite. Si le territoire qui devient membre à titre individuel est un membre exportateur et ne figure pas dans l'annexe A ni dans l'annexe C, le Conseil lui assigne, ainsi qu'il y a lieu, un contingent de base qui est réputé figurer dans l'Annexe A. Si ce territoire figure dans l'annexe A, le contingent de base spécifié dans ladite annexe constitue le contingent de base de ce territoire.

3. Toute Partie contractante qui a fait une déclaration en application du paragraphe 1 peut, à tout moment par la suite, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que le présent Accord cesse de s'appliquer au territoire désigné dans la notification, et le présent Accord cesse de s'appliquer audit territoire à compter de la date de cette notification.

4. Quand un territoire auquel le présent Accord a été rendu applicable en vertu du paragraphe 1 devient ultérieurement indépendant, le Gouvernement de ce territoire peut, dans les 90 jours qui suivent l'accession à l'indépendance, déclarer par notification adressée au Secrétaire général de l'Organisation des Nations Unies, qu'il a assumé les droits et les obligations d'une Partie contractante au présent Accord. Il est Partie contractante au présent Accord à compter de la date de cette notification. Si ladite Partie est un membre exportateur et ne figure pas dans l'annexe A ni dans l'annexe C, le Conseil lui assigne, ainsi qu'il y a lieu, un contingent de base qui est réputé figurer dans l'annexe A. Si la Partie en question figure dans l'annexe A, le contingent de base spécifié dans ladite annexe constitue le contingent de base de cette Partie.

Article 71

Retrait volontaire

A tout moment après l'entrée en vigueur du présent Accord, tout membre peut se retirer du présent Accord en notifiant par écrit son retrait au Secrétaire général de l'Organisation des Nations Unies. Le retrait prend effet 90 jours après réception de la notification par le Secrétaire général de l'Organisation des Nations Unies.

Article 72

Exclusion

Si le Conseil conclut, suivant les dispositions du paragraphe 3 de l'article 62, qu'un membre est en infraction avec les obligations que lui impose le présent Accord et s'il décide en outre que cette infraction entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre de l'Organisation internationale du cacao. Le Conseil notifie immédiatement cette exclusion au Secrétaire général de l'Organisation des Nations Unies. Quatre-vingt-dix jours après la date de la décision du Conseil, ledit membre cesse d'être membre de l'Organisation internationale du cacao et, s'il est Partie contractante, d'être partie au présent Accord.

Article 73

Liquidation des comptes en cas de retrait ou d'exclusion

1. En cas de retrait ou d'exclusion d'un membre, le Conseil procède à la liquidation des comptes de ce membre. L'Organisation conserve les sommes déjà versées par ce membre, qui est, d'autre part, tenu de lui régler toute somme qu'il lui doit à la date effective du retrait ou de l'exclusion; toutefois, s'il s'agit d'une Partie contractante qui ne peut accepter un amendement et qui, de ce fait, cesse de participer au présent Accord en vertu du paragraphe 2 de l'article 75, le Conseil peut liquider le compte de la manière qui lui semble équitable.

2. Un membre qui s'est retiré du présent Accord, qui en a été exclu ou qui a cessé de toute autre manière d'y participer, n'a droit à aucune part du produit de la liquidation ni des autres avoirs de l'Organisation; il ne peut lui être imputé non plus aucune partie du déficit éventuel de l'Organisation lorsque le présent Accord prend fin.

Article 74

Durée et fin

1. Le présent Accord restera en vigueur jusqu'à la fin de la troisième année contingente complète qui suivra son entrée en vigueur, à moins qu'il ne soit prorogé en application du paragraphe 3 ou du paragraphe 4 ou qu'il n'y soit mis fin auparavant en application du paragraphe 5.

2. Le Conseil, avant la fin de la troisième année contingente mentionnée au paragraphe 1, peut, par un vote spécial, décider que le présent Accord fera l'objet de nouvelles négociations.

3. Si, avant la fin de la troisième année contingente complète mentionnée au paragraphe 1, les négociations en vue d'un nouvel accord destiné à remplacer le présent Accord n'ont pas encore abouti, le Conseil peut, par un vote spécial, proroger le présent Accord pour une autre année contingente. Le Conseil notifie cette prorogation au Secrétaire général de l'Organisation des Nations Unies.

4. Si, avant la fin de la troisième année contingente complète mentionnée au paragraphe 1, un nouvel accord destiné à remplacer le présent Accord a été négocié et a été signé par un nombre de Gouvernements suffisant pour qu'il entre en vigueur après ratification, acceptation ou approbation, mais que ce nouvel accord ne soit pas entré en vigueur à titre provisoire ou définitif, la durée d'application du présent Accord est prorogée jusqu'à l'entrée en vigueur, à titre provisoire ou définitif, du nouvel accord, étant entendu que la prorogation ne dépasse pas une année. Le Conseil notifie cette prorogation au Secrétaire général de l'Organisation des Nations Unies.

5. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord. L'Accord prend alors fin à la date fixée par le Conseil, étant entendu que les obligations assumées par les membres en vertu de l'article 37 subsistent jusqu'à ce que les engagements financiers relatifs au stock régulateur aient été remplis, ou, sinon, jusqu'à la fin de la troisième année contingente suivant l'entrée en vigueur du présent Accord. Le Conseil notifie cette décision au Secrétaire général de l'Organisation des Nations Unies.

6. Nonobstant la fin du présent Accord, le Conseil continue d'exister aussi longtemps qu'il le faut pour liquider l'Organisation, en apurer les comptes et en répartir les avoirs; il a, pendant cette période, les pouvoirs et fonctions qui peuvent lui être nécessaires à ces effets.

Article 75

Amendements

1. Le Conseil peut, par un vote spécial, recommander aux Parties contractantes d'apporter un amendement au présent Accord. Le Conseil peut fixer une date à partir de laquelle chaque Partie contractante notifie au Secrétaire général de l'Organisation des Nations Unies qu'elle accepte

l'amendement. L'amendement prend effet 100 jours après que le Secrétaire général a reçu des notifications d'acceptation de Parties contractantes représentant au moins 75 % des membres exportateurs qui détiennent au moins 85 % des voix des membres exportateurs, et de Parties contractantes représentant au moins 75 % des membres importateurs qui détiennent au moins 85 % des voix des membres importateurs, ou à une date ultérieure que le Conseil peut avoir fixée par un vote spécial. Le Conseil peut fixer un délai avant l'expiration duquel chaque Partie contractante notifie au Secrétaire général de l'Organisation des Nations Unies qu'elle accepte l'amendement et, si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est considéré comme retiré. Le Conseil donne au Secrétaire général des renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

2. Tout membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci entre en vigueur cesse à cette date de participer au présent Accord, à moins que ledit membre ne prouve au Conseil, lors de la première réunion que celui-ci tient après la date d'entrée en vigueur de l'amendement, qu'il n'avait pu faire accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle, et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation jusqu'à ce que ces difficultés aient été surmontées. Ce membre n'est pas lié par l'amendement jusqu'à ce qu'il ait notifié son acceptation dudit amendement.

Article 76

Notifications par le Secrétaire général de l'Organisation des Nations Unies

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les Etats Membres de l'Organisation des Nations Unies, membres de l'une de ses institutions spécialisées ou membres de l'Agence internationale de l'énergie atomique toute signature, tout instrument de ratification, d'acceptation, d'approbation ou d'adhésion, toute notification faite conformément à l'article 65 et toute intention indiquée conformément à l'article 66, et les dates auxquelles le présent Accord entre en vigueur à titre provisoire ou définitif. Le Secrétaire général notifie à toutes les Parties contractantes toute notification faite conformément à l'article 70,

toute notification de retrait, toute exclusion, la fin du présent Accord, toute prorogation du présent Accord, la date à laquelle un amendement prend effet ou est considéré comme retiré, et toute cessation de participation au présent Accord conformément au paragraphe 2 de l'article 75.

Article 77

Textes du présent Accord faisant foi

Les textes du présent Accord en anglais, en espagnol, en français et en russe font tous également foi. Les originaux seront déposés dans les archives de l'Organisation des Nations Unies et le Secrétaire général de l'Organisation des Nations Unies en tant qu'autorité dépositaire en adressera copie certifiée conforme à chaque Gouvernement signataire ou adhérent et au Directeur exécutif de l'Organisation internationale du cacao.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur Gouvernement, ont signé le présent Accord à la date qui figure en regard de leur signature.

ANNEXE A

Contingents de base mentionnés au paragraphe 1 de l'article 30

Pays exportateur	Production (en milliers de tonnes)	Contingents de base (en pourcentages)
Ghana	580,9	36,7
Nigéria	307,8	19,5
Côte d'Ivoire	224,0	14,2
Brésil	200,6	12,7
Cameroun	126,0	8,0
République Dominicaine	47,0	3,0
Guinée équatoriale	38,7	2,4
Togo	28,0	1,8
Mexique	27,0	1,7
TOTAL	1 580,0	100,0

Note : Contingents calculés pour la première année contingentaire en fonction du chiffre le plus élevé de production annuelle pendant les années écoulées à partir de la campagne de récolte 1964/65 comprise.

ANNEXE B

Pays produisant moins de 10 000 tonnes de cacao ordinaire
mentionnés au paragraphe 1 de l'article 30

Pays	En milliers de tonnes	
	1969/70	1970/71
Zaïre	4,9	5,6
Gabon	4,7	5,0
Philippines	4,3	3,6
Sierra Leone	4,0	5,1
Haïti	4,0	3,7
Malaisie	2,3	2,5
Pérou	2,0	2,0
Libéria	1,9	1,8
Congo	1,3	2,0
Bolivie	1,3	1,4
Cuba	1,0	1,0
Nicaragua	0,6	0,6
Nouvelles-Hébrides	0,6	0,7
Guatemala	0,5	0,5
République-Unie de Tanzanie	0,4	0,4
Ouganda	0,4	0,5
Angola	0,3	0,3
Honduras	0,3	0,3

Source : FAO, Statistiques du cacao, Bulletin mensuel, juillet 1972
(à l'exception des chiffres relatifs à l'Ouganda qui ont été
communiqués par la délégation de ce pays à la Conférence des
Nations Unies sur le cacao, 1972).

ANNEXE C

Producteurs de cacao fin ("fine" ou "flavour")

1. Pays exportateurs produisant exclusivement du cacao fin ("fine" ou "flavour") :

Dominique	Sainte-Lucie
Equateur	Saint-Vincent
Grenade	Samoa-Occidental
Indonésie	Sri Lanka
Jamaïque	Surinam
Madagascar	Trinité-et-Tobago
Panama	Venezuela

2. Pays exportateurs produisant, mais non exclusivement, du cacao fin ("fine" ou "flavour") :

	<u>Pourcentage de la production représenté par du cacao fin ("fine" ou "flavour")</u>
Costa Rica	25
São Tomé et Príncipe	50
Australie (Papua- Nouvelle-Guinée)	75

ANNEXE D

Importations de cacao calculées aux fins de l'article 10^{1/}
(en milliers de tonnes)

Pays importateurs invités à la Conférence des Nations Unies sur le cacao, 1972	
Etats-Unis d'Amérique	352,9
République fédérale d'Allemagne	166,0
Royaume des Pays-Bas	140,7
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	133,2
Union des Républiques socialistes soviétiques	126,5
France	68,8
Japon	48,0
Italie	44,4
Canada	41,3
Espagne	32,2
Belgique	31,9
Suisse	28,0
Pologne	19,6
Tchécoslovaquie	17,2
Autriche	15,9
Irlande	14,4
Yougoslavie	12,5
Suède	11,6
Argentine	10,8
Hongrie	10,7
Colombie	9,5
Bulgarie	9,1
Norvège	7,9
Danemark	7,4
Afrique du Sud	7,2
Roumanie	6,3
Finlande	5,2
Nouvelle-Zélande	4,8
Philippines	4,7
Pérou	1,8
Chili	1,7
Inde	0,8
Algérie	0,7
Uruguay	0,6
Tunisie	0,5
Malaisie	0,2
Honduras	0,1
TOTAL	1 395,1

Source : Chiffres de la FAO tirés de la publication Statistiques du cacao, Bulletin mensuel, juillet 1972.

1/ Moyenne pour les trois années 1969-1971 - ou moyenne des trois dernières années pour lesquelles des statistiques soient disponibles - des importations nettes de fèves de cacao plus les importations brutes de produits dérivés du cacao, converties en équivalent de fèves au moyen des coefficients de conversion énumérés au paragraphe 2 de l'article 32.

ANNEXE E

Pays exportateurs auxquels s'applique
le paragraphe 2 de l'article 36

Brésil

République Dominicaine

**МЕЖДУНАРОДНОЕ
СОГЛАШЕНИЕ ПО КАКАО
1972 ГОДА**



**ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1972**

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО КАКАО 1972 ГОДА

ГЛАВА I - ЦЕЛИ

Статья 1

Цели

Цели настоящего Соглашения определены с учетом рекомендаций, содержащихся в Заключительном акте первой сессии Конференции Организации Объединенных Наций по торговле и развитию, и заключаются в том, чтобы:

- а) облегчить серьезные экономические трудности, которые продолжали бы существовать, если регулирование соотношения производства и потребления какао не могло бы осуществляться лишь действием обычных рыночных факторов настолько быстро, насколько этого требует обстоятельства;
- б) предотвратить чрезмерные колебания цен на какао, которые оказывают отрицательное влияние на долгосрочные интересы как производителей, так и потребителей;
- в) принять меры, способствующие стабилизации и увеличению экспортных поступлений стран-производителей какао, содействуя тем самым поступлению в эти страны средств для ускоренного экономического роста и социального развития, учитывая одновременно интересы потребителей в странах-импортерах;
- г) обеспечить достаточное предложение какао по разумным ценам, которые были бы справедливыми по отношению к производителям и потребителям;
- е) содействовать расширению потребления и, в случае необходимости и по мере возможности, регулированию производства, с тем чтобы обеспечить в долгосрочном плане равновесие предложения и спроса.

ГЛАВА II - ОПРЕДЕЛЕНИЯ

Статья 2

Определения

В настоящем Соглашении:

- a) какао означает какао-бобы и какао-продукты;
- b) какао-продукты означает продукты, изготовленные исключительно из какао-бобов, такие, как какао-масса, какао-масло, неподслащенный какао-порошок, какао-жмых и какао-крупка, а также другие содержащие какао продукты, которые Совет может определять в случае необходимости;
- c) высококачественное или ароматическое какао означает какао, производимое в странах, перечисленных в приложении С, в соответствии с установленными в нем долями производства;
- d) тонна означает метрическую тонну в 1 000 килограммов или 2 204,6 англофунта; и фунт означает 453,597 грамма;
- e) сельскохозяйственный год означает двенадцатимесячный период с 1 октября по 30 сентября включительно;
- f) контингентный год означает двенадцатимесячный период с 1 октября по 30 сентября включительно;
- g) базисная квота означает квоту, о которой говорится в статье 30;
- h) годовая экспортная квота означает квоту каждого экспортирующего члена, определенную согласно статье 31;
- i) действующая экспортная квота означает квоту каждого экспортирующего члена в любое данное время, определенную согласно статье 31 или скорректированную согласно статье 34, или сокращенную согласно пунктам 4, 5 и 6 статьи 35, или, возможно, охваченную положениями статьи 36;
- j) экспорт какао означает любое какао, вывозимое за пределы таможенной территории любой страны, и импорт какао означает любое какао, поступающее на таможенную территорию любой страны; при условии, что в смысле настоящих определений таможенная территория применительно к члену, имеющему более одной таможенной территории, считается относящейся к совокупности таможенных территорий этого члена;

- к) Организация означает Международную организацию по какао, учрежденную на основании статьи 5;
- л) Совет означает Международный совет по какао, упомянутый в статье 6;
- м) член означает Договаривающуюся сторону настоящего Соглашения, включая Договаривающиеся стороны, о которых говорится в пункте 2 статьи 3, или территории или группу территорий, в отношении которых было направлено уведомление согласно пункту 2 статьи 70, или международную организацию, как это предусмотрено в статье 4;
- н) экспортирующая страна или экспортирующий член означает соответственно страну или члена, экспорт какао которых в пересчете на какао-бобы превышает их импорт;
- о) импортирующая страна или импортирующий член означает соответственно страну или члена, импорт какао которых в пересчете на какао-бобы превышает их экспорт;
- р) производящая страна или производящий член означает соответственно страну или члена, которые выращивают какао-бобы в значительных с коммерческой точки зрения количествах;
- с) простое раздельное большинство голосов означает большинство голосов, поданных экспортирующими членами, и большинство голосов, поданных импортирующими членами, подсчитанных раздельно;
- г) специальное голосование означает две трети голосов, поданных экспортирующими членами, и две трети голосов, поданных импортирующими членами, подсчитанных раздельно, при условии, что число поданных таким образом голосов представляет половину присутствующих и голосующих членов;
- д) вступление в силу означает, если не оговорено иное, дату первого предварительного или окончательного вступления настоящего Соглашения в силу.

ГЛАВА III - ЧЛЕНСТВО

Статья 3

Членство в Организации

1. Каждая Договаривающаяся сторона является одним членом Организации, за исключением случаев, особо предусмотренных в пункте 2.

2. Если Договаривающаяся сторона, включая территории, за международные отношения которых она в настоящее время несет в конечном счете ответственность и на которые в соответствии с пунктом 1 статьи 70 распространяется настоящее Соглашение, состоит из одной или нескольких единиц, которые, взятые отдельно, представляли бы собой экспортирующего члена, и из одной или нескольких единиц, которые, взятые отдельно, представляли бы собой импортирующего члена, то возможно либо совместное участие Договаривающейся стороны с этими территориями, либо, в случае представления Договаривающейся стороной соответствующего уведомления согласно пункту 2 статьи 70, раздельное участие - индивидуальное, коллективное или групповое - территорий, которые, взятые отдельно, представляли бы собой экспортирующего члена, и раздельное участие - индивидуальное, коллективное или групповое - территорий, которые, взятые отдельно, представляли бы собой импортирующего члена.

Статья 4

Участие межправительственных организаций

1. Любая ссылка в настоящем Соглашении на "правительство, приглашенное на Конференцию Организации Объединенных Наций по какао, 1972 год" рассматривается как включающая ссылку на любую межправительственную организацию, несущую ответственность в отношении обсуждения, заключения и применения международных соглашений, в частности товарных соглашений. В соответствии с этим любая ссылка в настоящем Соглашении на подписание или на депонирование ратификационных грамот или актов о принятии или утверждении, или на уведомление, или на сообщение о временном применении, или на присоединение правительства рассматривается по отношению к таким межправительственным организациям

как включающая ссылку на подписание или на депонирование ратификационных грамот или актов о принятии или утверждении, или на уведомление, или на сообщение о временном применении, или на присоединение таких межправительственных организаций.

2. Такие межправительственные организации сами не располагают правом голоса, но в случае голосования по вопросам, входящим в их компетенцию, они имеют право подавать голоса своих государств-членов и подать их коллективно. В таких случаях государства-члены таких межправительственных организаций не имеют права индивидуально осуществлять свое право голоса.

3. Положения пункта 1 статьи 15 не применяются к таким межправительственным организациям; однако эти организации могут участвовать в обсуждениях Исполнительного комитета по вопросам, входящим в их компетенцию. В случае голосования по вопросам, входящим в их компетенцию, голоса, которые имеют право подавать их государства-члены в Исполнительном комитете, подаются коллективно одним из этих государств-членов.

ГЛАВА IV – ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

Статья 5

Учреждение, местопребывание и структура Международной организации по какао

1. Для выполнения положений настоящего Соглашения и наблюдения за его осуществлением настоящим учреждается Международная организация по какао.
2. Организация осуществляет свои функции через:
 - a) Международный совет по какао и Исполнительный комитет;
 - b) Исполнительного директора и персонал.
3. Совет принимает на первой сессии решение о местопребывании Организации.

Статья 6

Состав Международного совета по какао

1. Высшим органом Организации является Международный совет по какао, состоящий из всех членов Организации.
2. Каждый член представлен в Совете представителем и, по его желанию, одним или несколькими заместителями представителя. Каждый член может также назначить одного или нескольких советников представителя или заместителей представителя.

Статья 7

Полномочия и функции Совета

1. Совет осуществляет все полномочия и выполняет или принимает меры к выполнению всех функций, которые необходимы для выполнения конкретных положений настоящего Соглашения.
2. Совет специальным голосованием принимает правила и положения, необходимые для выполнения положений настоящего Соглашения и совместимые с ними, включая свои правила процедуры и правила процедуры своих комитетов, финансовые правила, положения о персонале Организации и правила, определяющие операции с буферными запасами и управление ими. Совет может предусмотреть в своих правилах процедуры порядок разрешения конкретных вопросов без созыва заседаний.

3. Совет ведет документацию, необходимую для выполнения им своих функций в соответствии с настоящим Соглашением, и другую документацию, которую он считает желательной.

4. Совет публикует ежегодный доклад. Этот доклад охватывает годовой обзор, предусмотренный в статье 58. Совет публикует также другую информацию, которую он считает необходимой.

Статья 8

Председатель и заместитель председателя Совета

1. Совет избирает на каждый контингентный год председателя и заместителя председателя, которые не получают вознаграждения от Организации.

2. Председатель и заместитель председателя избираются с таким расчетом, чтобы один из них принадлежал к категории представителей экспортирующих членов, а другой - к категории представителей импортирующих членов. При этом каждый контингентный год одна категория сменяется другой.

3. В случае временного отсутствия председателя и заместителя председателя или постоянного отсутствия одного из них или обоих Совет может избрать из состава соответствующих делегаций других лиц на эти посты для выполнения данных функций на временной или постоянной основе, в зависимости от обстоятельств.

4. Ни председатель, ни другое должностное лицо, когда оно председательствует на заседаниях Совета, не принимает участия в голосовании. Его заместитель может осуществлять право голоса члена, которого он представляет.

Статья 9

Сессии Совета

1. Как правило, Совет проводит одну очередную сессию в каждом полугодии контингентного года.

2. Совет, помимо проведения заседаний в связи с другими обстоятельствами, особо предусмотренными настоящим Соглашением, собирается также на специальные сессии по своему решению или по просьбе:

- a) любых пяти членов; или
- b) члена или членов, имеющих не менее 200 голосов; или
- c) Исполнительного комитета.

3. Уведомление о созыве сессии рассылается по крайней мере за 30 дней до ее открытия, за исключением чрезвычайных случаев и случаев, когда положения настоящего Соглашения предусматривают другой срок.

4. Сессии проводятся в местопребывании Организации, если Совет специальным голосованием не принимает другого решения. Если по приглашению какого-либо члена Совет собирается не в местопребывании Организации, то этот член оплачивает связанные с этим дополнительные расходы.

Статья 10

Голоса

1. Экспортирующие члены, вместе взятые, имеют 1 000 голосов, и импортирующие члены, вместе взятые, имеют 1 000 голосов, причем эти голоса распределяются между членами каждой категории, т.е. экспортирующими членами и импортирующими членами соответственно, согласно нижеследующим пунктам.

2. Голоса экспортирующих членов распределяются следующим образом: 100 голосов делятся поровну между всеми экспортирующими членами до ближайшего целого голоса для каждого члена. Остальные голоса распределяются пропорционально базисным квотам.

3. Голоса импортирующих членов распределяются следующим образом: 100 голосов распределяется поровну между всеми импортирующими членами до ближайшего целого голоса для каждого члена. Остальные голоса распределяются пропорционально объему их импорта, указанному в приложении D.

4. Ни один член не может иметь более 300 голосов. Любое число голосов сверх этой цифры, получаемое при расчете согласно пунктам 2 и 3, перераспределяется между другими членами на основе пунктов 2 и 3 соответственно.

5. В случаях, когда происходят изменения в членском составе Организации или когда приостанавливается или восстанавливается право голоса одного из членов согласно положениям настоящего Соглашения, Совет принимает меры к перераспределению голосов в соответствии с настоящей статьей.

6. Дробление голосов не допускается.

Статья 11

Процедура голосования в Совете

1. Каждый член имеет право подавать то число голосов, которым он располагает, и не может делить свои голоса. Однако он может иначе использовать любые голоса, на подачу которых он уполномочен согласно пункту 2.

2. Путем письменного уведомления, направляемого председателю Совета, любой экспортирующий член может уполномочить любого другого экспортирующего

члена и любой импортирующий член может уполномочить любого другого импортирующего члена представлять его интересы и подавать его голоса на любом заседании Совета. В этом случае ограничение, предусмотренное в пункте 4 статьи 10, не применяется.

3. Экспортирующие члены, производящие исключительно высококачественное или ароматическое какао, не принимают участия в голосовании по вопросам, относящимся к установлению и корректировке квот и к управлению буферными запасами и операциям с буферными запасами.

Статья 12 Решения Совета

1. Все решения Совета принимаются и все рекомендации выносятся простым раздельным большинством голосов, поданных членами Совета, если в настоящем Соглашении не предусматривается специального голосования.

2. При определении числа голосов, необходимого для принятия любого решения или любой рекомендации Совета, голоса воздержавшихся от голосования членов не учитываются.

3. В отношении любого действия Совета, для которого согласно настоящему Соглашению требуется специальное голосование, применяется следующая процедура:

а) если требуемого большинства не получается вследствие подачи голосов "против" тремя или меньшим числом экспортирующих членов или тремя или меньшим числом импортирующих членов, то предложение ставится, если Совет примет простым раздельным большинством голосов решение об этом, снова на голосование в течение 48 часов;

б) если требуемого большинства снова не получается вследствие подачи голосов "против" двумя или одним импортирующим членом или двумя или одним экспортирующим членом, то предложение ставится, если Совет примет простым раздельным большинством голосов решение об этом, снова на голосование в течение 24 часов;

с) если требуемого большинства не получается при третьем голосовании вследствие подачи голоса "против" одним экспортирующим членом или одним импортирующим членом, то предложение считается принятым;

д) если Совет не ставит предложение на новое голосование, оно считается отклоненным.

4. Члены обязуются считать для себя обязательными все решения, принимаемые Советом на основании положений настоящего Соглашения.

Статья 13

Сотрудничество с другими организациями

1. Совет принимает любые меры, необходимые для обеспечения консультаций или сотрудничества с Организацией Объединенных Наций и ее органами, в частности Конференцией Организации Объединенных Наций по торговле и развитию, а также с Продовольственной и сельскохозяйственной организацией и по мере необходимости с другими специализированными учреждениями Организации Объединенных Наций и межправительственными организациями.

2. Совет, учитывая особую роль Конференции Организации Объединенных Наций по торговле и развитию в международной торговле сырьевыми товарами, должным образом информирует эту организацию о своей деятельности и программах работы.

3. Совет может также принимать любые меры, необходимые для поддержания эффективных контактов с международными организациями производителей какао, торговцев какао и владельцев какаоперерабатывающих предприятий.

Статья 14

Приглашение наблюдателей

1. Совет может пригласить любого нечлена, являющегося членом Организации Объединенных Наций, ее специализированных учреждений или Международного агентства по атомной энергии, присутствовать на любом из его заседаний в качестве наблюдателя.

2. Совет может также пригласить любую из организаций, упомянутых в статье 13, присутствовать на любом из его заседаний в качестве наблюдателя.

Статья 15

Состав Исполнительного комитета

1. Исполнительный комитет состоит из восьми экспортирующих членов и восьми импортирующих членов при условии, что, если экспортирующих членов в Организации или импортирующих членов в Организации насчитывается десять или меньше, Совет может, сохраняя паритетное представительство обеих категорий членов, специальным голосованием принять решение об общем числе членов Исполнительного комитета. Члены Исполнительного комитета избираются на каждый континентальный год в соответствии со статьей 16 и могут переизбираться.

2. Каждый избранный член представлен в Исполнительном комитете представителем и, по его желанию, одним или несколькими заместителями представителя. Каждый член может также назначить одного или нескольких советников представителя или заместителей представителя.

3. Председатель Исполнительного комитета избирается Советом на каждый контингентный год и может переизбираться. В случае временного или постоянного отсутствия председателя Исполнительный комитет может избирать исполняющего обязанности председателя на период до возвращения председателя или до избрания Советом нового председателя. Ни председатель, ни исполняющий обязанности председателя не принимает участия в голосовании. Если председателем или исполняющим обязанности председателя избирается представитель, вместо него в голосовании может участвовать его заместитель.

4. Исполнительный комитет заседает в местопребывании Организации, если он специальным голосованием не принимает иного решения. Если по приглашению какого-либо члена Исполнительный комитет собирается не в местопребывании Организации, то этот член несет связанные с этим дополнительные расходы.

Статья 16

Выборы Исполнительного комитета

1. Экспортирующие и импортирующие члены Исполнительного комитета избираются в Совете, соответственно, экспортирующими и импортирующими членами Организации. Выборы по каждой категории производятся в соответствии с нижеследующими пунктами настоящей статьи.

2. Каждый член подает все голоса, на которые он имеет право согласно статье 10, за одного кандидата. Член может подавать за другого кандидата голоса, на подачу которых он уполномочен согласно пункту 2 статьи 11.

3. Избранными считаются кандидаты, получившие наибольшее число голосов.

Статья 17

Компетенция Исполнительного комитета

1. Исполнительный комитет ответствен перед Советом и работает под его общим руководством.

2. Исполнительный комитет постоянно следит за состоянием рынка и рекомендует Совету меры, которые он считает целесообразными.

3. Без ущерба для права Совета осуществлять любое из его полномочий Совет может простым раздельным большинством голосов или специальным голосованием в зависимости от того, требуется ли для принятия Советом решения по данному вопросу простое большинство голосов или специальное голосование, делегировать Исполнительному комитету любое из своих полномочий, за исключением следующих:

- a) перераспределение голосов согласно статье 10;
- b) утверждение административного бюджета и установление размера взносов согласно статье 23;
- c) пересмотр минимальной и максимальной цен согласно пункту 2 статьи 29;
- d) пересмотр приложения С согласно пункту 3 статьи 33;
- e) установление годовых экспортных квот согласно статье 31 и квартальных квот согласно пункту 8 статьи 36;
- f) ограничение или приостановка закупок в буферные запасы согласно пункту 9 "b" статьи 39;
- g) мероприятия, касающиеся реализации какао для переработки на нетрадиционные для него продукты согласно статье 45;
- h) освобождение от обязательств согласно статье 59;
- i) разрешения споров согласно статье 61;
- j) приостановление прав согласно пункту 3 статьи 62;
- k) определение условий присоединения согласно статье 68;
- l) исключение члена согласно статье 72;
- m) продление или прекращение действия настоящего Соглашения согласно статье 74;
- n) вынесение рекомендаций членам о внесении поправок согласно статье 75.

4. Совет может в любое время отменить простым раздельным большинством голосов любые полномочия, делегированные Исполнительному комитету.

Статья 18

Порядок голосования и принятия решений в Исполнительном комитете

1. Каждый член Исполнительного комитета имеет право подавать то число голосов, которое было им получено в соответствии с положениями статьи 16, и не может делить свой голос.

2. Не нарушая положений пункта 1 и уведомив председателя в письменной форме, любой экспортирующий или импортирующий член, который не является членом Исполнительного комитета и который не подавал своих голосов согласно пункту 2 статьи 16 за какого-либо из избранных членов, может уполномочить любого экспортирующего или импортирующего члена Исполнительного комитета, в зависимости от конкретного случая, представлять его интересы и подавать его голоса в Исполнительном комитете.

3. В течение любого контингентного года любой член может после консультации с членом Исполнительного комитета, за которого он голосовал согласно статье 16, отказать этому члену в своих голосах. Эти голоса могут быть переданы другому члену Исполнительного комитета, но этому члену уже не может быть отказано в таких голосах в течение оставшейся части данного контингентного года. Член Исполнительного комитета, которому было отказано в голосах, тем не менее остается членом Исполнительного комитета в течение оставшейся части данного контингентного года. Любая мера, принятая согласно положениям настоящего пункта, обретает силу после получения председателем письменного уведомления о ней.

4. Любое решение, принимаемое Исполнительным комитетом, требует такого же большинства голосов, какое необходимо для принятия этого решения в Совете.

5. Любой член имеет право обжаловать в Совете любое решение Исполнительного комитета при соблюдении условий, которые Совет устанавливает в своих правилах процедуры.

Статья 19

Кворум на заседаниях Совета и Исполнительного комитета

1. Кворум на открытии сессии Совета обеспечивается присутствием большинства экспортирующих членов и большинства импортирующих членов при условии, что эти члены располагают вместе в каждой из этих двух категорий по крайней мере двумя третями общего числа голосов членов, принадлежащих к этой категории.

2. Если в день, назначенный для открытия сессии, и на следующий день кворум в соответствии с пунктом 1 не обеспечен, то на третий день и в течение всего оставшегося периода сессии кворум обеспечивается присутствием большинства экспортирующих членов и большинства импортирующих членов при условии,

что эти члены располагают вместе в каждой из этих категорий простым большинством общего числа голосов членов, принадлежащих к этой категории.

3. Кворум на заседаниях, следующих за открытием любой сессии в соответствии с пунктом 1, определяется в соответствии с пунктом 2.

4. Представительство в соответствии с пунктом 2 статьи 11 рассматривается как присутствие.

5. Кворум в отношении любого заседания Исполнительного комитета определяется Советом в правилах процедуры Исполнительного комитета.

Статья 20

Персонал Организации

1. Совет после консультации с Исполнительным комитетом назначает специальным голосованием Исполнительного директора. Условия назначения Исполнительного директора определяются Советом с учетом условий, действующих в отношении соответствующих должностных лиц аналогичных межправительственных организаций.

2. Исполнительный директор является главным административным должностным лицом Организации и отвечает перед Советом за применение и действие настоящего Соглашения в соответствии с решениями Совета.

3. Совет после консультации с Исполнительным комитетом назначает специальным голосованием Управляющего буферными запасами. Условия назначения Управляющего определяются Советом.

4. Управляющий отвечает перед Советом за функции, возложенные на него настоящим Соглашением, а также за дополнительные функции, которые Совет может определить. Ответственность за эти функции осуществляется в консультации с Исполнительным директором.

5. Не затрагивая положений пункта 4, персонал Организации отвечает перед Исполнительным директором, который в свою очередь отвечает перед Советом.

6. Исполнительный директор назначает персонал в соответствии с положениями, установленными Советом. При разработке таких положений Совет учитывает положения, действующие в отношении должностных лиц аналогичных межправительственных организаций. Назначения персонала производятся, насколько это практически осуществимо, из числа граждан экспортирующих и импортирующих членов.

7. Ни Исполнительный директор, ни Управляющий, ни другие сотрудники не должны иметь никаких финансовых интересов в какаоперерабатывающей промышленности, в торговле какао, перевозке какао или рекламе какао.

8. При исполнении своих обязанностей Исполнительный директор, Управляющий и другие сотрудники не должны запрашивать или получать указаний от членов или от какого-либо другого органа, постороннего для Организации. Они должны воздерживаться от любых действий, которые могли бы отразиться на их положении как международных должностных лиц, ответственных только перед Организацией. Каждый член обязуется уважать исключительно международный характер обязанностей Исполнительного директора, Управляющего и персонала и не пытаться оказывать на них влияние при исполнении ими своих обязанностей.

ГЛАВА У – ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 21

Привилегии и иммунитеты

1. Организация является юридическим лицом. Она пользуется, в частности, правом заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом и быть истцом или ответчиком в суде.

2. В кратчайший возможный срок после вступления в силу настоящего Соглашения правительство страны местопребывания Организации (именуемое далее "правительством принимающей страны") заключает с Организацией соглашение относительно статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, персонала и экспертов, а также представителей членов в период их пребывания на территории принимающей страны в целях выполнения своих функций, причем это соглашение подлежит утверждению Советом.

3. Соглашение, предусматриваемое в пункте 2, не зависит от настоящего Соглашения. Однако его действие прекращается:

а) по договоренности между правительством принимающей страны и Организацией или

б) в том случае, если местопребывание Организации переводится с территории принимающей страны в другое место, или

с) в случае прекращения существования Организации.

4. До вступления в силу соглашения, предусматриваемого пунктом 2, правительство принимающей страны освобождает от уплаты налогов:

а) на вознаграждение, выплачиваемое Организацией своим сотрудникам, за исключением сотрудников, являющихся гражданами принимающей страны-члена, и

б) на активы, доход и иную собственность Организации.

5. После утверждения Советом соглашения, предусматриваемого в пункте 2, Организация может заключить с одним или несколькими другими членами соглашения, касающиеся привилегий и иммунитетов, которые могут потребоваться для надлежащего функционирования настоящего Соглашения, причем эти соглашения подлежат утверждению Советом.

ГЛАВА VI – ФИНАНСЫ

Статья 22

Финансы

1. По применению и действию настоящего Соглашения ведутся два счета – административный счет и счет буферных запасов.

2. Расходы, необходимые для применения и действия настоящего Соглашения, за исключением расходов, относящихся к операциям с учрежденными в соответствии со статьей 37 буферными запасами и их содержанию, вносятся в административный счет и оплачиваются за счет ежегодных взносов членов, размер которых устанавливается в соответствии со статьей 23. Однако, если какой-либо член запрашивает особые услуги, Совет может потребовать от него оплаты их.

3. Любые расходы, относящиеся к операциям с буферными запасами и их содержанию в соответствии с пунктом 6 статьи 37, вносятся в счет буферных запасов. Ответственность, относящаяся к счету буферных запасов, за любые расходы, кроме тех, которые уточняются в пункте 6 статьи 37, определяется Советом.

4. Финансовый год Организации совпадает с контингентным годом.

5. Расходы делегаций в Совете, в Исполнительном комитете и в любых комитетах Совета или Исполнительного комитета оплачиваются соответствующими членами.

Статья 23

Утверждение административного бюджета и установление размеров взносов

1. Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает размер взноса каждого члена в этот бюджет.

2. Взнос каждого члена в административный бюджет на каждый финансовый год устанавливается в размере, пропорциональном доле голосов, принадлежащих этому члену в момент утверждения административного бюджета на этот финансовый год, в общем числе голосов всех членов. При установлении размера взносов голоса каждого члена подсчитываются без учета приостановления осуществления каким-либо членом права голоса или происшедшего в результате этого перераспределения голосов.

3. Размер первоначального взноса любого члена, присоединяющегося к Организации после вступления в силу настоящего Соглашения, устанавливается Советом в соответствии с числом голосов, которым будет располагать данный член, и со сроком, оставшимся до истечения текущего финансового года; однако взносы, установленные для других членов на текущий финансовый год, не изменяются.

4. Если настоящее Соглашение вступит в силу более чем за восемь месяцев до начала первого полного финансового года, то Совет утверждает на своей первой сессии административный бюджет только на период до начала первого полного финансового года. В противном случае первый административный бюджет охватывает как первоначальный период, так и первый полный финансовый год.

Статья 24

Уплата взносов в административный бюджет

1. Взносы в административный бюджет на каждый финансовый год подлежат уплате в свободно конвертируемой валюте, и на них не распространяются валютные ограничения; срок уплаты наступает в первый день данного финансового года.

2. Если по истечении пяти месяцев с начала финансового года тот или иной член не уплатил полностью своего взноса в административный бюджет, Исполнительный директор просит данного члена произвести платеж как можно скорее. Если по истечении двух месяцев после просьбы Исполнительного директора данный член все еще не уплатил своего взноса, его право голоса в Совете и Исполнительном комитете приостанавливается до тех пор, пока он не уплатит полной суммы взноса.

3. Член, право голоса которого приостанавливается в соответствии с пунктом 2, не лишается других своих прав и не освобождается от обязательств по настоящему Соглашению, если Совет не примет такого решения специальным голосованием. Он по-прежнему обязан платить свой взнос и выполнять любые другие финансовые обязательства по настоящему Соглашению.

Статья 25

Ревизия и опубликование отчетности

1. Как можно скорее, но не позднее шести месяцев по истечении каждого финансового года, проверяется состояние счетов Организации за данный финансовый год и баланс на конец данного финансового года по каждому из счетов,

упомянутых в пункте 1 статьи 22. Проверка производится независимым бухгалтером-ревизором с признанной репутацией, совместно с двумя квалифицированными бухгалтерами-ревизорами от правительств стран-членов – одним от экспортирующих членов и одним от импортирующих членов, – избираемыми Советом на каждый финансовый год. Бухгалтеры-ревизоры от правительств стран-членов не получают вознаграждения от Организации.

2. Условия назначения независимого бухгалтера-ревизора с признанной репутацией, а также задачи и цели проверки указываются в финансовых положениях Организации. Проверенная ведомость отчета о состоянии счетов и проверенный баланс Организации представляются Совету на утверждение на его ближайшей очередной сессии.

3. Публикуется краткая сводка проверенных счетов и баланса.

ГЛАВА VII – ЦЕНА, КВОТЫ, БУФЕРНЫЕ ЗАПАСЫ И РЕАЛИЗАЦИЯ С ЦЕЛЬЮ
ПЕРЕРАБОТКИ НА НЕТРАДИЦИОННЫЕ ДЛЯ КАКАО ПРОДУКТЫ

Статья 26

Функционирование настоящего Соглашения

1. Для достижения целей настоящего Соглашения члены принимают меры к тому, чтобы поддерживать цену на какао-бобы в согласованных пределах, и для этой цели и под контролем Совета устанавливается система экспортных квот, учреждается система буферных запасов и предусматриваются меры по реализации с целью переработки на нетрадиционные продукты при строгом контроле излишков какао сверх квот и излишков какао-бобов сверх буферных запасов.

2. Члены осуществляют свою торговую политику таким образом, чтобы цели настоящего Соглашения могли быть достигнуты.

Статья 27

Консультации и сотрудничество с производителями какао

1. Совет поощряет членов запрашивать мнение экспертов по вопросам какао.

2. При выполнении своих обязательств, вытекающих из настоящего Соглашения, члены осуществляют свою деятельность сообразно установленным каналам торговли и должным образом учитывают законные интересы производителей какао.

3. Члены не вмешиваются в арбитраж коммерческих споров между покупателями и продавцами какао, если контракты не могут быть выполнены из-за положений, принятых с целью выполнения настоящего Соглашения, и не чинят препятствий осуществлению арбитражных процедур. Требование о соблюдении членами положений настоящего Соглашения не принимается как основание для невыполнения контракта или как мера защиты в таких случаях.

Статья 28

Цена дня и индикаторная цена

1. В настоящем Соглашении цена на какао-бобы устанавливается в зависимости от цены дня и индикаторной цены.

2. Цена дня, с учетом положений пункта 3, является вычисляемой ежедневно средней котировок на какао-бобы по срочным сделкам на ближайшие три активных месяца на Нью-Йоркской бирже какао в полдень и на Лондонской

срочной бирже какао при закрытии. Лондонские цены переводятся в центы США за фунт с использованием текущего шестимесячного курса по срочным сделкам, публикуемого в Лондоне при закрытии. Совет определяет метод расчета в том случае, если котировки имеются только на одной из этих бирж какао или если Лондонская биржа закрыта. Моментом перехода к следующему трехмесячному периоду считается 15-е число месяца, непосредственно предшествующего ближайшему активному месяцу, в течение которого наступает срок сделки.

3. Совет может специальным голосованием принять решение об использовании любого другого метода определения цены дня, если, по его мнению, подобный метод более удовлетворителен, чем метод, изложенный в пункте 2.

4. Индикаторная цена является средней ценой дня за период в 15 последовательных рыночных дней или, в смысле пункта 4 статьи 34, за период в 22 последовательных рыночных дня. Любая ссылка в настоящем Соглашении на индикаторную цену, находящуюся на уровне, ниже или выше того или иного показателя, означает, что средняя цена дня за требуемый период последовательных рыночных дней была на уровне, ниже или выше данного показателя; требуемый период последовательных рыночных дней начинается с первого дня, когда цена дня находится на уровне, ниже или выше этого показателя.

Статья 29

Цены

1. В настоящем Соглашении минимальная цена на какао-бобы устанавливается в размере 23 центов США за фунт, а максимальная цена - в размере 32 центов США за фунт.

2. До окончания второго контингентного года Совет рассматривает эти цены и может специальным голосованием пересмотреть их, однако разница между минимальной и максимальной ценой сохраняется при этом в прежнем размере. Положения статьи 75 не применяются при пересмотре цен в соответствии с настоящим пунктом.

Статья 30

Базисные квоты

1. На первый контингентный год для каждого из экспортирующих членов, перечисленных в приложении А, устанавливается базисная квота, указанная в этом приложении. Для перечисленных в приложении В экспортирующих членов, производящих менее 10 000 тонн стандартных сортов какао, базисной квоты не устанавливается.

2. До начала второго контингентного года базисные квоты автоматически пересматриваются с учетом количества какао, произведенного каждым экспортирующим членом в каждый из непосредственно предшествующих трех сельскохозяйственных лет, в отношении которых Совету были сообщены окончательные данные о производстве, и новые базисные квоты, подлежащие применению в течение оставшегося срока действия настоящего Соглашения, рассчитываются на следующей основе:

а) если для любого экспортирующего члена наивысший годовой показатель производства в течение упомянутых выше трех предшествующих сельскохозяйственных лет превышает показатель производства, приведенный в приложении А, то высший из этих двух сравнительных показателей используется при расчете новой базисной квоты, которая должна применяться по отношению к этому члену в течение оставшегося срока действия настоящего Соглашения;

б) если для любого экспортирующего члена наивысший годовой показатель производства в течение упомянутых выше трех предшествующих сельскохозяйственных лет более чем на 20% ниже показателя производства, приведенного в приложении А, то низший из этих двух сравнительных показателей используется при расчете новой базисной квоты, которая должна применяться по отношению к этому члену в течение оставшегося срока действия настоящего Соглашения;

с) если для любого экспортирующего члена наивысший годовой показатель производства в течение упомянутых выше трех предшествующих сельскохозяйственных лет падает ниже показателя производства, приведенного в приложении А, но не более чем на 20%, то показатель производства, приведенный в приложении А, используется при расчете новой базисной квоты, которая должна применяться по отношению к этому члену в течение оставшегося срока действия настоящего Соглашения.

3. Совет пересматривает списки в приложениях А и В, если этого требует развитие производства какого-либо экспортирующего члена.

Статья 31

Годовые экспортные квоты

1. По крайней мере за 40 дней до начала каждого контингентного года Совет, учитывая все имеющие отношение к делу факторы, такие, как прошлые тенденции помола какао, долгосрочные тенденции его потребления, возможные продажи из буферных запасов, предполагаемые изменения запасов, текущая рыночная цена на какао и оценка производства, утверждает специальным голосованием оценку мирового спроса на какао в данном контингентном году наряду с оценкой экспорта,

на который не распространяются годовые экспортные квоты. В свете этих оценок Совет специальным голосованием немедленно определяет годовые экспортные квоты для экспортирующих членов на данный контингентный год в соответствии с порядком, изложенным в настоящей статье.

2. Если по крайней мере за 35 дней до начала контингентного года Совет не сможет достигнуть договоренности относительно годовых экспортных квот, Исполнительный директор представляет Совету свое собственное предложение. Совет немедленно принимает решение специальным голосованием по этому предложению. Совет в любом случае определяет годовые экспортные квоты по крайней мере за 30 дней до начала контингентного года.

3. Годовая экспортная квота каждого экспортирующего члена должна быть пропорциональна базисной квоте, предусмотренной в статье 30.

4. По представлении доказательств, которые Совет сочтет достаточными, он разрешает экспортирующему члену, производящему в любой контингентный год менее 10 000 тонн, экспортировать в этот год количество, не превышающее его фактической продукции, предназначенной на экспорт.

Статья 32

Охват экспортных квот

1. Годовые экспортные квоты охватывают:

a) экспорт какао экспортирующими членами; и

b) какао урожая текущего сельскохозяйственного года, зарегистрированное к экспорту по лимитам экспортной квоты, действующей в конце контингентного года, но отправленное после истечения контингентного года, при условии, что такой экспорт будет осуществлен не позднее конца первого квартала следующего контингентного года и будет регулироваться условиями, которые установит Совет.

2. Для определения эквивалента экспорта какао-продуктов экспортирующими членами и экспортирующими нечленами устанавливаются следующие коэффициенты пересчета в какао-бобы: какао-масло - 1,33; какао-жмых и какао-порошок - 1,18; какао-масса и крупца - 1,25. Совет может в случае необходимости решить, что другие продукты, содержащие какао, являются какао-продуктами. Коэффициенты пересчета для других какао-продуктов, помимо тех, для которых коэффициенты пересчета указаны в настоящем пункте, устанавливаются Советом.

3. Совет на основе любого документа, упомянутого в статье 48, осуществляет постоянное наблюдение за экспортом какао-продуктов экспортирующими членами и за импортом какао-продуктов из экспортирующих стран-нечленов. Если

Совет приходит к заключению, что в течение контингентного года разница между объемом экспорта какао-жмыха и/или какао-порошка и объемом экспорта какао-масла какой-либо экспортирующей страны значительно возросла за счет какао-жмыха и/или какао-порошка, например, вследствие более широкого использования метода переработки экстрагированием, то для определения эквивалента экспорта какао-продуктов данной страны в течение данного контингентного года и/или, если таково будет решение Совета, в течение последующего контингентного года подлежат использованию следующие коэффициенты пересчета в какао-бобы: какао-масло - 2,15; какао-масса и крупка - 1,25; какао-жмых и порошок - 0,30, с вытекающими из этого изменением размера недостающего взноса, собираемого в соответствии со статьей 38. Это положение, однако, не применяется, если сокращение объема экспорта какао-продуктов, за исключением какао-масла, вызвано ростом их внутреннего продовольственного потребления или иными причинами, выдвигаемыми экспортирующей страной и рассматриваемыми Советом как убедительные и приемлемые.

4. Поставки Управляющему буферными запасами экспортирующими членами согласно пунктам 2 и 3 статьи 39 и пункту 1 статьи 45, а также реализация какао для других целей согласно пункту 2 статьи 45, не засчитываются в экспортные квоты этих членов.

5. Если Совет убедится в том, что какао было экспортировано экспортирующими членами для филантропических или других некоммерческих целей, то такое какао не засчитывается в экспортные квоты данных членов.

Статья 33

Высококачественное или ароматическое какао

1. Несмотря на статьи 31 и 38; положения настоящего Соглашения об экспортных квотах и о взносах для финансирования буферных запасов не применяются к высококачественному или ароматическому какао любого экспортирующего члена, который указан в пункте 1 приложения С и продукция которого состоит исключительно из высококачественного или ароматического какао.

2. Пункт 1 относится также к любому экспортирующему члену, который указан в пункте 2 приложения С и часть продукции которого состоит из высококачественного или ароматического какао, в пределах доли его производства, указанной в пункте 2 приложения С. К остальной части его продукции применяются положения Соглашения об экспортных квотах и о взносах для финансирования буферных запасов и другие ограничения, предусмотренные в настоящем Соглашении.

3. Совет может специальным голосованием пересмотреть приложение С.

4. Если Совет обнаружит, что производство или экспорт стран, перечисленных в приложении С, резко возросли, он принимает надлежащие меры для предотвращения злоупотребления или уклонения от выполнения настоящего Соглашения.

5. Каждый экспортирующий член, указанный в приложении С, обязуется требовать предъявления разрешенного Советом контрольного документа, прежде чем разрешить экспорт высококачественного или ароматического какао со своей территории. Каждый импортирующий член обязуется требовать предъявления разрешенного Советом контрольного документа, прежде чем разрешить импорт высококачественного или ароматического какао на свою территорию.

Статья 34

Действие и регулирование годовых экспортных квот

1. Совет ведет наблюдение за положением на рынке и собирается всякий раз, когда этого требуют обстоятельства.

2. Действуют следующие квоты, если Совет специальным голосованием не решит увеличить или сократить их:

а) когда индикаторная цена выше минимальной цены и ниже или на уровне минимальной цены +1 цент США за фунт, действующие экспортные квоты должны составлять 90% годовых экспортных квот;

б) когда индикаторная цена выше минимальной цены +1 и ниже или на уровне минимальной цены +3 цента США за фунт, действующие экспортные квоты должны составлять 95% годовых экспортных квот;

с) когда индикаторная цена выше минимальной цены +3 и ниже или на уровне минимальной цены $+4\frac{1}{2}$ цента США за фунт, действующие экспортные квоты должны составлять 100% годовых экспортных квот;

д) когда индикаторная цена выше минимальной цены $+4\frac{1}{2}$ и ниже или на уровне минимальной цены +6 центов США за фунт, действующие экспортные квоты должны составлять 105% годовых экспортных квот.

3. Что касается сокращения квот, осуществленного во исполнение пункта 2, то Совет специальным голосованием может решить, что сокращенные таким образом квоты будут восстановлены при уровнях цен, превышающих предусмотренные в этом пункте, при условии, что такие повышенные уровни цен будут находиться в пределах диапазона цен, в котором действует восстановленная квота.

4. Когда индикаторная цена превышает минимальную цену +6 центов США за фунт, действующие экспортные квоты отменяются, если Совет не примет специальным голосованием иного решения. В соответствии с положениями пункта 4

статьи 28 индикаторная цена на какао определяется как превысившая минимальную цену +6 центов США за фунт, если средняя цена дня превышала минимальную цену +6 центов США за фунт в течение периода в 22 последовательных рыночных дня. После отмены экспортных квот период такой же продолжительности принимается в расчет при определении момента, когда индикаторная цена упала до или ниже минимальной цены +6 центов США за фунт.

5. Когда индикаторная цена составляет минимальную цену +8 центов США за фунт, Управляющий буферными запасами начинает продажу из буферных запасов в соответствии с положениями статьи 40, если Совет специальным голосованием не примет иного решения.

6. Когда индикаторная цена равна максимальной цене, производятся обязательные продажи из буферных запасов на условиях, предусмотренных в пункте 1 статьи 40.

7. Когда индикаторная цена равна минимальной цене, Совет собирается в течение четырех рабочих дней для рассмотрения положения на рынке и специальным голосованием принимает решение о дальнейших мерах в защиту минимальной цены.

8. Когда индикаторная цена превышает максимальную цену, Совет собирается в течение четырех рабочих дней для рассмотрения положения на рынке и специальным голосованием принимает решение о дальнейших мерах в защиту максимальной цены.

9. В течение последних 45 дней контингентного года не должны вводиться экспортные квоты и не должны сокращаться действующие экспортные квоты, если Совет специальным голосованием не примет иного решения.

Статья 35

Соблюдение экспортных квот

1. Члены принимают меры, необходимые для обеспечения полного соблюдения взятых ими на себя по настоящему Соглашению обязательств в отношении экспортных квот. Совет может потребовать принятия членами в случае необходимости дополнительных мер для эффективного применения системы экспортных квот, включая введение экспортирующими членами правил, обеспечивающих регистрацию всего какао, подлежащего экспорту в пределах действующей экспортной квоты.

2. Экспортирующие члены обязуются регулировать свои продажи таким образом, чтобы способствовать организованному сбыту и быть в состоянии во всякое время соблюдать свои экспортные квоты. В любом случае ни один экспортирующий

член не должен экспортировать более 85 и 90% своей годовой экспортной квоты, установленной в соответствии со статьей 31, в течение, соответственно, первых двух и первых трех кварталов.

3. Каждый экспортирующий член обязуется следить за тем, чтобы объем экспорта какао не превышал его действующей экспортной квоты.

4. Если экспортирующий член допускает превышение своей действующей экспортной квоты меньше, чем на 1% от его годовой экспортной квоты, это не рассматривается как нарушение пункта 3. Однако всякое такое превышение вычитается из действующей экспортной квоты этого члена в следующем контингентном году.

5. Если экспортирующий член допускает впервые превышение своей действующей экспортной квоты сверх предельного допуска, указанного в пункте 4, то, если Совет не решит иначе, этот член в течение трех месяцев после обнаружения Советом нарушения продает в буферные запасы количество, равное превышению. Это количество автоматически вычитается из его действующей экспортной квоты на контингентный год, непосредственно следующий за тем, в котором было совершено нарушение. Продажи в буферные запасы в соответствии с настоящим пунктом производятся согласно пунктам 5 и 6 статьи 39.

6. Если экспортирующий член допускает во второй или последующий раз превышение своей действующей экспортной квоты сверх предельного допуска, указанного в пункте 4, то, если Совет не решит иначе, этот член в течение трех месяцев после обнаружения Советом нарушения продает в буферный запас количество в два раза больше превышения. Это количество автоматически вычитается из его действующей экспортной квоты на контингентный год, непосредственно следующий за тем, в котором было совершено нарушение. Продажи в буферные запасы в соответствии с настоящим пунктом производятся согласно пунктам 5 и 6 статьи 39.

7. Любое действие, предпринятое в соответствии с пунктами 5 и 6, должно осуществляться без ущерба для положений главы XV.

8. При определении годовых экспортных квот согласно статье 31 Совет может специальным голосованием принять решение об установлении квартальных экспортных квот. Он в то же время устанавливает правила действия и отмены таких квартальных экспортных квот. При установлении таких правил Совет учитывает структуру производства каждого экспортирующего члена.

9. В случае, если введение или сокращение экспортных квот не может быть в полной мере осуществлено в текущем контингентном году из-за наличия

контрактов bona fide, заключенных в то время, когда экспортные квоты были отменены, или в пределах экспортных квот, действовавших в момент заключения контрактов, корректируются экспортные квоты, действующие в следующем контингентном году. Совет может потребовать доказательства наличия таких контрактов.

10. Члены обязуются немедленно передавать Совету всю информацию, которую они могут получить в отношении всякого нарушения настоящего Соглашения или любых правил или положений, установленных Советом.

Статья 36

Перераспределение недоборов

1. Каждый экспортирующий член по возможности скорее и во всяком случае до конца мая каждого контингентного года информирует Совет и объясняет, в какой степени и по каким причинам он ожидает либо того, что он не использует всей своей действующей квоты, либо того, что у него останется излишек сверх этой квоты. В свете таких уведомлений и объяснений Исполнительный директор, если Совет специальным голосованием не примет иного решения с учетом условий рынка, перераспределяет недоборы среди экспортирующих членов в соответствии с правилами, установленными Советом и охватывающими условия, сроки и порядок такого перераспределения. Такие правила должны включать положения, регулирующие порядок проведения сокращений, предусмотренных в пунктах 5 и 6 статьи 35.

2. Для экспортирующих членов, которые не в состоянии информировать Совет об ожидаемых недоборах или излишках до конца мая ввиду сроков сбора основного урожая, предельный срок уведомления о недоборах или излишках отодвигается до середины июля. Экспортирующие страны, которые имеют право на такое продление срока, перечислены в приложении Е.

Статья 37

Учреждение и финансирование буферных запасов

1. Настоящим учреждается система буферных запасов.

2. В буферные запасы закупаются и в них содержатся только какао-бобы, и их максимальный объем составляет 250 000 тонн.

3. Управляющий буферными запасами в соответствии с правилами, принятыми Советом, отвечает за операции с буферными запасами, а также за закупку, продажу, поддержание запасов какао-бобов в хорошем состоянии и, не подвергаясь рыночным рискам, возобновление партий какао-бобов согласно соответствующим положениям настоящего Соглашения.

4. С начала первого контингентного года после вступления в силу настоящего Соглашения для финансирования операций с буферными запасами обеспечивается регулярный доход в виде взносов, взимаемых по сделкам с какао, в соответствии с положениями статьи 38. Если же Совет располагает другими источниками финансирования, он может назначить другой срок для применения положения о взносах.

5. Если в какое-либо время представится вероятным, что доход от взносов окажется недостаточным для финансирования операций с буферными запасами, Совет специальным голосованием может занимать средства в свободно конвертируемой валюте из соответствующих источников, в том числе правительств стран-членов. Любые такие займы погашаются за счет поступлений от взносов, продажи какао-бобов из буферных запасов и различных доходов системы буферных запасов, если таковые имеются. Отдельные члены не несут ответственности за погашение таких займов.

6. Расходы по операциям с буферными запасами и их содержанию, включая

а) вознаграждение Управляющего и расходы по содержанию штатных сотрудников, проводящих операции с буферными запасами и содержащих их, расходы Организации по управлению и контролю сбора взносов и расходы, связанные с погашением полученных займов и уплатой процентов на них, и

б) другие расходы, такие, как транспортные расходы и страхование с момента поставки на условиях фоб до поставки на склад буферных запасов, расходы, связанные с хранением, включая фумигацию, грузовой обработкой, страхованием, управлением и инспекцией, а также расходы, связанные с возобновлением партий какао-бобов с целью поддержания их состояния и стоимости, покрываются за счет обычного источника дохода от взносов или займов, получаемых в соответствии с пунктом 5, или поступлений от перепродажи в соответствии с пунктом 5 статьи 39.

Статья 38

Взносы для финансирования буферных запасов

1. Взнос, взимаемый с какао, либо впервые экспортируемого членом, либо впервые импортируемого членом, не должен превышать одного цента США за фунт какао-бобов и пропорциональное количество какао-продуктов в соответствии с пунктами 2 и 3 статьи 32. Во всяком случае взнос взимается только один раз. В течение первых двух контингентных лет, в отношении которых действительны взносы, размер взноса составляет один цент США за фунт какао-бобов и пропорциональное количество какао-продуктов в соответствии с пунктами 2 и 3

статьи 32. На дальнейший период Совет может специальным голосованием определить меньший размер вноса в свете финансовых ресурсов и обязательств Организации в отношении буферных запасов. За отсутствием же такого определения сохраняется существующий размер вноса. Если Совет специальным голосованием решит, что для операций с буферными запасами и для выполнения финансовых обязательств Организации в отношении буферных запасов накоплен достаточный капитал, дальнейшие взносы прекращаются.

2. Сертификаты об уплате вноса выдаются Советом в соответствии с правилами, которые он установит. Такие правила должны учитывать интересы торговли какао и охватывать, в частности, возможное использование агентов, выдачу документов по взносам и выплату взносов в установленный предельный срок.

3. Взносы, взимаемые согласно настоящей статье, выплачиваются в свободно конвертируемой валюте и освобождаются от валютных ограничений.

4. Ничто в настоящей статье не затрагивает права любого покупателя или продавца регулировать условия платежа за поставки какао по взаимному соглашению.

Статья 39

Закупки в буферные запасы

1. Согласно настоящей статье максимальный объем буферных запасов, составляющий 250 000 тонн, делится на индивидуальные доли по числу экспортирующих членов пропорционально их базисным квотам согласно статье 30.

2. Если годовые экспортные квоты сокращены согласно статье 34, каждый экспортирующий член немедленно предлагает Управляющему буферными запасами какао-бобы к продаже, а Управляющий в течение 10 дней со дня сокращения квоты заключает контракт на закупку у каждого экспортирующего члена какао-бобов в количестве, равном сокращению его квоты.

3. Не позднее конца сельскохозяйственного года каждый экспортирующий член информирует Управляющего о любом излишке своей продукции сверх его действующей экспортной квоты на конец контингентного года и о количестве какао-бобов, необходимом для внутреннего потребления. Каждый экспортирующий член, уведомляющий об излишках, немедленно предлагает Управляющему какао-бобы к продаже, а Управляющий в течение 10 дней со дня уведомления заключает контракт на закупку у данного экспортирующего члена какао-бобов, произведенных сверх его действующей экспортной квоты на конец контингентного года

и еще не закупленных согласно пункту 2, за вычетом продукции, необходимой для внутреннего потребления.

4. Управляющий закупает только какао-бобы признанных стандартных торговых сортов и в количествах не менее 100 тонн.

5. При закупке какао-бобов у экспортирующих членов в соответствии с положениями настоящей статьи Управляющий, с учетом положений пункта 6:

а) делает первоначальный взнос в размере 10 центов США за фунт, исходя из цены фоб, по поставке какао-бобов при условии, что в конце данного контингентного года Совет, по рекомендации Управляющего, может, исходя из текущего и предполагаемого будущего финансового положения буферных запасов, принять решение о повышении первоначального взноса в размере, не превышающем 5 центов США за фунт. Управляющий может уплачивать сумму меньше суммы полного дополнительного увеличения за отдельные партии какао-бобов, в зависимости от их качества и состояния, в соответствии с правилами, утвержденными согласно пункту 3 статьи 37.

б) делает дополнительный взнос по продаже какао-бобов из буферных запасов, представляющий выручку от продажи за вычетом выплаты, произведенной в соответствии с подпунктом "а", стоимости перевозки и страхования с момента поставки на условиях фоб до поставки на склад буферных запасов, издержек хранения и складских операций и, в случае необходимости, расходов по возобновлению партий какао-бобов, необходимому для сохранения состояния и стоимости этих партий.

6. В случае, если член уже продал Управляющему какао-бобы в количестве, равном его индивидуальной доле, как она определена в пункте 1, Управляющий при последующих закупках выплачивает при поставке только цену, которая была бы получена при реализации какао-бобов для нетрадиционных видов использования. Если какао-бобы, закупленные согласно положениям настоящего пункта, впоследствии перепродаются в соответствии с положениями статьи 40, то Управляющий выплачивает соответствующему экспортирующему члену дополнительную сумму, представляющую выручку от перепродажи за вычетом выплаты, уже произведенной согласно настоящему пункту, а также стоимости перевозки и страхования с момента поставки на условиях фоб до поставки на склад буферных запасов, издержек хранения и складских операций и, в случае необходимости, расходов по возобновлению партий какао-бобов, необходимому для сохранения состояния и стоимости таких партий.

7. В тех случаях, когда какао-бобы продаются Управляющему согласно пункту 2, в контракт включается оговорка, позволяющая экспортирующему члену полностью или частично аннулировать контракт до поставки какао-бобов,

а) если впоследствии, в течение того же контингентного года, квота, сокращение которой явилось причиной продажи, восстанавливается согласно положениям статьи 34; или

б) в той мере, в какой после такой продажи производство в том же контингентном году оказывается недостаточным для выполнения действующей экспортной квоты этого члена.

8. В заключаемых согласно настоящей статье контрактах на закупку предусматривается поставка в течение периода, указанного в контракте, но не позднее двух месяцев после окончания контингентного года.

9. а) Управляющий информирует Совет о финансовом положении буферных запасов. Если он считает, что не будет достаточно средств для оплаты какао-бобов, которые, по его мнению, будут предложены ему в течение текущего контингентного года, он просит Исполнительного директора созвать специальную сессию Совета.

б) Если Совет не в состоянии найти какое-либо иное практическое решение, он может специальным голосованием приостановить или ограничить закупки, производимые в соответствии с пунктами 2, 3 и 6, до того времени, когда он сможет урегулировать финансовое положение.

10. Управляющий ведет надлежащий учет, позволяющий ему выполнять свои функции в соответствии с настоящим Соглашением.

Статья 40

Продажи из буферных запасов в защиту максимальной цены

1. Управляющий буферными запасами производит продажи из буферных запасов, предусмотренные в пунктах 5 и 6 статьи 34, согласно положениям настоящей статьи;

а) продажи производятся по текущим рыночным ценам;

б) когда продажи из буферных запасов начинают производиться в соответствии с пунктом 5 статьи 34, Управляющий продолжает предлагать какао-бобы к продаже до тех пор, пока:

i) индикаторная цена не упадет до минимальной +8 центов США за фунт;
или

- ii) он не исчерпает все количества какао-бобов, находящиеся в его распоряжении; или
- iii) Совет, когда индикаторная цена находится в пределах минимальной цены + 8 центов США за фунт и максимальной цены, не примет специальным голосованием иного решения;
- с) когда индикаторная цена составляет или превышает максимальную цену, Управляющий продолжает предлагать какао-бобы к продаже до тех пор, пока индикаторная цена не упадет до максимальной цены или пока он не исчерпает все какао-бобы, находящиеся в его распоряжении, в зависимости от того, что произойдет раньше.

2. При продаже в соответствии с пунктом 1 Управляющий продает какао через обычные каналы в странах-членах фирмам и организациям, занимающимся торговлей или переработкой какао, в целях его последующей переработки в соответствии с правилами, одобренными Советом.

3. При продаже в соответствии с пунктом 1 Управляющий, при условии приемлемости предлагаемой цены, дает право первого выбора покупателям в странах-членах до принятия предложений от покупателей в странах-нечленах.

Статья 41

Изъятие какао-бобов из буферных запасов

1. Независимо от положений статьи 40, экспортирующий член, который в связи с плохим урожаем не в состоянии выполнить свою квоту в течение контингентного года, может просить Совет одобрить изъятие всех или части какао-бобов, которые Управляющий буферными запасами закупил в течение предшествующего контингентного года и которые еще не проданы и хранятся на складе, в том размере, в каком его действующая квота превышает производство за данный контингентный год. По выдаче какао-бобов из запасов заинтересованный экспортирующий член оплачивает Управляющему расходы, понесенные в связи с операциями с этими какао-бобами, включая первоначальную выплату, расходы по перевозке и страхованию с момента поставки на условиях фоб до поставки на склад буферных запасов, расходы по хранению и грузовой обработке.

2. Совет определяет правила изъятия какао-бобов из буферных запасов согласно пункту 1.

Статья 42

Изменения курсов валют

Исполнительный директор созывает специальную сессию Совета в течение не более четырех рабочих дней во всех случаях изменения паритета либо доллара США, либо фунта стерлингов или когда обменные курсы любой из этих валют не находятся в установленных на международном уровне пределах их паритета. В ожидании такой специальной сессии Исполнительный директор и Управляющий буферными запасами принимают такие временные меры, какие они сочтут необходимыми. В частности, они могут после консультации с председателем Совета временно ограничить или приостановить операции с буферными запасами. После рассмотрения обстоятельств, включая обзор временных мер, которые могут быть приняты Исполнительным директором и Управляющим, и потенциального влияния изменения паритета данной валюты или колебаний упомянутых выше обменных курсов на эффективность действия настоящего Соглашения, Совет специальным голосованием может принять необходимые меры для исправления положения.

Статья 43

Ликвидация буферных запасов

1. Если настоящее Соглашение должно быть заменено новым соглашением, включающим положения о буферных запасах, Совет принимает такие меры в отношении дальнейших операций с буферными запасами, какие он сочтет целесообразными.

2. Если действие настоящего Соглашения прекращается и Соглашение не заменяется новым соглашением, включающим положения о буферных запасах, то применяются следующие положения:

а) Дальнейших контрактов на закупку какао-бобов в буферные запасы не заключается. Управляющий буферными запасами, сообразуясь с конъюнктурой рынка, реализует буферные запасы в соответствии с правилами, установленными Советом специальным голосованием по вступлении в силу настоящего Соглашения, если до прекращения действия настоящего Соглашения Совет специальным голосованием не пересмотрит эти правила. Управляющий сохраняет право продавать какао-бобы в любое время в период ликвидации для покрытия издержек по ликвидации.

б) Выручка от продажи и денежные средства на счете буферных запасов используются для покрытия в следующем порядке:

- i) издержек по ликвидации;
 - ii) непогашенной части любого займа, полученного Организацией или от ее имени для буферных запасов, плюс проценты по такому займу;
 - iii) задолженности по дополнительным платежам в соответствии со статьей 39.
- c) Все денежные средства, оставшиеся после производства платежей в соответствии с подпунктом "b", выплачиваются заинтересованным экспортирующим членам пропорционально экспорту каждого экспортирующего члена после уплаты взносов.

Статья 44

Гарантия поставок

Экспортирующие члены обязуются придерживаться, в контексте настоящего Соглашения, политики продажи и экспорта, которая не будет приводить к искусственному ограничению поставок какао и которая обеспечит регулярные поставки какао импортерам в странах-членах. Предлагая какао к продаже, когда цена превышает максимальную цену, экспортирующие члены отдадут предпочтение импортерам в странах-членах перед импортерами в странах-нечленах.

Статья 45

Реализация какао для переработки в нетрадиционные для него продукты

1. Если количество какао-бобов, хранимое на складе Управляющим буферными запасами в соответствии со статьей 39, превышает максимальный объем буферных запасов, Управляющий реализует избыток какао-бобов для переработки в нетрадиционные для какао продукты в соответствии с условиями, установленными Советом. Эти условия должны, в частности, предотвращать возможность повторного поступления этого какао на обычный рынок какао. Каждый член оказывает максимальное содействие Совету в решении этого вопроса.

2. Вместо продажи какао-бобов Управляющему после достижения максимального объема буферных запасов экспортирующий член может под контролем Совета реализовать в своей стране свои излишки какао для переработки в нетрадиционные для какао продукты.

3. Во всех случаях, когда Совету сообщается о реализации какао для нетрадиционного использования в нарушение настоящего Соглашения, включая случаи повторного поступления на рынок какао, реализованного для переработки в нетрадиционные для него продукты, Совет решает при первой возможности, какие меры необходимо принять для исправления положения.

ГЛАВА VIII — СООБЩЕНИЕ ОБ ИМПОРТЕ И ЭКСПОРТЕ,
УЧЕТ ИСПОЛЬЗОВАНИЯ КВОТ И МЕРЫ КОНТРОЛЯ

Статья 46

Сообщение об экспорте и учет использования квот

1. В соответствии с правилами, устанавливаемыми Советом, Исполнительный директор ведет учет годовой экспортной квоты каждого экспортирующего члена и ее изменений. В счет квоты засчитывается экспорт данного члена по квоте, с тем чтобы можно было отражать состояние квот каждого экспортирующего члена по новейшим данным.

2. Для этой цели каждый экспортирующий член сообщает Исполнительному директору через промежутки времени, устанавливаемые Советом, об общем объеме зарегистрированного экспорта наряду с другими данными, которые Совет может потребовать. Эта информация публикуется в конце каждого месяца.

3. Экспорт, который не входит в квоты, учитывается отдельно.

Статья 47

Сообщение об импорте и экспорте

1. В соответствии с правилами, устанавливаемыми Советом, Исполнительный директор ведет учет импорта членами и экспорта импортирующими членами.

2. С этой целью каждый член сообщает Исполнительному директору об общем объеме своего импорта, а каждый импортирующий член сообщает Исполнительному директору об общем объеме своего экспорта через промежутки времени, устанавливаемые Советом, наряду с другими данными, которые Совет может потребовать. Эта информация публикуется в конце каждого месяца.

3. Импорт, который по настоящему Соглашению не засчитывается в счет экспортных квот, учитывается отдельно.

Статья 48

Меры контроля

1. Каждый член, экспортирующий какао, требует представления действительного сертификата об уплате вноса или другого разрешенного Советом контрольного документа до выдачи разрешения на отправку какао со своей таможенной территории. Каждый член, импортирующий какао, требует представления действительного сертификата об уплате вноса или другого разрешенного Советом

контрольного документа до выдачи разрешения на ввоз какао на свою таможенную территорию как из страны-члена, так и из страны-нечлена.

2. Сертификаты об уплате взноса не будут требоваться для какао, экспортируемого согласно положениям пунктов 4 и 5 статьи 32. Совет обеспечивает выдачу надлежащих контрольных документов, охватывающих также поставки.

3. Сертификаты об уплате взноса или другие разрешенные Советом контрольные документы не выдаются на отправку какао, в течение любого периода, сверх разрешенного на этот период экспорта.

4. Совет специальным голосованием принимает правила, которые он считает необходимыми, в отношении выдачи сертификатов об уплате взноса и других разрешенных Советом контрольных документов.

5. В отношении высококачественного или ароматического какао Совет принимает правила, которые он считает необходимыми для упрощения процедур оформления разрешенных Советом контрольных документов, с учетом всех относящихся к делу факторов.

ГЛАВА IX - ПРОИЗВОДСТВО И ЗАПАСЫ

Статья 49

Производство и запасы

1. Члены признают необходимость того, чтобы производство соответствовало в разумных пределах потреблению, и сотрудничают с Советом в достижении этой цели.

2. Каждый производящий член может разработать программу регулирования своего производства для достижения цели, изложенной в пункте 1. Каждый заинтересованный производящий член несет ответственность за политику и процедуры, которые он применяет для достижения этой цели.

3. Совет ежегодно рассматривает уровень запасов, имеющихся во всем мире, и выносит рекомендации на основе такого рассмотрения.

4. На первой сессии Совет примет меры к разработке программы сбора данных, необходимых для установления на научной основе мировых текущих и потенциальных производственных возможностей, а также текущего и потенциального мирового потребления. Члены оказывают содействие в осуществлении этой программы.

ГЛАВА X — РАСШИРЕНИЕ ПОТРЕБЛЕНИЯ

Статья 50

Препятствия к расширению потребления

1. Члены признают важное значение обеспечения максимального развития производства какао и, следовательно, содействия увеличению объема потребления в связи с объемом производства, с тем чтобы в конечном итоге наилучшим образом сбалансировать предложение и спрос, и, исходя из этого, они признают также важное значение постепенного устранения всех возможных препятствий к такому расширению.

2. Совет определяет конкретные проблемы, касающиеся препятствий к расширению торговли какао и его потребления, указанных в пункте 1, и изыскивает взаимоприемлемые практические меры, направленные на постепенное устранение таких препятствий.

3. С учетом указанных выше целей и положений пункта 2, члены прилагают усилия к проведению в жизнь мероприятий, направленных на постепенное сокращение препятствий к увеличению потребления и по мере возможности на их устранение или значительное ослабление их влияния.

4. Для содействия достижению целей настоящей статьи Совет может представлять членам любые рекомендации и периодически рассматривать достигнутые результаты, начиная с первой очередной сессии второго контингентного года.

5. Участники информируют Совет о всех мерах, принятых во исполнение положений настоящей статьи.

Статья 51

Содействие развитию потребления

1. Совет может создать комитет, целью которого будет стимулирование расширения потребления какао как в экспортирующих, так и в импортирующих странах. Совет периодически производит обзор работы комитета.

2. Расходы по выполнению программы содействия развитию потребления покрываются взносами экспортирующих членов. Импортирующие члены также могут вносить финансовый вклад. Состав комитета ограничивается членами, вносящими вклад в программу содействия.

3. Комитет заручается одобрением члена до проведения кампании на территории этого члена.

Статья 52

Заменители какао

1. Члены признают, что использование заменителей может помешать расширению потребления какао. В связи с этим они соглашались установить правила по какао-продуктам и шоколаду или внести, в случае необходимости, изменения в существующие правила, с тем чтобы данными правилами запрещалось использование товаров, не относящихся к какао, вместо какао с целью ввести потребителя в заблуждение.

2. В процессе подготовки или пересмотра правил, основывающихся на принципах, изложенных в пункте 1, члены должны полностью учитывать рекомендации и решения компетентных международных органов, таких, как Совет и Комитет по выработке кодекса о какао-продуктах и шоколаде.

3. Совет может рекомендовать члену принимать любые меры, которые Совет сочтет целесообразными, для обеспечения соблюдения положений настоящей статьи.

4. Исполнительный директор представляет Совету ежегодные доклады о том, каким образом соблюдаются положения настоящей статьи.

ГЛАВА XI - ОБРАБОТАННОЕ КАКАО

Статья 58

Обработанное какао

1. Признаются потребности развивающихся стран в расширении основы их экономики, в частности, путем индустриализации и экспорта готовых продуктов, включая обработку какао и экспорт какао-продуктов и шоколада. В этой связи также признается необходимость избегать нанесения серьезного ущерба экономике какао как импортирующих, так и экспортирующих членом.

2. Если какой-либо член считает, что существует опасность нанесения ущерба его интересам по любому из вышеупомянутых вопросов, он может проконсультироваться с другим заинтересованным членом в целях достижения договоренности, приемлемой для заинтересованных сторон; если это не даст положительных результатов, член может обратиться к Совету, который предоставит свои добрые услуги в данном вопросе для достижения такой договоренности.

ГЛАВА XII - ОТНОШЕНИЯ МЕЖДУ ЧЛЕНАМИ И НЕЧЛЕНАМИ

Статья 54

Ограничение импорта из стран-нечленов

1. Каждый член ограничивает свой ежегодный импорт какао, произведенного в странах-нечленах, за исключением импорта высококачественного или ароматического какао из экспортирующих стран, перечисленных в приложении С, в соответствии с положениями настоящей статьи.

2. Каждый член обязуется в каждом контингентном году:

а) не допускать импорта какао, произведенного в странах-нечленах как группе, в количестве, превышающем в общей сложности средний объем импорта какао из этих стран как группы в 1970, 1971 и 1972 календарных годах;

б) сокращать наполовину количество, указанное в подпункте "а", когда индикаторная цена падает ниже минимальной цены, и сохранять это сокращение до тех пор, пока действующие квоты не достигнут уровня, предусмотренного в пункте 2 "с" статьи 34.

3. Совет может специальным голосованием полностью или частично отменить ограничения, предусмотренные в пункте 2. Ограничения, предусмотренные в пункте 2 "а", во всяком случае не применимы, когда индикаторная цена какао превышает максимальную цену.

4. Ограничения, предусмотренные в пункте 2 "а", не распространяются на какао, закупленное по контрактам *bona fide*, заключенным в то время, когда индикаторная цена была выше максимальной цены, а ограничения, предусмотренные в пункте 2 "б", не относятся к какао, закупленному по контрактам *bona fide*, заключенным до того, как индикаторная цена упала ниже минимальной цены. В подобных случаях эти сокращения, с учетом положений пункта 2 "б", применяются в следующем контингентном году, если Совет не решит отменить сокращения или применить их в одном из последующих контингентных лет.

5. Члены регулярно информируют Совет о количестве какао, импортируемого ими из стран-нечленов или экспортируемого ими в страны-нечлены.

6. Всякий импорт, осуществляемый членом из стран-нечленов сверх количества, которое ему разрешено импортировать в соответствии с настоящей статьей, вычитается из того количества, которое иначе было бы разрешено такому члену импортировать в следующем контингентном году, если Совет не примет другого решения.

7. Если член более чем в одном случае не выполнит положений настоящей статьи, Совет специальным голосованием может лишить его как права голоса в Совете, так и права голоса или передачи голоса в Исполнительном комитете.

8. Обязательства, изложенные в настоящей статье, не затрагивают противоречащие им двусторонние или многосторонние обязательства, принятые членами по отношению к нечленам до вступления в силу настоящего Соглашения, при условии, что любой член, принявший такие противоречащие обязательства, выполнит их таким образом, чтобы ослабить, насколько возможно, противоречия между этими обязательствами и обязательствами, изложенными в настоящей статье, что он как можно скорее примет меры к согласованию этих обязательств с положениями настоящей статьи и что он сообщит Совету в деталях о характере этих обязательств и о мерах, которые он принял для ослабления или устранения противоречий.

Статья 55

Торговые сделки с нечленами

1. Экспортирующие члены обязуются не продавать какао нечленам на условиях, более благоприятных в коммерческом отношении, чем условия, которые они готовы предложить в то же время импортирующим членам, с учетом обычной торговой практики.

2. Импортирующие члены обязуются не закупать какао у нечленов на условиях, более благоприятных в коммерческом отношении, чем те, которые они готовы принять в то же время от экспортирующих членов, с учетом обычной торговой практики.

3. Совет проводит периодический обзор выполнения пунктов 1 и 2 и может потребовать от членов представления необходимой информации в соответствии со статьей 56.

4. Независимо от положений пункта 8 статьи 54, любой член, который имеет основание полагать, что другой член не выполнил обязательства по пункту 1 или 2, может информировать об этом Исполнительного директора и запросить консультации в соответствии со статьей 60 или передать вопрос Совету в соответствии со статьей 62.

ГЛАВА XIII - ИНФОРМАЦИЯ И ИССЛЕДОВАНИЯ

Статья 56

Информация

1. Организация выполняет функции центра сбора, обмена и публикации следующей информации:

- а) статистических сведений о мировом производстве, продаже, ценах, экспорте и импорте, потреблении и запасах какао; и
- б) поскольку это признается целесообразным, технических сведений о выращивании, переработке и использовании какао.

2. В дополнение к сведениям, которые члены должны представлять согласно другим статьям настоящего Соглашения, Совет может требовать от членов сообщения сведений, которые он считает необходимыми для своей работы, включая периодические отчеты о политике в отношении производства и потребления, продажи, цен, экспорта и импорта, запасов и налогообложения.

3. Если какой-либо член не представляет или находит затруднительным представлять в разумные сроки статистические и иные сведения, необходимые Совету для надлежащего функционирования Организации, Совет может потребовать от этого члена объяснения причин этого. Если окажется, что в данном случае необходима техническая помощь, то Совет может принять необходимые меры.

Статья 57

Исследования

Совет, в той мере, в какой он считает это необходимым, содействует исследованиям в области производства и распределения какао, включая тенденции и прогнозы, влияние правительственных мероприятий в экспортирующих и импортирующих странах на производство и потребление какао, возможности расширения потребления для традиционных и возможных новых видов использования и последствия применения настоящего Соглашения для экспортеров и импортеров какао, включая условия их торговли, и может представлять членам рекомендации по вопросам этих исследований. При оказании содействия этим исследованиям Совет может сотрудничать с международными организациями.

Статья 58

Ежегодный обзор

Совет, по возможности скорее после окончания каждого контингентного года, проводит обзор действия настоящего Соглашения и деятельности членов по соблюдению его принципов и достижению его целей. Совет может затем давать рекомендации членам относительно путей и средств улучшения действия настоящего Соглашения.

ГЛАВА XIV - ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ ПРИ ИСКЛЮЧИТЕЛЬНЫХ ОБСТОЯТЕЛЬСТВАХ

Статья 59

Освобождение от обязательств при исключительных обстоятельствах

1. Совет может специальным голосованием освободить члена от обязательства ввиду исключительных или чрезвычайных обстоятельств, непреодолимой силы или международных обязательств по Уставу Организации Объединенных Наций в отношении территорий, управляемых согласно системе опеки.

2. Освобождая члена в силу пункта 1 от обязательства, Совет точно указывает, на каких условиях и на какой срок этот член освобождается от этого обязательства.

3. Несмотря на вышеназложенные положения настоящей статьи, Совет не освобождает члена от:

- а) обязательства уплаты взносов согласно статье 24 или последствий их неуплаты;
- б) экспортной квоты или других ограничений, налагаемых на экспорт, если квота или другое ограничение уже превышены;
- с) обязательства требовать уплаты любых оборов или взносов согласно статье 37.

ГЛАВА ХУ – КОНСУЛЬТАЦИИ, СПОРЫ И ЖАЛОБЫ

Статья 60

Консультации

Каждый член положительно рассматривает любые представления, сделанные ему другим членом в отношении толкования или применения настоящего Соглашения, и предоставляет надлежащие возможности для консультаций. В ходе таких консультаций, по просьбе одной стороны и с согласия другой, Исполнительный директор устанавливает соответствующую примирительную процедуру. Расходы по такой процедуре не ложатся на Организацию. Если такая процедура приводит к урегулированию вопроса, об этом сообщается Исполнительному директору. Если же не оказывается возможным достичь соглашения, то по просьбе любой из сторон вопрос может быть передан Совету в соответствии со статьей 61.

Статья 61

Споры

1. Любой спор о толковании или применении настоящего Соглашения, не разрешенный сторонами в споре, передается, по просьбе той или другой стороны в споре, на решение Совета.

2. После передачи спора в Совет согласно пункту 1 и его обсуждения большинство членов или члены, которым принадлежит не менее одной трети общего числа голосов, могут потребовать, чтобы Совет до вынесения решения запросил по спорным вопросам заключение специальной консультативной группы, которая создается согласно положениям пункта 3.

3. а) В состав специальной консультативной группы, если Совет не выносит единогласно иного решения, входят:

- i) два лица, назначаемые экспортирующими членами, причем одно из них должно обладать обширным опытом в вопросах, аналогичных данному спорному вопросу, а другое – быть юристом и обладать соответствующим опытом;
- ii) два таких же лица, назначаемые импортирующими членами; и
- iii) председатель, избранный единогласно четырьмя лицами, назначенными согласно подпунктам "i" и "ii", или, если они не придут к соглашению, председателем Совета.

b) Лица, являющиеся гражданами Договаривающихся сторон, не могут избираться в состав специальной консультативной группы.

c) Лица, назначенные в состав специальной консультативной группы, действуют как частные лица и не получают инструкций ни от какого правительства.

d) Расходы специальной консультативной группы оплачиваются Организацией.

4. Заключение специальной консультативной группы и мотивировка заключения представляются Совету, который по рассмотрении всей относящейся к данному вопросу информации выносит решение по спору.

Статья 62

Жалобы и меры, принимаемые Советом

1. Всякая жалоба на то, что какой-либо член не выполняет своих обязательств по настоящему Соглашению, передается по просьбе подающего эту жалобу члена в Совет, который рассматривает ее и выносит решение по делу.

2. Всякое заключение Совета о нарушении членом его обязательств по настоящему Соглашению выносится простым раздельным большинством голосов с указанием характера нарушения.

3. Во всех случаях, когда Совет в результате поступления жалобы или в силу другой причины сочтет, что член не выполняет своих обязательств по настоящему Соглашению, он может без ущерба для других мер, особо предусмотренных в других статьях настоящего Соглашения, включая статью 72, специальным голосованием:

a) приостановить осуществление этим членом права голоса в Совете и в Исполнительном комитете; и

b) если Совет сочтет это необходимым, приостановить осуществление этим членом дополнительных прав, включая право быть избранным или занимать должностной пост в Совете или в каком-либо из комитетов Совета, до тех пор, пока он не выполнит свои обязательства.

4. Член, осуществление права голоса которого приостановлено в соответствии с пунктом 3, продолжает нести ответственность за свои финансовые и прочие обязательства по настоящему Соглашению.

ГЛАВА ХУІ — ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 63

Подписание

Настоящее Соглашение будет открыто для подписания в Центральных Учреждениях Организации Объединенных Наций с 15 ноября 1972 года до 15 января 1973 года включительно правительством любой страны, приглашенной на Конференцию Организации Объединенных Наций по какао 1972 года.

Статья 64

Ратификация, принятие, утверждение

1. Настоящее Соглашение подлежит ратификации, принятию или утверждению подписавшими его правительствами в соответствии с их конституционными процедурами.

2. За исключением случаев, предусмотренных в статье 65, ратификационные грамоты или акты о принятии или утверждении депонируются у Генерального Секретаря Организации Объединенных Наций не позднее 30 апреля 1973 года.

3. Совет может один или несколько раз предоставить правительству любой страны, подписавшему Соглашение, но не депонировавшему ратификационной грамоты или акта о принятии или утверждении в соответствии с пунктом 2, дополнительный срок.

4. Каждое правительство, которое депонирует ратификационную грамоту или акт о принятии или утверждении, указывает в момент депонирования, является ли оно экспортирующим членом или импортирующим членом.

Статья 65

Уведомление

1. Подписавшее Соглашение правительство может уведомить депозитария о том, что оно обязуется принять меры к ратификации, принятию или утверждению Соглашения в соответствии с его конституционными процедурами в кратчайший срок, к 30 апреля 1973 года или во всяком случае в течение последующих двух месяцев.

2. Правительство страны, для которой Совет определил условия присоединения, может уведомить депозитария о том, что оно обязуется принять меры

к присоединению к Соглашению в соответствии с его конституционными процедурами в кратчайший срок и во всяком случае не позднее двух месяцев со дня получения его уведомления депозитарием.

3. Правительство, направляющее уведомление в соответствии с пунктом 1 или 2, имеет статус наблюдателя, начиная с даты получения его уведомления, либо до тех пор, пока оно не сообщит о временном применении Соглашения в соответствии со статьей 66, либо до истечения предельного срока, указанного в его уведомлении согласно пункту 1 или 2. Если правительство не может ратифицировать, принять, утвердить Соглашение или присоединиться к нему в течение установленного периода или направить сообщение согласно статье 66, то Совет может в свете мер, принятых этим правительством в соответствии с пунктом 1 или 2, продлить статус наблюдателя этого правительства на оговоренный дальнейший срок.

Статья 66

Сообщение о временном применении

1. Подписавшее настоящее Соглашение правительство, которое направляет уведомление в соответствии с пунктом 1 статьи 65, может также сообщить или в своем уведомлении, или в любое время впоследствии о временном применении настоящего Соглашения либо с момента его вступления в силу в соответствии со статьей 67, либо, если настоящее Соглашение уже вступило в силу, начиная с определенной даты. Сообщение подписавшим Соглашение правительством о применении настоящего Соглашения с момента его вступления в силу в соответствии со статьей 67 считается равносильным ратификационной грамоте или акту о принятии или утверждении для предварительного вступления в силу настоящего Соглашения. Каждое правительство, направляющее такое сообщение, одновременно заявляет, вступает ли оно в Организацию в качестве экспортирующего члена или в качестве импортирующего члена.

2. После вступления настоящего Соглашения в силу, будь то предварительно или окончательно, правительство любой страны, направляющее уведомление в соответствии с пунктом 2 статьи 65, может также сообщить или в своем уведомлении, или в любое время впоследствии о временном применении настоящего Соглашения, начиная с определенной даты. Каждое правительство, направляющее такое сообщение, одновременно заявляет, вступает ли оно в Организацию в качестве экспортирующего члена или в качестве импортирующего члена.

3. Правительство, сообщившее в соответствии с пунктом 1 или 2, что оно будет применять настоящее Соглашение временно, начиная либо с момента вступления Соглашения в силу, либо с определенной даты, становится с этого момента временным членом Организации либо до тех пор, пока оно не депонирует ратификационной грамоты или акта о принятии, утверждения или присоединении, либо до истечения предельного срока, указанного в его уведомлении согласно статье 65, в зависимости от того, какой из этих двух сроков наступит раньше. Если же Совет убедится в том, что правительство данной страны не депонировало такого документа из-за трудностей в завершении конституционных процедур, Совет может продлить статус этого правительства как временного члена на оговоренный дальнейший срок.

Статья 67

Вступление в силу

1. Настоящее соглашение окончательно вступает в силу 30 апреля 1973 года или в любой день в течение последующих двух месяцев, если к тому времени правительства, представляющие по меньшей мере пять экспортирующих стран, на которые приходится по крайней мере 80% базисных квот, как указано в приложении А, и правительства, представляющие импортирующие страны, на которые приходится по крайней мере 70% всего импорта, как указано в приложении D, депонируют ратификационные грамоты или акты о принятии или утверждении у Генерального Секретаря Организации Объединенных Наций. Соглашение также окончательно вступает в силу в любое время впоследствии, когда оно находится в силе временно и указанные требования в отношении процентных долей выполнены в результате депонирования ратификационных грамот или актов о принятии, утверждении или присоединении.

2. Настоящее Соглашение вступает в силу в предварительном порядке 30 апреля 1973 года или в любой день в течение последующих двух месяцев, если к тому времени правительства, представляющие пять экспортирующих стран, на которые приходится по крайней мере 80% базисных квот, как указано в приложении А, и правительства, представляющие импортирующие страны, на которые приходится по крайней мере 70% всего импорта, как указано в приложении D, депонируют ратификационные грамоты или акты о принятии или утверждении у Генерального Секретаря Организации Объединенных Наций или сообщат о том, что они будут применять настоящее Соглашение временно. В тех случаях, когда настоящее Соглашение вступает в силу в предварительном порядке,

начинает действовать механизм, предусмотренный настоящим Соглашением. В течение периода временного действия настоящего Соглашения правительства, которые депонировали ратификационные грамоты или акты о принятии, утверждении или присоединении, а также правительства, которые сообщили о том, что они будут применять настоящее Соглашение временно, являются временными членами настоящего Соглашения.

3. В случае если условия вступления Соглашения в силу в соответствии с пунктом 1 или 2 не будут выполнены в течение установленного периода, Генеральный Секретарь Организации Объединенных Наций предлагает в кратчайший практически возможный по его мнению срок после 30 июня 1973 года правительствам, которые депонировали ратификационные грамоты или акты о принятии или утверждении или сообщили в соответствии со статьей 66, что они будут применять Соглашение временно, собраться, с тем чтобы решить вопрос о предварительном или окончательном, полном или частичном вступлении Соглашения в силу между ними. Если на этом совещании не будет достигнуто соглашения, то Генеральный Секретарь может созывать последующие совещания, которые он сочтет необходимыми. Генеральный Секретарь приглашает правительства, направившие уведомления в соответствии со статьей 65, присутствовать на всех таких совещаниях в качестве наблюдателей. Присоединение осуществляется в соответствии со статьей 68. В течение любого срока временного действия настоящего Соглашения в соответствии с настоящим пунктом правительства, которые депонировали ратификационные грамоты или акты о принятии, утверждении или присоединении, а также правительства, которые сообщили о том, что они будут применять настоящее Соглашение временно, являются временными членами Соглашения. В течение срока временного действия настоящего Соглашения в соответствии с настоящим пунктом участвующие правительства принимают необходимые меры для рассмотрения положения и принятия решения о том, вступает ли настоящее Соглашение в силу окончательно между ними, продолжает ли оно действовать временно или его действие прекращается.

4. Генеральный Секретарь Организации Объединенных Наций созывает первую сессию Совета в кратчайший срок, но не позднее чем через 90 дней после предварительного или окончательного вступления в силу настоящего Соглашения.

Статья 68

Присоединение

1. Правительство любого государства-члена Организации Объединенных Наций, ее специализированных учреждений или Международного агентства по атомной энергии может присоединиться к настоящему Соглашению на условиях, определяемых Советом.

2. Если данное правительство является правительством экспортирующей страны, не указанной в приложении А или приложении С, Совет соответственно устанавливает для этой страны базисную квоту, причем и эта страна и эта квота считаются числящимися в приложении А. Если такая страна числится в приложении А, то указанная в нем базисная квота является базисной квотой этой страны.

3. Присоединение осуществляется посредством депонирования акта о присоединении у Генерального Секретаря Организации Объединенных Наций.

4. Каждое правительство, которое депонирует акт о присоединении, указывает в момент депонирования, вступает ли оно в Организацию в качестве экспортирующего члена или в качестве импортирующего члена.

Статья 69

Оговорки

Оговорки не могут быть внесены ни по одному из положений настоящего Соглашения.

Статья 70

Территориальное применение

1. Правительство может при подписании настоящего Соглашения или при депонировании ратификационной грамоты или акта о принятии, утверждении или присоединении или в любое время впоследствии заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что настоящее Соглашение распространяется на любые территории, за международные отношения которых оно в настоящее время несет в конечном счете ответственность, причем настоящее Соглашение распространяется на указанные в уведомлении территории, начиная с даты такого уведомления или начиная с даты вступления настоящего Соглашения в силу в отношении этого правительства в зависимости от того, какое из этих действий происходит позднее.

2. Любая Договаривающаяся сторона, которая желает осуществлять принадлежащие ей на основании статьи 3 права в отношении любых территорий, за международные отношения которых она в настоящее время несет в конечном счете ответственность, может сделать это, уведомив об этом Генерального Секретаря Организации Объединенных Наций при депонировании своей ратификационной грамоты или акта о принятии, утверждении или присоединении или в любое время впоследствии. Если территория, которая становится отдельным членом, является экспортирующим членом и не числится в приложении А или приложении С, Совет, соответственно, устанавливает для нее базисную квоту, которая считается числящейся в приложении А. Если же такая территория числится в приложении А, то установленная в этом приложении базисная квота является базисной квотой данной территории.

3. Любая Договаривающаяся сторона, которая сделала заявление согласно пункту 1, может в любое время впоследствии заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что настоящее Соглашение впредь не будет распространяться на указанную в уведомлении территорию, и, начиная с даты такого уведомления, настоящее Соглашение перестает распространяться на указанную территорию.

4. Если территория, на которую было распространено настоящее Соглашение согласно пункту 1, достигает впоследствии независимости, правительство этой территории в пределах 90 дней после получения независимости может заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что оно принимает на себя права и обязательства Договаривающейся стороны настоящего Соглашения. Начиная с даты такого уведомления, оно является Договаривающейся стороной настоящего Соглашения. Если такая сторона является экспортирующим членом и не числится в приложении А или приложении С, Совет, соответственно, устанавливает для нее базисную квоту, которая считается числящейся в приложении А. Если такая сторона числится в приложении А, то установленная в этом приложении базисная квота является базисной квотой данной страны.

Статья 71

Добровольный выход

В любое время после вступления в силу настоящего Соглашения любой член может выйти из настоящего Соглашения посредством письменного уведомления

Генерального Секретаря Организации Объединенных Наций о своем выходе. Выход вступает в силу через 90 дней после получения этого уведомления Генеральным Секретарем Организации Объединенных Наций.

Статья 72

Исключение

Если Совет сочтет, согласно пункту 3 статьи 67, что какой-либо член нарушает свои обязательства по настоящему Соглашению, и решит, кроме того, что такое нарушение обязательств значительно затрудняет действие настоящего Соглашения, он может специальным голосованием исключить такого члена из Организации. О каждом таком исключении Совет немедленно уведомляет Генерального Секретаря Организации Объединенных Наций. Через 90 дней после даты принятия Советом решения такой член перестает быть членом Организации и, если данный член является Договаривавшейся стороной, — стороной настоящего Соглашения.

Статья 73

Расчеты с выходящими или исключаемыми членами

1. Все расчеты с выходящими или исключаемыми членами определяются Советом. Организация удерживает все суммы, уже уплаченные выходящим или исключаемым членом, и этот член остается обязанным уплатить все суммы, причитающиеся с него Организации на момент вступления в силу его выхода или исключения, при условии, однако, что в отношении Договаривавшейся стороны, которая не может принять какую-либо поправку и в силу этого перестает участвовать в настоящем Соглашении в соответствии с положениями пункта 2 статьи 75, Совет может установить любой порядок расчетов, который он сочтет справедливым.

2. Вышедший или исключенный или иным образом прекративший свое участие в настоящем Соглашении член не имеет права ни на какую долю поступлений от ликвидации или других активов Организации, и на него не распространяется никакая часть дефицита Организации, если таковой имеется, после прекращения действия настоящего Соглашения.

Статья 74

Срок и прекращение действия Соглашения

1. Настоящее Соглашение остается в силе до конца третьего полного контингентного года после его вступления в силу, если его действие не будет

продлено в соответствии с пунктами 3 или 4 или прекращено раньше в соответствии с пунктом 5.

2. Совет может до окончания третьего контингентного года, о котором говорится в пункте 1, специальным голосованием принять решение о пересмотре настоящего Соглашения.

3. Если переговоры по новому соглашению, которое должно заменить настоящее Соглашение, не будут закончены до конца третьего контингентного года, о котором говорится в пункте 1, Совет может специальным голосованием продлить срок действия настоящего Соглашения еще на один контингентный год. Совет извещает Генерального Секретаря Организации Объединенных Наций о любом таком продлении.

4. Если переговоры по новому соглашению, которое должно заменить настоящее Соглашение, будут закончены до конца третьего контингентного года, о котором говорится в пункте 1, и это новое соглашение будет подписано правительствами достаточного числа государств для его вступления в силу после ратификации, принятия или утверждения, но новое соглашение еще не вступит в силу ни в предварительном, ни в окончательном порядке, то срок действия настоящего Соглашения продлевается до предварительного или окончательного вступления в силу нового соглашения при условии, что период этого продления не превышает одного года. Совет извещает Генерального Секретаря Организации Объединенных Наций о любом таком продлении.

5. Совет может в любое время специальным голосованием принять решение о прекращении действия настоящего Соглашения. Его действие прекращается в срок, установленный Советом, при условии, что обязательства членом согласно статье 37 будут продолжать действовать до тех пор, пока не будут выполнены финансовые обязательства, касающиеся буферных запасов, или до конца третьего контингентного года после его вступления в силу, в зависимости от того, какой срок наступит раньше. Совет извещает Генерального Секретаря Организации Объединенных Наций о любом таком решении.

6. Несмотря на прекращение действия настоящего Соглашения, Совет продолжает существовать в течение времени, необходимого для ликвидации Организации, производства ее расчетов и реализации ее активов, и имеет в течение этого времени полномочия и функции, необходимые для указанных целей.

Статья 75

Внесение поправок

1. Совет может специальным голосованием рекомендовать Договаривающимся сторонам внести поправку в настоящее Соглашение. Совет может установить срок, по истечении которого каждая Договаривающаяся сторона уведомляет Генерального Секретаря Организации Объединенных Наций о принятии ею этой поправки к Соглашению. Поправка вступает в силу через 100 дней после получения Генеральным Секретарем Организации Объединенных Наций уведомлений о ее принятии от Договаривающихся сторон, которые представляют по меньшей мере 75% экспортирующих членов, обладающих не менее 85% голосов экспортирующих членов, и от Договаривающихся сторон, которые представляют по меньшей мере 75% импортирующих членов, обладающих не менее 85% голосов импортирующих членов, или в более поздний срок, установленный Советом специальным голосованием. Совет может установить срок, в пределах которого каждая Договаривающаяся сторона уведомляет Генерального Секретаря Организации Объединенных Наций о принятии ею поправки, и, если к концу такого срока эта поправка не вступает в силу, она считается снятой. Совет направляет Генеральному Секретарю сведения, необходимые для того, чтобы определить, является ли число уведомлений о принятии достаточным для вступления поправки в силу.

2. Любой член, от имени которого не сделано уведомления о принятии поправки к тому дню, когда такая поправка вступает в силу, перестает быть участником настоящего Соглашения с этого дня, за исключением тех случаев, когда любой такой член представляет Совету на первом его заседании после вступления этой поправки в силу убедительное заверение в том, что ее принятие в срок было невозможно из-за трудностей, связанных с конституционными процедурами этого члена, и Совет решает продлить для этого члена установленный период принятия до момента преодоления указанных трудностей. Для такого члена поправка не является обязательной до того момента, пока он не пришлет уведомление о ее принятии.

Статья 76

Уведомления, направляемые Генеральным Секретарем Организации Объединенных Наций

Генеральный Секретарь Организации Объединенных Наций уведомляет все государства-члены Организации Объединенных Наций, любого из ее специализированных учреждений или Международного агентства по атомной энергии о

каждом подписании, о каждом депонировании ратификационной грамоты или акта о принятии, утверждении или присоединении, о каждом уведомлении в соответствии со статьей 65 и сообщении в соответствии со статьей 66 и о датах временного и окончательного вступления в силу настоящего Соглашения. Генеральный Секретарь Организации Объединенных Наций сообщает всем Договаривающимся сторонам о каждом уведомлении согласно статье 70, о каждом уведомлении о выходе, о каждом исключении, о прекращении действия настоящего Соглашения, о любом продлении действия настоящего Соглашения, о дате вступления в силу поправки, о дате, когда поправка считается снятой, и о прекращении участия в настоящем Соглашении согласно пункту 2 статьи 75.

Статья 77

Аутентичные тексты настоящего Соглашения

Тексты настоящего Соглашения на английском, испанском, русском и французском языках являются равно аутентичными. Подлинники сдаются в архив Организации Объединенных Наций, и Генеральный Секретарь Организации Объединенных Наций в качестве депозитария направляет их заверенные копии каждому подписавшему настоящее Соглашение или присоединяющемуся к нему правительству и Исполнительному директору Организации.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи надлежащим образом уполномочены на это своими соответствующими правительствами, подписали настоящее Соглашение в указанные рядом с их подписями числа.

ПРИЛОЖЕНИЕ А

Базисные квоты
согласно пункту 1 статьи 30

Экспортирующие страны	Производство (в тыс. тонн)	Базисные квоты (в %)
Гана	580,9	36,7
Нигерия	307,8	19,5
Берег Слоновой Кости	224,0	14,2
Бразилия	200,6	12,7
Камерун	126,0	8,0
Доминиканская Республика	47,0	3,0
Экваториальная Гвинея	38,7	2,4
Того	28,0	1,8
Мексика	27,0	1,7
ИТОГО	1 580,0	100,0

Примечание: Расчет на первый контингентный год, произведенный на основе данных о максимальном годовом производстве за прошлые годы, начиная с сельскохозяйственного 1964/65 года и включая его.

ПРИЛОЖЕНИЕ В

Страны, производящие менее 10 000 тонн стандартного
какао и упомянутые в пункте 1 статьи 30

Страны	В тыс. тонн	
	1969/70	1970/71
Заир	4,9	5,6
Габон	4,7	5,0
Филиппины	4,3	3,6
Сьерра-Леоне	4,0	5,1
Гаити	4,0	3,7
Малайзия	2,3	2,5
Перу	2,0	2,0
Либерия	1,9	1,8
Конго	1,3	2,0
Боливия	1,3	1,4
Куба	1,0	1,0
Никарагуа	0,6	0,6
Новые Гебриды	0,6	0,7
Гватемала	0,5	0,5
Объединенная Республика Танзания	0,4	0,4
Уганда	0,4	0,5
Ангола	0,3	0,3
Гондурас	0,3	0,3

Источники: ФАО, Кокоу Статистикс, Моноки Буллетин, июль 1972 г. (за исключением данных по Уганде, которые были представлены делегацией этой страны Конференции Организации Объединенных Наций по какао, 1972 г.).

ПРИЛОЖЕНИЕ С

Производители высококачественного или ароматического какао

1. Экспортирующие страны, производящие исключительно высококачественное или ароматическое какао:

Венесуэла	Сент-Винсент
Гренада	Сент-Люсия
Доминика	Суринам
Западное Самоа	Тринидад и Тобаго
Индонезия	Шри Ланка
Мадагаскар	Эквадор
Панама	Ямайка

2. Экспортирующие страны, производящие высококачественное или ароматическое какао наряду с другими сортами какао:

	<u>Доля производства, приходящаяся на высококачественное или ароматическое какао, в %</u>
Коста-Рика	25
Сан-Томе и Принсипи	50
Австралия (Папуа и Новая Гвинея)	75

ПРИЛОЖЕНИЕ D

Импорт какао, рассчитанный в связи со статьей 10^{1/}
(в тыс. тонн)

Импортирующие страны, приглашенные на Конференцию Организации Объединенных Наций по какао, 1972 год	
Соединенные Штаты Америки	352,9
Федеративная Республика Германии	166,0
Королевство Нидерландов	140,7
Соединенное Королевство Великобритании и Северной Ирландии	133,2
Союз Советских Социалистических Республик	126,5
Франция	68,8
Япония	48,0
Италия	44,4
Канада	41,3
Испания	32,2
Бельгия	31,9
Швейцария	28,0
Польша	19,6
Чехословакия	17,2
Австрия	15,9
Ирландия	14,4
Югославия	12,5
Швеция	11,6
Аргентина	10,8
Венгрия	10,7
Колумбия	9,5
Болгария	9,1
Норвегия	7,9
Дания	7,4
Южная Африка	7,2
Румыния	6,3
Финляндия	5,2
Новая Зеландия	4,8
Фиджишские	4,7
Перу	1,8
Чили	1,7
Индия	0,8
Алжир	0,7
Уругвай	0,6
Тунис	0,5
Малайзия	0,2
Гондурас	0,1
ИТОГО	1 395,1

Источник: На базе ФАО Кокоу Статистикс, Монсли Буллетин, июль 1972 г.

1/ Вычисленная за трехлетний период 1969-1971 гг. или за последний трех-
летний период, в отношении которого имеются статистические данные, сред-
няя импорта нетто какао-бобов плюс импорт брутто какао-продуктов в пе-
ресчете в какао-бобы с использованием коэффициентов пересчета, приве-
денных в пункте 2 статьи 32.

ПРИЛОЖЕНИЕ Е

Экспортирующие страны, к которым применяется
пункт 2 статьи 36

Бразилия

Доминиканская Республика

**CONVENIO INTERNACIONAL
DEL CACAO DE 1972**



NACIONES UNIDAS

1972

CONVENIO INTERNACIONAL DEL CACAO DE 1972

CAPITULO I - OBJETIVOS

Artículo 1

Objetivos

Los objetivos del presente Convenio tienen en cuenta las recomendaciones contenidas en el Acta Final del primer período de sesiones de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo y son los siguientes:

- a) Aliviar las graves dificultades económicas que persistirían en el caso de que el ajuste entre la producción y el consumo de cacao no pudiera efectuarse por la acción exclusiva de las fuerzas normales del mercado con toda la rapidez que las circunstancias exigen;
- b) Prevenir las fluctuaciones excesivas del precio del cacao perjudiciales para los intereses a largo plazo tanto de los productores como de los consumidores;
- c) Tomar disposiciones que ayuden a estabilizar e incrementar los ingresos que los países productores obtienen de las exportaciones de cacao, contribuyendo así a proporcionar a esos países recursos para acelerar su expansión económica y su desarrollo social, y teniendo en cuenta al propio tiempo los intereses de los consumidores en los países importadores;
- d) Garantizar un suministro adecuado a precios razonables y equitativos para productores y consumidores; y
- e) Facilitar la expansión del consumo y, de ser necesario y en lo posible, un reajuste de la producción, de modo que se asegure el equilibrio a largo plazo entre la oferta y la demanda.

CAPITULO II - DEFINICIONES

Artículo 2

Definiciones

A los efectos del presente Convenio:

- a) Por cacao se entenderá el cacao en grano y los productos de cacao;
- b) Por productos de cacao se entenderán los productos elaborados exclusivamente con cacao en grano, como la pasta de cacao, la manteca de cacao, el cacao en polvo no azucarado, la torta de cacao y los granos descortezados de cacao, así como los demás productos que contengan cacao que el Consejo determine en caso de ser necesario;
- c) Por cacao fino o de aroma se entenderá el cacao producido en los países enumerados en el anexo C, en la proporción en él especificada;
- d) Por tonelada se entenderá la tonelada métrica de 1.000 kilogramos o 2.204,6 libras, y por libra se entenderán 453,597 gramos;
- e) Por año de cosecha se entenderá el período de 12 meses comprendido entre el 1º de octubre y el 30 de septiembre, inclusive;
- f) Por año-cupo se entenderá el período de 12 meses comprendido entre el 1º de octubre y el 30 de septiembre, inclusive;
- g) Por cupo básico se entenderá el cupo al que se refiere el artículo 30;
- h) Por cupo anual de exportación se entenderá el cupo de cada miembro exportador fijado conforme al artículo 31;
- i) Por cupo de exportación en vigor se entenderá el cupo de cada miembro exportador en un momento dado, determinado conforme al artículo 31, o reajustado conforme al artículo 34, o reducido conforme a los párrafos 4), 5) o 6) del artículo 35, o como pueda quedar afectado conforme al artículo 36;
- j) Por exportación de cacao se entenderá todo cacao que salga del territorio aduanero de cualquier país, y por importación de cacao se entenderá todo cacao que entre en el territorio aduanero de cualquier país; no obstante, a los efectos de estas definiciones, por territorio aduanero se entenderá, en el caso de todo miembro que comprenda más de un territorio aduanero, el territorio aduanero combinado de ese miembro;

k) Por Organización se entenderá la Organización Internacional del Cacao establecida en virtud del artículo 5;

l) Por Consejo se entenderá el Consejo Internacional del Cacao al que se refiere el artículo 6;

m) Por miembro se entenderá toda Parte Contratante en el presente Convenio, incluso las Partes Contratantes a que se refiere el párrafo 2) del artículo 3, o todo territorio o grupo de territorios respecto del cual se haya hecho una notificación conforme al párrafo 2) del artículo 70, o toda organización intergubernamental conforme al artículo 4;

n) Por país exportador o miembro exportador se entenderá, respectivamente, todo país o todo miembro cuyas exportaciones de cacao, expresadas en su equivalente en cacao en grano, sean mayores que sus importaciones;

o) Por país importador o miembro importador se entenderá, respectivamente, todo país o todo miembro cuyas importaciones de cacao, expresadas en su equivalente en cacao en grano, sean mayores que sus exportaciones;

p) Por país productor o miembro productor se entenderá, respectivamente, todo país o todo miembro que cultive cacao en cantidades de importancia comercial;

q) Por mayoría simple distribuida de los votos se entenderá la mayoría de los votos emitidos por los miembros exportadores y la mayoría de los votos emitidos por los miembros importadores, contados separadamente;

r) Por votación especial se entenderá toda votación que requiera una mayoría de dos tercios de los votos emitidos por los miembros exportadores y de dos tercios de los votos emitidos por los miembros importadores, contados separadamente, a condición de que el número de votos así emitidos represente por lo menos la mitad de los miembros presentes y votantes;

s) Por entrada en vigor se entenderá, salvo que se disponga otra cosa, la fecha en que el Convenio entre en vigor, provisional o definitivamente.

CAPITULO III - MIEMBROS

Artículo 3

Miembros de la Organización

1) Cada Parte Contratante constituirá un solo miembro de la Organización, sin perjuicio de lo dispuesto en el párrafo 2).

2) Si una Parte Contratante, incluidos los territorios de cuyas relaciones internacionales se encargue por el momento en última instancia y a los que sea aplicable el presente Convenio conforme al párrafo 1) del artículo 70, consta de uno o varios elementos que individualmente constituirían un miembro exportador y de uno o varios elementos que individualmente constituirían un miembro importador, podrá haber una representación común de la Parte Contratante y de esos territorios, o bien, cuando la Parte Contratante haya cursado una notificación al efecto en virtud del párrafo 2) del artículo 70, podrá haber una representación separada -individualmente, conjuntamente o por grupos- para los territorios que individualmente constituirían un miembro exportador y una representación separada -individualmente, conjuntamente o por grupos- para los territorios que individualmente constituirían un miembro importador.

Artículo 4

Participación de organizaciones intergubernamentales

1) Toda referencia que se haga en el presente Convenio a un "gobierno invitado a la Conferencia de las Naciones Unidas sobre el Cacao, 1972" será interpretada en el sentido de que incluye una referencia a cualquier organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma o al depósito de instrumentos de ratificación, aceptación o aprobación o a una notificación o a la indicación de aplicación provisional o a la adhesión por un gobierno será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma o al depósito de instrumentos de ratificación, aceptación o aprobación o a una notificación o a la indicación de aplicación provisional o a la adhesión por esas organizaciones intergubernamentales.

2) Tales organizaciones intergubernamentales no tendrán voto alguno, pero, en caso de que se vote sobre cuestiones de su competencia, estarán facultadas para emitir los votos de sus Estados miembros y los emitirán colectivamente. En ese caso, los Estados miembros de tales organizaciones intergubernamentales no estarán facultados para ejercer individualmente su derecho de voto.

3) Lo dispuesto en el párrafo 1) del artículo 15 no se aplicará a tales organizaciones intergubernamentales, pero éstas podrán participar en los debates del Comité Ejecutivo sobre cuestiones de su competencia. En caso de que se vote sobre cuestiones de su competencia, los votos que sus Estados miembros estén facultados para emitir en el Comité Ejecutivo serán emitidos colectivamente por cualquiera de esos Estados miembros.

CAPITULO IV - ORGANIZACION Y ADMINISTRACION

Artículo 5

Establecimiento, sede y estructura de la Organización Internacional del Cacao

- 1) En virtud del presente Convenio se establece la Organización Internacional del Cacao, encargada de poner en práctica las disposiciones del presente Convenio y de fiscalizar su aplicación.
- 2) La Organización funcionará mediante:
 - a) el Consejo Internacional del Cacao y el Comité Ejecutivo;
 - b) el Director Ejecutivo y el personal.
- 3) El Consejo determinará en su primera reunión el lugar en que se establecerá la sede de la Organización.

Artículo 6

Composición del Consejo Internacional del Cacao

- 1) La autoridad suprema de la Organización será el Consejo Internacional del Cacao, que estará integrado por todos los miembros de aquélla.
- 2) Cada miembro estará representado en el Consejo por un representante y, si así lo desea, por uno o más suplentes. Cada miembro podrá además nombrar uno o más asesores de su representante o suplentes.

Artículo 7

Atribuciones y funciones del Consejo

- 1) El Consejo ejercerá todas las atribuciones y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las disposiciones expresas del presente Convenio.
- 2) El Consejo aprobará por votación especial las normas y reglamentos que sean necesarios para aplicar las disposiciones del presente Convenio y que sean compatibles con éste, entre ellos su propio reglamento y los de sus comités, el reglamento financiero de la Organización y el del personal de ésta, así como las normas para el funcionamiento y la administración de la reserva de estabilización. El Consejo podrá prever en su reglamento un procedimiento por el cual pueda decidir determinadas cuestiones sin reunirse.

3) El Consejo llevará los registros necesarios para desempeñar las funciones que le confiere el presente Convenio, así como todo otro registro que considere apropiado.

4) El Consejo publicará un informe anual. Este informe abarcará el examen anual previsto en el artículo 58. El Consejo publicará asimismo toda otra información que considere apropiada.

Artículo 8

Presidente y Vicepresidente del Consejo

1) Para cada año-cupo, el Consejo elegirá un Presidente y un Vicepresidente, que no serán remunerados por la Organización.

2) El Presidente y el Vicepresidente serán elegidos, uno de ellos entre las delegaciones de los miembros exportadores y el otro entre las delegaciones de los miembros importadores. Esta designación se alternará para cada año-cupo.

3) En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir entre los miembros de las delegaciones pertinentes nuevos titulares de esas funciones, con carácter temporal o permanente según sea necesario.

4) Ni el Presidente ni ningún otro miembro de la Mesa que presida las sesiones del Consejo tendrá derecho de voto. Su suplente podrá ejercer el derecho de voto del miembro al que representa.

Artículo 9

Reuniones del Consejo

1) Como norma general, el Consejo celebrará una reunión ordinaria cada semestre del año-cupo.

2) El Consejo, además de reunirse en las demás circunstancias previstas expresamente en el presente Convenio, celebrará también reuniones extraordinarias si así lo decide o a petición de:

- a) cinco miembros cualesquiera, o
- b) un miembro o miembros que representen por lo menos 200 votos, o
- c) el Comité Ejecutivo.

3) La convocación de las reuniones tendrá que notificarse por lo menos con 30 días de antelación, excepto en casos de emergencia o cuando las disposiciones del presente Convenio exijan otra cosa.

4) Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo decida otra cosa por votación especial. Si por invitación de un miembro el Consejo se reúne en un lugar que no sea el de la sede de la Organización, ese miembro sufragará los gastos adicionales que ello suponga.

Artículo 10

Votaciones

1) Los miembros exportadores tendrán en total 1.000 votos y los miembros importadores tendrán en total 1.000 votos, distribuidos dentro de cada categoría de miembros -es decir, miembros exportadores y miembros importadores, respectivamente- conforme se establece en los párrafos siguientes de este artículo.

2) Los votos de los miembros exportadores se distribuirán como sigue: se dividirán 100 votos por igual entre todos los miembros exportadores, redondeando las fracciones hasta el próximo entero en el caso de cada miembro, y los 900 votos restantes se distribuirán en proporción a los cupos básicos.

3) Los votos de los miembros importadores se distribuirán como sigue: se dividirán 100 votos por igual entre todos los miembros importadores, redondeando las fracciones hasta el próximo entero en el caso de cada miembro, y los votos restantes se distribuirán en proporción a sus importaciones, conforme se indica en el anexo D.

4) Ningún miembro podrá tener más de 300 votos. Todos los votos que, como resultado de los cálculos indicados en los párrafos 2) y 3), excedan de esa cifra serán redistribuidos entre los demás miembros conforme a los párrafos 2) y 3), respectivamente.

5) Cuando el número de miembros de la Organización cambie o cuando el derecho de voto de algún miembro sea suspendido o restablecido conforme a cualquier disposición del presente Convenio, el Consejo dispondrá la redistribución de los votos conforme a este artículo.

6) No habrá fracciones de voto.

Artículo 11

Procedimiento de votación del Consejo

1) Cada miembro tendrá derecho a emitir el número de votos que le haya sido asignado y no podrá dividirlos. Sin embargo, los votos que esté autorizado a emitir en virtud del párrafo 2) podrá emitirlos de modo diferente al de sus propios votos.

2) Mediante notificación por escrito dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo miembro importador a cualquier otro miembro importador, a que represente sus intereses y a emitir sus votos en cualquier sesión del Consejo. En tal caso, no será aplicable la limitación prevista en el párrafo 4) del artículo 10.

3) Los miembros exportadores que producen exclusivamente cacao fino o de aroma no participarán en las votaciones relativas a la determinación y reajuste de los cupos y a la administración y funcionamiento de la reserva de estabilización.

Artículo 12

Decisiones del Consejo

1) El Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida de los votos emitidos por los miembros del Consejo, a menos que el presente Convenio disponga una votación especial.

2) En el cómputo de los votos necesarios para la adopción de cualquier decisión o recomendación del Consejo, no se contarán como votos las abstenciones.

3) Con respecto a cualquier medida del Consejo que conforme al presente Convenio requiera una votación especial, se aplicará el siguiente procedimiento:

a) si no se logra la mayoría requerida a causa del voto negativo de tres o menos miembros exportadores o de tres o menos miembros importadores, la propuesta volverá a someterse a votación en un plazo de 48 horas, si el Consejo así lo decide por mayoría simple distribuida;

b) si en la segunda votación no se logra la mayoría requerida a causa del voto negativo de dos o menos miembros exportadores o de dos o menos miembros importadores, la propuesta volverá a someterse a votación en un plazo de 24 horas, si el Consejo así lo decide por mayoría simple distribuida;

c) si en la tercera votación no se logra la mayoría requerida a causa del voto negativo emitido por un miembro exportador o por un miembro importador, se considerará aprobada la propuesta;

d) si el Consejo no somete a una nueva votación la propuesta, ésta se considerará rechazada.

4) Los miembros se comprometen a aceptar como obligatorias todas las decisiones que adopte el Consejo conforme a lo dispuesto en el presente Convenio.

Artículo 13

Cooperación con otras organizaciones

1) El Consejo adoptará todas las disposiciones apropiadas para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en particular la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, con la Organización de las Naciones Unidas para la Agricultura y la Alimentación y con los demás organismos especializados de las Naciones Unidas y organizaciones intergubernamentales que fueren apropiadas.

2) El Consejo, teniendo presente la función especial de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en el comercio internacional de productos básicos, deberá, en su caso, mantener informada a esa organización de sus actividades y programas de trabajo.

3) El Consejo podrá adoptar asimismo todas las disposiciones apropiadas para mantener un contacto eficaz con las organizaciones internacionales de productores, comerciantes y fabricantes de cacao.

Artículo 14

Admisión de observadores

1) El Consejo podrá invitar a cualquier no miembro que sea Miembro de las Naciones Unidas, de sus organismos especializados o del Organismo Internacional de Energía Atómica a que asista a cualquiera de sus reuniones en calidad de observador.

2) El Consejo podrá también invitar a cualquiera de las organizaciones mencionadas en el artículo 13 a que asista a cualquiera de sus reuniones en calidad de observador.

Artículo 15

Composición del Comité Ejecutivo

1) El Comité Ejecutivo se compondrá de ocho miembros exportadores y ocho miembros importadores; no obstante, en caso de que el número de miembros exportadores de la Organización o el número de miembros importadores de la Organización sea diez o menos, el Consejo, sin dejar de mantener la paridad entre ambas categorías de miembros, podrá decidir por votación especial el número total en el Comité Ejecutivo. Los miembros del Comité Ejecutivo se elegirán para cada año-cupo conforme al artículo 16 y podrán ser reelegidos.

2) Cada miembro elegido estará representado en el Comité Ejecutivo por un representante y, si así lo desea, por uno o más suplentes. Cada miembro podrá además nombrar uno o más asesores de su representante o suplentes.

3) El Presidente del Comité Ejecutivo será elegido por el Consejo con un mandato que durará un año-cupo, y podrá ser reelegido. En caso de ausencia temporal o permanente del Presidente, el Comité Ejecutivo podrá elegir a un Presidente interino hasta que regrese el Presidente o hasta que el Consejo elija un nuevo Presidente. Ni el Presidente ni el Presidente interino tendrán voto. Si un representante es elegido Presidente o Presidente interino, su suplente podrá votar en su lugar.

4) El Comité Ejecutivo se reunirá en la sede de la Organización, a menos que por votación especial decida otra cosa. Si por invitación de cualquier miembro el Comité Ejecutivo se reúne en un lugar que no sea el de la sede de la Organización, ese miembro sufragará los gastos adicionales que ello suponga.

Artículo 16

Elección del Comité Ejecutivo

1) Los miembros exportadores y los miembros importadores del Comité Ejecutivo serán elegidos en el Consejo por los miembros exportadores y los miembros importadores de la Organización, respectivamente. La elección dentro de cada categoría se efectuará conforme a los párrafos siguientes de este artículo.

2) Cada miembro emitirá en favor de un solo candidato todos los votos a que tenga derecho en virtud del artículo 10. Un miembro podrá emitir en favor de otro candidato los votos que esté autorizado a emitir en virtud del párrafo 2) del artículo 11.

3) Serán elegidos los candidatos que obtengan el mayor número de votos.

Artículo 17

Competencia del Comité Ejecutivo

1) El Comité Ejecutivo será responsable ante el Consejo y actuará bajo la dirección general de éste.

2) El Comité Ejecutivo seguirá constantemente la evolución del mercado y recomendará al Consejo las medidas que estime pertinentes.

3) El Consejo, sin perjuicio de su derecho a ejercer cualquiera de sus atribuciones, podrá, por mayoría simple distribuida o por votación especial, según que la decisión del Consejo sobre la cuestión requiera mayoría simple distribuida o votación especial, delegar en el Comité Ejecutivo el ejercicio de cualquiera de sus atribuciones, excepto las siguientes:

- a) la redistribución de los votos conforme al artículo 10;
 - b) la aprobación del presupuesto administrativo y la fijación de las contribuciones conforme al artículo 23;
 - c) la revisión de los precios mínimo y máximo conforme al párrafo 2) del artículo 29;
 - d) la revisión del anexo C conforme al párrafo 3) del artículo 33;
 - e) la determinación de los cupos anuales de exportación conforme al artículo 31 y de los cupos trimestrales conforme al párrafo 8) del artículo 35;
 - f) la restricción o suspensión de las compras de la reserva de estabilización conforme al apartado b) del párrafo 9) del artículo 39;
 - g) la adopción de medidas sobre la transferencia de cacao a usos no tradicionales conforme al artículo 45;
 - h) la exoneración de obligaciones conforme al artículo 59;
 - i) la solución de controversias conforme al artículo 61;
 - j) la suspensión de derechos conforme al párrafo 3) del artículo 62;
 - k) el establecimiento de las condiciones de adhesión al presente Convenio conforme al artículo 68;
 - l) la exclusión de un miembro conforme al artículo 72;
 - m) la prórroga o la terminación del presente Convenio conforme al artículo 74;
 - n) la recomendación de enmiendas a los miembros conforme al artículo 75.
- 4) El Consejo podrá revocar en cualquier momento, por mayoría simple distribuida, toda delegación de atribuciones al Comité Ejecutivo.

Artículo 18

Procedimiento de votación y decisiones del Comité Ejecutivo

- 1) Cada miembro del Comité Ejecutivo tendrá derecho a emitir el número de votos que haya recibido conforme al artículo 16 y no podrá dividirlos.
- 2) Sin perjuicio de lo dispuesto en el párrafo 1) y comunicándolo por escrito al Presidente, todo miembro exportador o importador que no sea

miembro del Comité Ejecutivo y que no haya emitido sus votos conforme al párrafo 2) del artículo 16 por ninguno de los miembros elegidos podrá autorizar a todo miembro exportador o importador del Comité Ejecutivo, según el caso, a que represente sus intereses y emita sus votos en el Comité Ejecutivo.

3) En el curso de cualquier año-cupo, todo miembro podrá, después de consultar con el miembro del Comité Ejecutivo por el cual haya votado conforme al artículo 16, retirar sus votos a ese miembro. Los votos así retirados podrán reasignarse a otro miembro del Comité Ejecutivo, pero no podrán retirarse a ese otro miembro durante el resto de ese año-cupo. El miembro del Comité Ejecutivo al que se hayan retirado los votos conservará, no obstante, su puesto en el Comité Ejecutivo durante todo el año-cupo. Toda medida que se adopte en aplicación de lo dispuesto en este párrafo surtirá efecto después de ser comunicada por escrito al Presidente.

4) Toda decisión adoptada por el Comité Ejecutivo requerirá la misma mayoría que habría requerido para ser adoptada por el Consejo.

5) Todo miembro tendrá derecho a recurrir ante el Consejo, en las condiciones que éste establecerá en su reglamento, contra cualquier decisión del Comité Ejecutivo.

Artículo 19

Quórum para las sesiones del Consejo y del Comité Ejecutivo

1) Constituirá quórum para la sesión de apertura de toda reunión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que, en cada categoría, tales miembros representen conjuntamente por lo menos los dos tercios del total de los votos de los miembros de esa categoría.

2) Si no hubiere quórum conforme al párrafo 1) el día fijado para la sesión de apertura de toda reunión y el día siguiente, el quórum estará constituido, el tercer día y durante el resto de la reunión, por la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que, en cada categoría, tales miembros representen conjuntamente la mayoría simple del total de los votos de los miembros de esa categoría.

3) El quórum para las sesiones siguientes a la sesión de apertura de toda reunión conforme al párrafo 1) será el que se establece en el párrafo 2).

4) La representación conforme al párrafo 2) del artículo 11 se considerará como presencia.

5) El quórum para toda reunión del Comité Ejecutivo será el que determine el Consejo en el reglamento del Comité Ejecutivo.

Artículo 20

Personal de la Organización

1) El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Director Ejecutivo. El Consejo fijará las condiciones de empleo del Director Ejecutivo teniendo en cuenta las que rigen para los funcionarios de igual categoría de las organizaciones intergubernamentales similares.

2) El Director Ejecutivo será el más alto funcionario administrativo de la Organización y asumirá ante el Consejo la responsabilidad de la administración y aplicación del presente Convenio conforme a las decisiones del Consejo.

3) El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Gerente de la reserva de estabilización. El Consejo fijará las condiciones de empleo del Gerente.

4) El Gerente asumirá ante el Consejo la responsabilidad del desempeño de las funciones que se le asignan en el presente Convenio, así como de las demás funciones que pueda determinar el Consejo. La responsabilidad del desempeño de esas funciones se ejercerá en consulta con el Director Ejecutivo.

5) Sin perjuicio de lo dispuesto en el párrafo 4), el personal de la Organización será responsable ante el Director Ejecutivo, quien a su vez será responsable ante el Consejo.

6) El Director Ejecutivo nombrará al personal conforme al reglamento establecido por el Consejo. Al preparar tal reglamento, el Consejo tendrá en cuenta el que rige para los funcionarios de las organizaciones intergubernamentales similares. Los nombramientos del personal se harán en la medida de lo posible entre nacionales de los miembros exportadores e importadores.

7) Ni el Director Ejecutivo ni el Gerente ni ningún otro miembro del personal tendrán ningún interés financiero en la industria, el comercio, el transporte o la publicidad del cacao.

8) En el desempeño de sus funciones, el Director Ejecutivo, el Gerente y los demás miembros del personal no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna otra autoridad ajena a la Organización. Se abstendrán de actuar de forma incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada miembro se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo, del Gerente y del personal, y a no tratar de influir en ellos en el desempeño de sus funciones.

CAPITULO V - PRIVILEGIOS E INMUNIDADES

Artículo 21

Privilegios e inmunidades

- 1) La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.
- 2) Lo antes posible después de la entrada en vigor del presente Convenio, el gobierno del país en que radique la sede de la Organización (denominado en adelante el "gobierno huésped") concertará con la Organización un acuerdo, que habrá de ser aprobado por el Consejo, sobre la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, su personal y sus expertos y de los representantes de los miembros mientras se encuentren en el territorio del gobierno huésped con el fin de ejercer sus funciones.
- 3) El acuerdo a que se refiere el párrafo 2) será independiente del presente Convenio. Sin embargo, se dará por terminado:
 - a) en virtud de acuerdo entre el gobierno huésped y la Organización; o
 - b) en el caso de que la sede de la Organización deje de estar situada en el territorio del gobierno huésped; o
 - c) en el caso de que la Organización deje de existir.
- 4) En tanto no entre en vigor el acuerdo a que se refiere el párrafo 2), el gobierno huésped concederá la exención de impuestos:
 - a) sobre la remuneración pagada por la Organización a sus empleados, a excepción de los que sean nacionales del miembro huésped; y
 - b) sobre los haberes, ingresos y otros bienes de la Organización.
- 5) Tras la aprobación del acuerdo a que se refiere el párrafo 2) por el Consejo, la Organización podrá concertar con otro u otros miembros acuerdos, que habrán de ser aprobados por el Consejo, sobre los privilegios e inmunidades que puedan ser necesarios para el adecuado funcionamiento del presente Convenio.

CAPITULO VI - DISPOSICIONES FINANCIERAS

Artículo 22

Disposiciones financieras

- 1) Se llevarán dos contabilidades, la cuenta administrativa y la cuenta de la reserva de estabilización, para la administración y aplicación del presente Convenio.
- 2) Los gastos necesarios para la administración y aplicación del presente Convenio, excepto los relativos a las operaciones y mantenimiento de la reserva de estabilización instituida por el artículo 37, se cargarán a la cuenta administrativa y se sufragarán mediante contribuciones anuales de los miembros fijadas conforme al artículo 23. Sin embargo, si un miembro solicita servicios especiales, el Consejo podrá exigirle su pago.
- 3) Todo gasto relativo a las operaciones y mantenimiento de la reserva de estabilización efectuado conforme al párrafo 6) del artículo 37 se cargará a la cuenta de la reserva de estabilización. El Consejo decidirá si han de sufragarse con cargo a la cuenta de la reserva de estabilización los gastos distintos de los especificados en el párrafo 6) del artículo 37.
- 4) El ejercicio económico de la Organización coincidirá con el año-cupo.
- 5) Los gastos de las delegaciones ante el Consejo, el Comité Ejecutivo y cualquiera de los comités del Consejo o del Comité Ejecutivo serán sufragados por los miembros interesados.

Artículo 23

Aprobación del presupuesto administrativo y determinación de las contribuciones

- 1) Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y fijará el importe de la contribución de cada miembro al presupuesto.
- 2) La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista entre el número de sus votos y la totalidad de los votos de todos los miembros en el momento de aprobarse el presupuesto correspondiente a ese ejercicio.

Al fijar las contribuciones, los votos de cada uno de los miembros se calcularán sin tener en cuenta la posible suspensión del derecho de voto de alguno de los miembros ni la redistribución de votos que resulte de ella.

3) La contribución inicial de todo miembro que ingrese en la Organización después de la entrada en vigor del presente Convenio será fijada por el Consejo atendiendo al número de votos que se le asigne y al período que reste del ejercicio económico en curso, pero en ningún caso se modificarán las contribuciones fijadas a los demás miembros para el ejercicio económico de que se trate.

4) Si el presente Convenio entra en vigor faltando más de ocho meses para el comienzo del primer ejercicio económico completo, el Consejo aprobará en su primera reunión un presupuesto administrativo que abarque únicamente el período que falte hasta que empiece el primer ejercicio económico completo. De lo contrario, el presupuesto administrativo abarcará tanto el período inicial como el primer ejercicio económico completo.

Artículo 24

Pago de las contribuciones al presupuesto administrativo

1) Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en monedas libremente convertibles, estarán exentas de restricciones cambiarias y serán exigibles el primer día de ese ejercicio.

2) Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de cinco meses contado a partir del comienzo del ejercicio económico, el Director Ejecutivo le pedirá que efectúe el pago lo más pronto posible. Si tal miembro no paga su contribución en un plazo de dos meses contado a partir de la fecha de esa petición, se suspenderá su derecho de voto en el Consejo y en el Comité Ejecutivo hasta que haya abonado íntegramente su contribución.

3) El miembro cuyos derechos de voto hayan sido suspendidos conforme al párrafo 2) no será privado de ninguno de sus otros derechos ni quedará exento de ninguna de las obligaciones que haya contraído en virtud del presente Convenio, salvo que así lo decida el Consejo por votación especial, y seguirá obligado a pagar su contribución y a cumplir las demás obligaciones financieras estipuladas en el presente Convenio.

Artículo 25

Certificación y publicación de cuentas

1) Tan pronto como sea posible, pero dentro de los seis meses que sigan al cierre de cada ejercicio económico, se certificarán el estado de cuentas de la Organización para ese ejercicio y el balance al final de él con arreglo a cada una de las cuentas a que se refiere el párrafo 1) del artículo 22. Hará tal certificación un auditor independiente de reconocida competencia, en colaboración con dos auditores calificados de gobiernos miembros, uno de los miembros exportadores y otro de los miembros importadores, que serán elegidos por el Consejo para cada ejercicio económico. Los auditores de los gobiernos miembros no serán remunerados por la Organización.

2) Las condiciones del nombramiento del auditor independiente de reconocida competencia, así como las intenciones y objetivos de la certificación de cuentas, se estipularán en el reglamento financiero de la Organización. El estado certificado de cuentas y el balance certificado de la Organización serán presentados al Consejo en su siguiente reunión ordinaria, para que los apruebe.

3) Se publicará un resumen de las cuentas y el balance certificados.

CAPITULO VII - PRECIO, CUPOS, RESERVA DE ESTABILIZACION Y
TRANSFERENCIA A USOS NO TRADICIONALES

Artículo 26

Aplicación del presente Convenio

1) Para facilitar la consecución de los objetivos del presente Convenio, los miembros adoptarán medidas a fin de mantener el precio del cacao en grano dentro de los límites de precios convenidos y, con tal fin y bajo el control del Consejo, se establecerá un sistema de cupos de exportación, se instituirá una reserva de estabilización y se tomarán disposiciones para transferir a usos no tradicionales, bajo estricta reglamentación, el cacao excedente de los cupos y el cacao en grano excedente de la reserva de estabilización.

2) Los miembros dirigirán su política comercial de modo que puedan alcanzarse los objetivos del presente Convenio.

Artículo 27

Consultas y cooperación con la industria del cacao

1) El Consejo alentará a los miembros a que soliciten la opinión de expertos en cuestiones relativas al cacao.

2) Al cumplir las obligaciones que les impone el presente Convenio, los miembros desarrollarán sus actividades de manera que respeten los circuitos comerciales establecidos y tendrán debidamente en cuenta los legítimos intereses de la industria del cacao.

3) Los miembros se abstendrán de toda injerencia en el arbitraje de controversias comerciales entre compradores y vendedores de cacao cuando no sea posible cumplir los contratos a causa de las normas establecidas a los efectos de la aplicación del presente Convenio, y no opondrán obstáculos a la conclusión del procedimiento arbitral. En tales casos, no se aceptará como motivo de incumplimiento de un contrato ni como excepción el hecho de que los miembros deben observar las disposiciones del presente Convenio.

Artículo 28

Precio diario y precio indicativo

- 1) A los efectos del presente Convenio, el precio del cacao en grano se determinará en relación con un precio diario y un precio indicativo.
- 2) Sin perjuicio de lo dispuesto en el párrafo 3), el precio diario será el promedio, calculado diariamente, de las cotizaciones de futuros de cacao en grano durante los tres meses activos más próximos en la Bolsa de Cacao de Nueva York, a mediodía, y en la Bolsa de Cacao de Londres, a la hora del cierre. Los precios de Londres se convertirán en centavos de dólar de los Estados Unidos por libra utilizando el tipo vigente de cambio para futuros a seis meses publicado en Londres a la hora del cierre. El Consejo decidirá el método de cálculo que se utilizará cuando sólo se disponga de la cotización de una de esas dos bolsas de cacao o cuando la Bolsa de Londres esté cerrada. El paso al plazo de tres meses siguientes se efectuará el 15 del mes que preceda inmediatamente al mes activo más próximo en que vencen los contratos.
- 3) El Consejo podrá, por votación especial, decidir utilizar, para determinar el precio diario, cualquier otro método que considere más satisfactorio que el indicado en el párrafo 2).
- 4) El precio indicativo será el promedio de los precios diarios durante un plazo de 15 días de mercado consecutivos o, a los efectos del párrafo 4) del artículo 34, durante un plazo de 22 días de mercado consecutivos. Toda referencia que se haga en el presente Convenio a un precio indicativo igual, inferior o superior a una cifra determinada significa que el promedio de los precios diarios durante el plazo requerido de días de mercado consecutivos ha sido igual, inferior o superior a esa cifra; el plazo requerido de días de mercado consecutivos comenzará el primer día en que el precio diario sea igual, inferior o superior a esa cifra.

Artículo 29

Precios

- 1) A los efectos del presente Convenio, el precio mínimo del cacao en grano se establecerá en 23 centavos de dólar de los Estados Unidos por libra y el precio máximo en 32 centavos de dólar de los Estados Unidos por libra.

2) Antes de que finalice el segundo año-cupo, el Consejo estudiará esos precios y podrá, por votación especial, revisarlos; no obstante, la diferencia entre los precios mínimo y máximo continuará siendo la misma. Lo dispuesto en el artículo 75 no será aplicable a la revisión de los precios conforme a este párrafo.

Artículo 30
Cupos básicos

1) Para el primer año-cupo, cada miembro exportador que figure en el anexo A tendrá el cupo básico indicado en ese anexo. No existirá cupo básico para los miembros exportadores que produzcan menos de 10.000 toneladas de cacao ordinario que figuren en el anexo B.

2) Antes del comienzo del segundo año-cupo, y teniendo en cuenta el tonelaje de cacao producido por cada miembro exportador en cada uno de los tres años de cosecha inmediatamente anteriores sobre los que se hayan comunicado al Consejo las cifras definitivas de producción, se revisarán automáticamente los cupos básicos, y los nuevos cupos básicos que se aplicarán durante el resto de la duración del presente Convenio se calcularán de la manera siguiente:

a) Cuando, para cualquier miembro exportador, la cifra máxima de producción anual durante los tres años de cosecha precedentes antes mencionados sea superior a la cifra de producción indicada en el anexo A, se adoptará la más alta de esas dos cifras comparativas para calcular el nuevo cupo básico que habrá de aplicarse a ese miembro durante el resto de la duración del presente Convenio;

b) Cuando, para cualquier miembro exportador, la cifra máxima de producción anual durante los tres años de cosecha precedentes antes mencionados sea inferior en más de un 20% a la cifra de producción indicada en el anexo A, se adoptará la más baja de esas dos cifras comparativas para calcular el nuevo cupo básico que habrá de aplicarse a ese miembro durante el resto de la duración del presente Convenio;

c) Cuando, para cualquier miembro exportador, la cifra máxima de producción anual durante los tres años de cosecha precedentes antes mencionados sea inferior a la cifra de producción indicada en el anexo A, pero no lo sea en más de un 20%, se adoptará la cifra de producción indicada en el anexo A para calcular el nuevo cupo básico que habrá de aplicarse a ese miembro durante el resto de la duración del presente Convenio.

3) El Consejo revisará las listas de los anexos A y B cuando lo exija la evolución de la producción de un miembro exportador.

Artículo 31

Cupos anuales de exportación

1) Por lo menos 40 días antes del principio de cada año-cupo, el Consejo, por votación especial, y teniendo en cuenta todos los factores pertinentes, tales como la tendencia de la molienda, las tendencias a largo plazo del consumo, las ventas posibles de la reserva de estabilización, las variaciones previstas en las existencias, el precio corriente de mercado del cacao y el cálculo de la producción, aprobará un cálculo de la demanda mundial de cacao para ese año-cupo, así como un cálculo de las exportaciones no sujetas a cupos anuales de exportación. Basándose en esos cálculos, el Consejo fijará inmediatamente, por votación especial y de la manera establecida en este artículo, los cupos anuales de exportación de los miembros exportadores para ese año-cupo.

2) Si por lo menos 35 días antes del principio del año-cupo el Consejo no pudiera llegar a un acuerdo sobre los cupos anuales de exportación, el Director Ejecutivo presentará al Consejo su propia propuesta. El Consejo, por votación especial, decidirá inmediatamente sobre esa propuesta. En cualquier caso, el Consejo determinará los cupos anuales de exportación por lo menos 30 días antes del principio del año-cupo.

3) El cupo anual de exportación para cada miembro exportador guardará proporción con el cupo básico señalado conforme al artículo 30.

4) Previa presentación de pruebas que el Consejo considere satisfactorias, éste autorizará a todo miembro exportador que produzca menos de 10.000 toneladas en cualquier año-cupo a exportar ese año una cantidad no superior a su producción efectiva disponible para la exportación.

Artículo 32

Alcance de los cupos de exportación

1) Los cupos anuales de exportación abarcarán:

- a) las exportaciones de cacao efectuadas por los miembros exportadores; y
- b) el cacao del año de cosecha en curso registrado para la exportación dentro del límite del cupo de exportación en vigor al final del año-cupo pero enviado después del año-cupo, siempre que esas exportaciones se efectúen antes de transcurrido el primer trimestre del año-cupo siguiente y conforme a las condiciones que establezca el Consejo.

2) A los efectos de determinar el equivalente en grano de las exportaciones de productos de cacao de los miembros exportadores y de los no miembros exportadores, se aplicarán los siguientes factores de conversión: manteca de cacao, 1,33; torta de cacao y cacao en polvo, 1,18; pasta de cacao y granos descortezados, 1,25. El Consejo podrá decidir, si es necesario, que otros productos que contienen cacao son productos de cacao. El Consejo fijará los factores de conversión aplicables a los productos de cacao distintos de aquellos cuyos factores de conversión se indican en este párrafo.

3) El Consejo, sobre la base de cualquiera de los documentos mencionados en el artículo 48, vigilará con carácter permanente las exportaciones de productos de cacao de los miembros exportadores y las importaciones de productos de cacao procedentes de no miembros exportadores. Si el Consejo comprueba que durante un año-cupo la diferencia entre las exportaciones de torta de cacao o de cacao en polvo, o de ambos productos, de un país exportador y sus exportaciones de manteca de cacao ha aumentado considerablemente, a expensas de la torta de cacao o del cacao en polvo, o de ambos, a causa, por ejemplo, de un incremento de la elaboración por el método de la extracción, los factores de conversión que se utilizarán para determinar el equivalente en grano de sus exportaciones de productos de cacao durante ese año-cupo o, si el Consejo así lo decide, en un año-cupo sucesivo, o en ambos años, serán los siguientes: manteca de cacao, 2,15; pasta de cacao y granos descortezados, 1,25; y torta de cacao y cacao en polvo, 0,30, con el consiguiente ajuste de la contribución que quede por percibir conforme al artículo 38. No obstante, esta disposición no se aplicará si la disminución de las exportaciones de productos distintos de la manteca de cacao se debe al aumento del consumo interior humano o a otras razones que el país exportador deberá exponer y que el Consejo considere satisfactorias y aceptables.

4) Las entregas que hagan al Gerente de la reserva de estabilización los miembros exportadores conforme a los párrafos 2) y 3) del artículo 39 y al párrafo 1) del artículo 45, así como las transferencias de cacao que se efectúen conforme al párrafo 2) del artículo 45, no se imputarán a los cupos de exportación de esos miembros.

5) El cacao que, a juicio del Consejo, haya sido exportado por miembros exportadores con fines humanitarios u otros fines no comerciales no se imputará a los cupos de exportación de esos miembros.

Artículo 33

Cacao fino o de aroma

- 1) No obstante los artículos 31 y 38, lo dispuesto en el presente Convenio sobre los cupos de exportación y las contribuciones para la financiación de la reserva de estabilización no se aplicará al cacao fino o de aroma de ningún miembro exportador enumerado en el párrafo 1) del anexo C cuya producción es exclusivamente de cacao fino o de aroma.
- 2) El párrafo 1) se aplicará también en el caso de todo miembro exportador enumerado en el párrafo 2) del anexo C que produzca en parte cacao fino o de aroma, respecto del porcentaje de su producción que se indica en el párrafo 2) del anexo C. En cuanto al resto de la producción, se aplicará lo dispuesto en el presente Convenio sobre los cupos de exportación y las contribuciones para la financiación de la reserva de estabilización, así como las demás restricciones establecidas en el presente Convenio.
- 3) El Consejo podrá, por votación especial, revisar el anexo C.
- 4) Si el Consejo estima que la producción o las exportaciones de los países enumerados en el anexo C han aumentado bruscamente, deberá adoptar las medidas pertinentes para asegurar que no se aplique abusivamente ni se eluda el presente Convenio.
- 5) Todo miembro exportador enumerado en el anexo C se compromete a exigir la presentación de un documento de control autorizado por el Consejo antes de permitir la exportación de cacao fino o de aroma de su territorio. Todo miembro importador se compromete a exigir la presentación de un documento de control autorizado por el Consejo antes de permitir la importación de cacao fino o de aroma en su territorio.

Artículo 34

Funcionamiento y reajuste de los cupos anuales de exportación

- 1) El Consejo seguirá la evolución del mercado y se reunirá siempre que lo exijan las circunstancias.
- 2) Los cupos en vigor serán los siguientes, a menos que el Consejo decida, por votación especial, aumentarlos o reducirlos:
 - a) Cuando el precio indicativo sea superior al precio mínimo e inferior o igual al precio mínimo + 1 centavo de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán un 90% de los cupos anuales de exportación;

- b) Cuando el precio indicativo sea superior al precio mínimo + 1 e inferior o igual al precio mínimo + 3 centavos de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán un 95% de los cupos anuales de exportación;
- c) Cuando el precio indicativo sea superior al precio mínimo + 3 e inferior o igual al precio mínimo + 4,5 centavos de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán un 100% de los cupos anuales de exportación;
- d) Cuando el precio indicativo sea superior al precio mínimo + 4,5 e inferior o igual al precio mínimo + 6 centavos de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán un 105% de los cupos anuales de exportación.
- 3) Cuando se hayan efectuado reducciones de cupos en aplicación del párrafo 2), el Consejo podrá, por votación especial, decidir anularlas y restablecer los cupos a niveles de precios más elevados que los estipulados en ese párrafo, siempre que esos niveles de precios más elevados queden comprendidos en la escala de precios dentro de la cual estará en vigor el cupo restablecido.
- 4) Cuando el precio indicativo sea superior al precio mínimo + 6 centavos de dólar de los Estados Unidos por libra, los cupos de exportación en vigor serán suspendidos, a menos que el Consejo decida otra cosa por votación especial. Conforme al párrafo 4) del artículo 28, para determinar si el precio indicativo es superior al precio mínimo + 6 centavos de dólar de los Estados Unidos por libra, el promedio de los precios diarios tendrá que haber excedido del precio mínimo + 6 centavos de dólar de los Estados Unidos por libra durante un plazo de 22 días de mercado consecutivos. Una vez suspendidos los cupos de exportación, se aplicará un plazo de la misma duración para determinar si el precio indicativo ha bajado al precio mínimo + 6 centavos de dólar de los Estados Unidos por libra o a una cotización inferior a ésta.
- 5) Cuando el precio indicativo sea igual al precio mínimo + 8 centavos de dólar de los Estados Unidos por libra, el Gerente de la reserva de estabilización iniciará las ventas de la reserva, conforme al artículo 40, a menos que el Consejo, por votación especial, decida otra cosa.
- 6) Cuando el precio indicativo sea igual al precio máximo, se efectuarán ventas obligatorias de la reserva de estabilización conforme al párrafo 1) del artículo 40.
- 7) Cuando el precio indicativo sea igual al precio mínimo, el Consejo se reunirá dentro de los cuatro días laborables siguientes a fin de examinar

la situación del mercado y decidir por votación especial otras medidas para defender el precio mínimo.

8) Cuando el precio indicativo suba por encima del precio máximo, el Consejo se reunirá dentro de los cuatro días laborables siguientes a fin de examinar la situación del mercado y decidir por votación especial otras medidas para defender el precio máximo.

9) Durante los 45 días últimos del año-cupo no se podrán introducir cupos de exportación ni reducir los cupos de exportación en vigor, a menos que el Consejo decida otra cosa por votación especial.

Artículo 35

Observancia de los cupos de exportación

1) Los miembros adoptarán las medidas necesarias para asegurar el pleno cumplimiento de las obligaciones que les impone el presente Convenio respecto de los cupos de exportación. Si es necesario, el Consejo podrá pedir a los miembros que adopten medidas adicionales para la eficaz aplicación del sistema de cupos de exportación, incluso el establecimiento, por los miembros exportadores, de normas en las que se estipule el registro de todo el cacao que han de exportar dentro del límite del cupo de exportación en vigor.

2) Los miembros exportadores se comprometen a regular sus ventas con miras a lograr una comercialización ordenada y a hallarse en posición de observar en todo momento sus cupos de exportación en vigor. En cualquier caso, ningún país exportador deberá exportar más del 85% y del 90% de su cupo anual de exportación determinado conforme al artículo 31 durante los dos primeros trimestres y los tres primeros trimestres, respectivamente.

3) Cada miembro exportador se compromete a que el volumen de sus exportaciones de cacao no exceda de su cupo de exportación en vigor.

4) Si un miembro exportador se excede de su cupo de exportación en vigor en menos de un 1% de su cupo anual de exportación, no se considerará que ha infringido el párrafo 3). Sin embargo, tal exceso se deducirá del cupo de exportación en vigor del miembro interesado correspondiente al año-cupo siguiente.

5) Si un miembro exportador se excede por primera vez de su cupo de exportación por encima del margen de tolerancia mencionado en el párrafo 4), ese miembro venderá a la reserva de estabilización, a menos que el Consejo decida otra cosa, una cantidad equivalente al exceso, en un plazo de tres meses después de que el exceso haya sido descubierto por el Consejo. Esta

cantidad se deducirá automáticamente de su cupo de exportación para el año-cupo inmediatamente siguiente a aquel en que se haya cometido la infracción. Las ventas a la reserva de estabilización con arreglo a este párrafo se realizarán conforme a los párrafos 5) y 6) del artículo 39.

6) Si un miembro exportador se excede dos o más veces de su cupo de exportación en vigor por encima del margen de tolerancia mencionado en el párrafo 4), ese miembro venderá a la reserva de estabilización, a menos que el Consejo decida otra cosa, una cantidad igual al doble del exceso, en un plazo de tres meses después de que el exceso haya sido descubierto por el Consejo. Esta cantidad se deducirá automáticamente de su cupo de exportación en vigor para el año-cupo inmediatamente siguiente a aquel en que se haya cometido la infracción. Las ventas a la reserva de estabilización con arreglo a este párrafo se realizarán conforme a los párrafos 5) y 6) del artículo 39.

7) Toda medida adoptada conforme a los párrafos 5) y 6) lo será sin perjuicio de lo dispuesto en el capítulo XV.

8) Cuando el Consejo fije los cupos anuales de exportación conforme al artículo 31 podrá decidir por votación especial establecer cupos trimestrales de exportación. Al mismo tiempo estatuirá las normas que han de regir el funcionamiento y la supresión de esos cupos trimestrales de exportación. Al establecer esas normas, el Consejo tendrá en cuenta la estructura de la producción de cada miembro exportador.

9) Cuando en el año-cupo en curso no se pueda respetar enteramente una introducción o reducción de cupos de exportación a causa de la existencia de contratos de buena fe celebrados cuando estaban suspendidos los cupos de exportación o dentro de los cupos de exportación en vigor en el momento de su celebración, el reajuste se efectuará en los cupos de exportación en vigor para el año-cupo siguiente. El Consejo podrá exigir pruebas de la existencia de tales contratos.

10) Los miembros se comprometen a comunicar inmediatamente al Consejo toda información que obtengan en relación con cualquier incumplimiento del presente Convenio o de las normas o reglamentos establecidos por el Consejo.

Artículo 36

Redistribución de déficit

1) Lo antes posible y en cualquier caso antes de transcurrido el mes de mayo de cada año-cupo, cada miembro exportador notificará al Consejo en qué medida y por qué razones prevé que no utilizará todo su cupo en vigor

o que tendrá un excedente sobre ese cupo. Teniendo en cuenta esas notificaciones y explicaciones, el Director Ejecutivo, a menos que el Consejo decida otra cosa por votación especial habida cuenta de las condiciones del mercado, redistribuirá los déficit entre los miembros exportadores conforme a las normas que el Consejo establezca acerca de las condiciones, el calendario y el modo de esa redistribución. Tales normas incluirán disposiciones que regulen la manera de hacer las reducciones efectuadas conforme a los párrafos 5) y 6) del artículo 35.

2) Para los miembros exportadores que no se hallen en situación de notificar al Consejo antes de transcurrido el mes de mayo los déficit o excedentes que prevén a causa de la época en que se recoge su cosecha principal, el plazo para la notificación de esos déficit o esos excedentes se prorrogará hasta mediados de julio. Los países exportadores con derecho a tal prórroga se enumeran en el anexo E.

Artículo 37

Institución y financiación de la reserva de estabilización

1) Por el presente artículo se instituye una reserva de estabilización.

2) La reserva de estabilización adquirirá y mantendrá únicamente cacao en grano y tendrá una capacidad máxima de 250.000 toneladas.

3) El Gerente de la reserva de estabilización, conforme a las normas aprobadas por el Consejo, será responsable del funcionamiento de la reserva de estabilización, de las operaciones de compra y venta, del mantenimiento en buen estado de la reserva de cacao y, sin exponerse a los riesgos del mercado, de la renovación de las partidas de cacao en grano conforme a las disposiciones pertinentes del presente Convenio.

4) Para financiar sus operaciones, la reserva de estabilización percibirá, desde el comienzo del primer año-cupo siguiente a la entrada en vigor del presente Convenio, ingresos regulares en forma de contribuciones sobre el cacao conforme al artículo 38. No obstante, el Consejo, si dispone de otras fuentes de financiación, podrá decidir otra fecha a partir de la cual se exigirán las contribuciones.

5) Si en cualquier momento parece probable que los ingresos percibidos por la reserva de estabilización por concepto de contribuciones sean insuficientes para financiar sus operaciones, el Consejo podrá por votación especial tomar en préstamo fondos en monedas libremente convertibles, dirigiéndose a las fuentes pertinentes, incluidos los gobiernos de los países miembros.

Tales préstamos habrán de reembolsarse con el producto de las contribuciones, de las ventas de cacao en grano por la reserva de estabilización, y de los ingresos varios de la reserva de estabilización, si los hubiere. Los miembros de la Organización no serán individualmente responsables del reembolso de los préstamos.

6) Los gastos de funcionamiento y mantenimiento de la reserva de estabilización, incluidos:

a) la remuneración del Gerente y del personal que se encargue del funcionamiento y mantenimiento de la reserva de estabilización, los gastos que efectúe la Organización para administrar y controlar la recaudación de las contribuciones y los pagos de intereses o de capital por las sumas tomadas en préstamo por el Consejo, así como

b) otros gastos tales como los gastos de transporte y seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización, los gastos de almacenamiento, incluida la fumigación, los gastos de manipulación, seguros, gestión e inspección y todos los gastos que se hagan para renovar las partidas de cacao en grano a fin de mantener su estado y su valor,

se sufragarán con los ingresos ordinarios procedentes de las contribuciones, o con los préstamos obtenidos conforme al párrafo 5), o con el producto de las reventas efectuadas conforme al párrafo 5) del artículo 39.

Artículo 38

Contribuciones para la financiación de la reserva de estabilización

1) La contribución impuesta sobre el cacao exportado por primera vez por un miembro o importado por primera vez por un miembro no será de más de 1 centavo de dólar de los Estados Unidos por libra de cacao en grano y proporcionalmente de productos de cacao, conforme a los párrafos 2) y 3) del artículo 32. En cualquier caso, la contribución sólo se impondrá una vez. En los dos primeros años-cupo respecto de los cuales esté en vigor la contribución, las tasas de contribución serán de 1 centavo de dólar de los Estados Unidos por libra de cacao en grano y proporcionalmente de productos de cacao conforme a los párrafos 2) y 3) del artículo 32. Para el período subsiguiente, el Consejo podrá determinar, por votación especial, una tasa de contribución inferior, teniendo en cuenta los recursos y obligaciones financieras de la Organización con respecto a la reserva de estabilización. Si no se hace tal determinación, se mantendrá la tasa vigente. Si el Consejo, por

votación especial, decide que se ha acumulado capital suficiente para el funcionamiento de la reserva de estabilización y para el cumplimiento de las obligaciones financieras de la Organización con respecto a la reserva de estabilización, se dejará de hacer nuevas contribuciones.

2) El Consejo expedirá certificados de contribución conforme a las normas que establezca. Tales normas tendrán en cuenta los intereses del comercio del cacao y abarcarán, entre otras cosas, el uso posible de agentes, la expedición de documentos contra entrega de las contribuciones y el pago de las contribuciones dentro de un determinado plazo.

3) Las contribuciones a que se refiere este artículo serán pagaderas en monedas libremente convertibles y estarán exentas de toda restricción en materia de divisas.

4) Ninguna de las disposiciones de este artículo irá en perjuicio del derecho de todo comprador y todo vendedor a determinar de común acuerdo las condiciones de pago por suministro de cacao.

Artículo 39

Compras de la reserva de estabilización

1) A los efectos de este artículo, la capacidad máxima de 250.000 toneladas fijada para la reserva de estabilización se dividirá en contingentes individuales para cada miembro exportador, en la misma proporción que sus cupos básicos conforme al artículo 30.

2) Si los cupos anuales de exportación se reducen conforme al artículo 34, cada miembro exportador ofrecerá inmediatamente en venta al Gerente de la reserva de estabilización una cantidad de cacao en grano igual a aquella en que se hubiera reducido su cupo, y el Gerente, en el plazo de diez días a partir de la reducción de los cupos, concertará un contrato para la compra de esa cantidad a cada miembro exportador.

3) Antes de que finalice el año de cosecha, cada miembro exportador notificará al Gerente cualquier exceso de su producción respecto de su cupo de exportación en vigor al finalizar el año-cupo, así como la cantidad de cacao en grano necesaria para el consumo interno. Cada miembro exportador que notifique tal exceso ofrecerá inmediatamente en venta al Gerente todo el cacao en grano producido que exceda de su cupo de exportación en vigor al finalizar el año-cupo y que no haya sido comprado ya conforme al párrafo 2), después de tener en cuenta la producción necesaria para el consumo interior, y el Gerente, en el plazo de diez días a partir de la notificación, concertará un contrato para la compra de ese cacao a tal miembro exportador.

4) El Gerente sólo comprará cacao en grano de calidad comercial uniforme reconocida y en cantidades no inferiores a 100 toneladas.

5) Al comprar cacao en grano a los miembros exportadores conforme a este artículo, el Gerente, sin perjuicio de lo dispuesto en el párrafo 6), hará:

a) En el momento de la entrega del cacao en grano, un pago inicial de 10 centavos de dólar de los Estados Unidos por libra f.o.b.; no obstante, al expirar el año-cupo correspondiente, el Consejo, por recomendación del Gerente, podrá decidir, a la vista de la situación financiera actual y prevista de la reserva de estabilización, que se aumente el pago inicial en una cantidad que no exceda de 5 centavos de dólar de los Estados Unidos por libra. El Gerente podrá pagar una cantidad menor que el incremento total adicional en el caso de envíos sueltos de cacao en grano, según su calidad o estado, ateniéndose a las normas aprobadas por el Consejo conforme al párrafo 3) del artículo 37;

b) Al efectuarse la venta del cacao en grano por la reserva de estabilización, un pago complementario que representará el producto de la venta menos el pago realizado conforme al apartado a) y el costo del transporte y seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización, los gastos de almacenamiento y manipulación y los gastos, si los hubiere, de renovar las partidas de cacao en grano que sean necesarias para mantener el estado y el valor de dichas partidas.

6) Cuando un miembro ya haya vendido al Gerente una cantidad de cacao en grano igual a su contingente individual, definido en el párrafo 1), en las compras subsiguientes el Gerente sólo pagará en el momento de la entrega el precio que podría obtener mediante la venta del cacao en grano para usos no tradicionales. Si el cacao en grano comprado conforme a este párrafo se revende posteriormente conforme al artículo 40, el Gerente abonará al miembro exportador interesado una suma complementaria que representará el producto de la reventa menos el pago ya realizado conforme a este párrafo y el costo del transporte y seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización, los gastos de almacenamiento y manipulación y los gastos, si los hubiere, de renovar las partidas de cacao en grano que sean necesarias para mantener el estado y el valor de dichas partidas.

7) Cuando el cacao en grano se venda al Gerente conforme al párrafo 2), el contrato contendrá una cláusula que permita al miembro exportador cancelar todo el contrato o parte de él antes de la entrega del cacao en grano:

a) Si posteriormente, durante el mismo año-cupo, se suprime conforme al artículo 34 la reducción de cupos que dio lugar a la venta; o

b) En la medida en que, una vez efectuada dicha venta, la producción del mismo año-cupo resultare insuficiente para cumplir el cupo de exportación en vigor del miembro.

8) En los contratos de compra concertados conforme a este artículo se dispondrá que la entrega ha de efectuarse dentro del plazo estipulado en el contrato, pero a más tardar en el plazo de dos meses después de terminado el año-cupo.

9) a) El Gerente mantendrá informado al Consejo acerca de la situación financiera de la reserva de estabilización. Si considera que los fondos no serán suficientes para pagar el cacao en grano que estima se le ofrecerá durante el año-cupo en curso, pedirá al Director Ejecutivo que convoque una reunión extraordinaria del Consejo.

b) Si el Consejo no puede encontrar otra solución factible, podrá suspender o restringir, por votación especial, las compras efectuadas conforme a los párrafos 2), 3) y 6) hasta el momento en que pueda resolver la situación financiera.

10) El Gerente llevará los registros que sean pertinentes para desempeñar las funciones que se le encomiendan en el presente Convenio.

Artículo 40

Ventas de la reserva de estabilización para defender el precio máximo

1) El Gerente de la reserva de estabilización efectuará ventas de la reserva de estabilización en cumplimiento de los párrafos 5) y 6) del artículo 34 conforme al presente artículo:

a) las ventas se harán a los precios corrientes del mercado;

b) cuando se inicien las ventas de la reserva de estabilización en cumplimiento del párrafo 5) del artículo 34, el Gerente continuará poniendo en venta cacao en grano hasta que:

i) el precio indicativo baje al precio mínimo + 8 centavos de dólar de los Estados Unidos por libra; o

ii) haya agotado todos los suministros de cacao en grano de que disponga; o

- iii) el Consejo, cuando el precio indicativo se encuentre entre el precio mínimo + 8 centavos de dólar de los Estados Unidos por libra y el precio máximo, decida otra cosa por votación especial;
- c) cuando el precio indicativo sea igual o superior al precio máximo, el Gerente continuará poniendo en venta cacao en grano hasta que el precio indicativo baje al precio máximo o hasta que haya agotado todo el cacao en grano de que disponga, si esto ocurre primero.
- 2) Al efectuar ventas conforme al párrafo 1), el Gerente venderá el cacao por los circuitos normales de los países miembros a las empresas y organizaciones que se dedican al comercio o elaboración del cacao para su ulterior elaboración conforme a las normas aprobadas por el Consejo.
- 3) Al efectuar ventas conforme al párrafo 1), el Gerente, siempre que el precio ofrecido sea aceptable, dará la primera opción a los compradores de países miembros antes de aceptar las ofertas de compradores de países no miembros.

Artículo 41

Retirada de cacao en grano de la reserva de estabilización

- 1) No obstante lo dispuesto en el artículo 40, todo miembro exportador que a causa de un déficit en su cosecha se vea en la imposibilidad de cubrir su cupo durante un año-cupo podrá pedir al Consejo que apruebe la retirada de la totalidad o de parte de su cacao en grano adquirido durante el año-cupo precedente por el Gerente de la reserva de estabilización y que todavía esté almacenado sin vender, en la cuantía en que su cupo de exportación en vigor exceda de la producción del año-cupo. Al ser autorizado a retirar el cacao, el miembro exportador interesado pagará al Gerente los gastos ocasionados por el cacao en grano, con inclusión del pago inicial, los gastos de transporte y de seguro desde el punto de entrega f.o.b. hasta el lugar de almacenamiento de la reserva de estabilización y los gastos de almacenamiento y manipulación.
- 2) El Consejo establecerá las normas para retirar cacao en grano de la reserva de estabilización conforme al párrafo 1).

Artículo 42

Cambios de las paridades de las monedas

El Director Ejecutivo convocará una reunión extraordinaria del Consejo, a más tardar dentro de los cuatro días laborables inmediatamente siguientes, siempre que se produzca un cambio de la paridad del dólar de los Estados Unidos o de la libra esterlina o que los tipos de cambio de una de estas monedas no se mantengan dentro de los márgenes de su paridad internacionalmente prescritos. Hasta que se celebre esa reunión extraordinaria, el Director Ejecutivo y el Gerente de la reserva de estabilización tomarán las medidas provisionales que consideren necesarias. En particular podrán, previa consulta con el Presidente del Consejo, restringir o suspender temporalmente las operaciones de la reserva de estabilización. Después de examinar las circunstancias, y en particular las medidas provisionales que puedan haber tomado el Director Ejecutivo y el Gerente, así como el posible efecto del cambio de paridad de una moneda o de las variaciones de los tipos de cambio antes mencionados sobre la eficaz aplicación del presente Convenio, el Consejo podrá adoptar, por votación especial, todas las medidas correctivas necesarias.

Artículo 43

Liquidación de la reserva de estabilización

1) Si el presente Convenio fuere reemplazado por un nuevo Convenio que incluya disposiciones sobre la reserva de estabilización, el Consejo tomará las medidas que juzgue oportunas en relación con la continuación del funcionamiento de la reserva de estabilización.

2) Si el presente Convenio se da por terminado sin haber sido reemplazado por uno nuevo que contenga disposiciones sobre la reserva de estabilización, se aplicarán las siguientes normas:

a) No se harán nuevos contratos para comprar cacao en grano con destino a la reserva de estabilización. El Gerente de la reserva de estabilización, a la luz de las condiciones de mercado que existan, dispondrá de la reserva de estabilización conforme a las normas establecidas por el Consejo por votación especial al comienzo del presente Convenio, a menos que, antes de darse por terminado el presente Convenio, el Consejo modifique esas normas por votación especial. El Gerente seguirá teniendo derecho a vender cacao en grano en cualquier momento durante la liquidación para sufragar los costos de ésta.

b) El producto de la venta y los fondos que hubiera en la cuenta de la reserva de estabilización serán utilizados para pagar, en el siguiente orden:

- i) los costos de liquidación;
- ii) todo saldo pendiente, más el interés, de los préstamos obtenidos por la Organización o en su nombre, en relación con la reserva de estabilización;
- iii) todo pago complementario pendiente conforme al artículo 39.

c) Los fondos que quedaren una vez hechos los pagos indicados en el apartado b) se acreditarán a los miembros exportadores interesados, en proporción a las exportaciones de cada uno de esos miembros exportadores por las que se haya pagado contribución.

Artículo 44

Seguridad del suministro

Los miembros exportadores se comprometen a seguir, dentro del contexto del presente Convenio, políticas de venta y de exportación que no restrinjan artificialmente los suministros de cacao y que aseguren el suministro regular de cacao a los importadores de los países miembros. Al ofrecer cacao en venta cuando el precio sea superior al precio máximo, los miembros exportadores darán preferencia a los importadores de los países miembros con respecto a los importadores de los países no miembros.

Artículo 45

Transferencia a usos no tradicionales

1) Si la cantidad de cacao en grano almacenada por el Gerente de la reserva de estabilización conforme al artículo 39 es superior a la capacidad máxima de la reserva de estabilización, el Gerente, conforme a las modalidades y condiciones que fije el Consejo, dará salida a esos excedentes de cacao en grano para su transferencia a usos no tradicionales. Tales modalidades y condiciones estarán destinadas, en especial, a asegurar que el cacao no reingrese en el mercado normal del cacao. Todos los miembros deberán cooperar a este respecto con el Consejo en la mayor medida posible.

2) En lugar de vender cacao en grano al Gerente cuando se haya alcanzado la capacidad máxima de la reserva de estabilización, todo miembro exportador podrá, bajo el control del Consejo, transferir en su territorio sus excedentes de cacao a usos no tradicionales.

3) Siempre que se ponga en conocimiento del Consejo todo caso de transferencia de cacao incompatible con el presente Convenio, inclusive todo caso de reingreso en el mercado del cacao transferido a usos no tradicionales, el Consejo decidirá lo antes posible las medidas que haya que adoptar para remediar la situación.

CAPITULO VIII - NOTIFICACION DE LAS IMPORTACIONES Y LAS EXPORTACIONES,
REGISTRO DE LA OBSERVANCIA DE LOS CUPOS Y MEDIDAS DE CONTROL

Artículo 46

Notificación de las exportaciones y registro
de la observancia de los cupos

- 1) Conforme a las normas que establezca el Consejo, el Director Ejecutivo llevará un registro del cupo anual de exportación de cada miembro exportador y de sus ajustes. Junto con el cupo, se registrarán las exportaciones a él imputables que efectúe ese miembro, de forma que se mantenga al día la situación del cupo de cada miembro exportador.
- 2) Con este fin, todo miembro exportador deberá notificar al Director Ejecutivo, con los intervalos que fije el Consejo, la cantidad total de exportaciones registradas, junto con los demás datos que el Consejo solicite. Esta información se publicará al final de cada mes.
- 3) Las exportaciones no imputables a los cupos se registrarán por separado.

Artículo 47

Notificación de las importaciones y de las exportaciones

- 1) Conforme a las normas que establezca el Consejo, el Director Ejecutivo llevará un registro de las importaciones de los miembros y de las exportaciones de los miembros importadores.
- 2) Con este fin, todo miembro deberá notificar al Director Ejecutivo las cantidades totales de sus importaciones y todo miembro importador deberá notificar al Director Ejecutivo las cantidades totales de sus exportaciones, con los intervalos que fije el Consejo, junto con los demás datos que el Consejo solicite. Esta información se publicará al final de cada mes.
- 3) Las importaciones que, conforme al presente Convenio, no sean imputables a los cupos de exportación se registrarán por separado.

Artículo 48

Medidas de control

- 1) Todo miembro que exporte cacao exigirá la presentación de un certificado de contribución válido o de otro documento de control autorizado por el Consejo antes de permitir el envío de cacao desde su territorio aduanero.

Todo miembro que importe cacao exigirá la presentación de un certificado de contribución válido o de otro documento de control autorizado por el Consejo antes de permitir la importación de cacao en su territorio aduanero, ya proceda de un miembro o de un no miembro.

2) No se exigirán certificados de contribución para el cacao exportado conforme a los párrafos 4) y 5) del artículo 32. El Consejo dispondrá lo necesario para expedir los documentos de control correspondientes a esos envíos.

3) No se expedirán certificados de contribución u otros documentos de control autorizados por el Consejo para los envíos en cualquier período, de una cantidad de cacao que exceda de las exportaciones autorizadas para dicho período.

4) El Consejo adoptará por votación especial las normas que considere necesarias respecto de los certificados de contribución u otros documentos de control autorizados por el Consejo.

5) Para el cacao fino o de aroma, el Consejo elaborará las normas que considere necesarias respecto de la simplificación del procedimiento para los documentos de control autorizados por el Consejo, teniendo en cuenta todos los factores pertinentes.

CAPITULO IX - PRODUCCION Y EXISTENCIAS

Artículo 49

Producción y existencias

1) Los miembros reconocen la necesidad de mantener un equilibrio razonable de la producción con el consumo y cooperarán con el Consejo para lograr este objetivo.

2) Todo miembro productor podrá establecer un programa de ajuste de su producción a fin de lograr el objetivo expuesto en el párrafo 1). Cada miembro productor interesado será responsable de las políticas y procedimientos que aplique para lograr ese objetivo.

3) El Consejo examinará anualmente el nivel de las existencias en todo el mundo y formulará las recomendaciones necesarias de acuerdo con este examen.

4) El Consejo, en su primera reunión, tomará medidas para establecer un programa destinado a reunir la información necesaria para determinar, sobre una base científica, la capacidad de producción actual y potencial del mundo, así como su consumo actual y potencial. Los miembros facilitarán la ejecución de ese programa.

CAPITULO X - EXPANSION DEL CONSUMO

Artículo 50

Obstáculos a la expansión del consumo

1) Los miembros reconocen que es importante asegurar la mayor expansión posible de la economía del cacao y, por consiguiente, facilitar la expansión del consumo de cacao en relación con la producción a fin de alcanzar a largo plazo el equilibrio óptimo entre la oferta y la demanda, y a este respecto reconocen también que es importante llegar a eliminar progresivamente todos los obstáculos que puedan oponerse a tal expansión.

2) El Consejo determinará los problemas específicos relacionados con los obstáculos a la expansión del comercio y del consumo de cacao que se mencionan en el párrafo 1), y procurará que se adopten medidas prácticas mutuamente aceptables con miras a eliminar progresivamente esos obstáculos.

3) Teniendo en cuenta los objetivos mencionados y lo dispuesto en el párrafo 2), los miembros se esforzarán por aplicar medidas para reducir progresivamente los obstáculos a la expansión del consumo y, en la medida de lo posible, eliminarlos, o para disminuir sustancialmente sus efectos.

4) Para facilitar la consecución de los fines de este artículo, el Consejo podrá hacer recomendaciones a los miembros y examinará periódicamente, a partir de la primera reunión ordinaria que celebre durante el segundo año-cupo, los resultados conseguidos.

5) Los miembros informarán al Consejo de todas las medidas que adopten con miras a aplicar las disposiciones de este artículo.

Artículo 51

Promoción del consumo

1) El Consejo podrá establecer un comité cuya finalidad será estimular la expansión del consumo de cacao, tanto en los países exportadores como en los importadores. El Consejo revisará periódicamente la labor del Comité.

2) El costo del programa de promoción se financiará mediante contribuciones de los miembros exportadores. Los miembros importadores podrán también contribuir financieramente. La composición del comité se limitará a los miembros que contribuyan al programa de promoción.

3) Antes de realizar una campaña en el territorio de un miembro, el comité solicitará la aprobación de ese miembro.

Artículo 52
Sucedáneos del cacao

1) Los miembros reconocen que la utilización de sucedáneos puede frenar la expansión del consumo de cacao. A este respecto convienen en establecer normas sobre productos de cacao y chocolate o adaptar las normas existentes, en caso necesario, de modo que dichas normas prohíban que materias no derivadas del cacao se utilicen en lugar del cacao con el propósito de inducir a error a los consumidores.

2) Al preparar o revisar las normas basadas en los principios que se enuncian en el párrafo 1), los miembros tendrán plenamente en cuenta las recomendaciones y decisiones de los organismos internacionales competentes, tales como el Consejo y el Comité del Codex sobre Productos del Cacao y Chocolate.

3) El Consejo podrá recomendar a un miembro que tome cualquier medida que el Consejo considere aconsejable para asegurar el cumplimiento de las disposiciones de este artículo.

4) El Director Ejecutivo presentará al Consejo un informe anual sobre la forma en que se estén cumpliendo las disposiciones de este artículo.

CAPITULO XI - CACAO ELABORADO

Artículo 53

Cacao elaborado

1) Se reconoce que los países en desarrollo necesitan ampliar la base de su economía, en especial mediante la industrialización y la exportación de productos manufacturados, incluida la elaboración del cacao y la exportación de productos del cacao y chocolate. A este respecto se reconoce también que es necesario evitar que se produzcan graves perjuicios a la economía del cacao de los miembros importadores y exportadores.

2) Todo miembro que considere que hay peligro de que sus intereses sufran perjuicios en algunos de los aspectos mencionados podrá celebrar consultas con el otro miembro interesado con miras a llegar a un entendimiento satisfactorio para las partes afectadas y, si no se consigue esto, el miembro podrá hacer una notificación al Consejo, el cual interpondrá sus buenos oficios en el asunto a fin de llegar a tal entendimiento.

CAPITULO XII - RELACIONES ENTRE MIEMBROS Y NO MIEMBROS

Artículo 54

Limitación de las importaciones procedentes de no miembros

1) Los miembros limitarán sus importaciones anuales de cacao producido en países no miembros, excepto las importaciones de cacao fino o de aroma, de los países exportadores enumerados en el anexo C conforme a lo dispuesto en este artículo.

2) Los miembros se comprometen, para cada año-cupo:

a) a no permitir que se importe una cantidad total de cacao producido en países no miembros, como grupo, superior al promedio de las importaciones procedentes de ese mismo grupo de países en los tres años civiles 1970, 1971 y 1972;

b) a reducir a la mitad la cantidad especificada en el apartado a) cuando el precio indicativo baje a menos del precio mínimo, y a mantener esta reducción hasta que el nivel de los cupos en vigor llegue a ser el establecido en el apartado c) del párrafo 2) del artículo 34.

3) El Consejo, por votación especial, podrá suspender total o parcialmente las limitaciones establecidas en virtud del párrafo 2). Las limitaciones del apartado a) del párrafo 2) no se aplicarán en ningún caso cuando el precio indicativo del cacao sea superior al precio máximo.

4) Las limitaciones establecidas en virtud del apartado a) del párrafo 2) no se aplicarán al cacao comprado en virtud de contratos concertados de buena fe cuando el precio indicativo era superior al precio máximo, y las establecidas en virtud del apartado b) del párrafo 2) no se aplicarán al cacao comprado en virtud de contratos concertados de buena fe antes de que el precio indicativo bajase a menos del precio mínimo. En tales casos las reducciones, sin perjuicio de lo dispuesto en el apartado b) del párrafo 2), se aplicarán en el año-cupo siguiente, a menos que el Consejo decida cancelar las reducciones o aplicarlas en un año-cupo subsiguiente.

5) Los miembros informarán regularmente al Consejo de las cantidades de cacao que hayan importado de no miembros o hayan exportado a no miembros.

6) Todas las importaciones de un miembro procedentes de no miembros que excedan de la cantidad que esté autorizado a importar en virtud de este

artículo se deducirán de la cantidad que tal miembro estaría autorizado a importar en el año-cupo siguiente, a menos que el Consejo decida otra cosa.

7) Si un miembro deja de cumplir en más de una oportunidad las disposiciones de este artículo, el Consejo, por votación especial, podrá suspenderle el ejercicio de su derecho de voto en el Consejo y del derecho a votar o a que se emitan sus votos en el Comité Ejecutivo.

8) Las obligaciones enunciadas en este artículo se entenderán sin perjuicio de las obligaciones en contrario, bilaterales o multilaterales, que los miembros hayan contraído respecto de no miembros antes de la entrada en vigor del presente Convenio, en el entendimiento de que todo miembro que haya contraído dichas obligaciones en contrario las cumplirá de tal manera que se reduzca, en la medida de lo posible, la incompatibilidad entre esas obligaciones y las obligaciones enunciadas en este artículo, adoptará lo antes posible las medidas necesarias para conciliar esas obligaciones y las disposiciones de este artículo y expondrá detalladamente ante el Consejo la naturaleza de dichas obligaciones y las medidas que haya adoptado para reducir o eliminar esa incompatibilidad.

Artículo 55

Transacciones comerciales con no miembros

1) Los miembros exportadores se comprometen a no vender cacao a no miembros en condiciones comercialmente más favorables que las que estarían dispuestos a ofrecer al mismo tiempo a miembros importadores, teniendo en cuenta las prácticas comerciales normales.

2) Los miembros importadores se comprometen a no comprar cacao de no miembros en condiciones comercialmente más favorables que las que estarían dispuestos a aceptar al mismo tiempo de miembros exportadores, teniendo en cuenta las prácticas comerciales normales.

3) El Consejo examinará periódicamente la aplicación de los párrafos 1) y 2) y podrá pedir a los países miembros que le proporcionen la información pertinente conforme al artículo 56.

4) Sin perjuicio de lo dispuesto en el párrafo 8) del artículo 54, todo miembro que tenga motivos para creer que otro miembro no ha cumplido la obligación que le imponen el párrafo 1) o el párrafo 2) podrá comunicarlo al Director Ejecutivo y pedir que se celebren consultas conforme al artículo 60 o someter la cuestión al Consejo conforme al artículo 62.

CAPITULO XIII - INFORMACION Y ESTUDIOS

Artículo 56

Información

1) La Organización actuará como centro para la reunión, intercambio y publicación de:

a) información estadística sobre la producción, las ventas, los precios, las exportaciones e importaciones, el consumo y las existencias de cacao en el mundo; y

b) en la medida en que se considere adecuado, información técnica sobre el cultivo, la elaboración y la utilización del cacao.

2) Además de la información que habrán de proporcionarle los miembros en virtud de otros artículos del presente Convenio, el Consejo podrá pedirles que le proporcionen la que considere necesaria para sus operaciones, en particular informes periódicos sobre las políticas de producción y consumo, las ventas, los precios, las exportaciones e importaciones, las existencias y los impuestos del cacao.

3) Si un miembro deja de proporcionar en un plazo razonable datos estadísticos u otra información solicitada por el Consejo para el adecuado funcionamiento de la Organización, o tiene dificultades para proporcionarlos, el Consejo podrá exigirle que explique las razones de ello. Si se comprueba que necesita asistencia técnica en la cuestión, el Consejo podrá adoptar cualquier medida necesaria al respecto.

Artículo 57

Estudios

El Consejo, en la medida que lo estime necesario, promoverá la preparación de estudios sobre la economía de la producción y distribución del cacao, y en particular sobre las tendencias y proyecciones, el efecto de las medidas adoptadas por los gobiernos de los países exportadores e importadores sobre la producción y el consumo de cacao, las oportunidades de expansión del consumo de cacao destinado a usos tradicionales y a posibles nuevos usos, y las consecuencias de la aplicación del presente Convenio para los exportadores e importadores de cacao, en especial su relación de intercambio, y podrá

formular recomendaciones a los miembros acerca de los temas de tales estudios. Para la promoción de esos estudios, el Consejo podrá cooperar con las organizaciones internacionales.

Artículo 58

Examen anual

El Consejo, tan pronto como sea posible después de finalizado cada año-cupo, examinará la aplicación del presente Convenio y la manera en que los miembros observan los principios y contribuyen al logro de los objetivos en él enunciados. El Consejo podrá entonces formular recomendaciones a los miembros en cuanto a la forma de mejorar el funcionamiento del presente Convenio.

CAPITULO XIV - EXONERACION DE OBLIGACIONES EN
CIRCUNSTANCIAS EXCEPCIONALES

Artículo 59

Exoneración de obligaciones en circunstancias excepcionales

- 1) El Consejo podrá, por votación especial, exonerar a un miembro de una obligación por razón de circunstancias excepcionales o de emergencia, fuerza mayor u obligaciones internacionales asumidas en virtud de la Carta de las Naciones Unidas con respecto a territorios que administre con arreglo al régimen de administración fiduciaria.
- 2) El Consejo, al exonerar a un miembro conforme al párrafo 1), manifestará explícitamente los términos y condiciones bajo los cuales dicho miembro queda relevado de la obligación, así como el período correspondiente.
- 3) No obstante las anteriores disposiciones de este artículo, el Consejo no exonerará a un miembro:
 - a) de la obligación que tiene, conforme al artículo 24, de pagar contribuciones ni de las consecuencias de la falta de ese pago;
 - b) de cualquier cupo de exportación u otra limitación de las exportaciones, si el cupo o cualquier otra limitación han sido ya rebasados;
 - c) de la obligación de requerir el pago de cualquier carga o contribución conforme al artículo 37.

CAPITULO XV - CONSULTAS, CONTROVERSIAS Y RECLAMACIONES

Artículo 60

Consultas

Todo miembro adoptará una actitud favorable sobre cualesquiera declaraciones que pueda hacer otro miembro con respecto a la interpretación o aplicación del presente Convenio, y dará las facilidades necesarias para la celebración de consultas. En el curso de tales consultas, a petición de una de las partes y con el consentimiento de la otra, el Director Ejecutivo establecerá un procedimiento de conciliación adecuado. Los gastos que suponga ese procedimiento no serán sufragados por la Organización. Si tal procedimiento lleva a una solución, se pondrá ello en conocimiento del Director Ejecutivo. Si no se llega a ninguna solución, la cuestión podrá ser remitida al Consejo, a petición de una de las partes, conforme al artículo 61.

Artículo 61

Controversias

1) Toda controversia relativa a la interpretación o aplicación del presente Convenio que no sea resuelta por las partes en la controversia será sometida, a petición de cualquiera de ellas, a la decisión del Consejo.

2) Cuando una controversia haya sido sometida al Consejo conforme al párrafo 1) y haya sido debatida, la mayoría de los miembros, o varios miembros que tengan por lo menos un tercio del total de votos, podrán pedir al Consejo que, antes de adoptar su decisión, solicite la opinión del grupo consultivo especial que habrá de establecerse en la forma estipulada en el párrafo 3) acerca de las cuestiones objeto de la controversia.

3) a) A menos que el Consejo decida otra cosa por unanimidad, el grupo consultivo especial estará compuesto por:

- i) dos personas designadas por los miembros exportadores, una de ellas con gran experiencia en cuestiones del tipo de la que sea objeto de controversia, y la otra con autoridad y experiencia en cuestiones jurídicas;
- ii) dos personas de calificaciones análogas designadas por los miembros importadores; y

- iii) un presidente nombrado por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) o, en caso de desacuerdo, por el Presidente del Consejo.
 - b) Los nacionales de las partes contratantes podrán ser designados para formar el grupo consultivo especial.
 - c) Las personas designadas para formar el grupo consultivo especial actuarán a título personal y sin recibir instrucciones de ningún gobierno.
 - d) Los gastos del grupo consultivo especial serán sufragados por la Organización.
- 4) La opinión del grupo consultivo especial y las razones en que se funde serán sometidas al Consejo, que resolverá la controversia después de considerar toda la información pertinente.

Artículo 62

Reclamaciones y medidas del Consejo

- 1) Toda reclamación de que un miembro ha dejado de cumplir las obligaciones que le impone el presente Convenio será remitida al Consejo, a petición del miembro que formule la reclamación, para que aquél la examine y decida al respecto.
- 2) Toda conclusión del Consejo de que un miembro ha incumplido las obligaciones que le impone el presente Convenio requerirá una votación por mayoría simple distribuida y especificará la naturaleza de tal incumplimiento.
- 3) Siempre que el Consejo, como resultado de una reclamación o por otra causa, llegue a la conclusión de que un miembro ha incumplido las obligaciones que le impone el presente Convenio, podrá, por votación especial, y sin perjuicio de las demás medidas previstas expresamente en otros artículos del presente Convenio, en particular el artículo 72:
 - a) suspender el derecho de voto de ese miembro en el Consejo y en el Comité Ejecutivo; y
 - b) si lo estima necesario, suspender otros derechos de ese miembro, en particular el de poder ser designado para desempeñar funciones en el Consejo o en cualquiera de sus comités y el de desempeñar tales funciones, hasta que haya cumplido sus obligaciones.
- 4) Todo miembro cuyo derecho de voto haya sido suspendido conforme al párrafo 3) seguirá estando obligado a cumplir las obligaciones financieras y de otra índole que haya contraído en virtud del presente Convenio.

CAPITULO XVI - DISPOSICIONES FINALES

Artículo 63

Firma

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 15 de noviembre de 1972 hasta el 15 de enero de 1973 inclusive, a la firma de todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Cacao, 1972.

Artículo 64

Ratificación, aceptación, aprobación

- 1) El presente Convenio estará sujeto a ratificación, aceptación o aprobación por los gobiernos signatarios, conforme a su respectivo procedimiento constitucional.
- 2) Sin perjuicio de lo dispuesto en el artículo 65, los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 30 de abril de 1973.
- 3) El Consejo podrá conceder una o varias prórrogas a todo gobierno signatario que no haya depositado su instrumento de ratificación, aceptación o aprobación conforme al párrafo 2).
- 4) Todo gobierno que deposite un instrumento de ratificación, aceptación o aprobación indicará, en el momento de hacer tal depósito, si es miembro exportador o miembro importador.

Artículo 65

Notificación

- 1) Todo gobierno signatario podrá notificar a la autoridad depositaria que se compromete a obtener la ratificación, aceptación o aprobación conforme a su procedimiento constitucional lo antes posible, el 30 de abril de 1973 o antes de esa fecha, o en todo caso dentro de los dos meses siguientes.
- 2) Todo gobierno cuyas condiciones de adhesión haya establecido el Consejo podrá notificar a la autoridad depositaria que se compromete a obtener la adhesión conforme a su procedimiento constitucional lo antes

posible y, en todo caso, a más tardar dentro de los dos meses siguientes a la fecha en que la autoridad depositaria reciba su notificación.

3) El gobierno que haga una notificación conforme a los párrafos 1) o 2) tendrá la condición de observador desde la fecha en que se reciba su notificación hasta que haya indicado su intención de aplicar el Convenio con carácter provisional conforme al artículo 66 o hasta que expire el plazo indicado en su notificación conforme a los párrafos 1) o 2). Si el gobierno no puede obtener la ratificación, aceptación, aprobación o adhesión dentro del plazo especificado, o no puede hacer una indicación conforme al artículo 66, el Consejo podrá, teniendo en cuenta las medidas tomadas por el gobierno interesado conforme a los párrafos 1) o 2), prorrogar la condición de observador del gobierno durante el plazo ulterior que se especifique.

Artículo 66

Notificación de la intención de aplicar el presente Convenio con carácter provisional

1) Todo gobierno signatario que haga una notificación conforme al párrafo 1) del artículo 65 podrá también indicar en su notificación, o en cualquier momento posteriormente, que aplicará el presente Convenio con carácter provisional, bien cuando éste entre en vigor conforme al artículo 67, bien, si el presente Convenio está ya en vigor, en la fecha que se especifique. La indicación de un gobierno signatario de que aplicará el presente Convenio cuando entre en vigor conforme al artículo 67 surtirá, en cuanto a la entrada en vigor provisional del presente Convenio, los mismos efectos que un instrumento de ratificación, aceptación o aprobación. Todo gobierno que haga tal indicación declarará en ese momento si ingresa en la Organización como miembro exportador o como miembro importador.

2) Cuando el presente Convenio esté en vigor, con carácter provisional o definitivo, todo gobierno que haga una notificación conforme al párrafo 2) del artículo 65 podrá también indicar en su notificación, o en cualquier momento posteriormente, que aplicará el presente Convenio con carácter provisional en la fecha que se especifique. Todo gobierno que haga tal indicación declarará en ese momento si ingresa en la Organización como miembro exportador o como miembro importador.

3) Todo gobierno que haya indicado conforme a los párrafos 1) o 2) que aplicará el presente Convenio con carácter provisional, bien cuando éste entre en vigor, bien en la fecha que se especifique, será desde ese momento

miembro provisional de la Organización hasta que haya depositado su instrumento de ratificación, aceptación, aprobación o adhesión o hasta que haya expirado el plazo señalado en la notificación que haya hecho conforme al artículo 65, si esta expiración es anterior a aquel depósito. No obstante, el Consejo, si comprueba que el gobierno interesado no ha depositado tal instrumento a causa de las dificultades surgidas al seguir su procedimiento constitucional, podrá prorrogar por el plazo ulterior que se especifique la condición de miembro provisional de ese gobierno.

Artículo 67

Entrada en vigor

1) El presente Convenio entrará definitivamente en vigor el 30 de abril de 1973, o en cualquier otra fecha dentro de los dos meses siguientes, si para esa fecha un número de gobiernos que representen como mínimo a cinco países exportadores que tengan por lo menos el 80% de los cupos básicos que se indican en el anexo A y de gobiernos que representen a países importadores que tengan por lo menos el 70% de las importaciones totales, tal como se indica en el anexo D, han depositado sus instrumentos de ratificación, aceptación o aprobación en poder del Secretario General de las Naciones Unidas. También entrará definitivamente en vigor en cualquier fecha posterior a su entrada en vigor provisional una vez que queden satisfechos dichos requisitos relativos a los porcentajes mediante el depósito de instrumentos de ratificación, aceptación, aprobación o adhesión.

2) El presente Convenio entrará provisionalmente en vigor el 30 de abril de 1973, o en cualquier otra fecha dentro de los dos meses siguientes, si para esa fecha un número de gobiernos que representen a cinco países exportadores que tengan al menos el 80% de los cupos básicos indicados en el anexo A y un número de gobiernos que representen a países importadores que tengan al menos el 70% de las importaciones totales, tal como se indica en el anexo D, han depositado sus instrumentos de ratificación, aceptación o aprobación en poder del Secretario General de las Naciones Unidas o han indicado que aplicarán provisionalmente el presente Convenio. Durante el período en que el presente Convenio esté provisionalmente en vigor, los gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, así como aquellos gobiernos que hayan indicado que aplicarán provisionalmente el presente Convenio, serán miembros provisionales del presente Convenio.

3) Si los requisitos para la entrada en vigor previstos en los párrafos 1) o 2) no se cumplen dentro del plazo prescrito, el Secretario General de las Naciones Unidas invitará, en la fecha más próxima que considere practicable después del 30 de junio de 1973, a los gobiernos que hayan depositado instrumentos de ratificación, aceptación o aprobación, o que hayan indicado, conforme al artículo 66, que aplicarán provisionalmente el presente Convenio, a reunirse para decidir si el presente Convenio entra provisional o definitivamente en vigor entre ellos, en su totalidad o en parte. Si no se adopta ninguna decisión en esa reunión, el Secretario General podrá convocar cuantas reuniones considere apropiadas. El Secretario General invitará a los gobiernos que hayan hecho la notificación a que se refiere el artículo 65 a asistir a todas esas reuniones en calidad de observadores. La adhesión deberá hacerse conforme al artículo 68. Durante todo período en que el presente Convenio esté provisionalmente en vigor conforme a este párrafo, los gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, así como los gobiernos que hayan indicado que aplicarán provisionalmente el presente Convenio, serán miembros provisionales del presente Convenio. Mientras el presente Convenio esté provisionalmente en vigor conforme a este párrafo, los gobiernos participantes tomarán las disposiciones necesarias para revisar la situación y decidir si el presente Convenio entrará definitivamente en vigor, continuará provisionalmente en vigor o se dará por terminado.

4) El Secretario General de las Naciones Unidas convocará la primera reunión del Consejo lo antes posible, y a más tardar a los 90 días de la entrada en vigor provisional o definitiva del presente Convenio.

Artículo 68

Adhesión

1) Podrá adherirse al presente Convenio, en las condiciones que el Consejo establezca, el gobierno de cualquier Estado Miembro de las Naciones Unidas, de sus organismos especializados o del Organismo Internacional de Energía Atómica.

2) Cuando el gobierno sea el gobierno de un país exportador que no esté enumerado en el anexo A o en el anexo C, el Consejo, según proceda, asignará un cupo básico a ese país, que se considerará incluido en el anexo A. Cuando el país esté enumerado en el anexo A, el cupo básico allí especificado será el cupo básico para ese país.

3) La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

4) Todo gobierno que deposite un instrumento de adhesión indicará, en el momento de hacerlo, si ingresa en la Organización en calidad de miembro exportador o de miembro importador. ,

Artículo 69

Reservas

No podrán formularse reservas respecto de ninguna de las disposiciones del presente Convenio.

Artículo 70

Aplicación territorial

1) Todo gobierno podrá declarar, en el momento de la firma o del depósito de un instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, que el presente Convenio se aplicará a cualquiera de los territorios de cuyas relaciones internacionales se encarga por el momento en última instancia, y el presente Convenio se hará extensivo a los territorios mencionados en la notificación a partir de la fecha de la misma o a partir de la fecha en que entre en vigor el presente Convenio para ese gobierno, si esa fecha es posterior.

2) Toda Parte Contratante que desee ejercer los derechos que le confiere el artículo 3 con respecto a cualquiera de los territorios de cuyas relaciones internacionales se encarga por el momento en última instancia podrá hacerlo mediante notificación al Secretario General de las Naciones Unidas, bien al efectuar el depósito de su instrumento de ratificación, aceptación, aprobación o adhesión, bien en cualquier otro momento posterior. Si el territorio que pasa a ser un miembro separado es un miembro exportador y no está enumerado en el anexo A o en el anexo C, el Consejo, según proceda, le asignará un cupo básico y se considerará que ese miembro queda incluido en el anexo A. Si el territorio está incluido en el anexo A, el cupo básico allí especificado será el cupo básico de ese territorio.

3) Toda Parte Contratante que haya hecho la declaración prevista en el párrafo 1) podrá en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, declarar que el presente Convenio

dejará de aplicarse al territorio mencionado en la notificación y, en tal caso, el presente Convenio dejará de aplicarse a ese territorio desde la fecha de tal notificación.

4) Cuando un territorio al que se haya hecho extensivo el presente Convenio conforme al párrafo 1) alcance posteriormente la independencia, el Gobierno de ese territorio podrá, dentro de los 90 días siguientes a la obtención de la independencia, declarar, mediante notificación al Secretario General de las Naciones Unidas, que ha asumido los derechos y obligaciones correspondientes a una Parte Contratante en el presente Convenio. Desde la fecha de tal notificación, será Parte Contratante en el presente Convenio. Si esa Parte es un miembro exportador y no está enumerada en el anexo A o en el anexo C, el Consejo, según proceda, le asignará un cupo básico y se considerará que ese miembro queda incluido en el anexo A. Si esa Parte está incluida en el anexo A, el cupo básico allí especificado será el cupo básico de esa Parte.

Artículo 71

Retiro voluntario

En cualquier momento después de la entrada en vigor del presente Convenio, todo miembro podrá retirarse del Convenio notificando por escrito su retiro al Secretario General de las Naciones Unidas. El retiro surtirá efecto a los 90 días de haber recibido tal notificación el Secretario General de las Naciones Unidas.

Artículo 72

Exclusión

Si el Consejo estima, conforme al párrafo 3) del artículo 62, que un miembro ha incumplido las obligaciones que le impone el presente Convenio y decide además que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir a tal miembro de la Organización. El Consejo notificará inmediatamente al Secretario General de las Naciones Unidas tal exclusión. Noventa días después de la decisión del Consejo, ese miembro dejará de ser miembro de la Organización y, si es Parte Contratante, dejará de ser Parte en el presente Convenio.

Artículo 73

Liquidación de las cuentas en caso de retiro o exclusión

1) En caso de retiro o exclusión de un miembro, el Consejo procederá a la liquidación de las cuentas que en su caso corresponda. La Organización retendrá las cantidades ya abonadas por ese miembro, el cual quedará obligado a pagar toda cantidad que adeude a la Organización en el momento de tener efecto tal retiro o exclusión; no obstante, en el caso de que una Parte Contratante no pueda aceptar una enmienda y en consecuencia deje de participar en el presente Convenio conforme al párrafo 2) del artículo 75, el Consejo podrá decidir cualquier liquidación de cuentas que considere equitativa.

2) El miembro que se haya retirado o haya sido excluido del presente Convenio o que por otra causa haya cesado de participar en el Convenio no tendrá derecho, al expirar éste, a recibir ninguna parte del producto de la liquidación o de otros haberes de la Organización, ni responderá de ninguna parte del déficit, si lo hubiere, de la Organización.

Artículo 74

Duración y terminación

1) El presente Convenio permanecerá en vigor hasta que finalice el tercer año-cupo completo a partir de su entrada en vigor, a menos que haya sido prorrogado conforme a los párrafos 3) o 4) o que se declare terminado con anterioridad conforme al párrafo 5).

2) El Consejo, antes de finalizar el tercer año-cupo a que se refiere el párrafo 1), podrá, por votación especial, decidir que se renegocie el presente Convenio.

3) Si antes de finalizar el tercer año-cupo a que se refiere el párrafo 1) no se hubieran concluido todavía las negociaciones sobre un nuevo convenio destinado a sustituir el presente Convenio, el Consejo podrá, por votación especial, prorrogar el presente Convenio durante otro año-cupo. El Consejo notificará tal prórroga al Secretario General de las Naciones Unidas.

4) Si antes de finalizar el tercer año-cupo a que se refiere el párrafo 1) se hubiera negociado un nuevo convenio destinado a sustituir el presente Convenio y lo hubiera firmado un número de gobiernos suficiente para su entrada en vigor después de la ratificación, aceptación o aprobación, pero el nuevo convenio no hubiera entrado en vigor provisional o definitivamente,

se prorrogará el presente Convenio hasta la entrada en vigor provisional o definitiva del nuevo convenio, siempre que tal prórroga no exceda de un año. El Consejo notificará tal prórroga al Secretario General de las Naciones Unidas.

5) El Consejo podrá en cualquier momento, por votación especial, declarar terminado el presente Convenio, con efecto a partir de la fecha que decida, entendiéndose que las obligaciones que impone a los miembros el artículo 37 subsistirán hasta que se hayan cumplido las obligaciones financieras relacionadas con la reserva de estabilización o hasta que finalice el tercer año-cupo a partir de su entrada en vigor, si esta fecha es anterior. El Consejo notificará tal decisión al Secretario General de las Naciones Unidas.

6) No obstante la terminación del presente Convenio, el Consejo seguirá existiendo durante todo el tiempo que sea necesario para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes, y tendrá durante ese período todas las atribuciones y funciones que sean necesarias a tal efecto.

Artículo 75

Enmiendas

1) El Consejo podrá, por votación especial, recomendar a las Partes Contratantes una enmienda al presente Convenio. El Consejo podrá fijar el plazo al término del cual cada Parte Contratante deberá notificar al Secretario General de las Naciones Unidas que ha aceptado la enmienda. La enmienda entrará en vigor 100 días después de que el Secretario General de las Naciones Unidas haya recibido las notificaciones de aceptación de un número de Partes Contratantes que representen al menos el 75% de los miembros exportadores y tengan al menos el 85% de los votos de los miembros exportadores, y de un número de Partes Contratantes que representen al menos el 75% de los miembros importadores y tengan al menos el 85% de los votos de los miembros importadores, o en la fecha posterior que el Consejo haya determinado por votación especial. El Consejo podrá fijar un plazo para que cada Parte Contratante notifique al Secretario General de las Naciones Unidas su aceptación de la enmienda; si transcurrido dicho plazo la enmienda no hubiere entrado en vigor, se considerará retirada. El Consejo proporcionará al Secretario General la información que se necesite para determinar si las notificaciones de aceptación recibidas son suficientes para que la enmienda entre en vigor.

2) Todo miembro en cuyo nombre no se hubiere notificado la aceptación de una enmienda antes de la fecha en que ésta entrare en vigor dejará

en esa fecha de ser parte en el presente Convenio, a menos que pruebe a satisfacción del Consejo, en su primera reunión después de la fecha en que la enmienda empiece a surtir efecto, que por dificultades de procedimiento constitucional no se puede conseguir a tiempo su aceptación, y que el Consejo decida prorrogar para tal miembro el plazo fijado para la aceptación hasta que se hayan superado esas dificultades. Ese miembro no estará obligado por la enmienda hasta que haya notificado su aceptación de la misma.

Artículo 76

Notificaciones del Secretario General de las Naciones Unidas

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las Naciones Unidas, de cualquiera de sus organismos especializados o del Organismo Internacional de Energía Atómica toda firma, todo depósito de un instrumento de ratificación, aceptación, aprobación o adhesión, toda notificación que se haga conforme al artículo 65, toda indicación que se haga conforme al artículo 66, y las fechas en que el presente Convenio entre en vigor provisional o definitivamente. El Secretario General comunicará a todas las Partes Contratantes toda notificación que se haga conforme al artículo 70, toda notificación de retiro, toda exclusión, la terminación del presente Convenio o su prórroga, la fecha en que una enmienda entre en vigor o se considere retirada y la cesación de participación en el presente Convenio conforme al párrafo 2) del artículo 75.

Artículo 77

Textos auténticos del presente Convenio

Los textos en español, francés, inglés y ruso del presente Convenio son igualmente auténticos. Los originales quedarán depositados en los archivos de las Naciones Unidas, y el Secretario General de las Naciones Unidas, como autoridad depositaria, transmitirá copias certificadas de los mismos a cada Gobierno signatario o adherente y al Director Ejecutivo de la Organización.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto por sus gobiernos respectivos, han firmado el presente Convenio en las fechas que figuran junto a sus firmas.

ANEXO A

Cupos básicos conforme al párrafo 1) del artículo 30

Países exportadores	Producción (en miles de toneladas)	Cupos básicos (porcentajes)
Ghana	580,9	36,7
Nigeria	307,8	19,5
Costa de Marfil	224,0	14,2
Brasil	200,6	12,7
Camerún	126,0	8,0
República Dominicana	47,0	3,0
Guinea Ecuatorial	38,7	2,4
Togo	28,0	1,8
México	27,0	1,7
TOTAL	1.580,0	100,0

Nota: Calculado para el primer año-cupo sobre la base de las cifras máximas de producción anual durante los años transcurridos desde el año de cosecha 1964/65 inclusive.

ANEXO B

Países que producen menos de 10.000 toneladas de cacao ordinario a los que se refiere el párrafo 1) del artículo 30

Países	En miles de toneladas	
	1969/70	1970/71
Zaire	4,9	5,6
Gabón	4,7	5,0
Filipinas	4,3	3,6
Sierra Leona	4,0	5,1
Haití	4,0	3,7
Malasia	2,3	2,5
Perú	2,0	2,0
Liberia	1,9	1,8
Congo	1,3	2,0
Bolivia	1,3	1,4
Cuba	1,0	1,0
Nicaragua	0,6	0,6
Nuevas Hébridas	0,6	0,7
Guatemala	0,5	0,5
República Unida de Tanzania	0,4	0,4
Uganda	0,4	0,5
Angola	0,3	0,3
Honduras	0,3	0,3

Fuente: FAO Cocoa Statistics, Monthly Bulletin, julio de 1972
(a excepción de las cifras correspondientes a Uganda, que fueron facilitadas por la delegación de ese país en la Conferencia de las Naciones Unidas sobre el Cacao, 1972).

ANEXO C

Productores de cacao fino o de aroma

1) Países exportadores que producen exclusivamente cacao fino o de aroma:

Dominica	Samoa Occidental
Ecuador	Santa Lucía
Granada	San Vicente
Indonesia	Sri Lanka
Jamaica	Surinam
Madagascar	Trinidad y Tabago
Panamá	Venezuela

2) Países exportadores que producen cacao fino o de aroma, pero no exclusivamente:

	<u>Porcentaje de producción de cacao fino o de aroma</u>
Costa Rica	25
Santo Tomé y Príncipe	50
Australia (Papua-Nueva Guinea)	75

ANEXO D

Importaciones de cacao calculadas a los efectos del artículo 10^{1/}

(En miles de toneladas)

Países importadores invitados a la Conferencia de las Naciones Unidas sobre el Cacao, 1972	Total
Estados Unidos de América	352,9
República Federal de Alemania	166,0
Reino de los Países Bajos	140,7
Reino Unido de Gran Bretaña e Irlanda del Norte	133,2
Unión de Repúblicas Socialistas Soviéticas	126,5
Francia	68,8
Japón	48,0
Italia	44,4
Canadá	41,3
España	32,2
Bélgica	31,9
Suiza	28,0
Polonia	19,6
Checoslovaquia	17,2
Austria	15,9
Irlanda	14,4
Yugoslavia	12,5
Suecia	11,6
Argentina	10,8
Hungría	10,7
Colombia	9,5
Bulgaria	9,1
Noruega	7,9
Dinamarca	7,4
Sudáfrica	7,2
Rumania	6,3
Finlandia	5,2
Nueva Zelandia	4,8
Filipinas	4,7
Perú	1,8
Chile	1,7
India	0,8
Argelia	0,7
Uruguay	0,6
Túnez	0,5
Malasia	0,2
Honduras	0,1
TOTAL	1.395,1

Fuente: FAO Cocoa Statistics, Monthly Bulletin, julio de 1972.

1/ Promedio trienal correspondiente a 1969-1971 -o promedio de los tres últimos años sobre los que se disponía de estadísticas- de las importaciones netas de cacao en grano más las importaciones brutas de productos de cacao, convertidas en su equivalente en cacao en grano aplicando los factores de conversión indicados en el párrafo 2) del artículo 32.

ANEXO E

Países exportadores a los que se aplica
el párrafo 2 del artículo 36

Brasil

República Dominicana

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿尔巴尼亚:
За Албанию:
POR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿尔及利亚:
За Алжир:
POR ARGELIA:

A. Rahal

12 janvier 1973

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亚:
За Австралию:
POR AUSTRALIA:

L R McIntyre
12th January, 1973

FOR AUSTRIA:
POUR L'AUTRICHE:
奥地利:
За Австрию:
POR AUSTRIA:

Dr Peter Jankowitsch
9 Jänner 1973

FOR BAHRAIN:
POUR BAHRÉÏN:
巴林:
За Бахрейн:
POR BAHRÉIN:

FOR BANGLADESH:
POUR LE BANGLADESH:
孟加拉国:
За Бангладеш:
POR BANGLADESH:

FOR BARBADOS:
POUR LA BARBADE:
巴巴多斯:
За Барбадос:
POR BARBADOS:

FOR BELGIUM:
POUR LA BELGIQUE:
比利时:
За Бельгию:
POR BÉLGICA:

M Van Ussel

1/3/1973

FOR BHUTAN:
POUR LE BHOUTAN:
不丹:
За Бутан:
POR BHUTÁN:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利维亚:
За Боливию:
POR BOLIVIA:

FOR BOTSWANA:
POUR LE BOTSWANA:
博茨瓦纳:
За Ботсвана:
POR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
POR EL BRASIL:

Sergio Armando Frazao

January 12, 1973

FOR BULGARIA:
POUR LA BULGARIE:
保加利亚:
За България:
POR BULGARIA:

Г. Грозев^{1/}

15 януари 1973 г.

^{1/} With a declaration, the text of which is reproduced immediately after the signatures.

Avec une déclaration, dont le texte est reproduit à la suite des signatures.

FOR BURMA:
POUR LA BIRMANIE:
缅甸:
За Бирму:
FOR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆迪:
За Бурунди:
FOR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄罗斯苏维埃社会主义共和国:
За Белорусскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMEROON:
POUR LE CAMEROUN:
喀麦隆:
За Камерун:
POR EL CÁMERÚN:

Bamela Engo
9th January, 1973

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
POR EL CANADÁ:

Saul F Rae
12th January 1973.

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和国:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

FOR CHAD:
POUR LE TCHAD:
乍得:
За Чад:
FOR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
FOR CHILE:

James Holger
12th January, 1973

FOR CHINA:
POUR LA CHINE:
中国:
За Китай:
FOR CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
哥伦比亚:
За Колумбию:
FOR COLOMBIA:

Augusto Espinosa

12-1-73

FOR THE CONGO:
POUR LE CONGO:
刚果
За Конго:
FOR EL CONGO:

FOR COSTA RICA:
POUR LE COSTA RICA:
哥斯达黎加:
За Коста-Рику:
FOR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
POR CUBA:

Sergio Martínez Barroso

15 Enero 1973

FOR CYPRUS:
POUR CHYPRE:
塞浦路斯:
За Кипр:
POR CHIPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯洛伐克:
За Чехословакию:
POR CHECOSLOVAQUIA:

FOR DAHOMEY:
POUR LE DAHOMEY:
达荷美:
За Дагомею:
FOR EL DAHOMEY:

FOR DEMOCRATIC YEMEN:
POUR LE YÉMEN DÉMOCRATIQUE:
民主也门:
За Демократический Йемен:
FOR EL YEMEN DEMOCRÁTICO:

FOR DENMARK:
POUR LE DANEMARK:
丹麦:
За Данию:
FOR DINAMARCA:

Otto R. Borch

Nov. 20, 1972

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多米尼加共和国:
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多尔:
За Эквадор:
POR EL ECUADOR:

Leopoldo Benites^{1/}

January 15, 1973

FOR EGYPT:
POUR L'ÉGYPTE:
埃及:
За Египет:
POR EGIPTO:

^{1/} *Note by the Secretariat.*

A notification of intention to seek ratification (art. 65), together with an indication of provisional application (art. 66), has been received from the Government of Ecuador on 15 January 1973.

Note du Secrétariat.

Une notification d'intention de ratification (art. 65), avec indication d'application provisoire (art. 66), a été reçue du Gouvernement équatorien le 15 janvier 1973.

FOR EL SALVADOR:
POUR EL SALVADOR:
萨尔瓦多:
За Сальвадор:
POR EL SALVADOR:

FOR EQUATORIAL GUINEA:
POUR LA GUINÉE ÉQUATORIALE:
赤道几内亚:
За Экваториальную Гвинею:
POR GUINEA ECUATORIAL:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
埃塞俄比亚:
За Эфиопию:
POR ETIOPÍA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志联邦共和国:
За Федеративную Республику Германии:
POR LA REPÚBLICA FEDERAL DE ALEMANIA:

Walter Gehlhoff
12th January, 1973

FOR FIJI:
POUR FIDJI:
斐济:
За Фиџи:
POR FIJI:

FOR FINLAND:
POUR LA FINLANDE:
芬兰:
За Финляндию:
POR FINLANDIA:

Aarno Karhilo
15th January, 1973

FOR FRANCE:
POUR LA FRANCE:
法国:
За Францию:
POR FRANCIA:

Louis de Guiringaud

22 novembre 1972

FOR GABON:
POUR LE GABON:
加蓬:
За Габон:
POR EL GABÓN:

FOR GAMBIA:
POUR LA GAMBIE:
冈比亚:
За Гамбию:
POR GAMBLA:

FOR GHANA:
POUR LE GHANA:
加纳:
За Гану:
POR GHANA:

F. E. Boateng

22.11.72

FOR GREECE:
POUR LA GRÈCE:
希腊:
За Грeцию:
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
危地马拉:
За Гватемалу:
POR GUATEMALA:

Rafael E Castillo

Enero 15, 1973

FOR GUINEA:
POUR LA GUINÉE:
几内亚:
За Гвинею:
FOR GUINEA:

FOR GUYANA:
POUR LA GUYANE:
圭亚那:
За Гвиану:
FOR GUYANA:

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAÏTI:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
POR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯:
За Гондурас:
POR HONDURAS:

Roberto Martínez Ordoñez
January 15, 1973

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
POR HUNGARÍA:

K. Szarka
January 15, 1973

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландію:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Індію:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Індонезію:
FOR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR EL IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR EL IRAK:

FOR IRELAND:
POUR L'IRLANDE:
爱尔兰:
За Ирландию:
POR IRLANDA:

Florence O'Riordan

12 Jan. 1973

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
意大利:
За Италию:
FOR ITALIA:

Piero Vinci^{1/}
12 janvier 1973

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
象牙海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

S. Aké
5 Janvier 1973

^{1/} With a declaration, the text of which is reproduced immediately after the signatures.

Avec une déclaration, dont le texte est reproduit à la suite des signatures.

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙买加:
За Ямайку:
FOR JAMAICA:

D O Mills

15 January 1973

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

Toru Nakagawa

15 January 1973

FOR JORDAN:
POUR LA JORDANIE:
约旦:
За Иорданию:
FOR JORDANIA:

FOR KENYA:
POUR LE KENYA:
肯尼亚:
За Кенню:
FOR KENIA:

FOR THE KHMER REPUBLIC:
POUR LA RÉPUBLIQUE KHMÈRE:
高棉共和国:
За Кхмерскую Республику:
FOR LA REPÚBLICA KHMER:

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
За Кувейт:
FOR KUWAIT:

FOR LAOS:
POUR LE LAOS:
老挝:
За Лаос:
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
POR EL LIBANO:

FOR LESOTHO:
POUR LE LESOTHO:
莱索托:
За Лесото:
POR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亞:
За Либерию:
FOR LIBERIA:

FOR THE LIBYAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE LIBYENNE:
阿拉伯利比亚共和国:
За Ливийскую Арабскую Республику:
FOR LA REPÚBLICA ARABE LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦士登:
За Лихтенштейн:
FOR LIECHTENSTEIN:

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:

卢森堡:

За Люксембург:

FOR LUXEMBURGO:

M Van Ussel

1/3/1973

FOR MADAGASCAR:
POUR MADAGASCAR:

马达加斯加:

За Мадагаскар:

FOR MADAGASCAR:

FOR MALAWI:

POUR LE MALAWI:

马拉维:

За Малави:

FOR MALAWI:

FOR MALAYSIA:

POUR LA MALAISIE:

马来西亚:

За Малайскую Федерацию:

FOR MALASIA:

FOR THE MALDIVES:

POUR LES MALDIVES:

马尔代夫:

За Мальдивы:

FOR LAS MALDIVAS:

FOR MALI:

POUR LE MALI:

马里:

За Мали:

FOR MALÍ:

FOR MALTA:
POUR MALTE:
马耳他:
За МАРШЕТУ:
POR MALTA:

FOR MAURITANIA:
POUR LA MAURITANIE:
毛里塔尼亚:
За МАВРИТАНИЮ:
POR MAURITANIA:

FOR MAURITIUS:
POUR MAURICE:
毛里求斯:
За МАВРИКІЙ:
POR MAURICIO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩纳哥:
За Монако:
POR MÓNACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
POR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
3a Марокко:
POR MARRUECOS:

FOR NAURU:
POUR NAURU:
瑙鲁:
3a Науру:
POR NAURU:

FOR NEPAL:
POUR LE NÉPAL:
尼泊尔:
3a Непал:
POR NEPAL:

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

荷兰:

За Нидерланды:

FOR LOS PAÍSES BAJOS:

R Fack

27 November 1972

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

新西兰:

За Новую Зеландию:

FOR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜:

За Никарагуа:

FOR NICARAGUA:

FOR THE NIGER:
POUR LE NIGER:
尼日尔:
За Нигер:
POR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
尼日利亚:
За Нигерию:
POR NIGERIA:

O Adeniji
12 Jan. 1973.

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
POR NORUEGA:

Ole Ålgård
12. Jan. 1973

FOR OMAN:
POUR L'OMAN:
阿曼:
За Оман:
POR OMÁN:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
POR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿马:
За Панаму:
POR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯:
За Перу:
POR EL PERÚ:

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
POR FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波兰:
За Польшу:
FOR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

Antonio Patricio

January 8, 73

FOR QATAR:
POUR LE QATAR:
卡塔尔:
За Катар:
FOR QATAR:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韩民国:
За Корейскую Республику:
POR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和国:
За Республику Вьетнам:
POR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
罗马尼亚:
За Румынию:
POR RUMANIA:

Le gouvernement de la Roumanie
estime nécessaire de formuler des déclara-
tions séparées au sujet des articles 3, 59
et 80*, de même qu'au sujet des articles 14
et 68. ^{1/}

Ion Datcu

* Should read: 70 - Lire : 70.

^{1/} The text of the above-mentioned declarations is reproduced immediately after the signatures.

Le texte des déclarations susmentionnées est reproduit à la suite des signatures.

FOR RWANDA:
POUR LE RWANDA:
卢旺达:
За Руанду:
POR RWANDA:

FOR SAN MARINO:
POUR SAINT-MARIN:
圣马力诺:
За Сан-Марино:
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙特阿拉伯:
За Саудовскую Аравию:
POR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞内加尔:
За Сенегал:
POR EL SENEGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
塞拉勒窝内:
За Сьерра-Леоне:
POR SIERRA LEONA:

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
POR SINGAPUR:

FOR SOMALIA:
POUR LA SOMALIE:
索马里:
За Сомалия:
FOR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
FOR SUDÁFRICA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
FOR ESPAÑA:

Antonio Elias

15 January 1973

FOR SRI LANKA:
POUR SRI LANKA:
斯里兰卡:
За Шри Ланка:
POR SRI LANKA:

FOR THE SUDAN:
POUR LE SOUDAN:
苏丹:
За Судан:
POR EL SUDÁN:

FOR SWAZILAND:
POUR LE SOUAZILAND:
斯威士兰:
За Свазиленд:
POR SWAZILANDIA:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
FOR SUECIA:

Olof Rydbeck
Dec 17th 1972

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
FOR SUIZA:

B. Turrettini
Jan. 9th. 1973

FOR THE SYRIAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE SYRIENNE:
阿拉伯叙利亚共和国:
За Сирийскую Арабскую Республику:
FOR LA REPÚBLICA ARABE SIRIA:

FOR THAILAND:
POUR LA THAÏLANDE:
泰国:
За Таиланд:
POR TAILANDIA:

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
POR EL TOGO:

J. Togbe

le 21 décembre 1972

FOR TONGA:
POUR LES TONGA:
汤加:
За Тонга:
POR TONGA:

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ-ET-TOBAGO:
特立尼达和多巴哥:
За Тринидад и Тобаго:
FOR TRINIDAD Y TABAGO:

E. Seignoret

15 January 1973

FOR TUNISIA:
POUR LA TUNISIE:
突尼斯:
За Тунис:
FOR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
FOR TURQUÍA:

FOR UGANDA:
POUR L'UGANDA:
乌干达:
За Уганду:
FOR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
乌克兰苏维埃社会主义共和国:
За Українську Советську Соціалістическу Республіку:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
苏维埃社会主义共和国联盟:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

Я. Малик 1/
9.1.73 г.

1/ With a declaration, the text of which is reproduced immediately after the signatures X — ☞
Avec une déclaration, dont le texte est reproduit à la suite des signatures.

FOR THE UNITED ARAB EMIRATES:
POUR LES ÉMIRATS ARABES UNIS:
阿拉伯联合酋长国:
За Объединенные Арабские Эмираты
POR LOS EMIRATOS ARABES UNIDOS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列颠及北爱尔兰联合王国:
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

C. Crowe

Novembre 15, 1972

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦桑尼亚联合共和国:
За Объединенную Республику Танзания:
POR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利坚合众国:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上沃尔特:
За Верхнюю Вольту:
POR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
乌拉圭:
За Уругвай:
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委内瑞拉:
За Венесуэлу:
POR VENEZUELA:

Leonardo

Le 15 janvier 1973

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西萨摩亚:
За Западное Самоа:
POR SAMOA OCCIDENTAL:

J. V. Scott

15 January 1973

FOR YEMEN:
POUR LE YÉMEN:
也门:
За Йемен:
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOSLAVIA:

Lazar Mojsov

15 January 1973

FOR ZAIRE:
POUR LE ZAIRE:
扎伊尔:
За Заир:
FOR EL ZAIRE:

FOR ZAMBIA:
POUR LA ZAMBIE:
赞比亚:
За Замбию:
FOR ZAMBIA:

FOR THE EUROPEAN ECONOMIC COMMUNITY:
POUR LA COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE:
欧洲经济联盟
За европейское экономическое сообщество:
POR LA COMUNIDAD ECONÓMICA EUROPEA:

Aldo Mazio

15 janvier 1973

DECLARATION DU GOUVERNEMENT BULGARE

DECLARATION BY THE GOVERNMENT OF BULGARIA

[Translation - Traduction]

La restriction contenue à l'Article 63 de l'Accord international de 1972 sur le cacao, qui ne permet pas à certains Etats d'en faire partie, est en désaccord avec le principe universel de l'égalité souveraine des Etats et surtout des Etats qui se conforment aux principes de l'Organisation des Nations Unies. Tous les Etats du monde sont égaux en droit et il s'ensuit qu'ils devraient avoir le droit de devenir partie à l'Accord international de 1972 sur le cacao.

The restriction contained in article 63 of the International Cocoa Agreement, 1972, which prevents certain States from becoming parties, is contrary to the universal principle of the sovereign equality of States and, in particular, of States which abide by the principles of the United Nations. All States throughout the world are equal under the law, and they should accordingly have the right to become parties to the International Cocoa Agreement, 1972.

DECLARATION BY THE GOVERNMENT OF ITALY

DECLARATION DU GOUVERNEMENT ITALIEN

[Traduction - Translation]

The Italian Government declares that if in the future any Member State of the European Economic Community withdraws from the International Cocoa Agreement, the Italian Government would have to reconsider its position as a Party to the Agreement.

This declaration is made in accordance with article 71 of the Agreement. New York, 12 January 1973

Le Gouvernement italien déclare qu'au cas où, dans l'avenir, un Etat membre de la Communauté économique européenne se retirerait de l'Accord international sur le cacao, le Gouvernement italien devrait reconsidérer sa position en tant que Partie à l'Accord.

La présente déclaration est faite conformément à l'article 71 de l'Accord. New York, le 12 janvier 1973

DECLARATIONS DU GOUVERNEMENT ROUMAIN

DECLARATIONS BY THE GOVERNMENT OF ROMANIA

[Romanian text - Texte roumain]

a) "Guvernul Republicii Socialiste România consideră că menținerea stării de dependență a unor teritorii la care se referă reglementările din articolele 3, 59 și 70 ale Acordului, nu sînt în concordanță cu Carta Organizației Națiunilor Unite și cu documentele adoptate de Organizația Națiunilor Unite cu privire la acordarea independenței țărilor și popoarelor coloniale, inclusiv cu Declarația referitoare la principiile dreptului internațional privind relațiile prietenești și cooperarea între state potrivit Cartei Organizației Națiunilor Unite adoptată prin rezoluția Adunării

generale a Organizației Națiunilor Unite nr. 2625 (XXV) din 1970, care proclamă în mod solemn obligația statelor de a favoriza realizarea principiului egalității în drepturi a popoarelor și a dreptului lor de a dispune de ele însele, în scopul de a pune de îndată capăt colonialismului”.

b) "Guvernul Republicii Socialiste România consideră că prevederile articolelor 14 și 68 ale Acordului nu sînt în concordanță cu principiul conform căruia tratatele internaționale multilaterale trebuie să fie deschise participării tuturor statelor pentru care obiectul și scopul acestor tratate prezintă interes”.

[Traduction]^{1/}

1. "Le Gouvernement de la République socialiste de Roumanie considère que le maintien de l'état de dépendance de certains territoires, auquel se réfère la réglementation prévue aux articles 3, 59 et 70, n'est pas en conformité avec la Charte des Nations Unies et avec les documents adoptés au sein de l'Organisation des Nations Unies concernant l'octroi de l'indépendance aux pays et aux peuples coloniaux, y compris la Déclaration relative aux principes du droit international touchant des relations amicales et la coopération entre les Etats conformément à la Charte des Nations Unies, adoptée à l'unanimité par la résolution 2625(XXV), de 1970, de l'Assemblée générale de l'ONU, qui proclame solennellement le devoir des Etats de favoriser la réalisation du principe de l'égalité de droits des peuples et de leur droit à disposer d'eux-mêmes, dans le but de mettre immédiatement un terme au colonialisme”.

2. "Le Gouvernement de la République socialiste de Roumanie considère que les dispositions des articles 14 et 68 de l'Accord ne sont pas en conformité avec le principe que les traités internationaux multilatéraux devraient être ouverts à la participation de tous les Etats pour lesquels l'objet et le but de ces traités présentent un intérêt”.

[Translation]

1. The Government of the Socialist Republic of Romania considers that the maintenance of the dependent status of certain territories, to which reference is made in the provisions of articles 3, 59 and 70, is contrary to the Charter of the United Nations and to the instruments adopted by the United Nations with regard to the granting of independence to colonial countries and peoples, including the Declaration on Principles of International Law concerning Friendly Relations and Co-operation among States in accordance with the Charter of the United Nations, adopted unanimously by the United Nations General Assembly in 1970 (resolution 2625 (XXV)), which solemnly proclaims the duty of States to promote realization of the principle of equal rights and self-determination of peoples in order to bring a speedy end to colonialism.

2. The Government of the Socialist Republic of Romania considers that the provisions of articles 14 and 68 of the Agreement are contrary to the principle that multilateral treaties should be open for participation by all States to which the aim and purpose of such treaties are of interest.

^{1/} Traduction fournie par le Gouvernement roumain.
Translation provided by the Government of Romania.

[Russian text - Texte russe]

"Подписывая Международное соглашение по какому 1972 года, Правительство Союза Советских Социалистических Республик считает необходимым заявить:

а) положения статей 63 и 68 Соглашения, ограничивающие возможность участия в нем некоторых государств, противоречат общепризнанному принципу суверенного равенства государств.

б) положения статей 2, 3, 70 Соглашения относительно распространения договаривающимися сторонами его действия на территории, за международные отношения которых они несут ответственность, являются устаревшими и противоречат Декларации Генеральной Ассамблеи ООН о предоставлении независимости колониальным странам и народам (резолюция Генеральной Ассамблеи ООН 1514/XV от 14.12.1960 г.), провозгласившей необходимость незамедлительно и безоговорочно положить конец колониализму во всех его формах и проявлениях".

[Translation]

(a) The provisions of articles 63 and 68 of the Agreement, which restrict the opportunity for certain States to participate in it, are contrary to the generally recognized principle of the sovereign equality of States.

(b) The provisions of articles 2, 3 and 70 of the Agreement concerning the right of the Contracting Parties to extend the Agreement to territories for whose international relations they are responsible are outmoded and at variance with the United Nations General Assembly's Declaration on the Granting of Independence to Colonial Countries and Peoples (General Assembly resolution 1514 (XV) of 14 December 1960), which proclaimed the necessity of bringing to a speedy and unconditional end colonialism in all its forms and manifestations.

[Traduction]

a) Les dispositions des articles 63 et 68 de l'Accord, qui limitent les possibilités d'adhésion de certains Etats audit accord, sont contraires au principe universellement reconnu de l'égalité des Etats souverains.

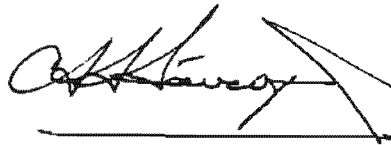
b) Les dispositions des articles 2, 3 et 70 de l'Accord relatives à son application par les Parties contractantes dans les territoires pour lesquels elles assument la responsabilité des relations internationales sont surannées et contraires à la Déclaration de l'Assemblée générale des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux (résolution de l'Assemblée générale des Nations Unies 1514 (XV) du 14 décembre 1960), qui a proclamé la nécessité de mettre immédiatement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations.

I hereby certify that the foregoing text is a true copy of the International Cocoa Agreement, 1972, opened for signature at the Headquarters of the United Nations from 15 November 1972 to 15 January 1973, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:
The Legal Counsel*

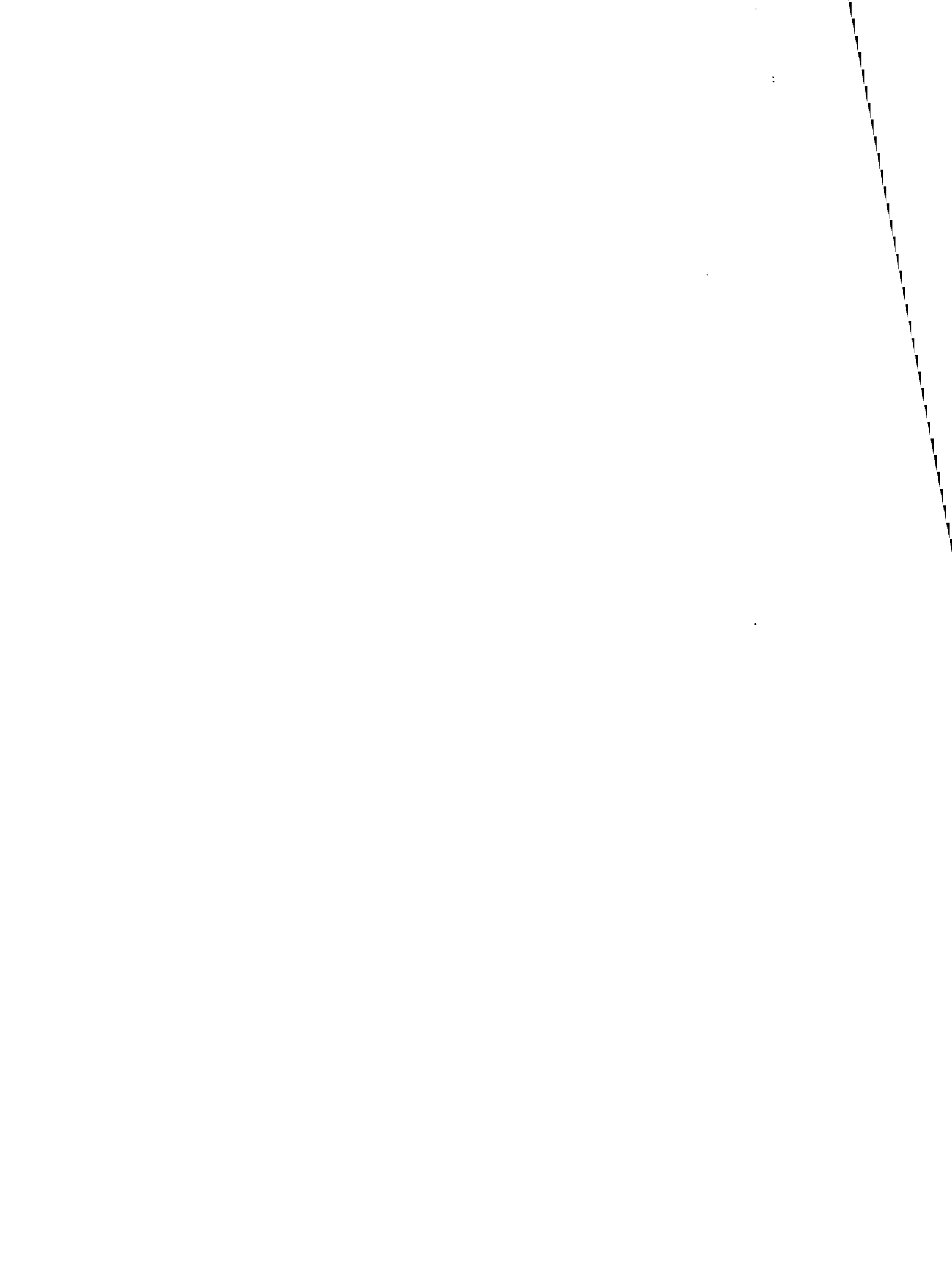
Je certifie que le texte qui précède est une copie conforme de l'Accord international de 1972 sur le cacao, ouvert à la signature au Siège de l'Organisation des Nations Unies du 15 novembre 1972 au 15 janvier 1973, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général:
Le Conseiller juridique*

A handwritten signature in black ink, appearing to be 'C. K. ...', written over a horizontal line.

United Nations, New York,
5 February 1973

Organisation des Nations Unies, New York,
5 février 1973



Certified true copy XIX.9
Copie certifiée conforme XIX.9
October 2005